Fourth Series, No.24

Monday, March 18, 1968
Phalguna 28, 1889 (Saka)

LOK SABHA DEBATES

Fourth Session
(Fourth Lok Sabha)

LOK SABHA SECRETARIAT

New Delhi

Rs:1.00

CONTENTS

	COLUMNS
No. 24—Monday, March 18, 1968/Phalguna 28, 1889 (Saka)	
Member Sworn	931
Oral Answers to Questions—	
*Starred Questions Nos. 658, 660, 662 to 664 and 666 to 667	931—65
Short Notice Question No. 9	965—74
Written Answers to Questions:—	
Starred Questions Nos. 539, 659, 661, 665 and 668 to 687	974—93
Unstarred Questions Nos. 4089 to 4160, 4162 to 4173, 4175 to 4211, 4213 to 4216, 4218 to 4224, 4226 to 4237 and 4239 to 4268	993—1120
Calling Attention to Matter of Urgent Public Importance—Reported Pakistani claim to territory on Rangpur-Cooch Behar border	1120—30
Papers laid on the Table	1130—31
Message from Rajya Sabha	1132
Uttar Pradesh State Legislature (Delegation of Powers) Bill As passed by Rajya Sabha	1132
Estimates Committee—	
Forty-sixth Report	1132
Public Accounts Committee—	
Twenty-first Report	1132
Statement re. International Financial Situation	1132—33
Shri Morarji Desai	1132—33
Demands for Supplementary Grants (General), 1967-68	1133—94
Shri Bharat Singh Chauhan	1147—49
Shri Deorao Patil	1149—50
Shri Lobo Prabhu	1150—57
Shri Kiruttinan	1157—60
Shri Sheo Narain	1160—63
Shri Shiv Charan Lal	1163—67
Shri S. M. Banerjee	1167—72
Shri Randhir Singh	1172—78
Shri S. Kundu	1178—81
Shri Nambiar	1181—83
Shri K. C. Pant	1183—93
Appropriation Bill, 1968 :	
Introduced and Passed	1194—95
Delhi Municipal Corporation (Amendment) Bill	1195

*The sign +marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Motion to Consider . . . . . 1195—1255
Shri Vidya Charan Shukla . . . 1196—97, 1246—52
Shri Kanwar Lal Gupta . . . . . 1197—1205
Shri Lobo Prabhu . . . . . 1205—08
Shri Maharaj Singh Bharati . . . . . 1208—14
Shri Mohammad Ismail . . . . . 1214—19
Shri Hardayal Davgun . . . . . 1219—25
Shri Ishaq Sambhali . . . . . 1225—32
Shri Onkarlal Bohra . . . . . 1232—35
Shri Bal Raj Madhok . . . . . 1235—42
Shri R. S. Vidyarthi . . . . . 1242—
Clauses 2, 3 & 1 1253
Motion to Pass 1253
Shri Sonavane . . . . . 1253—55
Jammu and Kashmir Representation of the people (Supplementary) Bill . . . . . 1255—88
Motion to Consider . . . . . 1255—88
Shri M. Yunus Saleem . . . . 1255—58, 1283—86
Shri Bal Raj Madhok . . . . . 1258—60
Shri Ghulam Mohammed Bakshi . . . . 1260—73
Shri Ahmad Aga . . . . . 1273—82
Half-An-Hour Discussion re. Complaints against C.P.W.D. Enquiry Offices . . . . . 1288—1306
Shri M. L. Sondhi . . . . . 1288—97
Shri Rabi Ray . . . . . 1297—98
Shri Randhir Singh . . . . . 1298—99
Shri O. P. Tyagi 1299
Shri Jagannath Rao . . . . . 1299—1306

LOK SABHA

Monday, March 18, 1968/*Phalguna* 28, 1889 (*Saka*)

The Lok Sabha met at Eleven of the clock

[MR. SPEAKER *in the Chair*]

MEMBER SWORN

SHRI JHARKHANDEY (Ghosi)

ORAL ANSWERS TO QUESTIONS

PURCHASE OF FERTILIZERS

*658. SHRI K. P. SINGH DEO : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 2539 on the 4th March, 1968 and state :

(a) the reasons for the change in the pattern of buying fertilizers through negotiations instead of inviting tenders; and

(b) the benefits likely to be derived therefrom ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) It was felt that some of the major suppliers of fertilizers in the world had formed cartels and were quoting more or less the same C. & F. prices against open tenders. Negotiations were held with the suppliers individually and purchases made at rates which were considerably lower than those received against tender enquiries.

(b) As a result of negotiations it has been possible to effect large savings in Foreign Exchange Expenditure. It has also been possible to get the maximum quantities of the type of fertilizers needed by the Department of Agriculture within the stipulated period.

SHRI K. P. SINGH DEO : In view of the fact that after a good harvest last year, the demand for fertilizers was increasing, may I know whether the Government is assured of imported fertilizers through this new change in policy till the end of the five Year Plan ?

SHRI IQBAL SINGH : We will be going on purchasing fertilizers as far as there is need for the import of fertilizers. As may be remembered, last time, I had laid a statement on the Table of the House showing what will be the total requirement and what will be the need at least for the next few years.

SHRI K. P. SINGH DEO : May I know the quantity of the various imported chemicals which are necessary for our domestic production and whether the Government is assured of the quantities, because in 1966, due to the shortage in the supply of sulphur the production of fertilizers dropped. So may I know whether the Government has assured itself of the imported chemicals till the end of the five Year Plan ?

SHRI IQBAL SINGH : Regarding the import of those commodities, I may point out that the Ministry of Petroleum and Chemicals is dealing with the new materials. We purchase fertilizers on import.

SHRIMATI TARKESHWARI SINHA : May I know what is the quantum of fertilizers this country will get out of the negotiations ? You say that there has been some advantage by these negotiations. I would like to know what was the original targeted quantity that was to be imported at the previous price and what is the benefit that is now likely to accrue to us, to this country, because of these negotiations ?

SHRI IQBAL SINGH : It is a vague question, because every year we see how much of fertilizers we require and how much would have to be imported,—import from different countries and through different loan agreements. But I can only say that in the last negotiations which we held in October and November last year, there was a saving

of Rs. 80 lakhs due to purchase by negotiations.

SHRI SWELL : What has happened to the Government's extension of marketing and pricing facilities to certain fertilizer companies to come and establish plants in India ? May I know how many of those companies came forward, and how much of the fertilizer out of the 30 per cent to be purchased by Government from these plants at negotiated price will accrue to Government stock and at what prices ?

SHRI IQBAL SINGH : It is better that this question is put to the Ministry of Petroleum and Chemicals who are dealing with such matters.

श्री कामेश्वर सिंह : मंत्री महोदय ने बताया है कि टेण्डर सिस्टम को बन्द करने और नेगोशिएशन्ज के द्वारा फर्टलाइजर्ज खरीदने की वजह से काफी विदेशी मुद्रा बचाई गई है। मैं यह जानना चाहता हूं कि अभी तक कुल कितनी विदेशी मुद्रा बचाई गई है।

श्री इकबाल सिंह : जैसा कि मैं ने अभी बताया है, एक ट्रांजेक्शन में कोई अस्सी लाख रुपये की विदेशी मुद्रा का फायदा हुआ है। जो फायदा होता है, वह फर्टलाइजर पूल में चला जाता है। इसलिए इस साल फर्टलाइजर पूल का नुकसान पिछले साल से कम है।

श्री क० ना० तिवारी: मैं यह जानना चाहता हूं कि हम किन-किन देशों से फर्टलाइजर मंगाते हैं और उसकी कीमत क्या है। क्या यह सही है कि अपने देश में जो फर्टलाइजर बनता है, उस की कीमत बाहर से आने वाले फर्टलाइजर की कीमत से ज्यादा है ? जब यहां पर फूड-ग्रेंज के भाव गिर रहे हैं, तो किसानों को सस्ता फर्टलाइजर देने के लिए और फर्टलाइजर की कीमत गिराने के लिए सरकार क्या कदम उठा रही है ?

श्री इकबाल सिंह : हम बहुत से मुल्कों से फर्टलाइजर इम्पोर्ट करते हैं, जैसे वेस्ट यूरोपियन कन्ट्रीज, वेस्ट जर्मनी, फ्रांस, इटली यूनाईटिड किन्गडम, यू०एस०ए० और केनेडा। इसके अलावा स्टेट ट्रेडिंग कार्पोरेशन के जरिये कुछ ईस्ट यूरोपियन कन्ट्रीज से भी और जापान से भी मंगाते हैं। हिन्दुस्तान में फर्टलाइजर की प्राइसिज कुछ ज्यादा है। इसीलिए तो फर्टलाइजर पूल को रखा गया है।

श्री क० ना० तिवारी: मेरे प्रश्न का उत्तर नहीं दिया गया है। मैं यह जानना चाहता हूं कि बाहर से मंगाए जाने वाले फर्टलाइजर और अपने देश में बनने वाले फर्टलाइजर की कीमतों में कितना अन्तर है और यहां के फर्टलाइजर की कीमत को गिराने के लिए क्या कदम उठाए जा रहे हैं।

श्री इकबाल सिंह : जो फर्टलाइजर देश में बनता है और जो बाहर से आता है, उनकी कीमत एक हो, इसीलिए तो फर्टलाइजर पूल है।

श्री क० ना० तिवारी : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं दिया जा रहा है। मैंने यह पूछा है कि दूसरे देशों से जो फर्टलाइजर मंगाया जाता है, उसकी क्या कीमत पड़ती है और जो फर्टलाइजर देश में बनता है, उसकी क्या कीमत पड़ती है और यहां के फर्टलाइजर की कीमत को गिराने के लिए सरकार क्या इंतजाम कर रही है।

श्री इकबाल सिंह : जो फर्टलाइजर देश में बनता है, वह ज्यादा मंहगा है और जो दूसरे देशों से इम्पोर्ट किया जाता है, वह सस्ता है और उसका बेनिफिट फर्टलाइजर पूल को होता है।

MR. SPEAKER : Are you not able to give the difference between the two ? What are the different prices of these two things ?

श्री इकबाल सिंह : वह डिफरेंस देना तो बहुत मुश्किल है, क्योंकि एक सौदे और दूसरे सौदे की प्राइसिज में और इस के अलावा एक मुल्क की प्राइसिज और दूसरे मुल्क की प्राइसिज में फर्क होता है। लेकिन प्राइसिज

में जो डिफरेंस होता है, वह फर्टलाइजर पूल में चला जाता है।

श्री क० ना० तिवारी : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर दिलवाइये।

MR. SPEAKER : Evidently he has not got the answer.

श्री अटल बिहारी वाजपेयी : अगर मंत्री महोदय के पास यह सूचना नहीं है, तो वह नोटिस मांग सकते हैं।

MR. SPEAKER : He could have said so. Twice we have asked him. He has not got the answer.

श्री ओ० प्र० त्यागी: मैं यह जानना चाहता हूं कि इस समय देश में उर्वरक की कितनी मांग है, भारतवर्ष में उसकी कितनी वार्षिक पैदावार हो रही है, हम को कितना उर्वरक बाहर से मंगाना पड़ता है और कितने वर्षों में हम इस सम्बन्ध में स्वावलम्बी हो जायेंगे, ताकि हम को बाहर से उर्वरक न मंगाना पड़े।

श्री इकबाल सिंह : ये आंकड़े मेरे पास नहीं हैं।

SHRI K. SURYANARAYANA : What is the quantity imported from foreign countries in our currency and in foreign currency ?

SHRI IQBAL SINGH : Quantity imported in foreign currency was to the tune of 111 million dollars in 1966-67 and 281 million dollars in 1967-68.

SHRI K. SURYANARAYANA : Which are the different countries from which it was imported ?

MR. SPEAKER : There are different countries.

श्री महाराज सिंह भारती : क्या यह सच है कि सरकार ने गत वर्ष बाहर से जो खाद मंगाया है, उसकी औसत कीमत 1,200 रुपये फी-टन नाइट्रोजन के हिसाब से आई है और जो खाद देश में बना है, उसकी बिक्री की औसत कीमत 2,000 रुपये फी-टन नाइट्रोजन के हिसाब से है?

श्री इकबाल सिंह : मैं इस के बारे में कुछ नहीं कह सकता हूं। अगर माननीय सदस्य यह सवाल पेट्रोलियम मिनिस्ट्री से पूछें तो अच्छा है।

SHRI P. VENKATASUBBAIAH : In view of the fact that the prices of fertilizers in foreign countries are falling or, shall I say, crashing down very rapidly, may I know whether Government take sufficient care as not to enter into long-term agreements but only enter into short-term agreements so as to get the maximum benefit of declining prices of imported fertilizers ?

SHRI IQBAL SINGH : We are thinking of long-term agreements also.

SHRI S. KANDAPPAN : Sir, the Minister has not understood the question.

SHRI IQBAL SINGH : Regarding the prices and entering into long-term agreements I said that we are thinking on those lines.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO) : So far we have not entered into any long-term arrangement with any country. As and when there is demand for imports, our officers go and negotiate and as a result of the negotiations the prices have been coming down.

SHRI P. VENKATASUBBAIAH : My question was very specific. In view of the fact that there is decline in the price of imported fertilizers, may I know whether the Government will consider the advisability of entering into only short-term agreements so as to avoid paying a higher price ?

SHRI JAGANNATH RAO : We have not entered into any long-term agreement.

श्री कंवर लाल गुप्त : मंत्री महोदय ने कहा कि जो पिछले महीनों में फर्टिलाइजर खरीदा गया उस पर 80 लाख का लाभ हुआ है निगोशिएशन करने से तो मैं पूछना चाहता हूं कि कितने का कुल फर्टिलाइजर था जो खरीदा जिसमें कि 80 लाख रुपये का लाभ हुआ और वह टेंडर से खरीदा जाता तो उसकी कीमत कितनी होती तथा निगोशिएशन से खरीदा गया तो कितनी कीमत देनी पड़ी?

श्री इकबाल सिंह : टेण्डर से खरीदा जाता तो टेण्डर की प्राइस तो तकरीबन हमेशा तजुर्बे के तौर पर मैं कह सकता हूं ....

श्री कंवर लाल गुप्त : तजुर्बे के तौर पर जवाब में नहीं चाहता मैं ने तो सीधा सवाल किया था, अगर जवाब उन के पास नहीं है तो कह दें कि जवाब नहीं है, इन्होंने कहा कि 80 लाख का फायदा हुआ है तो इसको इन्होंने कैलकुलेट किया होगा कि कितनी प्राइस टेण्डर में थी और कितनी निगोशिएशन में थी तो यही मैं पूछना चाहता हूं कि कुल कितने का फर्टिलाइजर खरीदा गया और उसकी प्राइज टेण्डर में कितनी थी और निगोशिएशन से कितनी देनी पड़ी ?

श्री इकबाल सिंह : 80 लाख का जो फायदा हुआ वह निगोशिएशन से हुआ । पिछले साल भी निगोशिएशन से खरीदा था और इस साल भी निगोशिएशन से खरीदा है । इस साल 30 लाख का फायदा उसमें हुआ ।

SHRI RANGA : May I suggest that the hon. Minister meet some of the hon. Members privately and explain the position if he is not able to do it in the House ?

MR. SPEAKER : Next question.

PRICES OF CONSUMER GOODS

+

*660. SHRI RAGHUVIR SINGH SHASTRI :

SHRI HIMATSINGKA :

DR. KARNI SINGH :

Will the Minister of FINANCE be pleased to state :

(a) the overall percentage of increase in the prices of consumer goods since June, 1967;

(b) the extent of increase in the prices of various consumer goods since that time; and

(c) the steps taken by Government in pursuance of his assurances during the Budget session last year to stabilise the prices of consumer goods and how far they have been successful ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). The official price series does not show the overall variation in the prices of all consumer goods separately. A statement showing changes in the prices of important consumer goods between June 3, 1967 and February 24, 1968, the latest week-end for which data are available, is laid on the Table of the House. [*Placed in Library. See No. LT-471/68*] Over this period while prices of rice, wheat and sugar have shown some increases, prices of other cereals, pulses, edible oils and soap showed perceptible decline.

(c) Government has taken various measures to stabilise prices. These include measures to secure adequate imports of foodgrains, maintenance of an extended system of public distribution of foodgrains and efforts to raise agricultural and industrial production. The new agricultural strategy is designed to raise productive capacity in the agricultural sector through such measures as supply of improved seeds and increased provision of institutional credit. Measures intended to increase industrial production include liberalisation of industrial licensing, provision of adequate import of raw materials to the

priority sectors and liberalisation of credit facilities by the Reserve Bank of India and the Industrial Development Bank. The recent downward adjustment in the Bank Rate and also tax proposals contained in the budget are intended to revive the economy and stimulate production. In addition, under the Essential Commodities Act, 1955, the provisions of which have been made more stringent since September 1967, State Governments have been delegated ample powers to control distribution and prices of essential commodities. In recent months there has been a noticeable decline in prices; the wholesale price index at 199.7 (provisional) for the week-ended February 24, 1968 showed a fall of 10.9 per cent since its peak level in October 1967 and stood 2.1 per cent lower than the prices prevailing a year ago.

श्री रघुवीर सिंह शास्त्री : श्रीमान्, यह जो विवरण सभा पटल पर रखा गया है इस में मंत्री जी ने बताया है कि गेहूं का जो इन्डेक्स था वह जून 3, 1967 को 183.5 था और फरवरी 24, 1968 को वह 192.4 है, इसी से मालूम पड़ता है कि यह आंकड़े प्रामाणिक नहीं कहे जा सकते क्योंकि मार्केट में पिछले जून में गेहूं का भाव 125 रुपये पर क्विन्टल के नजदीक था जबकि आज बाजार में वह 90 रुपये पर क्विन्टल के नजदीक है। तो मैं पूछना चाहता हूं कि इस भाव को देखते हुए इन के आंकड़ों की कहां तक प्रामाणिकता है?

श्री कृष्ण चन्द्र पंत : यह आज के आंकड़े नहीं हैं। यह फरवरी 24 के आंकड़े हैं।

श्री रघुवीर सिंह शास्त्री : फरवरी 24 को अभी 20 ही दिन तो हुए हैं। इसमें कोई बहुत अन्तर नहीं पड़ता है। यह तभी से 90 रुपये क्विन्टल का रेट है।

SHRI K. C. PANT : These are the figures with me.

श्री रघुवीर सिंह शास्त्री : मैं मंत्री महोदय से यह पूछना चाहता हूं कि क्योंकि और चीजों के उत्पादन के मूल्यों की तुलना में कृषि उत्पादन के जो मूल्य हैं उनमें बहुत तेजी से पतन हो रहा है तो उनमें समन्वय रखने और तालमेल रखने के लिए जिस से कि कृषि उत्पादन करने वाले लोगों को अधिक सस्ते के कारण परेशानी न हो, इसके लिए सरकार क्या उपाय कर रही है और क्या इस में सपोर्ट प्राइस के लिए सरकार ध्यान देगी?

श्री कृष्ण चन्द्र पंत : अगर पिछले दो तीन वर्षों के मूल्यों को देखा जाय तो औद्योगिक उत्पादन के मूल्यों में जो बढ़ोत्तरी हुई है वह कृषि के उत्पादन के मूल्यों से कम है :

श्री रवि राय : मैं मंत्री महोदय से पूछना चाहता हूं कि यह जो आंकड़े दिए यह शायद थोक व्यापार के हैं तो क्या जो फुटकर बिक्री है उस के भी आंकड़े देंगे और दूसरा यह कि जैसे चीनी है उसका लागत खर्च कितना आता है और उसकी फुटकर बिक्री का रेट क्या है? दोनों में क्या अनुपात है?

श्री कृष्ण चन्द्र पंत : फुटकर मूल्यों को कंज्यूमर्स आर्टिकल्स के लिए अलग-अलग जमा नहीं किया जाता है और जहां जमा भी किया जाता है तो अलग-अलग केन्द्रों पर किया जाता है। उसका कोई अखिल भारतीय इंडेक्स नहीं है।

श्री देवराव पाटिल : स्टेटमेन्ट से पता लगता है कि उपभोक्ता की वस्तुओं के मूल्य निरन्तर कम हो रहे हैं तो मैं मंत्री महोदय से पूछना चाहता हूं कि इसको ध्यान में रखते हुए क्या सरकार अनाज के मंहगाई भत्ते में कमी करने का विचार कर रही है?

श्री कृष्ण चन्द्र पंत : गजेन्द्रगडकर कमीशन की सिफारिश के अनुसार अगर उस स्तर तक दाम गिर जायेंगे तो मंहगाई भत्ते में कमी हो जायगी।

SHRI S. KANDAPPAN : From the statement laid on the Table it appears that there is a sharp fall in the prices of

edible oils particularly—the percentage is about 26.9. I would like to know whether the Government is in a position to assure the House, in view of this steep fall with regard to the prices of edible oils, that it will not affect the growers, particularly of groundnut, adversely and what steps, if any, the Government proposes to take to stabilise prices in this regard.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : It is not necessary to stabilise the prices at this stage. The prices had gone up very high, sky high, and therefore this cannot be called a very steep fall.

SHRI SRADHAKAR SUPAKAR : Although agricultural production has gone up in recent months, we find that whereas the price of rice, wheat etc. has been stable, that of sugar has shown a marked increase of 14 per cent. What steps are the Government taking to see that this abnormal rise in the price of sugar comes down ?

SHRI K. C. PANT : The price of sugar ultimately will come down when the production of sugar goes up. In the mean time we have introduced a partial control and de-control system to regulate the prices.

श्री हरदयाल देवगुण : श्रीमान्, इस वक्तव्य में जिन वस्तुओं के मूल्य दिये गये हैं, उनमें कई वस्तुयें ऐसी भी हैं, जिनके लिये सरकार इम्पोर्ट लाइसेन्स देती है, फौरन-एक्सचेंज देती है और जिस भाव पर वे यहां पड़ते हैं, उस पर कास्ट आफ़ प्रोडक्शन लगाने के बाद में वस्तुयें 400 प्रतिशत मुनाफे पर बिकती हैं—जैसे ऊन। यहां पर 6 रु० पर आकर पड़ता है और बाजार में 25 रु० से 50 रु० पौन्ड तक बिकता है। इसी प्रकार दूसरी वस्तुयें जिन्हें एस०टी०सी० इम्पोर्ट करके बेचती हैं 300 प्रतिशत प्रीमियम पर जब सरकारी दुकानों पर इतना मुनाफा होता है तो क्या इसका प्रभाव मंहगाई बढ़ाने के लिये नहीं पड़ता है ?

श्री कृष्ण चन्द्र पंत : हमारे बाजार में जो उस चीज के मूल्य का स्तर है, उससे यदि सस्ता बेचा जाय और दूसरे उस का मुनाफ़ा उठा लें, उस से तो यही अच्छा है कि सरकार ही उसका मुनाफा उठाये।

श्री अचल सिंह : हमारे यहां आये-दिन डीयरनेस एलाउन्स की वजह से स्ट्राइकें होती हैं, क्या यह मुनासिब नहीं होगा कि सन् 1964-65 के भाव पर नैसेसिटीज़-आफ-लाइफ की कीमतें मुकर्रिर कर दी जायं और गवर्नमेन्ट डिपोज़ से सामान दिया जाय, ताकि कमीशन वगैरह मुकर्रिर करने की जरूरत न पड़े।

श्री कृष्ण चन्द्र पंत : यह संभव नहीं है। लेकिन जरूरत पड़ने पर डीयरनेस एलाउन्स बढ़ाया जाता है।

श्री मधु लिमये : अखबारों के समाचारों में छपा है कि इस साल फसलें अच्छी होने के कारण ज्वार, बाजरा तथा रबी की जो गेहूं की फसल आयेगी, वह अतिरिक्त मात्रा में जमा होने वाली है, उनके लिये मंडियों में कोई खरीदने वाला नहीं है। तो क्या सरकार इस बात पर विचार कर रही है कि उनके आने-जाने पर जो इस समय रोक लगी हुई है, उसको इस साल के लिये हटाया जाय, तथा बम्बई, कलकत्ता जैसे शहरों में, जैसे अहमदाबाद में जिनकी आमदनी 500 रु० मासिक से अधिक है उनके ऊपर राशनिंग नहीं है, उसी तरह की व्यवस्था की जाय कि जिनकी आमदनी 500 रु० मासिक से अधिक है, उन पर से राशनिंग उठा दिया जाय ?

श्री कृष्ण चन्द्र पंत : जहां तक ज्वार-बाजरे के डिस्ट्रिब्यूशन पर प्रतिबन्ध का प्रश्न है इस पर विचार हो रहा है कि इसको हटाया जाय। जहां तक 500 रु० मासिक से अधिक आमदनी वालों पर से राशनिंग हटाने का प्रश्न है, इस वक्त राशनिंग में कई सुविधायें हैं, करीब तीन करोड़ लोगों के लिये स्टेचूटरी

राशनिंग की व्यवस्था है और 20 करोड़ लोग इन्फार्मल व्यवस्था के अन्दर हैं।

श्री मधु लिमये : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया। जिनकी मासिक आमदनी 500 रु० से अधिक है, उनके लिये राशनिंग खत्म करने की बात मैंने कही है, जो 500 रु० से कम वाले हैं उनके लिये राशनिंग रहे।

श्री मोरारजी देसाई : जहां राशनिंग होता है, वहां डिफ़ेन्शियेट करना बड़ा मुशकिल हो जाता है।

श्री मधु लिमये : अहमदाबाद में किया है।

श्री मोरारजी देसाई : वहां इन्फार्मल व्यवस्था है, राशनिंग है ही नहीं।

SHRI KRISHNA KUMAR CHATTERJI : Year in and year out, the Government has given an assurance to the House and to the people that attempts will be made to stabilise the prices of consumer goods. But so far we have not got any result out of that assurance. The current Budget proposals also reflect an apprehension in the public mind that there will be further indirect taxation and that the prices of consumer goods will go up and that they will not help stabilise the prices. Can the hon. Minister assure us that the current tax proposals will not affect the prices of consumer goods ?

SHRI K. C. PANT : There is no question of giving an assurance in the Question Hour. But it is very significant that it is the first time since May 1962 that the prices for any week-end show a decline over the corresponding week-end of the preceding year. It is not quite correct to say that the prices are not stabilised.

NEUTRALISATION OF COST OF LIVING

*662. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Central Government Employees' Organisations have recently demanded full neutralisation of cost of living index; and

(b) if so, the decision of Government thereon and whether any promise was made for the reconsideration of this matter by him in September, 1967 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) The employees have requested for a special meeting of the National Council of the Joint Consultative Machinery to consider this issue.

(b) During the meeting with the representatives of Central Government employees in August, 1967, it was agreed that the employees would be free to bring up their demand for cent per cent neutralisation of the price rise, in the Joint Consultative Machinery or any other forum from April, 1968.

SHRI S. M. BANERJEE : The hon. Minister is aware that the Das Commission gave 70% neutralisation in the case of Class III government employees, low-paid employees, but the Gajendragadkar Commission from whom we expected better results reduced it further, to 40% and 30%. I would, therefore, like to know the reaction of the Government, whether they are prepared to reconsider this issue of full neutralisation of the cost of living index in respect of low-paid government employees, not only in the J.C.M. but at a national forum which should be convened by the hon. Finance Minister and the national leaders connected with various trade union movements.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I propose to call no such forum.

SHRI S. M. BANERJEE : In the textile and other industries, there is an automatic linking of cost of living and they need not wait for anything; if the prices have gone up, then automatically there is an increase in the dearness

allowance. I would like to know whether the Government will reconsider the present proposal of granting dearness allowance and agree to some proposal which is agreed by the government employees, so that automatically there is an increase in dearness allowance and there is no agitation whatsoever in the country on the issue of dearness allowance.

SHRI MORARJI DESAI : So far as the view of the Government is concerned, it is in the opposite direction.

SHRI S. M. BANERJEE : What is opposite ? I do not know.

SHRI MORARJI DESAI : Not doing it.

SHRI D. N. TIWARY : I want to know whether the same formula about dearness allowance will be followed in the case of those States which have come under President's rule and are currently administered by the Central Government.

SHRI MORARJI DESAI : No, Sir.

दिल्ली में क्षेत्रीय योजनाएं

*663. **श्री रा० स्व० विद्यार्थी :**
श्री शारदा नन्द :
श्री नारायण स्वरूप :
श्री रामगोपाल शालवाले :
श्री कंवर लाल गुप्त :

क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली वृहत योजना के अनुसार दिल्ली की क्षेत्रीय योजनाएं कब तक तैयार कर ली जानी चाहिए थीं;

(ख) अब तक कितनी क्षेत्रीय योजनाएं तैयार की जा चुकी हैं और कितनी योजनाएं तैयार करनी अभी बाकी हैं;

(ग) सभी क्षेत्रीय योजनाओं के कब तक तैयार किये जाने की संभावना है;

(घ) क्या यह सच है कि उन क्षेत्रों में जिनके सम्बन्ध में क्षेत्रीय योजनाएं तैयार नहीं हुई हैं, गृह-निर्माण कार्य में कोई प्रगति नहीं हो रही है; और

(ङ) यदि हां, तो इस कठिनाई को दूर करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No time limit has been prescribed for the preparation of Zonal Plans in the Master Plan for Delhi or in the Delhi Development Act under which the Master Plan has been prepared.

(b) Out of the total number of 136 zones, draft zonal development plans have so far been prepared for 82 zones. Plans for the remaining 54 zones have yet to be prepared.

(c) The remaining zonal plans are of the built-up portion of the city, the work on which is on. Since this work involves a laborious and time consuming process, it is not possible to indicate the time by which all the zonal development plans are likely to be prepared.

(d) In a few selected areas, the Authority have advised the M.C.D. purely in the interest of orderly planning and development, that building construction be held in abeyance until (a) the zonal plans are approved, or (b) where an alignment plan for the ultimate right of way, as prescribed, has not been finalised.

(e) The Delhi Development Authority are being asked to accelerate finalisation of the zonal plans.

श्री रा० स्व० विद्यार्थी : अध्यक्ष महोदय, भारत के चीन और पाकिस्तान के साथ खुशगवार ताल्लुकात नहीं हैं और कभी भी दिल्ली जो भारत की राजधानी है, उस पर हमला हो सकता है । इस बात को ध्यान में रखते हुए मैं मंत्री महोदय से यह पूछना चाहता हूं कि जो 82 जोनल प्लान आप तैयार कर चुके हैं उनमें इस बात का कितना ध्यान

रखा गया है क्या यह हकीकत है कि जितने भी सरकार की तरफ से भवन निर्माण हुए हैं, अब जैसे वह कृषि भवन है, उद्योग भवन है या यह पार्लियामेन्ट हाउस है, इनके लिए भी इस प्रकार की कोई व्यवस्था नहीं की गई है और डिफेंस मिनिस्टरी का जो रिप्रेजेंटेटिव था, मास्टर प्लान बनाते हुए उस ने भी सरकार का इस ओर ध्यान दिलाया है ? अभी तक सरकार ने कुछ ऐसा नहीं किया तो क्या आगे के लिए वह कुछ करने जा रही है और जो क्षेत्रीय विकास योजनाएं सरकार पास कर चुकी हैं उनमें फिर परिवर्तन करने की संभावना है?

SHRI B. S. MURTHY : The Master Plan has been drawn up only to see that every area is properly utilised and developed. As far as the question relating to defence purposes is concerned, I think that this question has to be addressed to the Defence Ministry.

श्री रा० स्व० विद्यार्थी : अध्यक्ष महोदय, मैं आप का संरक्षण चाहता हूं । मास्टर प्लान तैयार करने का डिफेंस मिनिस्टरी से क्या सम्बन्ध है ? मेरे द्वारा पूछे गये सवाल का ठीक-ठीक जवाब आना चाहिए । अगर मंत्री महोदय ने ठीक जवाब नहीं दिया तो मैं दूसरा प्रश्न ऐज ए प्रोटेस्ट नहीं पूछूंगा । मास्टर प्लान यह बनाते हैं मैं जानना चाहता हूं कि मास्टर प्लान बनाते हुए उसके साथ-साथ इस का ध्यान क्या आप ने नहीं रक्खा और अगर नहीं रक्खा तो फिर आप क्या करने जा रहे हैं ?

SHRI B. S. MURTHY : What I wanted to say was this that this question relating to defence was within the purview of the Defence Ministry.

SHRI KANWAR LAL GUPTA : The Deputy Minister has not understood the question at all.

श्री रा० स्व० विद्यार्थी : मंत्री महोदय कहते हैं कि इस बारे में डिफेंस मिनिस्टरी से पूछा जाय और उनसे पता किया जाय लेकिन जैसा मैंने निवेदन किया डिफेंस मिनिस्टरी के रिप्रेजेंटेटिव ने पहले आपको कहा है और

I have specifically pointed out that the representative of the Defence Ministry had pointed out that the defence of the city was not kept in view while drafting the plan.

SHRI B. S. MURTHY : I think the hon. Member knows that during the last Pakistani attack, every step was taken to defend Delhi. So, Government are aware of this aspect and all these things will be looked to.

SHRI BAL RAJ MADHOK : I think the Deputy Minister has not followed the question.

SHRI B. S. MURTHY : Again, I would submit that a matter like this cannot be made the subject-matter of a question and an answer here.

SHRI BAL RAJ MADHOK : The question that the hon. Member put was this. When the Master Plan was prepared, the representatives of the Defence Ministry had said that while preparing the plan and the maps of the buildings, certain considerations of defence must be kept in mind but they were not kept in mind. The hon. Member wants to know whether those considerations would be kept in mind in the future constructions.

SHRI B. S. MURTHY : They are kept in mind.

श्री रा० स्व० विद्यार्थी : अध्यक्ष महोदय, मास्टर प्लान तैयार करते हुए यह मास्टर प्लान के तैयार करने वाले कभी इलाके के अन्दर नहीं गये, वहां जाकर सर्वे नहीं किया और यह हकीकत है कि बहुत-सी ऐसी कालोनीज जो रिहैबिलिटेशन मिनिस्टरी द्वारा बनी हैं या गवर्नमेन्ट की अन्य एजेंसियों द्वारा बनी हुई हैं तो वहां भी मास्टर प्लान के सर्वे के टाइम में उन्हें खाली जगह दिखाया गया था उन्हें रेजीडेंशियल नहीं दिखाया गया था तो मैं जानना चाहता हूं कि मंत्री महोदय को क्या इस बात का अब अहसास हो गया है और वह अब इस मास्टर प्लान में कुछ परिवर्तन

करने जा रहे हैं और क्या इसी उद्देश्य से यहां लोकल कांग्रेस के जो लीडर्स हैं उन्हें शह दी है कि मास्टर प्लान के खिलाफ एक एजिटेशन शुरु करें और इस तरीके से क्या केन्द्रीय सरकार यह चाहती है कि लोकल कांग्रेस के खोये हुए वकार को हासिल करने के लिए इस प्रकार का कोई क़दम उठाया जाय ?

श्रीमती तारकेश्वरी सिन्हा : यह सब आपके दिमाग़ का फितूर है।

श्री बलराज मधोक : गवाह चुस्त मुद्दई सुस्त।

SHRI B. S. MURTHY : In drawing up a plan like the Master Plan, party considerations have not been kept in mind but only the welfare and well-being of the people of Delhi is taken into consideration.

Again, I do not think that the hon. Member knows the history of the Master Plan. The draft plan was published on the 8th July, 1960 for the purpose of inviting objections and suggestions. As many as 600 people were invited....

SHRI KANWAR LAL GUPTA : Where are the other Ministers in the Health Ministry? If the Deputy Minister does not know, he need not answer. Let the other Ministers answer the question. He has come to the Health Ministry only recently; it was the Minister of Works, Housing and Supply who was dealing with this before; he is here and let him answer it. The Works, Housing and Supply Ministry were controlling the DDA before and so let the Minister in that Ministry answer it now. Or, let Dr. Chandrasekhar answer the question.

MR. SPEAKER : No, he cannot say like that. I would not allow it. Suppose the hon. Member is not satisfied with Dr. Chandrasekhar's answer also, then what is to be done ?

SHRI RANDHIR SINGH : The Deputy Minister's answer has been extremely satisfactory, and let him answer it, Sir.

SHRI B. S. MURTHY : When the Master Plan was published in 1960 there were as many as 600 people who met the DDA and discussed with them, gave evidence before them and so on, and later on, the DDA has taken all objections into consideration and recast and remodelled and then published the Master Plan as we see it now. Therefore, it is wrong to think that the DDA has not gone and seen places as the hon. Member is alleging.

SHRI R. S. VIDYARTHI : My question was very specific...

MR. SPEAKER : Shri Kanwarlal Gupta.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मास्टर प्लान बहुत अनरिएलिस्टिक है और प्रैक्टिकल भी नहीं है और उसका नतीजा यह है कि करीब 1 लाख अनऐथोराइज्ड कंस्ट्रक्शंस दिल्ली में हैं क्योंकि यह रिएलिस्टिक नहीं है, प्रैक्टिकल नहीं है। अब होता यह है कि मास्टर प्लान का आप ऐडजस्टमेन्ट नहीं करते, लोग अनऐथोराइज्ड कंस्ट्रक्शन कर लेते हैं और बाद में हमें उनको रेगुलराइज करना पड़ता है। इस दिक्कत को दूर करने के लिए मैं यह सजेस्ट नहीं करता कि आप मास्टर प्लान को बदल दीजिए लेकिन क्या आप इस मास्टर प्लान का एडजस्टमेन्ट करेंगे, यदि हां, तो जहां जहां भी जरूरत हो उसके लिए क्या आप कोई एक छोटी मोटी मशीनरी सेट करना चाहते हैं ?

SHRI B. S. MURTHY : Even today the DDA is receiving complaints—wherever people are coming forward to say that such and such things cannot be done or should not be done. So the hon. Member could give his representation to the DDA, an authority charged with the work concerning the Master Plan.

SHRI KANWAR LAL GUPTA : This is not my question. मंत्री महोदय को शायद यह बात मालूम नहीं है कि यह मास्टर प्लान में ऐडजस्टमेन्ट करने

का काम डी०डी०ए० के द्वारा नहीं होना है वह तो यहां के सेन्ट्रल मिनिस्टर का काम है तो क्या मंत्री महोदय बतलायेंगे कि मास्टर प्लान में जो ऐडजस्टमेन्ट की जरूरत महसूस होगी उसे यह हैल्थ मिनिस्टरी पूरा करेगी और क्या उसके लिए सरकार ने कोई मशीनरी बनाई है जोकि इस चीज को देखे कि उसमें कहां ऐडजस्टमेन्ट करना है और कहां नहीं करना है ?

MR. SPEAKER : Where DDA has no power, will Government consider adjustments here and there ?

SHRI B. S. MURTHY : Of course.

श्री बलराज मधोक : यह दिल्ली का मास्टर प्लान एक ऐसे प्लान में बनाया गया है जो कि एक प्लानलैस प्लान है । जिस आधार पर यह प्लान बनाया गया था वह आधार खत्म हो चुका है । जोनल प्लांस को भी यही हालत है । अभी मोतीनगर का जो जोनल प्लान बनाया गया है उसके अनुसार मोतीनगर एक रिहैब्लिटेशन कालोनी है । इस प्लान के मुताबिक बहुत सारी जो कालोनियां बनी हुई हैं 4–5 ब्लाक वह तोड़ डाले जायेंगे और उनकी जगह कोई स्टेडियम या ग्राउन्ड बनाया जायगा । मैं जानना चाहता हूं कि क्या जोनल प्लान का यह मतलब है कि जो रिहैब्लिटेशन कालोनीज हैं उनको भी तोड़ दिया जाय, उनको डिस्ट्रौय करके लोगों को बेघर बना दिया जाय और उसकी जगह पर जैसा कि प्लान में आ गया है वहां पर स्टेडियम बनेगा, धोबी घाट बनेगा तो उन चीजों को उस जगह पर बनाया जायगा । मेरा सवाल यह है कि उन हालात को देखते हुए जिनमें कि यह मास्टर प्लान बनाया गया था, जोनल प्लान बनाये गये थे, ऐयरकंडिशन्ड कमरों में आंखें बन्द करके यह प्लान बनाये गये थे तो तब जबकि वास्तविक कठिनाइयां सामने आ रही हैं तो उन कठिनाइयों को देखते हुए इस प्लान में फेरबदल की जायगी और इन जोनल प्लांस को बनाते हुए उन चुने हुए प्रतिनिधियों जैसे कारपोरेशन या मैट्रोपोलिटन कौंसिल के लोगों से भी परामर्श लिया जायगा? यह मेरे दो स्पैसिफिक क्वेशचंस हैं ।

SHRI B. S. MURTHY : Yes, Government will be pleased to consider all objections.

तृतीय योजना में रूसी सहायता का उपयोग

*664. **श्री महाराज सिंह भारती** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) तीसरी पंचवर्षीय योजना की अवधि में रूसी सहायता के केवल आधे ही भाग का उपयोग किये जाने के क्या कारण हैं जब कि रूस सरकार ने सहायता देने का वचन उस समय दिया था जब तीसरी पंचवर्षीय योजना आरम्भ भी नहीं हुई थी ;

(ख) क्या यह सच है कि इस समय बढ़ी हुई कीमतों के कारण हम कम माल खरीद सकेंगे और देश को हानि उठानी पड़ेगी; और

(ग) यदि हां, तो रूसी सहायता का पूरा उपयोग करने के लिये क्या कार्यवाही की गई है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ग). तीसरी पंचवर्षीय आयोजना के पांच वर्षों में, सोवियत समाजवादी जनतंत्र संघ द्वारा तीसरी पंचवर्षीय आयोजना में शामिल औद्योगिक प्रायोजनाओं की वित्त व्यवस्था के लिए दिये गये दो ऋणों के लगभग 77 प्रतिशत भाग के बराबर के मूल्य के आर्डर दिये गये थे । देश में बने उपकरण पहले से ज्यादा मिलने के कारण, इन ऋणों से पूरी की जाने वाली प्रायोजनाओं की आवश्यकताएं, ऋण-करार करने के समय लगाये गये अनुमान की तुलना में काफी कम थीं । तीसरी आयोजना की अवधि समाप्त होने के बाद, इन ऋणों के लगभग 7 प्रतिशत भाग के बराबर के मूल्य

के आर्डर दिये गये हैं। सोवियत प्राधिकारियों की सलाह से, इन ऋणों की बाकी रकम को चौथी पंचवर्षीय आयोजना में शामिल की गयी प्रायोजनाओं के लिये इस्तेमाल करने की कोशिश की जा रही है।

(ख) बढ़े हुए मूल्यों की बाबत जो बात कही गयी है, वह साफ नहीं है प्रायोजनाओं की सारी आवश्यकताओं को इन ऋणों के अन्तर्गत पूरा कर लिया जायगा, बशर्ते कि सम्बद्ध वस्तुएं देश में न मिलें और सोवियत समाजवादी जनतंत्र संघ के संभरकों (सप्लायर) द्वारा जो मूल्य बताये जायें वे अन्तर्राष्ट्रीय मूल्यों से ज्यादा न हों।

श्री महाराज सिंह भारती : तृतीय योजना से पहले रूस ने जितनी मदद देने का वादा हम से किया था वह पूरी की पूरी हम इस्तेमाल नहीं कर पाये। मंत्री जी का कहना है कि चूंकि जिन चीजों को हम नहीं समझते थे कि हमारे मुल्क में होंगी वह चीजें भी हमारे यहां निकल आई; इसलिये हम ने उस सब का इस्तेमाल नहीं करना चाहा। मैं एक सीधा सा सवाल यह करना चाहता हूं कि एक तरफ हम दुनिया के दूसरे देशों के सामने ऋण मांगते जा रहे हैं और सब से मांग रहे हैं, दूसरी तरफ रूस ने हम को जो इतना ऋण दिया था, जिस का भुगतान भी आसानी से हो जाता है, हम को कोई दिक्कत नहीं पड़ती, अच्छे टर्म्स पर मिलता था और जिन चीजों को हम खरीदना चाह रहे थे उन के अलावा भी बहुत सी ऐसी चीजें थीं जो हम दूसरे देशों से ले रहे थे, उस ऋण का इस्तेमाल हम इन चीजों को खरीदने के लिये नहीं कर पाये। मैं जानना चाहता हूं कि ऐसा क्यों हुआ। हम साफ्ट करेंसी से हार्ड करेंसी एरिया में चीजें ले रहे थे।

श्री मोरारजी देसाई : इस तरीके से वह खरीदने दे तब तो हम ऐसा करें। हर एक बात में इस तरह से वह नहीं करने देते हैं। ऐसा आप न समझें कि वहां पर कोई भी शर्त नहीं लगी रहती है। वहां भी शर्त लगी रहती है, जैसे और जगहों पर लगी रहती है। इस लिये हम जहां से चाहें वहां से नहीं खरीद सकते हैं। जब वह कबूल करते हैं तभी हम वह खरीद सकते हैं।

दूसरी बात यह है कि बाहर से हमें उस से कम दामों में मिले तो हम बाहर से लें, वहां कम दामों में मिले तो वहां से ले। यही तरीका हम ने अपनाया है। जब पहले ऋण के लिये बात चीत की जाती है तो पांच साल पहले से की जाती है। उस समय पर पता नहीं लगता है कि सारा सामान यहां बनेगा या नहीं। नहीं बनेगा ऐसा समझ कर हम करार करते हैं। बाद में कुछ सामान यहां बना लेते हैं और उतना कम हम को लेना पड़ता है। हमको जितना ऋण मिलता है हम उसका पूरा-पूरा उपयोग करना चाहते हैं और इस योजना के और कामों में उस को पूरा कर लेंगे।

श्री महाराज सिंह भारती : मंत्री महोदय के जवाब से ऐसा लगता है कि प्लैनिंग जैसी चीज शायद यहां है ही नहीं। हमको पता ही नहीं चलता कि कौन फैक्ट्री बन जायेगी, कौन पुर्जा बनने लगेगा, रांची संस्थान खड़ा हो जायेगा या नहीं। प्लैनिंग का मतलब तो यह है कि हम को अगले पांच साल के लिये पूरा पता हो कि क्या बनेगा। हमको पूरा पता ही नहीं कि अगले पांच सालों में हमें कौन सी चीज खरीदनी है, कौन सी चीज अपने मुल्क में बनेगी और कौन सी चीज नहीं बनेगी और किस हिसाब से किस से आर्थिक सहायता लेनी है। हम ऐसे ही कह देते हैं जिस को दाता समझ लिया उस से कि वह जो चाहे दे दे, चाहे हम को जरूरत हो या नहीं। बाद में हम बतला देंगे। हमको किसी बात का पता ही नहीं रहता। मैं इस बारे में आप से स्पेसिफिकली जानना चाहता हूं।

श्री मोरारजी देसाई : हो सकता है कि माननीय सदस्य योजना के बारे में हम से ज्यादा समझते हों। इस के साथ हमारा कोई झगड़ा नहीं है। हम जितना समझते हैं उसके हिसाब से योजना बनाते हैं।

श्री महाराज सिंह भारती : मुसीबत यह है कि . . .

श्री मोरारजी देसाई : मेहरबानी कर के माननीय सदस्य मेरी बात पहले समझ लें। बार बार यों ही बोलने से तो कोई बात बनती नहीं। उसके बाद आप जो चाहें कहें। बात ऐसी है कि जब हम योजना बनाते हैं तब अगले पांच सालों में हम क्या बनाना चाहते हैं, इस के हिसाब से बनाते हैं। मगर जैसी योजना हम बनाते हैं, उसके लिये हमेशा मदद मिलती ही है ऐसी बात नहीं है। इस लिये कभी कभी वह बात नहीं बनती। वह बाद में बनती है और इसलिये देर होती है। हमारे पास इतने साधन नहीं हैं कि हर वक्त हम जो चीज चाहें वह हमें मिल जाये। बाहर से जो माल मिलना है वह मिले या न मिले ऐसा भी हो जाता है। इसलिये योजनाओं में फर्क हो जाता है।

श्री महाराज सिंह भारती : पहले सवाल के जवाब में मंत्री महोदय ने अभी यह कहा कि हमारे यहां बहुत सी चीजें बनने लगीं, इसलिये हम ने वहां से नहीं खरीदीं और इस मदद का इस्तेमाल नहीं हुआ। मेरे दूसरे सवाल के जवाब में कि कौन सी चीजें अगले पांच सालों में यहां बनने लगेंगी, इस का उनको पता ही नहीं रहता। वह अचानक बनने लगती हैं बिना योजना के। आप के यहां बनने वाली चीजें न बन पायें, यह बात तो समझ में आती है, लेकिन अचानक कैसे बनने लगती हैं?

श्री मोरारजी देसाई : अचानक तो कहीं भी नहीं बनती हैं। माननीय सदस्य को जानना चाहिये कि अचानक कोई जन्म भी नहीं होता।

SHRI BEDABRATA BARUA : In view of the reports from the UNCTAD that the Kennedy round should be the last American concession for some years to come and also the Common Market may not open up, and the Soviet attitude, as has been evidenced by the recent agreement to purchase our steel and other goods from India, appears to be very favourable,—in view of these facts—have the Government taken any steps to integrate the proposed Soviet assistance and also other things in the annual Plan and has this question of more aid from the Soviet Union in this regard been taken up with the Soviet Union ?

SHRI MORARJI DESAI : We are trying to take the maximum that we can get from the Soviet Union.

SHRI SURENDRANATH DWIVEDY : May I know whether Government has come across any difficulty in the supply of materials according to the agreement or according to the schedule so far as aid and financial assistance from Soviet Russia is concerned, or is it because of our unpreparedness to start the projects in time that utilisation of the full capacity has not taken place ?

SHRI MORARJI DESAI : I have said already that it is not a question of want of capacity to make full use or bring the plans into fruition. As I said earlier in my reply in Hindi, we had envisaged to get certain materials, for fulfilment of a project, from Russia up to a certain quantity. Then we began to produce earlier, even what we have to produce. Therefore, some of the materials are available here. We do not buy them from outside, and in that proportion less has been utilised. That is all that I have said.

SHRI LOBO PRABHU : I would like the hon. Minister to inform the House if on the utilised portion of the loan

interest is payable; if so, to what extent. Secondly, according to the latest statistics available to me, relating to 1966, Russia has overdrawn Rs. 7 crores on the balance of payment. They imported more from us than they exported to us. How is this Rs. 7 crores being met ?

SHRI MORARJI DESAI : There is no interest to be paid unless we have drawn the loan. The moment a promise is made interest does not begin to accrue, the hon. Member ought to know that.

SHRI LOBO PRABHU : Interest begins when the loan is sanctioned.

SHRI MORARJI DESAI : It cannot be. It would be a very strange kind of agreement. I cannot say exactly what was the trade balance in 1966. Off-hand I cannot say and I would not like, without going into it, to make any commitment here.

SHRI HEM BARUA : In view of the fact that expenditure on imported goods from Soviet Russia and other countries has gone up because of the closure of the Suez Canal, may I know if Government has re-examined—and the surcharge is payable from our exchequer—our requirements for the balance of our requirements of imported goods, particularly from Soviet Russia, and may I know whether our programme has not been upset because of that ?

SHRI MORARJI DESAI : We are constantly examining what the effect of the closure of the Suez Canal is and what is profitable for us, from where we should get and all that. Accordingly we go on making our arrangements. But all this arrangement has a limited use because we cannot buy from wherever we want. We cannot choose at our will. It all depends upon what is available to us in several places. Therefore, that is not completely free as anybody would want it to be. I do not think that our plans have been upset at present.

LOANS TO GOLDSMITHS

*666. SHRI R. BARUA :
SHRI D. R. PARMAR :
SHRI P. N. SOLANKI :
SHRI N. SREEKANTAN NAIR :
SHRI KIKAR SINGH :
SHRI NARENDRA SINGH MAHIDA :
SHRI K. RAJARAM :
SHRI R. K. AMIN :
SHRI S. M. BANERJEE :
SHRI MOHAN SWARUP :
SHRI RAMACHANDRA J. AMIN :
SHRI O. P. TYAGI :
SHRI UMANATH :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have received from the Goldsmiths as well as from their Unions and Federations any demands and suggestions for giving more facilities to them and to convert the loans into grants given to them either by the Central Government or by the State Governments in the light of their economic condition; and

(b) if so, the steps Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Representations have been received from time to time from individual goldsmiths as also from their Associations on various matters, including the request for conversion of the rehabilitation loans granted to goldsmiths, into subsidies or grants-in-aid.

(b) The representations received were examined on merits and wherever it was possible to accept any demand or suggestion, necessary action was taken. It has, however, not been possible to accept the request for conversions of rehabilitations loans granted to goldsmiths into outright subsidies or to waive their recovery.

SHRI R. BARUA : May I know whether the Government have statistics of the goldsmiths who have taken to alternative gainful employment and, if so, what is the proportion ?

SHRI K. C. PANT : 15,265 goldsmiths have received alternative employment through employment exchanges.

SHRI R. BARUA : What is the policy of the Government now in regard to those goldsmiths who really deserve sympathetic consideration at the present stage ?

SHRI K. C. PANT : Everybody who deserves sympathetic consideration will get it.

SHRI N. SREEKANTAN NAIR : May I know how many goldsmiths are now in a deplorable condition because of absence of work and they are thinking of committing suicide ?

SHRI K. C. PANT : As far as we know, none.

SHRI RAJARAM : Since so many goldsmiths have committed suicide may I know whether the Finance Minister is thinking of giving some form of assistance to the families of those goldsmiths who have committed suicide ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : In all lands people commit suicide, not only in this country, in various sections.... (*Interruptions*)

SHRI G. VISWANATHAM : But here people have committed suicide because of the Gold Control Order.

SHRI HEM BARUA : May I submit that the Finance Minister must be able to distinguish between suicide committed on personal grounds and suicides committed because of Government action ?

श्री ओ० प्र० त्यागी : गोल्ड कन्ट्रोल ऐक्ट का प्रभाव स्वर्णकारों पर पड़ा, स्वर्ण के व्यापारियों पर नहीं पड़ा और गरीब कार्यकर्त्ता जो थे अधिकांश में उनकी अवस्था बहुत बुरी हो गई। उनकी अवस्था को ध्यान में रखते हुए क्या सरकार भविष्य में गोल्ड कन्ट्रोल बिल फिर लाने का विचार तो नहीं कर रही है ?

SHRI MORARJI DESAI : A Bill is going to come. I wish we could make it stronger.

SHRI S. M. BANERJEE : May I know whether the hon. Minister is aware that the loans that were to be issued to the various goldsmiths who were uprooted by this measure of the Government, in some cases are channelled through the Director of Industries and in some other cases through some other agency ? It has actually been found that loans from that money have been given to some people who are not goldsmiths and thereby the goldsmiths have been deprived of any loan for their rehabilitation. May I know whether this matter will be taken up with the various State Governments and the representatives of the All India Swarankar Sangh ?

SHRI K. C. PANT : A sum of Rs. 13.6 crores has so far been advanced to the various State Governments and Union Territories for the purpose of disbursal of loan. Out of this a sum of Rs. 10.34 crores has actually been disbursed to about 1,09,000 goldsmiths. If my hon. friend has any information, I hope he will pass it on to us for taking necessary action.

SHRI S. M. BANERJEE : There was a genuine complaint by the All India Swarankar Sangh that in certain cases that loan has been distributed to people who are not goldsmiths at all.

MR. SPEAKER : The Minister has answered it.

SHRI S. M. BANERJEE : Let him make enquiries and find out the position and then have discussions with goldsmiths. I am not a goldsmith.

SHRI MORARJI DESAI : If any Swarankar Sangh has complained to my

hon. friend about it, let him pass it on to us for action.

SHRI VIKRAM CHAND MAHAJAN : How many goldsmiths have already committed suicide after the Gold Control Order came into force? Secondly, has the Government any proposal to give some aid or assistance to the widows or children of the goldsmiths who has committed suicide?

MR. SPEAKER : Repetition of the same question.

SHRI K. C. PANT : 181,000 goldsmiths or their dependants have received educational assistance and technical training facilities.

श्री रणधीर सिंह : उजड़े हुए सुनारों का रिसैटलमेन्ट और रिहैबिलिटेशन न करना गवर्नमेन्ट का इखलाकी फर्ज़ है। जिस तरह से गवर्नमेन्ट ने ईस्ट पाकिस्तान और वेस्ट पंजाब आदि से आए हुए रिफ्यूजीज का रिसैटलमेन्ट और रिहैबिलिटेशन किया है उसी तरह से किसी जामे स्कीम के तहत जो आदमी गोल्ड कन्ट्रोल एक्ट से एफेक्ट हुए हैं, उनका भी रिहैबिलिटेशन और रिसैटलमेन्ट किया जाएगा?

श्री मोरारजी देसाई : इस विधान को मैं कबूल नहीं कर सकता हूं।

SHRI K. NARAYANA RAO : In my very village I have seen the miserable plight of some of the families of goldsmiths after the Gold Control Order. The loans that have been given to them as also the little opportunities that have been provided to them for employment, have been found to be very inadequate. Loans they have eaten away and it is very difficult for them to switch on from one avocation to another. In the light of the total failure on the part of Government in regard to rehabilitation measures hitherto conceived, may I know whether Government are thinking in terms of finding out new policies and strategies for the amelioration of these people who have been picthforked?

SHRI K. C. PANT : I have already given the facts and figures with regard to the assistance given to goldsmiths. I do not think our efforts to rehabilitate them have been a failure. Whatever other measures are contemplated will come before the House when the Gold Control Bill is discussed.

SHRI HEM BARUA : May I know if Government is aware of the fact that the loans given by the Central Government to the State Governments for distribution to actual goldsmiths have been distributed to non-goldsmiths, particularly in the State of Jammu and Kashmir.

SHRI MORARJI DESAI : I have no information about this.

BARAUNI AND GUJARAT REFINERIES

*667. SHRI PREM CHAND VERMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that on the 31st March, 1966, the actual processing cost per metric ton worked out to 199.32 per cent and 175.52 per cent at Barauni and Gujarat Refineries, respectively, as per Project Report;

(b) if so, the causes for such high cost of production;

(c) whether there is any likelihood of the processing cost coming down in the future and what was the processing cost in June, 1967; and

(d) why there has been so much difference in the Project Report and actual performance, if processing cost cannot be reduced appreciably?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) The high cost of production is due to the high capital cost; this again is the result of the inland location, provision of facilities and amenities not found in other refineries (*e.g.* large hou-

sing colony, power plant etc.) and technological reasons related to the nature of the crude oil processed. During 1965-66, moreover, Gujarat Refinery had just started commercial production, having come on stream in the last three months of that year whereas Barauni Refinery worked only on a throughput of 0.74 million tonnes against design throughput of 2.00 million tonnes.

(c) Yes, Sir. With increased throughput, the processing cost in each of these refineries has come down. The processing cost for the quarter ending June, 1967 was—

Barauni refinery—Rs. 21.25 per tonne
Gujarat refinery—Rs. 20.99 per tonne.

(d) Please see the reply to (b) above.

श्री प्रेम चन्द वर्मा : प्रासैसिंग कास्ट जो ज्यादा है वह क्या ओवर स्टाफिंग की वजह से नहीं है ? मिसाल के तौर पर बरौनी रिफाइनरी में एडमिनिस्ट्रेशन एण्ड डिजाइंज ग्रुप में प्राजैक्ट रिपोर्ट में 64 आदमियों के स्टाफ की जरूरत बताई गई है जबकि अभी तक काम पूरी तरह से वहां चालू भी नहीं हुआ है लेकिन फिर भी 232 आदमी वहां काम कर रहे हैं। मैं जानना चाहता हूं कि क्या इसकी जांच की की गई है और अगर की गई है तो उसका क्या नतीजा निकला है और क्या कार्रवाई आपने इसके बारे में की है ?

SHRI RAGHU RAMAIAH : Cost reduction will be achieved also by one of the measures that the hon. Member has suggested, namely, reduction of surplus staff.

श्री प्रेम चन्द वर्मा : सरकार ने कास्ट को प्राजैक्ट रिपोर्ट के मुताबिक लाने के लिए इसी वक्त तक क्या ठोस इकदामात किए हैं और आगे क्या सरकार करने जा रही है ?

SHRI RAGHU RAMAIAH : Various steps have been taken and I may state them as follows : firstly, raising the throughputs to design capacities; secondly, reduction in the cost of chemicals consumed during operation; thirdly, reduction in inventories; fourthly, I have already mentioned, reduction in surplus staff; and, fifthly strict budgetary control over all items of expenditure.

SHRI K. N. PANDEY : The hon. Member had said that in certain sections there was more staff than required. Does it mean that they should be retrenched as the hon. Minister has said in his reply ?

SHRI RAGHU RAMAIAH : I thought, the question was related to surplus staff generally in the whole refinery.

SHRI K. N. PANDEY : But there was no proposal from the hon. Member that they should be retrenched. It is your assumption.

SHRI RAGHU RAMAIAH : It is one of the measures that we are adopting to reduce costs.

SHRI SWELL : What is the total loss to the Barauni Refinery as a result of the recent close-down and would this loss be aded to the cost of processing ?

SHRI RAGHU RAMAIAH : The Barauni Refinery continues to be closed down. The time for assessment is premature. Besides, we have to take into account not only the production loss but the fact that we are not utilising so much crude and are not marketing so much. All this will have to be taken into account.

SHRI SWELL : The Refinery was closed down and it has been re-opened. There is definitely an assessment of the daily earnings of the Refinery and the loss can thus be determined. How can the Minister say now, after many days, that he cannot assess the loss ?

SHRI RAGHU RAMAIAH : I can only give a rough figure. Daily it will be about Rs. 1¼ lakhs. It is a very rough figure. It relates only to the pro-

cess margin on the refinery side. But I would like this to be checked up.

SHORT NOTICE QUESTION

WORK ON RAJASTHAN CANAL

+

S.N.Q. 9. DR. KARNI SINGH :
SHRI AMRIT NAHATA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the work on the Rajasthan Canal has been stopped resulting in the total abandonment of work on many sectors;

(b) the reasons therefor and the number technical people and others likely to be retrenched as a result thereof;

(c) the steps which are being taken to ensure that the machinery which will necessarily lie idle will not deteriorate resulting in national waste; and

(d) the reasons for not taking up work in hand on the lift channel from mile 48 which was considered a great additional advantage both from the point of view of bringing more acreage under irrigation and of providing drinking water facilities to brackish water belt areas in certain parts of Rajasthan ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). It is not a fact that work on Rajasthan Canal has been stopped, but due to constraint of resources and to derive maximum benefits from the investment already made, some rephasing in the construction programme of the Rajasthan Canal has been done according to which the canal with its distribution system will first be completed up to mile 70 before proceeding with the work further. 15 Degree Holders, 115 Diploma Holders and 278 clerks & tracers with about 700 work-charged skilled workmen have been retrenched. Further retrenchment will not become necessary in view of the possibility of getting additional funds out of Rs. 25 crores announced by the Deputy Prime Minister for selected major irrigation projects for 1968-69.

(c) Due to increased allotment, it is expected that all the useful machinery will be utilised in the Project itself.

(d) The Rajasthan Government have recently approved the scheme for construction of lift channel and the scheme will be taken up soon.

DR. KARNI SINGH : It is very heartening to hear from the hon. Minister that the Rajasthan Canal project has not been stopped. We were given quite the opposite picture in the canal area. As you know the Rajasthan Canal project is the mightiest canal project in the world and India is very proud of the fact. This is going to irrigate 37 lakh acres. . . .

MR. SPEAKER : I think, the Minister knows all those details.

DR. KARNI SINGH : I know. But the fact is that the problem has been created by the Government of India and the Rajasthan Government by tossing over the baby between one and the other. In view of the fact that this is the most important canal project in the country, in view of the urgency of the expanding of river valley projects in the country due to food shortages, to eliminate foreign dependence on food, to improve overall national economy and drain of foreign exchange due to food imports, may I know whether the Government have proposals to give higher priority to the Rajasthan Canal project and finish off the work ahead of schedule like Pakistan did in the case of Mangla Dam and not to slow it down, (b) whether the Government have proposals to immediately utilise waters that would become available on termination of the Indus Water Treaty within the next couple of years in the Rajasthan and Bhakra canal systems; (c) what step Government propose to take to see that the staff is not retrenched at all as otherwise the highly skilled and trained manpower will be lost when the work is resumed and (d) what steps Government propose to take to look after and maintain the costly equipment of the project ?

MR. SPEAKER : He has answered some of them.

DR. K. L. RAO : I have already answered (c) and (d). With regard to (a), it will be our endeavour to complete the project as early as possible. Probably, it will take one year more. Originally, it was expected that the first phase of the project will be completed by 1970-71. Very likely, it may take another one year more. To that extent, every preference will be given to it to see that the first phase of the project is completed as early as possible. With regard to the second question, whether we will be able to utilise all the water that will be released as a result of the termination of the Indus Water Treaty, I am afraid, I cannot say that while we will be able to use a large portion of the water, we will not be able to use it fully because the dam is not complete and it may take another 2 or 3 years more than the scheduled date of completion in 1970.

DR. KARNI SINGH : My second question is this. The Government has a very ambitious scheme for a lift channel, taking off from mile 48. I want to know whether the Rajasthan Government have now given a phased-out estimate of programme for the Central Government to take over this work, and by when this work will begin.

DR. K. L. RAO : Quite so. The lift canal from mile 48 has been approved by the Rajasthan Government. It is going to irrigate 1.3 lakh acres. It will go to Lunkaran Sagar and later on to Bikaner for supply to industry and also for drinking water purposes. It is being taken up almost immediately.

SHRI AMRIT NAHATA : The hon. Minister has told us that the Finance Minister has kindly allotted Rs. 25 crores for major irrigation projects, but he has not told us how much of this has been allotted for the Rajasthan Canal, and whether that allotment for the Rajasthan Canal is within the Plan ceiling of the Rajasthan Government or outside the Plan ceiling of the Rajasthan Government because, if it is within the ceiling of the Rajasthan Government, the Rajasthan Government is not in a position to take it up....

MR. SPEAKER : He need not go into details. He has asked his question. That will do.

SHRI AMRIT NAHATA : I have also a second question to ask...

MR. SPEAKER : No second question. But it may be (b).

SHRI AMRIT NAHATA : Sometime back, negotiations took place between the Central Government and the Rajasthan Government, and the Rajasthan Government agreed to surrender some of its rights, territorial and otherwise, and the Central Government agreed to set up a Rajasthan Canal Authority; even a Bill was drafted which was to be presented to the House. I would like to know as to what has happened to that Bill and why is the Central Government not prepared to take over this Rajasthan Canal project, which is a national project and not a State project.

DR. K. L. RAO : The specific amount of money that has been allotted to the Rajasthan Canal project has not been finalised, but it will be a substantial amount which will meet the maximum programme that we can have on the Rajasthan Canal project this year. The extra amount of assistance will be outside the State plan.

With regard to the other question, *i.e.*, taking over by the Government of India, as I have stated earlier, the question of taking over the Rajasthan Canal project has not yet been finally settled, but at the present moment, the thinking is that there is no particular advantage in taking it over as the progress of the project is quite good and it is only a question of finding the funds and we are doing our best.

SHRI K. M. KOUSHIK : Is it a fact that crores of rupees worth of machinery, walking drig lines, ordinary drig lines and tractors, are lying idle at the Canal site and are deteriorating on account of stoppage of work, and if so, is it not necessary that we should step up the work, so that these machinery may not deteriorate further ?

DR. K. L. RAO : This is what I submitted in the original answer. Last year due to strained resources, some of the machinery had to be kept in the stores. But this year extra funds are available and all the useful machinery will be put to use and utilised. There is, however, a bit of surplus machinery, but that would be transferred to other works.

SHRI THIRUMALA RAO : The hon. Minister has said that Rs. 25 crores have been allotted for the major schemes. Will he kindly give us the break-up of the schemes and will also indicate whether Nagarjunasagar is also included....

MR. SPEAKER : Break-up is a differ- about Rajasthan Canal and not Nagarjunasagar.

SHRI THIRUMALA RAO : I wanted the break-up, Sir. He can reply to that.

MR. SPEAKER : Break-up is a different matter. The thing is that the moment he brings in Nagarjunasagar, all the projects in India will come one by one....

SHRI THIRUMALA RAO : Then I will withdraw the Nagarjunasagar part. He can reply to the first part.

MR. SPEAKER : No, no.

श्री ओंकारलाल बेरवा : पिछले साल केन्द्रीय सरकार ने 7 करोड़ रुपये खर्च करने के लिए कहा था--आधा राज्य सरकार खर्च करेगी और आधा केन्द्रीय सरकार करेगी। 7 करोड़ रुपया खर्च होना चाहिए था, लेकिन वह नहीं हुआ और केवल 3 करोड़ रुपया खर्च किया गया। मैं यह जानना चाहता हूं कि 4 करोड़ रुपया खर्च क्यों नहीं हुआ। यह राष्ट्र की समस्या है, केवल राजस्थान की नहीं। राज्य सरकार अकेली इस कार्य को नहीं कर सकती है। केन्द्रीय सरकार इस को राज्य सरकार पर क्यों छोड़ना चाहती है? वह इस योजना को स्वयं अपने हाथ में क्यों नहीं ले लेती है?

DR. K. L. RAO : It is true that last year the Centre had allotted Rs. 7 crores, but that could not be spent because it had to come from within the State Plan and the State could not do it. But this year, as I have already submitted, while the State will spend only Rs. 2.25 crores from their own budget, the extra amount of loan assistance is being given by the Centre outside the State Plan.

SHRI P. VENKATASUBBAIAH : We find that a sum of Rs. 25 crores has been given for some of the national projects for speedy completion. May I know whether the amount that is being spent outside the State plans will accelerate the food production as a result of the completion of these projects and to what extent this additional assistance for these national projects will be able to bring additional area under irrigation? May I also know what would be the additional food production as a result of the completion of these five projects?

DR. K. L. RAO : It is intended that Rs. 25 crores will be spent on these projects which are in an advanced stage of construction, and which are capable of giving immediate results. We expect that at least 10 lakhs of acres additional will be brought under irrigation.

SHRI GIRRAJ SARAN SINGH : The hon. Minister in his reply has mentioned the Pong Dam. Could I have an assurance from him that by the time the Pong Dam which has been designed to supply the Rajasthan Canal with water is completed, the Rajasthan canal and the subsidiaries will be dug?

DR. K. L. RAO : The Rajasthan Canal without the Pong Dam will be able to irrigate about 10 lakhs acres. On account of the construction of the Pong Dam, it will be able to irrigate an additional area of another 3 lakhs of acres. We are fully aware of the importance of the Pong Dam and it will be speeded up to the extent possible.

SHRI NARENDRA SINGH MAHIDA : In view of the food shortage in

the country, we have to speed up such works as the Rajasthan Canal and the Narmada Project. May I know from the hon. Minister whether Government will approach the World Bank or such other sources and get more funds to speed up or accelerate our programme of food production and to cutdown our food imports ?

MR. SPEAKER: This question has to be addressed to the Finance Minister.

SHRI HEM BARUA: In view of the fact that this canal is very important from the point of view of our national economy, why is it that the Central Government have not taken adequate steps for complete implementation of the project instead of leaving the implementation to the State Government, which it is beyond the capacity of the State Government to do in all its ramifications ?

DR. K. L. RAO : As I have said already, it is only in respect of finances that the Central Government have to assist. As the House is already aware, this year, the Deputy Prime Minister has given certain extra sums of money for the major projects, and, therefore, we shall be able to give some more additional funds for this project.

श्री प्रेम चन्द वर्मा : मंत्री महोदय ने अभी बताया पौंग डैम के बारे में । मैं जानना चाहता हूं कि क्या पौंग डैम जो है वह जिस टाइम तक तैयार होना चाहिए था उसमें कुछ लेट नहीं हो जायेगा क्योंकि वहां के जो लोग हैं उनको बसाने का अभी तक कोई इंतजाम नहीं हुआ और वह लोग वहां से उठना नहीं चाहते हैं ? इसमें कुछ झगड़ा खड़ा हो गया है । तो मिनिस्टर साहब यह बताने की कृपा करेंगे कि क्या पौंग डैम टाइम पर तैयार हो जायेगा या नहीं ? अगर नहीं तो कितनी देर उस में लगेगी ?

DR. K. L. RAO : The Pong Dam will not be delayed on account of the settlement of the oustees. Every precaution has been taken to see that the major problems connected with it are settled, it is only a question now of the implementation of the steps for settling the oustees and the construction of the Rajasthan Canal. It is expected that the Pong Dam will be completed by 1973-74.

श्री महाराज सिंह भारती : अध्यक्ष महोदय, जो मुख्य नहर बनती है वह कभी सिंचाई नहीं करती बल्कि उसकी शाखाएं सिंचाई किया करती हैं । मंत्री जी ने बताया कि जो मुख्य नहर खोदी जा रही है वह इसलिए बन्द कर दी गई कि जो अब तक खुदी है उसकी शाखाएं निकाल रहे हैं तो मैं जानना चाहता हूं कि ओरिजिनल प्लान जो बनाया गया था उस नहर को बनाने का क्या उस प्लान में यह तय था कि पहले सिर्फ मुख्य नहर खोदी जायेगी पूरी और उसके बाद शाखाएं खोदी जायेंगी या यह तय था कि यहां तक मुख्य नहर खोद कर फिर उसमें शाखाएं बनायी जायेंगी? मेरी अपनी जानकारी के अनुसार शाखाएं और मुख्य नहर साथ साथ चलती हैं । तो मैं जानना चाहता हूं कि यह जो शाखाएं खुद नहीं हैं यह क्या
बड़ी नहर खोदना बन्द किया गया है यह विदेशी मुद्रा का सवाल है या स्वदेशी मुद्रा का सवाल है ?

DR. K. L. RAO : It is always best to plan for the construction of both the main and branch canals simultaneously as we go along so that we shall utilise the waters that it will be possible to send through the canals. In the particular case of the Rajasthan Canal it was intended to take it up to the 120th mile, but we are now restricting it to the 70th mile, because the area involved beyond the 70th mile is only one lakh acres and we shall take it up later after we build the canal up to the 70th mile.

श्री बलराज मधोक : अध्यक्ष महोदय, राजस्थान कैनाल का महत्व आर्थिक दृष्टि से भी है और सामरिक दृष्टि से भी है क्योंकि मारी सीमा के साथ साथ जाती है और डिफेंस के काम भी आयेगी । इसके इस महत्व को

देखते हुए और इसके बन जाने से अनाज की उपज बढ़ जायेगी जिस से हमारा इम्पोर्ट कम होगा इस दृष्टि से मैं जानना चाहता हूं कि क्या इस नहर को जल्दी से जल्दी कम्पलीट करने के लिए जो डिफेंस का एक्सपेंडीचर है उसको भी इसमें डाइवर्ट किया जायगा क्योंकि डिफेंस का भी इस में महत्व है तो क्या ऐसी कोई योजना इसको जल्द से जल्द कम्पलीट करने के लिए है?

और दूसरा मेरा सवाल यह है कि इस नहर को कच्छ तक भी एक्सटेन्ड करने की कोई योजना है?

DR. K. L. RAO : I quite agree with the hon. Member that it is true that the Rajasthan Canal is important from the defence point of view also. We are fully aware of it. In the first stage, the Canal is expected to be completed by 1970-71. As I submitted already, it may take a year more so that it is likely to be completed by 1971-72.

With regard to the Kutch Border, there is not sufficient water to take it so far from this. It was not intended to do so in the original project either.

SHRI RANGA : I was told in my recent tour of Kutch by those connected with the Maharao of Kutch there were talks at one time that these waters would be taken right up to that area and we were also entitled to have all that water to be supplied right up to Kutch and the Rann of Kutch which would enable the Rann to be flushed and made irrigable. Would my hon. friend look into the past records of those discussions that were held? Would they be good enough to reorganise their plans for the development of the Rajasthan Canal so that a portion of that water at least could be allowed to go right up to Kutch and irrigate a portion of the Rann?

DR. K. L. RAO : It is true that at first, it was thought that there was a possibility of taking these waters to the Rann of Kutch. But during detailed discussions it was found that there was adequate area in the higher reaches and there is not sufficient water to go beyond the 290th mile.

With regard to Kutch, we are having alternative plans by which it will be possible to take water to the Kutch area.

श्री रणधीर सिंह : अध्यक्ष महोदय, राजस्थान कैनाल हिन्दुस्तान के किसान के लिए बड़े फख्र की बात है और मैं कांग्रेस सरकार को बधाई देता हूं कि इतनी बड़ी कैनाल वह बनाने जा रहे हैं लेकिन साथ साथ म कुछ शिकायत भी करना चाहता हूं और सवाल भी पूछना चाहता हूं कि क्या इस कैनाल पर मेजारिटी उन कैनाल एम्प्लायीज की है जो चीफ इंजीनियर से लेकर बेलदार और पटवारी तक हैं और जो इस जमीन को एलाट करा के अपने नाम करा रहे हैं? बेचारे किसान को मजदूर की शकल में दाम दे कर एक्स-प्लायट कर रहे हैं। तो मैं यह पूछना चाहता हूं कि क्या इस किस्म का वार गैर-किसानों पर आप लगा रहे हैं और क्या यह भी सोच रहे हैं कि जितने एक्स-सर्विसमेन हैं फौजी, उनको ज्यादा से ज्यादा जमीन इस इलाके में एलाट की जाय?

DR. K. L. RAO : I am not aware of these complaints. If the Hon. Member will write to me, I will make enquiries.

WRITTEN ANSWERS TO QUESTIONS

PRICES OF FERTILIZERS

*539. SHRI HIMATSINGKA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether fertilizer prices have crashed owing to the ultra-modern fertilizer complexes that have arisen in different parts of the world;

(b) if so, how far the international prices of different kinds of fertilizers have gone down and how do the reduced prices of each type of fertilizer in the international market in general

and in U.S.A., Japan, U.K. and Pakistan in particular compare with the prevailing prices of each type of fertilizer in India; and

(c) how far the price of each type of fertilizer has gone down as a result of the crash in the world fertilizer prices?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) While this is correct, a few other factors such as overall demand of importing countries and the inventory position of stocks of exporters are also responsible for crash in prices.

(b) A statement showing prices paid for imports of fertilizers from U.S.A., Japan, U.K. and prevailing pool prices in India is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-473/68]. We have never imported fertilizers from Pakistan.

(c) Though there has been a downward trend in the procurement prices of the imported fertilizers, this has been partially offset by the increase in the cost of indigenous fertilizers. The Pool Prices which are dependent both on cost of indigenous and imported fertilizers have, therefore, remained unchanged. The effect of lowering of the procurement prices of imported fertilizers has been that the loss to the fertilizer Pool during the current financial year which was estimated at Rs. 15 crores is now expected to be much lower.

CENTRAL ASSISTANCE FOR EPIDEMIC CONTROL TO STATES

*659. SHRI ESWARA REDDY : Will the Minister of HEALTH, FAMILY PLANNING and URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government used to meet the entire cost of the epidemic control and checks in States till 1966;

(b) whether the pattern of assistance for the scheme has been changed from 1967 and the quantum of assistance has been reduced consequently;

(c) if so, the quantum of assistance given under the new pattern;

(d) whether State Governments have represented against the reduction in the quantum of assistance and have demanded restoration of the old pattern of assistance for the scheme; and

(e) if so, the action taken thereon?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) No, Sir.

(b) and (c). A statement showing the pattern of Central assitsance for programmes relating to Communicable Diseases is laid on the table of the House. [*Placed in Library. See* No. LT-472/68].

(d) One State Government has urged 100% Central assistance for the National Trachoma Control Programme.

(e) This matter will be considered at the time of finalisation of the Health schemes in the revised Fourth Plan.

CLEAR ADVANCES BY RESERVE BANK

*661. SHRI S. K. TAPURIAH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that bill discounting facilities given by the Scheduled Banks are considered as clear advances by the Reserve Bank of India; and

(b) whether large percentage of banks have exhausted their limits for clear advances, and as such small-scale industries find it difficult to secure advances from banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Certain categories of unsecured advances such as advances against export documentary bills and inland documentary bills having a usance of not more than 90 days, advances against bills drawn for machinery supplied on deferred payment terms which have been accepted by the purchaser's bank and cheques and demand drafts purchased are not classi-

fied as unsecured advances for the purpose of the norm relating to such advances applicable to a bank.

(b) The commercial banks are allowed to exclude clean credit to small industries covered by the credit guarantee organisation under the guarantee scheme from the total of unsecured advances for the purpose of the norm.

NAPHTHA

*665. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantum of Naphtha available in the country at present;

(b) whether it is sufficient to meet the requirements of the new fertiliser plants; and

(c) the proposals which are under consideration for stepping up the production of naphtha?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) The total production of light distillates, including naphtha, during 1967 was about 2.4 million tonnes.

(b) Naphtha required as feed stock for the production of fertiliser is surplus to the requirements at present. However, with the implementation of more fertiliser projects with naphtha as feed-stock, a shortage of naphtha is likely to develop in the next 3-4 years.

(c) The production of naphtha is proposed to be increased by a combination of (i) the use of lighter crudes, where possible, (ii) modification of the yield pattern of refineries so as to yield a larger proportion of light fractions and (iii) the use of secondary processing such as hydrocracking in selected refineries.

M/s. SARABHAI-MERCK'S PLANT

*668. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Sarabhai-Merck's plant at Baroda has been closed down;

(b) if so, reasons therefor;

(c) whether this firm enjoys the monopoly in India for manufacture Vitamin C and Corbital; and

(d) whether Government are considering to allow the company an increase in its selling prices?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Yes, Sir.

(b) According to M/s. Sarabhai Merck, the plant had to be shut down due to accumulation of stocks and unsatisfactory offtake which is said to have been caused by large imports.

(c) While at present this firm is the only producer of Vitamin C and Sorbitol, Hindustan Antibiotics Ltd., have also been licensed for the manufacture of Vitamin C.

(d) An application for Government approval to increase in the selling price of Vitamin C received from the party is under consideration.

STRIKE NOTICE OF WILLINGDON HOSPITAL WORKERS UNION

*669. SHRI D. R. PARMAR:
SHRI P. N. SOLANKI:
SHRI SREEKANTAN NAIR:
SHRI KAMESHWAR SINGH:
SHRI KIKAR SINGH.
SHRI R. K. AMIN:
SHRI MOHAN SWARUP.
SHRI S. M. BANERJEE:
SHRI RAM SEWAK YADAV:
SHRI BALGOVIND VERMA:
SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Willingdon Hospital Workers Union

(Regd.) had served the strike notice to the management in December, 1967;

(b) if so, the reasons therefor; and

(c) the steps taken to avert the strike ?

THE MINISTER OF HEALTH FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) Yes, Sir.

(b) The Union has alleged that the workers demands have not been fulfilled.

(c) The strike has not materialised. The Union does represents a very small minority of the employees.

INDIA'S INDEBTEDNESS TO FOREIGN COUNTRIES

*670. DR. KARNI SINGH : Will the Minister of FINANCE be pleased to state :

(a) the up-to-date position of India's indebtedness to foreign countries and when these will become payable;

(b) the resources earmarked and the ways and means envisaged for repayment of such foreign loans as and when they become due; and

(c) how much of this indebtedness is directly due as a result of food imports ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) As on the 1st January, 1968, the Government of India's external debt obligations consisted of Rs. 3,353 crores repayable in foreign currency, Rs. 464 crores payable through exports and Rs. 1,295 crores payable in rupees which are not converted directly or through exports. These dues will be paid in suitable instalments over periods extending upto 50 years, depending upon the terms and conditions attached to the different loans.

(b) Debt repayments in respect of the first category are made out of export earnings and other foreign exchange receipts, in the second category through exports and in the last out of Government's rupee resources. These payments are always the first charge on available resources.

(c) Food imports against loans repayable in foreign exchange amounted to about Rs. 171 crores.

DECLARATION OF JEWELLERY BY SHRI R. K. RUIA OF BOMBAY FOR ASSESSING WEALTH TAX

*671. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that wrong declarations of the value of jewellery for the Wealth-tax assessment purposes were made by Shri R. K. Ruia of Bombay; and

(b) if so, the action taken or proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Assessments for assessment years 1957-58 to 1962-63 have been reopened to include the undisclosed wealth. Assessments for 1963-64 onwards are pending. The undisclosed wealth will be included in the assessments and such other penal action, as is provided in law, will be taken.

EXPORT CREDIT BY BANKING INDUSTRY

*672. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the working group on export credit finance has recommended the extension of dual pricing to export credit by banking industry;

(b) if so, the details thereof; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b).

The Working Group recommended that the commercial banks should consider placing a ceiling rate on their export credit business and recompense themselves by charging a somewhat higher rate on their domestic business.

(c) In the recent past the Reserve Bank has been fixing from time to time ceiling rates for different types of export credit. The present ceiling effective after the 2nd March, 1968 is 6% for all export credit. As export is a priority sector, Government propose to compensate the banks to some extent by granting them a suitable subsidy relating to export credit given by them and a detailed scheme is being worked out in this regard by the Reserve Bank.

कपास तथा रूई पर बैंकों द्वारा दिए गए अग्रिम धन सम्बन्धी प्रतिबन्धों को हटाना

*673. **श्री देवराव पाटिल** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बैंक कपास खरीदने के लिये अग्रिम धन कम दे रहे हैं तथा सूती कपड़ा मिलों को दिये जाने वाले कपास का कोटा घटा दिया गया है;

(ख) क्या इसके परिणामस्वरूप कपास की फसल के समय कपास के मूल्य गिर रहे हैं;

(ग) क्या कपास और रूई रखकर बैंकों द्वारा अग्रिम धन दिये जाने पर लगे कठोर प्रतिबन्ध हटाये जाने की मांग की गई है; और

(घ) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) रिजर्व बैंक ने रुई और कपास के आधार पर दिये जाने वाले अग्रिमों के बारे में मार्जिन और अधिकतम सीमा सम्बन्धी कुछ पाबन्दियां लगायी हैं। भारतीय रुई कारखाना संघ (इण्डियन काटन मिल्स फेडरेशन) ने अपने कारखानों द्वारा, सरकार द्वारा निर्धारित स्तर से कम मूल्य पर रुई खरीदे जाने पर स्वेच्छा से पाबन्दी लगा दी है।

(ख) हालांकि कपास के मूल्यों में कुछ कमी हुई है, लेकिन अभी भी ये मूल्य पिछले वर्ष के उच्चतम मूल्यों से अधिक हैं।

(ग) इस सम्बन्ध में कुछ अभ्यावेदन प्राप्त हुए हैं।

(घ) वाणिज्यिक बैंकों द्वारा व्यापारियों के लिए, रुई और कपास के लिए दिये जाने वाले ऋण की जो सीमाएं स्वीकृत की गयी हैं, रिजर्व बैंक उनकी जांच कर रहा है ताकि इस बात को आंका जा सके कि रुई की मन्डियों के अन्तर्गत आने वाले इलाकों में ये सीमाएं कहां तक पूरी की जा चुकी हैं। कुल मिला कर, यह देखा गया है कि मौजूदा मांग को पूरा करने के लिए मौजूदा सीमाएं पर्याप्त हैं। लेकिन जहां बैंक इन सीमाओं तक पहुंच चुके हैं या पहुंचने वाले हैं और जहां व्यापारियों को उत्पादकों को दिये गये अपने वचनों को पूरा करने में वास्तविक रूप से कठिनाइयों का सामना करना पड़ सकता है, वहां अतिरिक्त सीमाएं स्वीकृत की गयी हैं। मिलों के मामलों में भी, रिजर्व बैंक, बैंकों को अतिरिक्त सीमाओं की मंजूरी दे रहा है ताकि वे उनकी ऋण सम्बन्धी वास्तविक आवश्यकताओं को पूरा कर सकें। ये उपाय, मौजूदा स्थिति की आवश्यकताओं को पूरा करने के लिए काफी समझे जाते हैं और रिजर्व बैंक के निदेश को सामान्य रूप से नरम बनाने की कोई जरूरत इस समय महसूस नहीं होती। फिर भी, रिजर्व बैंक और सरकार द्वारा स्थिति पर नजर रखी जा रही है और समय-समय पर जो उपाय करने जरूरी समझे जायेंगे, वे किये जायेंगे।

OLD AGE PENSION

*674. SHRI JAGESHWAR YADAV :
SHRI ONKARLAL BOHRA :
DR. RANEN SEN :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal to provide old age pension to the destitutes;

(b) if so, the main features thereof; and

(c) the estimated cost thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) No, Sir.

(b) and (c). Does not arise.

MONEY IN CIRCULATION

*675. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) the present velocity of money circulation in India;

(b) whether it has increased or decreased in 1967; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) 1966-67 is the latest year for which national income data are available, and for that year the income velocity of money circulation (i.e. relationship between national income at current prices and average money supply) works out to 5.21.

(b) Information is not available.

(c) Does not arise.

REORIENTATION OF MEDICAL EDUCATION

*676. SHRI D. C. SHARMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the desirability of reorientating the medical education to suit the needs of the people of semi-urban and rural areas has been considered;

(b) if so, the results thereof; and

(c) the steps taken or proposed to be taken in the matter ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) to (c). The Medical Council of India has prescribed the minimum standards of medical education keeping in view the requirements of the country. Great stress has been laid in the under-graduate medical curriculum on the teaching of Social and Preventive Medicine and training in Rural Health Service. This curriculum covers a period of compulsory rotating internship for 12 months which includes training for 3 months each in medicine, surgery, public health and Obstetrics and Gynaecology. Three months out of the 12 months training are at present required to be spent in a rural area.

The Conference of Deans and Principals of Medical Colleges held in August, 1967, also considered the question of reorienting medical education to suit the needs of rural areas and *inter alia* made the following recommendations :—

(1) Every medical college should prepare a regular programme for every doctor, senior or junior, to work in a rural centre for a minimum period of three months at a time, to give a lead to the younger doctors.

(2) In the internship programme, one year's work for Maternity and Child Health and Family Planning in a tural centre should be compulsory. If necessary, the total period of internship could be increased by six months or a year.

(3) No graduate should be accepted for a post-graduate course or a foreign course unless he has done at least 2 years' service in

a rural centre of which one year should be in family planinng and MCH.

These recommendations are being considered by Government in consultation with the State Governments and the Universities.

SURVEY FOR OIL IN THE RANN OF KUTCH

*677. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether siesmic, geological, petrological and other surveys for oil in the Rann of Kutch were carried out;

(b) if so, how far the marine rocks were found to exist indicating possibilities of existence of oil; and

(c) the area out of this explored oil bearing region having gone to Pakistan under the award given by the tribunal ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b). Very little survay work has been carried out in the area on account of inaccessibility of the Rann. No oil show has been seen in the marine rocks in the Rann.

(c) Except for a small portion near Chadbet, where gravity and magnetic surveys have been carried out, no surveys to explore for oil have been conducted in the area which has been awarded by the tribunal to Pakistan.

OVERDRAFT BY STATES ON R.B.I.

*678. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there has not been much improvement in the position of overdrafts by some of the State Governments on the Reserve Bank of India; and

(b) if so, the measures which are proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) The unauthorised overdrafts of the Governments of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Mysore, Orissa and Rajasthan at the end of last year were cleared as a result of special assistance from the Centre amounting to Rs. 55 crores on 31st March, 1967 and Rs. 58 crores during the current year. However, except Andhra Pradesh, these States are again in overdraft to the extent of Rs. 73.82 crores as on 11th March, 1968.

(b) It has been emphasised on the State Governments that they should avoid recourse to overdrafts from the Reserve Bank. A reference in this connection is also invited to paragraph 19 of the Budget Speech. The problem of the unauthorised overdrafts of States and the procedure to be observed for avoiding such overdrafts has also been included in the terms of reference of the Fifth Finance Commission.

CONSTRUCTION OF NAVIGABLE CANAL LINKING BRAHMAPUTRA AND GANGA

*679. SHRI B. K. DASCHOWDHURY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Government have launched a programme to dig out a navigable canal joining Brahmaputra and Ganga over Assam, North Bengal and Bihar;

(b) whether the land has also been acquired therefor; and

(c) if so, when the scheme will be completed ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No, Sir.

(b) and (c). Do not arise.

BAN ON REVISION OF PAY SCALES OF CENTRAL GOVERNMENT EMPLOYEES

*680. SHRI SHRI CHAND GOEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have imposed a ban on the upward revision of pay scales of all categories of posts under the Central Government upto the 30th June, 1968;

(b) if so, the justification for the retention of the ban after the emergency has been lifted;

(c) whether Government have decided that the ban excludes any corrections to rectify anomalies in relative wages or salaries as indicated in the news-item published in the Indian Express of the 20th August, 1966; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Yes, Sir.

(b) The ban was imposed as a measure of economy and it was not linked with the emergency.

(c) and (d). The news-item published in the Indian Express of the 20th August, 1966 was apparently based on para 14, Chapter IV of the Draft Outline for the Fourth Five Year Plan. It was stated therein that apart from such changes as are necessary in equity to allow for corrections of obvious anomalies in relative wages or salary, any general increase in the wage or salary structure as a whole would add to inflationary pressures and affect the resources available for development purposes adversely. The Draft Outline of the Fourth Five Year Plan was approved in general terms only in the meeting of the National Development Council on August 20th and 21st, 1966.

The orders issued by the Government prohibiting a revision of salary structure at any level do not exclude any correction to rectify anomalies in relative wages or salaries as rectification of such anomalies which already exist usually involves upgradations which the ban is intended to avoid.

GAS GRID IN GUJARAT

*681. SHRI VIRENDRAKUMAR SHAH :

SHRI K. P. SINGH DEO :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether there is a scheme for the creation of a national gas grid in Gujarat;

(b) if so, the broad details thereof and the cost involved therein; and

(c) when it will be implemented and the benefits likely to accrue therefrom?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) No, Sir.

(b) and (c). Do not arise.

बिड़ला उद्योग समूह द्वारा उत्पादन-शुल्क का अपवंचन

*682. **श्री निहाल सिंह** : क्या वित्त मंत्री 16 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 784 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र और गुजरात के बिड़ला उद्योग समूह द्वारा उत्पादन-शुल्क के अपवंचन के बारे में की जा रही जांच अब पूरी हो गई है;

(ख) यदि हां, तो उसका ब्यौरा क्या क्या है;

(ग) अपवंचित उत्पादन-शुल्क कितने वर्षों से नहीं दिया गया है; और

(घ) क्या सरकार का विचार इस राशि को ब्याज सहित वसूल करने का है?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) :(क) अतारांकित प्रश्न सं० 784 के 16 नवम्बर 1967 को दिये गये उत्तर में बिड़ला समूह की महाराष्ट्र तथा गुजरात राज्यों में स्थित जिन 11 कम्पनियों का जिक्र किया गया था, उनमें से नौ के बारे में जांच पड़ताल पूरी की जा चुकी है।

(ख) अब तक की पूछताछ से किसी ऐसी गंभीर अनियमितता का पता नहीं चला है जिसमें राजस्व की हानि हुई हो।

(ग) और (घ). ये सवाल पैदा नहीं होते। फिर भी, यह कह दिया जाय कि शुल्क की यदि कोई रकम बकाया रहती भी हो तो उस पर ब्याज की वसूली करने के लिए केन्द्रीय उत्पादन-शुल्क कानून जैसा प्रवर्तमान है, उसमें कोई व्यवस्था नहीं है।

DEVELOPMENT WORKS OF KERALA

*683. SHRI A. K. GOPALAN :
SHRI C. K. CHAKRAPANI:
SHRIMATI SUSEELA GOPALAN :
SHRI P. GOPALAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the statement of the Kerala Chief Minister that if the Central Government did not agree to bear the additional financial burdent of the State Government caused by the withdrawal of subsidies on rice and wheat and the sanctioning of Central dearness allowance rates to the State employees, the State Government would have to put an end to the developmental works in the State; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Attention of the Government of India has been drawn to Press reports of a statement made by the Chief Minister of Kerala to the effect that if the Central Government did not reimburse the expenditure incurred by the State Government on food subsidies, development programmes in the State would have to be given up.

(b) The Government of India have consistently been impressing on all State Governments that they should restrict their expenditure, on both Plan and non-Plan account, to the resources clearly in sight. The Government of India have also made it clear that they would not be in a position to provide any assistance towards the expenditure incurred by the State Governments on dearness allowance increases or food subsidies.

LAND FOR FERTILIZER FACTORY AT BARAUNI

*684. SHRI BHAGABAN DAS :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI RAM AVTAR SHARMA :
SHRI P. RAMAMURTI :
SHRI NAMBIAR :
SHRI MOHAMMAD ISMAIL :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that there is a dispute between the Fertilizer Corporation of India and the Bihar Government regarding the possession of land for setting up of the Fertilizer Factory at Barauni;

(b) if so, the main points of the dispute; and

(c) the steps Government propose to take to settle the dispute ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) No, sir.

(b) and (c). Do not arise.

HARASSMENT OF INCOME-TAX ASSESSEES

*685. SHRI YAJNA DATT SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Board of Direct Taxes has issued a Departmental Circular to all the Income Tax Officers indicating that the exemption granted under Finance (No. 2) Act, 1965 on voluntarily disclosed amounts and approved by various Commissioners of Income-tax is available to the declarants alone and that exemption ceases if the said approved amounts are loaned or invested elsewhere in other than such declarants' own business or purposes directly;

(b) whether Income-tax Officers in Madhya Pradesh, Jammu and Kashmir and Haryana in pursuance of the above circular are imposing heavy penalties and are putting irrelevant questions to the assessees and thus harass the public unnecessarily; and

(c) if so, the action proposed by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) The Central Board of Direct Taxes has issued instructions clarifying the scope of section 24 of Finance (No. 2) Act, 1965. The exemption is available if the investments or loans have, in fact, come from the persons who have made declarations under the Scheme.

(b) No, Sir. In cases where it is established that a particular amount is the income of a person other than the declarant and he has not disclosed the same in his return of income penalty is levied in accordance with law. No questions are asked in the assessment of persons making the declaration. There is no harassment if enquiries are made in the case of persons other than the declarant.

(c) Does not arise.

INCOME-TAX ON RAILWAY PASSES AND P.T.Os.

*686. SHRI LOBO PRABHU:
SHRI GADILINGANA GOWD:
SHRI N. SHIVAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Railway Passes and P.T.Os. are exempted from Income-tax; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) The reasons are:—

(i) The income-tax Act itself provides that, in the case of employees whose salary does not exceed Rs. 18,000 per annum, the monetary value of benefits in kind should not be included in their salary or assessment to tax.

(ii) Even in the case of employees drawing a salary of more than Rs. 18,000 per annum what could be taxed was not the monetary value of the passes and P.T.Os to the employees but the actual cost to the employer on account of the journey. It was considered that this cost would be very difficult to determine and the additional revenue which would accrue to Government, even by making a lump sum addition to income, as estimated value of the concession would be small.

ALLEGATIONS AGAINST LATE DR. T. SAIFUDIN

*687. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5629 on the 13th July, 1967 regarding allegations

against the late Dr. T. Saifudin and state :

(a) whether investigations in respect of the tax arrears of the Mullaji and his family members have since been completed;

(b) if so, the outcome thereof;

(c) if not, the reasons for such inordinate delay in making the investigation; and

(d) when they are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) The investigations have not brought to light any concealment of income or wealth.

(c) and (d). Do not arise.

LOANS OUTSTANDING AGAINST STATES

4089. SHRI KIRUTTINAN : Will the Minister of FINANCE be pleased to state :

(a) the amount of loan arrears outstanding at present against different State Governments to be repaid to the Central Government; and

(b) the details of the loans with heads and the dates of repayment ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :- (a) and (b). A statement showing the loans outstanding against the State Governments as on 31st March, 1967, by broad categories, is laid on the Table of the House. [Placed in Library, *See* No. LT—474/68.]

The number of loans is well over 10,000 and the maturity period also varies from less than a year to 40 years. Further, loans are also continually being granted. It is, therefore, difficult to indicate the dates of repayment of outstanding loans.

M/s ORIENTAL TIMBER TRADING CORPORATION AND M/s MCKANZIES LTD.

4090. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2416 on the 30th November, 1967 and state :

(a) whether the investigations have since been completed into the transactions of M/s Oriental Timber Trading Corporation (P) Ltd. and M/s Mckanzies Ltd., Bombay; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

मैसर्स ओरियंटल टिम्बर ट्रेडिंग कारपोरेशन

4091. **श्री सूरज भान** : क्या वित्त मंत्री 30 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 2417 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स ओरियन्टल टिम्बर ट्रेडिंग कारपोरेशन (प्राइवेट) लिमिटेड द्वारा किये गये कर अपवंचन के बारे में जांच इस बीच पूरी हो गई है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है?

उप प्रधान मंत्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : (क) जी, नहीं।

(ख) सवाल ही नहीं उठता।

UNTOUCHABILITY

4092. SHRI BABURAO PATEL : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the names and number of temples thrown open to Harijan since the passing of the Untouchability Act. Statewise;

(b) the actual number of Harijans allowed to visit the temples including the garbha graina (sanctum sanctorum);

(c) the number of incidents, State-wise, during the last three years in which Harijans were bodily prevented from entering the temples by priests with names and places of temples concerned and the reasons therefor; and

(d) the punishment meted out to the erring persons with regard to the above incidents ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) In accordance with article 17 of the Constitution and the Untouchability (Offences) Act, 1955, all places of public worship are open to persons professing the same religion or belonging to the same religious de-nomination. There is, therefore, no question of temples being officially thrown open.

(b) No register is normally maintained or required to be maintained of persons visiting temples or other places of public worship.

(c) and (d). Statistics normally collected relate to cases taken up under the Untouchability (Offences) Act, 1955. A statement of such cases is laid on the Table of the House. [*Placed in* Library. *See* No. LT—475/68.]

PYRITES AND CHEMICAL CORPORATION OF INDIA

4093. SHRI BABURAO PATEL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the date when the Pyrites and Chemical Corporation of India was established and the amount invested in it so far;

(b) the names of officials who undertook foreign trips with dates of each trip and the amount of expense in Indian and foreign currency, separately spent on each trip during the last three years;

(c) the annual expenses of running the Corporation during the last ten years and a summary of the precise work done by the Corporation; and

(d) whether as a result of the research work done by the Corporation during ten years, the situation regarding supply of sulphur has improved and if so, to what extent ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) The Pyrites & Chemicals Development Company Limited was established as a subsidiary of the National Industrial Development Corporation on the 22nd March, 1960. It assumed independent status with effect from the 16th September, 1963.

The amount invested so far (upto 29-2-68) by Government in the Company is Rs. 459.50 lakhs.

(b) The particulars of foreign trips undertaken by the officers of the Company during the last three years, viz. 1965-1967, are as follows :—

Name of officer	Period	Expenditure	
		Indian currency	Foreign currency
1. Shri M. M. Uppal Works Manager.	10th April, 1965 to 18th May, 1965.	Rs. 6,225·83 P	Rs. 27,68·00 P
2. Dr. G. P. Kane Director.	13th December, 1967		722·31 P

(c) Annual Expenditure of the Company from the time of its establishment is as follows :—

	(Rs. in lakhs)
1960-61 .	15·68
1961-62 .	8·58
1962-63 .	10·67
1963-64 .	13·55
1964-65 .	12·92
1965-66 .	38·00
1966-67 .	40·20
1967-68 .	315.00 (estimated)

The Company are at present implementing the following projects : (1) Mining Project for production of 2.4 lakhs tonnes of pyrites per annum at Amjhore (Bihar) and (2) Setting up of a Sulphuric Acid Plant at Sindri based on Amjhore pyrites. The projects are in their final stages of development and are expected to be commissioned by September, 1968. In addition to these two projects, the Company have also undertaken the scheme of intensive exploration of additional pyrite bearing area in the Amjhore region with a view to take up a programme of producing additional one million tonnes of pyrites per year. The exploratory work is in progress.

(d) The Company has been in existence for about eight years. Considerable exploratory work has to be done in the first instance to establish adequate deposits for commercial exploitation. This is the first project of its kind in the country. It has to face many difficulties in the initial stages. These have since been overcome and the commercial production is expected to start by September this year. No elemental sulphur as such will be produced although pyrites will be a substitute for sulphur in the production of sulphuric acid.

RAID BY CUSTOMS (INTELLIGENCE SQUAD) IN BOMBAY

4094. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the names of persons and shops and lockers raided by the Customs (Intelligence Squad) and searched in December, 1967 in Masjid and Zaveri Bazar areas of Bombay and the amount and nature of smuggled goods found;

(b) the number of wrist watches and the amount of cash and foreign exchange seized during these raids, particularly from a bank locker at Bhuleshwar in Bombay; and

(c) the action taken and the names of the persons arrested and the amount of bails offered to each ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A statement containing the required information is laid on the Table of the Sabha. [Placed in Library. *See* No. LT—476/68.]

(c) The cases are under investigation. One Parmanand Amritlal Doshi was arrested and released on a bail of Rs. one lakh.

PREFABRICATED FLATS, HAUZ KHAS, NEW DELHI

4095. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the prefabricated flats in Hauz Khas, New Delhi constructed by the Delhi Development Authority have remained unoccupied for more than 18 months;

(b) the reasons for which they have not been allotted so far and how long it will take to allot them; and

(c) whether there is any scheme to discontinue construction of more prefabricated houses ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Yes, 16 Prefabricated flats were completed on 20th August, 1965, which remained vacant because water and electricity were not made available. All these flats have since been allotted

as water and electricity have been made available recently.

(c) No.

U.S. AID

4096. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) the amount of aid which is likely for India out of the $ 1,773 million set apart by the U.S.A. Government for the war on poverty programme during this year; and

(b) the projects and schemes for which this aid is proposed to be utilised?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The U.S. Government's war on poverty programme is entirely a domestic programme in the United States with the objective of increasing opportunities for employment, health, social welfare, etc. for lower income groups. The question of India getting any amounts from it does not, therefore, arise.

GUJARAT REFINERY

4097. SHRI VIRENDRAKUMAR SHAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Starred Question No. 133 on the 19th February, 1968 and state :

(a) when the projects of an aromatic plant and a naphtha cracker in the public sector in Baroda will be completed; and

(b) what will be their respective costs and foreign exchange contents ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The aromatics plant for the manufacture of xylenes and DMT near Baroda is expected to be commissioned during 1971 while the naphtha cracker in the same vicinity is likely to be commissioned during 1972.

(b) The aromatics project is estimated to cost about Rs. twenty-one crores with a foreign exchange content of Rs. six crores. The naphtha cracker plant is estimated to cost about Rs. 15 crores with a foreign exchange content of Rs. 6 crores.

EXEMPTION UNDER SECTION 88 OF THE INCOME-TAX ACT, 1961

4098. SHRI N. K. SANGHI : Will the Minister of FINANCE be pleased to state :

(a) the number of applications for exemption under section 88 of the Income-tax Act, 1961, received by the Commissioners during the period from the 1st April, 1965 to the 31st December, 1967;

(b) the number of applications which are pending for more than six months; and

(c) the reasons for the delay in their disposal ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The requisite information is being collected from the Commissioners of Income-tax and will be laid on the Table of the House on receipt.

PRICES OF QUININE AND QUININE SALTS

4099. SHRI MAHADEVAPPA (Rampur) : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Governments of Madras and West Bengal have effected any increase in the prices of Quinine and Quinine salts;

(b) if so, when they have been increased and to what extent;

(c) when Government gave an approval of the increase in the prices; and

(d) if not, the action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH): (a) Yes.

(b) and (c). The Governments of West Bengal and Madras increased the selling prices of quinine products manufactured by them, without prior approval of Government of India, with effect from the 17th June, 1965 and 1st April, 1965 respectively. The selling prices as on the 1st April 1963 and at present are indicated in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—477/68.]

(d) The details of the cost of production have been asked for and these are under consideration.

LOAN FOR TRIBALS IN ORISSA

4100. SHRI D. AMAT: Will the Minister of SOCIAL WELFARE be pleased to state the steps taken by Government to save the tribal people in Orissa from the clutches of money lenders who manage to snatch away the landed properties of the tribal people by their money lending business ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): The State Government have recently adopted (i) The Orissa (Scheduled Areas) Debt Relief Regulation, 1967 and (ii) The Orissa (Scheduled Areas) Money-Lenders' Regulation, 1967. These Rgulations seek to provide relief from indebtedness to the Scheduled Tribes and to control and regulate the business of money lending in the Scheduled areas of the State of Orissa.

KOTA CHAMBAL PROJECT

4101. SHRI MEETHA LAL MEENA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Government of Rajasthan have demanded additional assistance over and above the earmarked assistance from the Centre for Kota Chambal Project; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). The question of providing additional funds, over and above the State Plan ceilings, for this Project, was considered by the Chambal Control Board recently and it has been decided that the Central Water and Power Commission should look into the progress of works and assess the requirements of additional funds.

LEPROSY CENTRES

4102. SHRI G. S. REDDI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the different Laprosy centres in India working with private and public funds, national and international, according to the high endemicity pockets surveyed;

(b) the foreign medical personnel that have helped the survey and establishment of these centres with men and money;

(c) the nature and amount of Central assistance requested by the State Governments and granted to the different institutions in Andhra Pradesh; and

(d) whether there is possibility of having a fully central assisted centre in Telangana area of Andhra Pradesh where there is high incidence of leprosy ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) A statement containing the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT—478/68.]

(b) The following foreign agencies are participating in the Leprosy Control Programme and the centres set up by

these agencies are being run by their Medical Officers and Nurses. The approximate amount of money spent by them in India is shown against each.

Name of the agency	State in which working	Amount spent. (Lakhs) Approximate
		Rs.
(*i*) Danish Save the Children Organisation.	Andhra Pradesh and Orissa	58·60
(*ii*) Swedish Red Cross Leprosy Campaign, Katpadi.	Madras	30·00
(*iii*) Belgian Leprosy Centre, Polambakkam.	Madras	14·22
(*iv*) Japan Leprosy Mission for Asia.	Uttar Pradesh	40·00
	Total	142·82

(c) The State Governments are entitled to the grant of 60% Central assistance for the implementation of their Leprosy Control Programme. The grant-in-aid to the States is not released scheme-wise but in lump for various health schemes. It is not possible to indicate the amount of assistance utilised by the State Governments for the leprosy centres. Grants amounting to about 3.95 lakhs have been paid to the following Voluntary Organisations in Andhra Pradesh during the last 7 years.

		Rs.
1.	V. V. S. Devasthanam, Chendurty	82,009·00
2.	Sri Gauthami Jeeva-Karunya, Rajahmundry.	94,653·00
3.	Kushta Vyadhi Nivaran Sangham, Muktyala	4,267·00
4.	Vizianagram Leprosy Home and Hospital, Vizianagram	24,400·00
5.	Leprosy Investigation and Treatment Centre, Zaheerabad	82,000·00
6.	East Godavri District Leprosy Relief Organization, Kirlampudi	53,000,00
7.	Prema Smajam, Chodavaram, Visakhapatnam-4	54,954·00
	TOTAL	395,283.00

(d) The Leprosy Control Scheme is one of the Centrally aided health schemes for which 60% Central assistance is admissible to the States. The overall prevalence rate of leprosy in Telangana area is low as compared to other districts of the State. It is not possible to grant 100% assistance in the case of any particular State.

FILARIA CONTROL SCHEME OF ANDHRA PRADESH

4103. SHRI G. S. REDDI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have taken any decision on the scheme forwarded by the Government of Andhra Pradesh seeking Central assistance for the control of Filaria during Fourth Five Year Plan; and

(b) if so, whether Government propose to give any substantial assistance to the State besides the free supply of larvicides ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No. The Government of India have not so far received any scheme from the Government of Andhra Pradesh seeking Central assistance for control of Filaria during Fourth Five Year Plan.

(b) The question does not arise.

UNDERGROUND DRAINAGE FACILITIES

4104. SHRI G. S. REDDI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the pattern of Central assistance given to different States in India to further the underground drainage facilities;

(b) whether Government of Andhra Pradesh have requested for Central assistance therefor; and

(c) if so, the amount so far provided ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Under the National Water Supply and Sanitation Programme (Urban), Central assistance to the State Governments is given by way of 75% loan and 25% subsidy to be shared equally by the Centre and States for sewerage schemes provided sewage is utilised for agricultural purposes.

(b) and (c). No request for Central assistance has so far been received from the Government of Andhra Pradesh.

DEFECTIVE SHUTTERS IN THE NIRMAN BHAVAN, NEW DELHI

4105. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the door shutters in the Nirman Bhavan, New Delhi are warped;

(b) if so, whether it is due to the inferior quality of the manufacture or the architectural appearance specified by the Architect;

(c) if so, why such defective shutters are allowed to remain there; and

(d) whether there is any technical control over the quality of works executed by the C.P.W.D. and if so, the nature thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No.

(b) and (c). Do not arise.

(d) The works executed by the C.P.W.D. are subjected to frequent technical examination by the Chief Technical Examiner's Organisation of the Central Vigilance Commission.

SELECTION GRADE SECTION OFFICERS IN C.P.W.D.

4106. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the rules framed in respect of appointment of Selection grade Section Officers in the Central P.W.D.;

(b) the conditions for such appointment to these posts recommended by the Second Pay Commission and the recommended strength to this cadre; and

(c) whether it is a fact that the recommended strength has not been given effect to by promoting from existing working Section Officers ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) The rules provide that promtion to the selection grade of Section Officers will be made from amongst Section Officers who have completed twelve years of service in that grade.

(b) The Second Pay Commission had recommended that ten per cent of the posts of Section Officer should be in the selection grade (Rs. 335—15—485).

(c) No. Ten per cent of the permanent posts have already been converted into selection grade.

वियतनाम के प्रकाशन

4107. **श्री योगेन्द्र झा** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने "वियतनाम पिपल आन दी पाथ आफ फीडम" "अवर विक्टरी इज श्योर", "एनअदर बिटर एण्ड ड्राई सीजन फोर अमरीका", "साउथ वियतनाम इन बाउण्ड टू विन" तथा "दि वे ही लीव्ड' नामक प्रकाशनों तथा वियतनाम सम्बन्धी अन्य पुस्तकों के प्रकाशन पर पाबन्दी लगा दी है; और

(ख) ऐसी पुस्तकों की पूरी सूची क्या है?

उप प्रधान मन्त्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) प्रश्न में उल्लिखित प्रकाशनों के आयात पर खासतौर पर पाबन्दी लगाने के लिए सरकार ने कोई अधिसूचना जारी नहीं की है। लेकिन यदि ऐसी कोई पुस्तकें सामान्य पुस्तकों के बारे में जारी की गयी निषेधात्मक अधिसूचना के अन्तर्गत आती हैं तो देश में उनकी आमद की अनुमति नहीं दी जाती। इस प्रकार देखा जायेगा कि प्रश्न में विशिष्ट रूप से उल्लिखित प्रकाशनों में से "ए बिटल ड्राई सीजन फोर दि अमेरिकंस" तथा "दि वे ही लिव्ड" नामक दो प्रकाशनों के आयात की अनुमति नहीं दी गयी थी क्योंकि 9 मार्च 1960 की अधिसूचना सं० 25-सीमाशुल्क के उपबन्ध इनके सम्बन्ध में लागू होते थे।

(ख) वियतनाम के बारे में जिन पुस्तकों के प्रवेश की अनुमति सीमा-शुल्क अधिकारियों द्वारा नहीं दी गयी, उनकी सूची सभा की मेज पर रखी गयी है। **[पुस्तकालय में रखा गया। देखिये** संख्या एल०टी०-479/68)।

INCOME-TAX ARREARS

4108. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) amount of arrears of taxes as on the last day for which the same has been determined and the number of assessees from whom the same is due;

(b) how much of it is due from assessees against whom tax amounting to more than Rs. 10,000 along with their number; and

(c) the number of assessees with outstandings below Rs. 10,000 along with the amount due from them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) As on the 31st January, 1968, the tax arrears of Rs. 541.71 crores as on 31-3-1967 stand reduced to Rs. 381 crores. Information regarding the number of assessees from whom the same was due is not readily available.

(b) and (c). Information is not readily available.

I.O.C. TOWNSHIP

4109. SHRI PREM CHAND VERMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Refinery Division of the Indian Oil Corporation invited tenders for the preparation of permanent site for township in Sector II and the lowest tender of Rs. 6,94,640 was rejected by the administration;

(b) whether it is also a fact that the tenders were invited again and the work was assigned to another contractor for Rs. 8,34,863;

(c) if so, who was responsible for incurring this extra expenditure of Rs. 1,45,000 and why this excess amount was spent; and

(d) whether any investigation have been made and responsibility fixed for this lapse and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) to (d). Information is being collected and will be laid on the Table of the Lok Sabha in due course.

OPIUM PRODUCED IN RAJASTHAN

4110. SHRI ONKAR LAL BERWA: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that opium is produced in many areas of Rajasthan;

(b) if so, the amount of foreign exchange earned by the export of opium from Rajasthan during 1967-68;

(c) whether it is also a fact that the acreage of land under opium cultivation is less at present than what it was ten years ago;

(d) if so, the area under opium cultivation at that time and at present; and

(e) the reasons for which the area under opium cultivation has been reduced ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Opium is produced in the districts of Kota, Jhalawar, Chittorgarh, Bhilwara and Udaipur of Rajasthan.

(b) The opium produced in Rajasthan is not processed and exported separately. The total foreign exchange earned from the export of opium during the financial year 1967-68 (up to end of February) is about Rs. 328 lakhs.

(c) and (d). No Sir. The acreage of land under opium cultivation in Rajasthan State in 1957-58 was 7173 Hectares as against 7655 Hectares during the year 1967-68.

(e) Does not arise.

गुजरात में कालोल-कोयाली तेल पाइपलाइन

4111. **श्री हुकम चन्द कछवाय** : क्या **पैट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तेल तथा प्राकृतिक गैस आयोग ने गुजरात में कालोल-कोयाली पाइपलाइन का डिजाइन तैयार करने के लिये इटली की एक फर्म को कहा है;

(ख) क्या यह भी सच है कि साबरमती और कालोल-कोयाली पाइपलाइन जोड़ी जा रही है; और

(ग) यदि हां, तो अनुमानत: प्रतिदिन कितना तेल इस पाइपलाइन द्वारा कालोल-कोयाली से साबरमती में भेजा जायेगा और पाइपलाइन का डिजाइन तैयार करने पर कितनी लागत आयेगी?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्यमंत्री (श्री रघुरमैया) : (क) कालोल-नवागांव-कोयाली पाइपलाइन का डिजाइन इटली की एक फर्म द्वारा तैयार कराये जाने का प्रस्ताव है।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

राष्ट्रीय परियोजना निर्माण निगम द्वारा निर्माण कार्य

4112. **श्री हुकम चन्द कछवाय** : क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय परियोजना निर्माण निगम ने वर्ष 1966-67 के लिये 24 लाख 83 हजार रुपये का लाभ घोषित किया था;

(ख) क्या यह भी सच है कि निगम ने 57 करोड़ रुपये की लागत का काम हाथ में लिया था और उसने 28 करोड़ रुपये की लागत का काम पूरा किया है; और

(ग) इस निगम ने इस वर्ष कौन-कौन से महत्वपूर्ण निर्माण-कार्य पूरे किये हैं और कौन से निर्माण-कार्य इस समय चल रहे हैं ?

सिंचाई तथा विद्युत मंत्री (श्री कु० स० राव) : (क) राष्ट्रीय परियोजना निर्माण निगम को विकासार्थ छूट के लिये आरक्षित निधि का प्रबन्ध करने से पूर्व 1966-67 में 24.83 लाख रुपये का लाभ हुआ।

(ख) जब से निगम बना है, इस ने 59.4 करोड़ रुपये का काम हाथ में लिया है और 27.7 करोड़ रुपये का काम पूर्ण किया है।

(ग) 1967-68 में राष्ट्रीय परियोजना निर्माण निगम ने 122 लाख रुपये की लागत के दामोदर घाटी निगम के दुर्गापुर में स्थित

ताप विद्युत केन्द्र के तीसरे यूनिट के सिविल कार्य और 27 लाख रुपये की लागत के दिल्ली में वजीराबाद नियामक तथा स्टो सैण्ड फिल्टर लगाने के कार्य पूरे किये। राष्ट्रीय परियोजना निर्माण निगम द्वारा अब निम्नलिखित कार्य किये जा रहे हैं :

क्रम सं०	कार्य का नाम	राज्य जिसमें कार्य किया जा रहा है	लागत (लाख रुपयों में)
1.	विभिन्न स्थानों पर सिविल कार्य	जम्मू व काश्मीर	370
2.	फरक्का बराज नियामक और उमड़ मार्ग की 12 खाड़ियां।	पश्चिम बंगाल	1200
3.	चन्दन नदी पर मिट्टी का बांध	बिहार	360
4.	गण्डक नदी पर वाल्मीकी नगर में एक बराज तथा 36 खाड़ियां।	बिहार	570
5.	गण्डक परियोजना की मुख्य पश्चिमी नहर पर नेपाल बिजली घर के सिविल कार्य।	बिहार	68
6.	मिर्जापुर जिले के चुर्क नगर में सीमेन्ट कारखाने के सिविल कार्य।	उत्तर प्रदेश	136
7.	अहमदनगर जिले में मूला नदी पर चिनाई बान्ध।	महाराष्ट्र	121
8.	गुमती नदी पर एक बांध तथा विद्युत नाली तथा बिजली घर।	त्रिपुरा	120
9.	हिदकल बांध के चिनाई उमड़ मार्ग।	मैसूर	228

तस्करी के माल की भारतीय बाजारों में बिक्री

4113. **श्री कंवर लाल गुप्त :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि जापानी साड़ियां, घड़ियां, फाउन्टेन पेन आदि बहुत सी वस्तुएं चोरी-छिपे भारत में लाई जाती हैं और खुले बाजार में बेची जाती है;

(ख) यदि हां, तो ये चीजें किन देशों से चोरी-छिपे हमारे देश में लाई जाती हैं और किस प्रकार लाई जाती हैं;

(ग) पिछले एक वर्ष में इसे रोकने के लिये सरकार ने क्या कार्यवाही की है; और

(घ) पिछले एक वर्ष में कितना तथा कितने मूल्य का माल पकड़ा गया और कितने व्यक्ति गिरफ्तार किये गये ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जापानी साड़ियों, घड़ियों को शामिल करके विदेशी वस्तुएं, थोड़ी-थोड़ी मात्राओं में कुछ दुकानों में और फेरी वालों द्वारा बेची जाती हैं और कुछ वस्तुएं अन्य स्रोतों से जैसे जुर्माना और शुल्क अदा करके यात्रियों के असबाब की निकासी के रूप में देश में आती हैं।

(ख) ये वस्तुएं मुख्यत: फारस की खाड़ी क्षेत्र से, विशेषकर दुबाई से, अरब जलयानों/

मछली पकड़ने के जहाजों/लांचों आदि द्वारा चोरी-छिपे लाई जाती हैं। कुछ वस्तुएं नेपाल की भू-सीमा के आरपार चोरी-छिपे लाई जाती हैं। ये वस्तुएं विभिन्न देशों से, विशषेकर सिंगापुर और हांगकांग से 'असवाब' के रूप में अथवा डाक द्वारा 'उपहार' के रूप में भी लाई जाती हैं परन्तु बाद में बाजार में बेच दी जाती हैं।

(ग) पिछले एक वर्ष में स्थल और जल सीमा क्षेत्रों की गश्त लगाने, देशी नौकाओं की खानातलाशी लेने और उन पर नजर रखने, छापे मारन के लिए सूचना एकत्रित करने, बाजारों में निगरानी तथा चौकसी रखने, के रूप में विविध निरोधक उपाय किये गये हैं। विदेशी वस्तुओं को प्रदर्शित करने वाली तथा बेचने वाली दुकानों तथा पटरी पर के स्टालों की वक्त पर तलाशियां भी ली गई हैं। माल पकड़े जाने पर विभागीय कार्यवाही की गई, जिससे पकड़ा गया माल जब्त किया गया और व्यक्तिगत दण्ड लगाये गये।

(घ) सीमा-शुल्क और केन्द्रीय उत्पादन शुल्क अधिकारियों द्वारा सोना, जवाहिरात, मुद्रा तथा विदेशी मुद्रा को छोड़कर लगभग 11 करोड़ रुपये का तस्करी आयात का माल पकड़ा गया। पकड़े गए व्यक्तियों की संख्या के सम्बन्ध में सूचना इकट्ठी की जा रही है और सभा की मेज पर रख दी जायेगी।

मध्य प्रदेश में आदिम जाति क्षेत्रों का विकास

4114. **श्री गं० च० दीक्षित :** क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966–67 तथा 1967–68 में मध्य प्रदेश के आदिम जाति क्षेत्रों के विकास के लिये कितनी राशि नियत की गई थी;

(ख) किस जिले अथवा जिलों के लिये यह राशि नियत की गई थी; और

(ग) ये राशि किन योजनाओं पर खर्च की गई थी ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) तथा (ख). अनुसूचित आदिम जातियों के कल्याण तथा विकास के लिए 1966–67 के वास्ते 332.72 लाख रुपए की तथा 1967–68 के लिए 243.53 लाख रुपये का विनिधान किया गया है। विनिधान राज्यवार किए जाते हैं, जिलेवार नहीं।

(ग) योजनाएं निम्नलिखित हैं :—

राज्यक्षेत्र

शिक्षा

(1) मैट्रिक-पूर्व छात्रवृत्तियां।
(2) दोपहर का खाना।
(3) ट्यूशन फीसों की प्रतिपूर्ति।
(4) बोर्डों की परीक्षा फीसों की प्रतिपूर्ति।
(5) छात्रावास।
(6) पुराने छात्रावासों में साज-सामान।
(7) छात्रावासों म पुस्तकालय।
(8) स्कूल छात्रावास भवनों तथा कर्मचारियों के क्वाटरों का निर्माण।
(9) सामान्य औद्योगिक प्रशिक्षण संस्थानों में अतिरिक्त वर्जीफे।
(10) युवक कल्याण कार्यक्रम, शिक्षा-सेमिनार यात्रा, इत्यादि।

आर्थिक विकास

(11) बागबानी।
(12) औद्योगिक प्रशिक्षण संस्थान।
(13) वर्तमान औद्योगिक केन्द्रों का एकीकरण।
(14) औद्योगिक तथा आदिम जातीय औद्योगिक निगम का गठन।

स्वास्थ्य, आवास तथा अन्य योजनाएं

(15) पीने के पानी के कुंए।
(16) स्वैच्छिक एजेंसियों को सहायता।
(17) कानूनी सहायता।

(18) प्रशासन ।

(19) परीक्षा-पूर्व प्रशिक्षण केन्द्र (एस० ए० एफ० बटालियन) ।

केन्द्रीय क्षेत्र

(1) मैट्रिक उपरांत छात्रवृत्तियां ।

(2) कृषि, सहकारिता तथा संचार व्यवस्था की विकास ।

AMINCHAND PYARELAL GROUP OF FIRMS

4115. SHRI MADHU LIMAYE :
SHRI KAMESHWAR SINGH:

Will the Minister of FINANCE be pleased to state :

(a) who are the Officers that generally deal with the blacklisting circular received in the Ministry with a view to ensure that their Department do not enter into any deals with the blacklisted firm;

(b) the action taken by the Food Ministry and other Ministries in regard to the blacklisting circular in respect of M/s. Aminchand Pyarelal Group of firms which was received by them in 1962-63; and

(c) if the reply to part (b) above be in the negative the reasons thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) In order to safeguard that interested parties do not attempt to contact the officers who generally deal with the blacklisting circulars received in the Finance Ministry, it will not be in public interest to disclose who these officers are.

(b) M/s. Aminchand Pyarelal Group of firms were not blacklisted during the 1962-63. The question of the Ministries receiving the blacklisting circular in respect of this firm or of taking action thereon, therefore, does not arise.

(c) Does not arise.

LABOUR STRIKE IN RAJASTHAN

4116. SHRI N. S. SHARMA :
SHRI KANWAR LAL GUPTA :
SHRI R. S. VIDYARTHI :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that 10,000 labourers have gone on strike in Rajasthan on account of dropping of some of Irrigation Projects in that State; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) There was no strike on account of dropping of some of the irrigation projects in the State. However, there was a strike by 6000 workcharged employees with effect from 15th February, 1968 on other grounds and this was called off on 23rd February, 1968.

(b) Does not arise.

SHORTAGE OF HINDI AND ENGLISH TYPEWRITERS

4117. SHRI R. S. VIDYARTHI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that there is a shortage of English/Hindi typewriters in the Government offices;

(b) whether it is a fact that in most Government offices, old/obsolete typewriters are being used;

(c) if so, the number of English/Hindi typewriters required by each Ministry to fulfil the new demands as well as to replace the old ones; and

(d) the steps taken to meet the demand ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (d). English/Hindi typewriters are available in adequate numbers from the manufacturers. We

have not had any complaint from any office about the difficulty in procuring new typewriters.

INDIGENOUS MANUFACTURE OF TYPEWRITERS

4118. SHRI R. S. VIDYARTHI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the typewriters now supplied to the Central Government Offices by the Godrej and Remington Companies require a lot of expenditure on maintenance on account of poor stuff used in their manufacture;

(b) if so, whether Government propose to arrange for their manufacture in the public sector in collaboration with certain foreign country, in order to meet the increasing demands as well as pending demands of the Government Offices; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) There have been no complaints about the typewriters supplied by M/s. Remington. There had been complaints about the performance of typewriter Model M-8 supplied by M/s. Godrej. M/s. Godrej have however since discontinued this model.

(b) No, Sir.

(c) Adequate capacity is available in the private sector.

AID FROM FOREIGN ORGANISATIONS TO KOYNA EARTHQUAKE AFFECTED PEOPLE

4119. SHRI DEORAO PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether some foreign organisations have given aid to the Koyna earthquake affected people;

(b) if so, the name of such organisations; and

(c) the details thereof and the purpose for which the aid has been given ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The details of assistance received from foreign countries and organisations for the relief of people affected by the Koyna Earthquake are as follows :

(i) About 8000 lbs. of skimmed milk powder from Australia;

(ii) About 1000 tonnes of wheat from Netherlands received through the Ramakrishna Mission;

(iii) About 3000 Kgs. of sugar, 25 tonnes of food stuffs, 42 boxes of medicine and 4800 Kgs. of condensed milk powder from U.S.S.R.

(iv) The Cartel of Galvanised Iron Sheet Manufacturers of Japan have despatched 11,000 galvanised iron sheets.

The Department of Food, Government of India, have received an offer of 21 tonnes of skimmed milk powder from the Australian Organisation 'Food for India Campaign' and another offer of 480 tonnes of wheat from the Church World Service, New Delhi. Equivalent amounts of milk powder and wheat have already been placed at the disposal of the State Government by the Department of Food from their own stocks.

In addition, U.S.A. have donated Rs. 1,00,000 and West Germany Rs. 25,000. The U.N.O. have offered $ 20,000 (= Rs. 1.50 lakhs) and 1000 tonnes of foodgrains.

वर्ष 1968-69 में महाराष्ट्र के लिये योजना में नियतन

4120. **श्री देवराव पाटिल** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र को 1968-69 के लिए योजना आवंटनों को अन्तिम रूप दे दिया गया है;

(ख) उसमें केन्द्र तथा राज्य का कितना कितना भाग है; और

(ग) राज्य सरकार किस प्रकार अपना भाग पूरा करेगी ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) और (ग). ये सवाल पैदा ही नहीं होते ।

SMUGGLING OF FOOD BETWEEN INDIA AND CEYLON

4121. SHRI D. N. PATODIA :

SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Ceylon have approached the Central Government to take effective steps to curb the present practice whereby the Ceylonese and Indian visitors carry with them goods which are banned items to each others country;

(b) whether any mutual arrangement has been made in this regard; and

(c) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

अनुसूचित जातियों के लोगों को रोजगार

4122. **श्री ओ०प्र० त्यागी** : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने अनुसूचित जातियों को परम्परागत नौकरियों के अलावा अन्य नौकरियां देने की कोशिश की है ताकि उनकी आर्थिक स्थिति में सुधार किया जा सके ;

(ख) यदि हां, तो उन नौकरियों का ब्यौरा क्या है जो उन्हें विशेष रूप से दी जा रही हैं; और

(ग) सरकार को इस बारे में कितनी सफलता मिली है?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) भारतीय संविधान में सरकार के अधीन सेवाओं में नियुक्तियां करते समय अनुसूचित जातियों के लोगों के साथ प्राथमिकतापूर्ण व्यवहार किए जाने की व्यवस्था है। ऐसी नियुक्तियां मुख्यतया गैर-परम्परागत प्रकार की हैं।

(ख) अनुसंधान जैसे कुछ बहुत विशेषता वाले क्षेत्रों को छोड़कर केन्द्रीय तथा राजकीय सरकारी सेवाओं के सभी वर्गों में पदों का आरक्षण किया गया है।

(ग) यह सूचना अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के आयुक्त की वार्षिक रिपोर्टों में उपलब्ध है।

बिहार में मिट्टी के तेल की कमी

4132. **श्री चन्द्र शेखर सिंह :**

श्री भोगेंद्र झा :

क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बिहार के बहुत से भागों में विशेषकर दरभंगा में मिट्टी का तेल 75 पैसे प्रति बोतल के हिसाब से बिक रहा है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) गत तीन महीनों में उससे पहले के दो वर्ष के इन्हीं तीन महीनों की तुलना में बिहार को मिट्टी का कितना तेल सप्लाई किया गया ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) नवम्बर, दिसम्बर, 1966 और जनवरी, 1967 में 39,354 मीटरी टन मिट्टी के तेल की सप्लाई की तुलना में नवम्बर दिसम्बर, 1967 और जनवरी 1968 में बिहार को 41,332 मीटरी टन तेल सप्लाई किया गया। नवम्बर, दिसम्बर, 1965 तथा जनवरी 1966 के मिट्टी के तेल की राज्यवार मासिक बिक्री के आंकड़े उपलब्ध नहीं हैं क्योंकि ये आंकड़े केवल राज्यवार मिट्टी के तेल की आवंटन की तिथि 1-3-1966 से ही अलग-अलग रखे जाने लगे हैं।

AID FROM INTERNATIONAL DEVELOPMENT ASSOCIATION

4124. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether the International Development Association has announced its contribution to the Aid-India Club for extending non-project aid to India during 1967-68;

(b) if so, the amount of aid promised to be made by the International Development Association;

(c) the amount of the Aid-India Club's non-project aid promised for the year 1967-68 committed so far by the various contributing agencies separately; and

(d) the nature of the goods proposed to be imported under the said aid and from which countries it will be imported ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

(c) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—480/68].

(d) The aid is proposed to be used for financing imports of goods like fertilisers, pesticides, industrial raw-materials, components, spare parts etc. A small part of the said amount will also be used for import of items of a capital nature like balancing equipment etc.

Generally the aid is tied to purchases from the lending country. However, a part of the aid for 1967-68 is in the form of convertible currency or debt relief, which can be used for making purchases from other countries. During the current year such aid has been given by Austria, Canada, Germany, Japan and U.K.

IRRIGATION POTENTIAL

4125. SHRI HIMATSINGKA :

SHRI K. M. MADHUKAR :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) How far the water resources in the country are being exploited for irrigation schemes and for hydro-electric projects and how far they still remain to be exploited;

(b) whether the irrigation and power production potential of the various resources has been assessed by Government;

(c) if so, the estimate in regard to each category of water resources, State-wise ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) About 50 per cent of the usable surface water resources as estimated at present and 10 per cent of the hydro-electric potential are being exploited at present.

(b) Yes, Sir; a broad appraisal of water resources for the purpose of irrigation and generation of power has been made.

(c) Water resources have been assessed basin-wise and hydro-power poten-

tial region-wise. These are indicated below :

Surface Water Resources

(*Utilizable*)

	(*million acre feet*)
Indus.	60
Ganga	120
Brahmaputra	15
West Flowing	60
East Flowing	195
	450

Hydro-power potential in M.W.

Southern	8,100
Northern	10,730
Western	7,170
Eastern	2,700
North-East	12,450
TOTAL	41,150

INCOME TAX ON HOUSE RENT ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

4126. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided to levy income-tax on the house rent allowance payable to the Central Government employees; and

(b) if so, the reasons for this additional levy, particularly when Government servants, who are not allottees of Government accommodation have to incur expenditure in maintaining accommodation on their own ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) House rent allowance payable to salaried taxpayers, including Central Government employees, is exempt from income-tax within specified limits, under the provisions of section 10(13A) of the Income-tax Act, 1961, read with rule 2A of the Income-tax Rules, 1962. Government are not considering any proposal for any modification in these provisions.

(b) Does not arise.

चरबी का आयात

4127. श्री ब्रह्मानन्द जी :
श्री रामावतार शर्मा :

क्या पैट्रोलियम और रसायन मंत्री 21 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 5407 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने इसका पता लगाया है कि अमरीका से आयातित चरबी में जिसका साबुन बनाने में प्रयोग किया जाता है, सुअर की चरबी भी होती है;

(ख) यदि हां, तो क्या सरकार का विचार साबुन निर्माताओं को गाय और सुअर की चरबी का प्रयोग करने से रोकने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : जी नहीं। सरकार ने इस सम्बन्ध में कोई पूछ-ताछ नहीं की।

(ख) और (ग). सरकार इस विषय में कोई कार्यवाही करना आवश्यक नहीं समझती क्योंकि उपभोक्ता बाधा की कोई शिकायत प्राप्त नहीं हुई और यदि कभी ऐसी शिकायत हो भी तो यह मामला उचित रूप से निर्माताओं के विचार करने के लिए होगा।

SUPPLY OF ELECTRICITY TO RAJASTHAN

4128. SHRI D. N. PATODIA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the supply of electricity to Rajasthan from Chambal and Bhakra grids was cut down recently;

(b) if so, the reasons therefor; and

(c) when the cut is likely to be restored ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No.

(b) and (c). Do not arise.

HYDEL POWER SYSTEM IN RAJASTHAN

4129. SHRI D. N. PATODIA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Rajasthan Government have submitted for approval any scheme for bringing the entire State under hydel power system; and

(b) if so, whether any decision has been taken thereon ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). The northern parts of Rajasthan are being served by the Bhakra-Nangal hydel power system and the southern parts partly by the Chambal hydel system and partly by the Satpura thermal power station. The Government of Rajasthan have not submitted any fresh proposal for bringing the entire State under hydel power system.

FREIGHT RATE FOR PL 480 SHIPPING OF COMMODITIES

4130. SHRI SRADHAKAR SUPAKAR : Will the Minister of FINANCE be pleased to state :

(a) the total freight paid to the U.S.A. for the transport of PL 480 commodities since the beginning of PL 480 agreements in 1956; and

(b) how this freight rate compares with that of other shipping lines ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The freight payments for PL 480 foodgrains brought on U.S. vessels from 1956 till January, 1968 amounted to about Rs. 120 crores. Of this, payments amounting to about Rs. 78 crores were made in rupees and the balance of about Rs. 42 crores in dollars. Commodities other than foodgrains are not imported on Government account and therefore the figures of the freight paid for such commodities will have to be collected from a large number of importers.

(b) The U.S. freight rates are higher than world charter rates; but, under the PL-480 Agreements, India pays for freight on U.S. vessels at the same rates as the world charter rates. The difference is borne by the U.S. Government.

C.G.H.S. FOR PENSIONERS

4131. SHRI S. M. BANERJEE : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Central Government Health Scheme has been extended to the pensioners in Delhi;

(b) if not, the reasons therefor; and

(c) when this scheme is likely to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c). At present, the Scheme covers Central Government pensioners, including All India Service pensioners. Even State Government pensioners can join the Central Government Health Scheme as members of the general public, if they reside in areas covered by certain selected C.G.H.S. dispensaries in Delhi/New Delhi.

FERTILIZER FACTORY, KANPUR

4132. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the progress so far made to set up fertilizer factory in Kanpur; and

(b) whether production is likely to start in 1968 and if not, when ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) Arrangements for land, power and railway siding have been made. The civil works at the site have been started. All construction equipment has been despatched to the site. The progress of the project is as per schedule.

(b) The project is expected to be commissioned in April, 1970.

दिल्ली में सहकारी गृह-निर्माण समितियां

4133. **श्री रा० स्व० विद्यार्थी :**
श्री शारदा नन्द :
श्री न० स्व० शर्मा :
श्री राम गोपाल शालवाले :
श्री कंवर लाल गुप्त :

क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में कितनी सहकारी समितियों ने भूमि के आवंटन के लिए आवेदन किया है;

(ख) कितनी सहकारी समितियों को भूमि का कब्जा दिया गया है और उनमें से कितनी समितियों के भूमि के नक्शे स्वीकार कर लिये गये हैं;

(ग) कितनी सहकारी समितियों ने विकास कार्य आरम्भ कर दिया है और उनको अलाट किये गये प्लाटों पर कितने मकान बनाए गये हैं ;

(घ) कितनी सहकारी समितियों के पैसे सरकार के पास जमा पड़े हैं;

(ङ) क्या कुछ सहकारी समितियों ने सरकार को आवेदन पत्र भेजे हैं जिनमें उन्होंने अपनी कठिनाइयों का उल्लेख किया है; और

(च) यदि हां, तो उनका ब्योरा क्या है और इस मामले में सरकार ने क्या कार्यवाही की है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति): (क) 210।

(ख) 38 सोसाइटियों को अविकसित जमीन अलाट की गई है। 18 सोसाइटियों के सदस्यों को विकसित प्लाट अलाट किये गए हैं। 30 सोसाइटियों के नक्शों का अनुमोदन कर दिया गया है।

(ग) 18 सोसाइटियों ने 900 एकड़ जमीन का विकास पूरा कर लिया है जिसमें विभिन्न आकार के 4300 रिहायशी प्लाटों की व्यवस्था है तथापि इन सोसाइटियों के सदस्यों ने मकानों का निर्माण अभी आरम्भ नहीं किया है।

(घ) 71 सोसाइटियों ने पूरी रकम जमा करवा दी है और 37 सोसाइटियों ने अविकसित भूमि के अधिमूल्य के कुछ भाग का भुगतान किया है।

(ङ) और (च). सोसाइटियों ने नक्शों अथवा सेवा योजनाओं की मंजूरी में तथा बाह्य सेवाओं के उपलब्ध कराने में विलम्ब होने की शिकायत की है । संबंधित अधिकारियों को सलाह दी गई है कि वे इन कामों में जल्दी कार्यवाही करें।

नये चिकित्सा कालेज

4134. **श्री शारदा नन्द :**
श्री न० स्व० शर्मा :
श्री राम गोपाल शालवाले :
श्री कंवर लाल गुप्त :

क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आगामी वर्ष में सरकार का विचार कुछ और चिकित्सा कालेज खोलने का है;

(ख) यदि हां, तो कितने और इन कालेजों के कहां-कहां खोले जाने की संभावना है;

(ग) क्या दिल्ली में भी कुछ चिकित्सा कालेज खोलने का विचार है; और

(घ) यदि हां, तो कब और कहां-कहां?

स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति): (क) से (घ): अगले वर्ष किसी नए मेडिकल कालिज को खोलने के किसी प्रस्ताव को अभी अन्तिम रूप नहीं दिया गया।

दिल्ली में गन्दी बस्तियां

4135. **श्री शारदा नन्द :**
श्री राम गोपाल शालवाले :

क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में झुग्गियों को छोड़ कर गन्दी बस्तियों में कितने लोग रह रहे हैं; और

(ख) गन्दी बस्तियों की संख्या कितनी है तथा उनमें कितने ऐसे लोग रह रहे हैं जिनको सरकार ने वैकल्पिक मकान दे दिया है तथा उनके मकानों के निर्माण कार्य पर कितना धन व्यय हुआ तथा इन वर्षों में गन्दी बस्ती विभाग का प्रशासनिक व्यय कितना था ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) और (ख). सूचना एकत्र की जा रही है तथा यथा समय सभा-पटल पर रख दी जायेगी।

अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिये अनुदान

4136. **श्री भारत सिंह चौहान : क्या समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के विकास के लिये नियत किये जाने वाले अनुदानों की राशि में भारी कटौती कर दी है;

(ख) यदि हां, तो क्या इसके परिणाम-स्वरुप राज्यों की विकास योजनाओं पर प्रतिकूल प्रभाव नहीं पड़ेगा;

(ग) प्रत्येक राज्य की अनुदानों में कितनी कितनी कमी की गई है; और

(घ) क्या प्रस्तावित कटौती के विरुद्ध किसी राज्य सरकार ने विरोध किया है?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) तथा (ख). 1967-68 के लिए विनिधान वर्ष 1966-67 के लिए गए विनिधान से लगभग 23 प्रतिशत कम है। इस कमी का सभी राज्यों के सारे कार्यक्रमों पर प्रभाव पड़ा है।

(ग) प्रत्येक राज्य के लिए 1966-67 तथा 1967-68 के वास्ते विनिधान दर्शाने वाला विवरण सभा-पटल पर रखा गया है। [**पुस्तकालय में रखा गया। देखिये** संख्या एल०टी०-481/68]

(घ) साधनों तथा विनिधानों की कमी से कोई भी राज्य खुश नहीं है।

बरौनी तेल शोधक कारखाना

4137. **श्री रामावतार शास्त्री** : क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में बरौनी के तेल शोधक कारखाने में (राज्यवार) कितने अधिकारी काम करते हैं ?

(ख) तेल शोधक कारखाने में चतुर्थ श्रेणी के कुल कितने कर्मचारी काम करते हैं;

(ग) उसमें से बिहार के कर्मचारियों की संख्या क्या है; और

(घ) क्या सरकार ने तेल शोधक कारखाने में अधिकारियों तथा अन्य कर्मचारियों की

नियुक्ति के बारे में कोई नियम बना रखा है; और यदि हां, तो उनका ब्योरा क्या है?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) अन्तिम प्राप्य आंकड़ों के अनुसार, बरौनी तेल शोधनशाला में कुल अधिकारियों की संख्या 209 है, जिसका ब्यौरा निम्न प्रकार है :—

बिहार	74
प० बंगाल	28
पंजाब	19
उत्तर प्रदेश	17
केरल	16
आंध्र प्रदेश	16
महाराष्ट	10
मैसूर	7
मद्रास	6
हरियाणा	6
आसाम	5
मध्य प्रदेश	1
राजस्थान	1
गुजरात	1
गोवा	1
देहली	1
कुल	209

(ख) और (ग). शोधनशाला में चतुर्थ श्रेणी के कर्मचारियों की संख्या 569 है, जिनमें से 512 बिहार से हैं।

(घ) शोधनशाला के भिन्न पदों में भरती, भारतीय तेल निगम द्वारा, सारे तेल शोधक प्रभाग के लिये बनाये गये नियुक्ति पद्धति के अनुसार होती है।

कीटाणुनाशी दवाइयां

4138. **श्री महाराज सिंह भारती :**
श्री शिव चरण लाल :

क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कौन-कौन सी कीटनाशी दवाइयां बनाई जा रही हैं और किन-किन कीटनाशी दवाइयों का आयात किया जा रहा है; और

(ख) क्या वर्ष 1970-71 तक कीटनाशी दवाइयों की निर्धारित आवश्यकता देश में ही पूरी हो जायेगी अथवा उसे आयात करके पूरा करना पड़ेगा?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) देश में बनाई जा रही कीटाणुनाशी दवाइयां और इस समय आयात की जा रही इन दवाइयों के नामों का एक विवरण पत्र सभा पटल पर रखा गया है। [**पुस्तकालय में रखा गया देखिये संख्या** एल०टी०-482/65]

(ख) कुछ कीटाणुनाशी दवाइयों की स्थापित क्षमता चालू खपत से बढ़ गई है और यह आशा की जा सकती है कि यह 1970-71 के लिए निर्धारित लक्ष्यों को पूरा करे। दूसरी दवाइयों के लक्ष्यों की प्राप्ति के लिए यत्न किये जा रहे हैं। अतः अधिकांश मुख्य कीटाणुनाशी दवाइयों के निर्माण के लिए, जो इस समय *आयात किये जा रहे हैं, लाइसैन्स और आशय पत्र जारी किये गये हैं और इन संयंत्रों के शीघ्र निर्माण के लिए यत्न किये जा रहे हैं, ताकि आयात को विविध एवं कुछ नये कीटाणुनाशी दवाइयों तक सीमित किया जाए। समय-समय पर इनका परीक्षणों के लिए लघु मात्राओं में आयात जारी रहेगा।

*(अर्थात् बी एच सी, डी० डी० टी०, एन्ड्रिन, कलथेन, लिण्डेन, पारा थयोन, कारबायल, फासफैमाईडोन तथा डी० डी० वी० पी०)।

गोरखपुर उर्वरक कारखाना

4139. **श्री महाराज सिंह भारती** : क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिसम्बर, 1967 में गोरखपुर उर्वरक कारखाने के मजदूर संघ द्वारा उनको एक खुला पत्र दिया गया था जिस में कुछ आरोप लगाये गये थे; और

(ख) यदि हां, तो क्या सरकार ने उस पर कोई कार्यवाही की है ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) जी, हां।

(ख) पत्र में दर्शाये गये विषय परीक्षाधीन हैं।

SCARCITY OF KEROSENE OIL IN WEST BENGAL

4140. SHRI JYOTIRMOY BASU :
SHRI BHAGBAN DAS :
SHRI GANESH GHOSH :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the marketing arrangements which have been made for Kerosene Oil in the sub-divisions of Alipore Sadar & Diamond Harbour in 24 Parganas of West Bengal;

(b) whether Government are aware that there is scarcity of Kerosene oil in the above areas; and

(c) if so, the action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) Agent-dealers of the oil companies distribute Kerosene oil in these sub-divisions as elsewhere.

(b) There were some complaints of scarcity in these areas, as also in other parts of the country, during December 1967 and January, 1968.

(c) With the improvement in the overall kerosene availability arrangements have been made for larger supplies effective from 1st March, 1968.

दिल्ली में धोबियों के लिये क्वाटरों और धोबीघाटों का निर्माण

4141. **श्री बलराज मधोक** : क्या **निर्माण आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन धोबियों के लिये, जिनके पास नई दिल्ली में झुग्गियों में धोबीघाट हैं, क्वाटर और धोबीघाट बनाने का सरकार का विचार है; और

(ख) यदि हां, तो उपर्युक्त धोबीघाटों का निर्माण-कार्य कब आरम्भ हो जायेगा?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) और (ख). धोबीघाटों तथा धोबियों के लिए मकानों के निर्माण आरम्भ करने का प्रस्ताव नई दिल्ली नगर पालिका का है जिसके लिए भूमि के आवंटन के हेतु उन्होंने सरकार से सम्पर्क स्थापित किया है। नगरपालिका को इस प्रयोजन के लिए भूमि के आवंटन का प्रश्न विचाराधीन है।

SUICIDES IN DELHI HOSPITALS

4142. SHRI SITARAM KESRI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that many cases of suicide by indoor-patients in Delhi hospitals were reported recently;

(b) whether any inquiry has been conducted into these cases; and

(c) if so, the findings thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) There was one case of suicide reported from the Willingdon Hospital.

In the Safdarjang Hospital, three deaths were reported. One patient jumped from the ward on 11th November, 1967; another left the hospital and laid himself before a running train. The third patient allegedly hang himself on the 15th February, 1968, the day he was admitted.

(b) The cases were reported to the police authorities.

(c) The results of the police investigations are not available.

REVISION OF CHARGES IN GOVERNMENT-OWNED HOTELS

4143. SHRI SITARAM KESRI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the charges in Government-owned hotels in Delhi have been revised recently;

(b) whether there have been complaints that the charges have been quite high in proportion to the services offered; and

(c) if so, the steps taken to improve the services ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The tariffs in the Ashoka, Ranjit and Lodhi Hotels were revised with effect from 1st January, 1968.

(b) No such complaints have been received.

(c) Does not arise.

सरकारी कर्मचारियों को महंगाई भत्ता

4144. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) फरवरी, 1967 से लेकर गत बाहर महीनों में मास-वार औसतन मूल्य सूचकांक कितना-कितना था;

(ख) क्या यह सच है कि जनवरी, मई, और अक्तूबर, 1967 में मूल्य सूचकांक क्रमशः 186-50, 195 और 207 था;

(ग) यदि हां, तो केन्द्रीय सरकार द्वारा अपने कर्मचारियों को जनवरी, जून और अक्तूबर से मंहगाई भत्ता देने के क्या कारण हैं जबकि जनवरी, मई और अक्तूबर, 1967 से पूर्व के बारह महीनों के दौरान औसतन मूल्य सूचनांक ने कर्मचारियों को मंहगाई भत्ते में वृद्धि के लिये अधिकारी कर दिया था; और

(घ) यदि औसतन मासिक मूल्य सूचनांक में गत बारह महीनों में अपेक्षित सीमा में वृद्धि हो जाती है तो क्या सरकार का विचार अपने कर्मचारियों को अतिरिक्त मंहगाई भत्ता देने का है; और यदि नहीं, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) फरवरी 1967 से आरम्भ होने वाले 12 महीनों के लिए अखिल भारतीय श्रमिक उपभोक्ता मूल्य सूचकांक (1949=100) की महीनेवार औसत नीचे दी गयी है :—

फरवरी,	1967	188.50
मार्च,	1967	190.67
अप्रैल,	1967	192.92
मई,	1967	195.00
जून,	1967	197.17
जुलाई,	1967	199.25
अगस्त,	1967	201.33
सितम्बर,	1967	203.25
अक्तूबर,	1967	205.33
नवम्बर,	1967	207.17
दिसम्बर,	1967	208.58
जनवरी,	1968	210.50

(ख) इन महीनों के मासिक सूचकांक तथा 12 महीने की औसत नीचे दी गयी है :—

	मासिक सूचकांक	12-महीने की औसत
जनवरी, 1967	197	186.50
मई, 1967	206	195.00
अक्तूबर, 1967	217	205.33

(ग) मंहगाई भत्ते में बढ़ोत्तरी जिस महीने में सूचकांक की 12 महीने की औसत 185, 195, 205 आदि पहुंच जाए उसके परवर्त्ती महीने मे अदायगी योग्य होती है। एक व्यक्ति स्वतंत्र (एस० के० दास) निकाय तथा मंहगाई भत्ते पर गजेन्द्रगडकर आयोग द्वारा इस परिपाटी का समर्थन किया गया है।

(घ) इस प्रश्न पर विचार करने का फिलहाल सवाल पैदा नहीं होता।

गैर-सरकारी चिकित्सा संस्थाओं को अनुदान

4145. **श्री निहाल सिंह** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने 35 गैर-सरकारी चिकित्सा संस्थाओं को वित्तीय सहायता देने का निर्णय किया है;

(ख) यदि हां, तो उनके नाम क्या हैं और वे कहां-कहां स्थित हैं; और

(ग) प्रत्येक को कितनी सहायता देने का विचार है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) जी हां।

(ख) और (ग): अपेक्षित सूचना का एक विवरण सभा पटल पर रखा गया है। **[पुस्तकालय में रखा गया देखिये** संख्या एल०टी०—483/68] ।

चमड़ा कमाने वाले कारखाने

4146. **श्री निहाल सिंह** : क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि :

(क) देश में चमड़ा कमाने वाले प्रत्येक कारखाने से गत तीन वर्षों से आय-कर की कितनी राशि लेनी शेष है; और

(ख) उनसे वह राशि वसूल करने के लिये सरकार ने क्या कार्यवाही की है?

उप-प्रधान मन्त्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). सूचना उपलब्ध नहीं है।

नेत्र अनुसंधान केन्द्र, चण्डीगढ़

4147. **श्री निहाल सिंह** : क्या **स्वास्थ्य, परिवार नियोजन नगरीय विकास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या अमरीका सरकार के सहयोग से चन्डीगढ़ में एक नेत्र अनुसंधान केन्द्र चल रहा है;

(ख) यदि हां, तो उस केन्द्र में काम करने वाले अमरीकी विशेषज्ञों और भारतीय कर्मचारियों की संख्या कितनी है; और

(ग) उस केन्द्र पर किये जाने वाले खर्च का कितना प्रतिशत खर्च भारत सरकार द्वारा और कितना प्रतिशत खर्च अमरीका सरकार द्वारा वहन किया जाता है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) से (ग). सूचना एकत्र की जा रही है तथा यथासमय सभा पटल पर रख दी जायेगी।

RURAL HOUSING SCHEMES IN ORISSA

4148. SHRI CHINTAMANI PANIGRAHI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the total amount sanctioned for Rural Housing Schemes in Orissa during 1966-67 and 1967-68;

(b) the total amount actually utilised by the State Government for this purpose during the above period; and

(c) the allocation made for 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) The total amount allocated for rural housing Schemes in Orissa was Rs. 2 lakhs during 1966-67 and Rs. 3 lakhs during 1967-68.

(b) The State Government utilised Rs. 1.83 lakhs during 1966-67 and Rs. 3 lakhs is likely to be utilised during 1967-68.

(c) According to the latest information furnished by the State Government, they have now proposed an outlay of Rs. 2.10 lakhs under the Scheme for 1968-69.

FAMILY PLANNING TASK FORCE

4149. SHRI CHINTAMANI PANIGRAHI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a scheme has been worked out to create a family planning task force to implement the family planning programmes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) Yes.

(b) The statement is laid on the Table of the House. [*Placed in Library. See* No. LT-484/68].

APPOINTING AUTHORITY FOR ASSISTANT NATIONAL SAVINGS OFFICER

4150. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) the name and designation of the authority who was declared as appointing authority for the post of Assistant National Savings Officer (now known as Assistant Regional Director, National Savings) under Central Government in different States from the date of its inception till the end of 1956; and

(b) the name and designation of the Authority which actually appointed the Assistant National Savings Officer during the period from January, 1955 to December 1956 in the States?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No declaration was issued specifying the name and designation of any officer as appointing authority in respect of the post of Assistant National Savings Officer. Heads of Offices in the National Savings Organisation in the various States were the appointing authority in respect of such posts.

(b) the necessary information is being collected and will be laid on the Table of the House in due course.

जैसलमेर में तेल की खोज

4151. श्री ओंकार लाल बोहरा : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान के जैसलमेर क्षेत्र में पैट्रोलियम की खोज तथा विकास के सम्बन्ध में अब तक कितनी प्रगति हुई है; और

(ख) क्या पैट्रोलियम की खोज के लिये राजस्थान में किसी अन्य स्थान पर सर्वेक्षण करने की किसी योजना पर सरकार विचार कर रही है ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) वायुचुम्बकीय, भूवैज्ञानिक, गुरुत्व और चुम्बकीय सर्वेक्षण पूरे हो चुके हैं। केवल शाहगढ़ के आस-पास और उसके दक्षिण क्षेत्र को छोड़कर, भकम्पीय सर्वेक्षण से पूरे हो चुके हैं। एक खोदे गये कुए में,

जिसमें भूकम्पीय सर्वेक्षण से चिह्नित संरचनाओं को तेल और गैस के लिए परीक्षण किया था, प्राकृतिक गैस की उपलब्धि हुई। इस क्षेत्र में, कुछ और कूपों के खोदने का प्रस्ताव है।

(ख) भूवैज्ञानिक सर्वेक्षण बीकानेर जिले में किये गये और गुरुत्व व चुम्बकीय सर्वेक्षण इस क्षेत्र में जारी है। परिणामों पर अगले कदम निर्भर होंगे।

LICENCES TO GOLDSMITHS

4152. SHRI R. BARUA :
SHRI D. R. PARMAR :
SHRI P. N. SOLANKI :
SHRI N. SREEKANTAN NAIR :
SHRI KIKAR SINGH :
SHRI NARENDRA SINGH MAHIDA :
SHRI R. K. AMIN :
SHRI MOHAN SWARUP :
SHRI RAMACHANDRA J. AMIN :
SHRI UMANATH :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have not sent Cards to the State Governments for the issue of license to the Goldsmiths in some States;

(b) if so, the names of States and the reasons therefor; and

(c) the steps taken by Government to expedite the same ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) It is not a fact that Government did not send 'Cards' to the State Governments for the issue of certificates to self-employed goldsmiths in some States. After the issue of Defence of India (Fourth Amendment) Rules, 1966, the work of issuing of certificates to self-employed goldsmiths has been transferred from the State Governments to the Central Excise Department.

(b) and (c). Do not arise.

मध्य प्रदेश में शिक्षा सम्बन्धी सुविधाओं का अभाव

4153. **श्री राम सिंह अयरवाल :** क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में आदिम जातीय क्षेत्रों में शिक्षा की उतनी सुविधाएं प्राप्त नहीं हैं जितनी राज्य के अन्य क्षेत्रों में हैं; और

(ख) यदि हां, तो आदिम जातीय क्षेत्रों में भी राज्य के अन्य क्षेत्रों की भांति शिक्षा सम्बन्धी सुविधाओं की व्यवस्था करने के लिये क्या कार्यवाही की जा रही है?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) तथा (ख). अनुसूचित आदिम जातियों, विशेषतया अनुसूचित क्षेत्रों में रहने वाली, साक्षरता तथा शिक्षा के स्तर पूर्ण रूप से विकसित क्षेत्रों की अपेक्षा नीचे है। पिछली तीन योजनाओं के दौरान शिक्षा संस्थाओं के, जिनमें आश्रम स्कूल, औद्योगिक प्रशिक्षण संस्थान तथा अध्यापक प्रशिक्षण कालेज शामिल हैं, पर्याप्त खर्च किया गया है। बहुत से आदिवासियों को भी स्कूल अध्यापकों के रूप में भर्ती की गई है।

FUNCTIONAL POWERS OF L.D.O.

4154. SHRI GAJRAJ SINGH RAO : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the functionary powers, particular duties and the responsibilities of the Land Development Officer to look and perform before granting the sale permission to the lessee in accordance with para 1 (viii) of old lease deed; and

(b) the maximum period within which the sale permission is given?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). Para 1 (viii) of old lease deed referred to is perhaps a mistake. However, the para mentioned is given in Appendix XII of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 framed under the Displaced Persons (Compensation and Rehabilitation) Act, 1954, applicable to certain Rehabilitation properties. This clause provides that lessor's permission is required only if the sale of the leased premises is effected during the first five years of the lease. The Land and Development Officer before granting this permission ensures that there are no breaches of the lease deed and that the prospective purchaser does not own any other residential property in Delhi/New Delhi/Delhi Cantt. in his/her own name or in the name of any of his/her dependents. The time taken to give sale permission depends upon the nature of each case and no maximum period has been prescribed.

उत्तर प्रदेश और मद्रास में नलकूपों के लिये बिजली

4155. **श्री राम चरण** : क्या **सिंचाई और विद्युत** मंत्री 10 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8771 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) गत पांच वर्षों में, मद्रास को उत्तर प्रदेश की तुलना में सात गुना अधिक नलकूपों के लिये बिजली सप्लाई करने के क्या कारण हैं ; और

(ख) 1967-68 में भी मद्रास को उत्तर प्रदेश की तुलना में तीन गुना अधिक नलकूपों के लिए बिजली सप्लाई करने के क्या कारण हैं?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव): (क) और (ख). जैसा कि लोक सभा के अतारांकित प्रश्न संख्या 4295 के उत्तर में 14 दिसम्बर, 1967 को बताया जा चुका है, उत्तर प्रदेश के मुकाबले मद्रास के ग्रामीण क्षेत्रों में प्रथम पंचवर्षीय योजना के आरम्भ से पूर्व ही पारेषण तथा वितरण प्रणालियों का तार जाल बड़ा था। इसके अतिरिक्त मद्रास में अधिकतर कूप तलवर्ती हैं जबकि उत्तर प्रदेश में नलकूप हैं। मद्रास में तलवर्ती कूप को ऊर्जित करने की लागत उत्तर प्रदेश में नलकूप को ऊर्जित करने की लागत से एक तिहाई है। इसलिये उतनी ही पूंजीगत लागत में मद्रास में उत्तर प्रदेश से अधिक कूपों को ऊर्जित किया जा सकता है। 1967-68 में दिसम्बर 1967 तक मद्रास में 34,404 और उत्तर प्रदेश में 17,173 कूप ऊर्जित किये गये।

हिन्दी प्रशिक्षण योजना

4156. **श्री राम चरण** : क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय, उसके अधीनस्थ कार्यालयों तथा सम्बद्ध कार्यालयों में काम करने वाले ऐसे अधिकारियों और कर्मचारियों की संख्या कितनी है जिन्होंने गृह-कार्य मंत्रालय द्वारा चलाई जा रही 'हिन्दी प्रशिक्षण योजना' के अन्तर्गत प्रवीण, प्रबोध और प्राज्ञ की परीक्षायें अब तक पास की हैं;

(ख) कुल अधिकारियों और कर्मचारियों की संख्या की तुलना में उनकी प्रतिशतता कितनी है;

(ग) उनमें ऐसे व्यक्ति कितने हैं जिन्होंने अपना काम हिन्दी में करना आरम्भ कर दिया है; और

(घ) शेष अधिकारियों और कर्मचारियों द्वारा हिन्दी में काम कब तक आरम्भ कर दिये जाने की संभावना है?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) :

(क)

अधिकारियों/कर्मचारियों की संख्या	अधिकारियों/कर्मचारियों की संख्या जिन्होंने पास किया		
	प्रबोध	प्रवीण	प्राज्ञ
*97	13	18	31

*इसमें वे अधिकारी/कर्मचारी सम्मिलित नहीं हैं जिन्हें योजना के अन्तर्गत छूट दी गई है। इस मंत्रालय के अन्तर्गत कोई संलग्न या अधीन कार्यालय नहीं हैं।

(ख) लगभग 64 प्रतिशत।

(ग) कोई नहीं।

(घ) मंत्रालय के तकनीकी कार्य के कारण अधिकारियों तथा कर्मचारियों के हिन्दी में टिप्पणी तथा मसौदा लेखन आरम्भ करने की निकट भविष्य में, संभावना नहीं है।

BANK ADVANCES TO SMALL UNITS

4157. SHRI PREM CHAND VERMA :

SHRI S. K. TAPURIAH :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have under consideration measures by which small units will get more liberal bank advances, pay comparatively lower rate of interest and other facilities;

(b) if so, the nature of concessions which are proposed to be extended; and

(c) whether a final decision in the matter has been taken and when these measures will come into force ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). No such new proposal is under consideration. A guarantee scheme is already in operation to enable small scale industries to obtain bank finance. The Reserve Bank has recently offered refinance to commercial banks at 4½% in respect of the increase in their advances, over a base period in 1966-67, to small scale industries, where such advances are covered by guarantees of the Credit Guarantee Organisation.

(c) Does not arise.

ADVANCE REALISATION OF INCOME-TAX

4158. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received complaints that while Income-tax Officers are very quick in sending notices for collection of advance Income-tax, undue delay is caused in finalising the assessments;

(b) whether Government are also aware of the complaints that advance collection is done on unfair premises causing harassment to assessees; and

(c) if so, whether these complaints have been looked into and any measures adopted to remove grievances of the assessees ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Under Section 210 of the Income-tax Act, 1961, the advance tax is payable in instalments on the dates mentioned therein. The notices demanding the advance tax have to be issued during the financial year on or after the 1st April.

Credit for advance tax paid an assessee for a particular year is given when the regular assessment for that year is finalised. As the regular assessment can be taken up only after the closing of the financial year and the submission of return, there is bound to be a time lag between the date of payment of advance tax and the completion of regular assessment. Despite the efforts made by the Income-tax Officer, to finalise the assessment quickly, sometimes delays do occur

for various reasons. Whenever complaints of such delays in individual cases have been brought to the notice of the Government, instructions have been invariably issued for expediting the regular assessments in those cases.

(b) In respect of a person who has been previously assessed to tax, notice for advance tax payment is issued on the basis of the total income of the latest previous year for which he has been assessed. The assessee has, however, the option to file his own estimate of the tax payable by him if he finds that the income on the basis of which the tax is demanded is more than the income estimated by him for the current year. A person who has not hitherto been assessed is required to pay the tax on the basis of his own estimate.

The question of making advance tax collections on the basis of unfair premises does not, therefore, arise.

(c) There is no provision at present for making a provisional assessment to determine the amount of tax refundable to an assessee. Where the tax paid in advance exceeds the amount of tax due on the total income of an assessee, the excess amount is refundable to him at present only on completion of his regular assessment. In order to avoid hardship due to delay in issue of refund in cases where the completion of regular assessment is likely to be delayed, clause (11) of the Finance Bill, 1968 seeks to introduce a new provision enabling the assessees to claim a refund of tax on a provisional assessment made on the basis of the return of income.

ANTIBIOTICS PROJECT, RISHIKESH

4159. SHRI PREM CHAND VERMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to State :

(a) whether the Antibiotics Project, Rishikesh has been commissioned and if so, when it was commissioned;

(b) its production during 1967-68 and what is its capacity; and

(c) the rated capacity of the project and when it is likely to be reached ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) Yes. The fermentation facilities for Penicillin were commissioned in May, 1967. The Plant is at present in production for Potassium Penicillin and for Streptomycin. It will commence production of Sodium Penicillin during the current month. Production of Procaine Penicillin and Tetracycline may be commissioned early in April and June, 1968 respectively. Production of other items included in the manufacturing programme will follow thereafter.

(b) and (c). The capacity of the Plant when it attains full production will be 290 tonnes comprising as follows :—

1. Sodium Penicillin 'G'	30	tonnes
2. Procaine Penicillin 'G'	45	"
3. Streptomycin Sulphate	70	"
4. Dihydrostreptomycin Sulphate	15	"
5. Tetracycline	25	"
6. Oxy-tetracycline	25	"
7. Chlortetracycline	70	"
8. Nistatin	10	"

The actual production of Potassium Penicillin in 1967-68 (up to end of February, 1968) is 3 tonnes and Streptomycin is small as the quality is being established.

The full rated capacity of the Plant is expected to be attained in about 3 years from the date of commencement of the production keeping in view the strict need to ensure quality and sterility.

सिक्कों का परिचालन

4160. श्री ओंकार लाल बेरवा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) कुछ प्रकार के सिक्कों का परिचालन वापिस लेने के क्या कारण हैं;

(ख) क्या इनके स्थान पर नये सिक्के जारी किये जायेंगे; और

(ग) यदि हां, तो वे सिक्के कितनी-कितनी कीमत के होंगे और उनमें किस-किस धातु का प्रयोग किया जायेगा तथा वे सिक्के किस तारीख से जारी किये जायेंगे ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) चार धातुओं के मिश्रण से बने एक रुपये, आधे रुपये और चौथाई रुपये के सिक्कों और तांबे-निकल के बने चवन्नी के अर्ध-वृत्ताकार रूप में कटे किनारों वाले सिक्कों को 1 अप्रैल 1968 से चलन से वापस लिया जा रहा है। लेकिन इन्हें 30 सितम्बर 1968 तक, भारतीय रिजर्व बैंक के कार्यालयों, सरकारी राजकोषों और उप-राजकोषों, डाक-तार कार्यालयों और रेल कार्यालयों में, देय रकमों की अदायगी के लिए स्वीकार किया जाता रहेगा।

तांबे-निकल के बने चवन्नी के, अर्धवृत्ताकार रूप में कटे किनारों वाले सिक्कों को, जो आना पाई सिक्कों की शृंखला से सम्बन्धित हैं, अब बा-जाब्ता वापस लिया गया है; आना-पाई शृंखला के अन्य सिक्के पहले से ही वापस लिये जा चुके हैं। चार धातुओं के मिश्रण के बने सिक्के, जिन पर ब्रिटेन के बादशाह की मूर्ति अंकित थी, 21 वर्ष से अधिक समय पहले जारी किये गये थे और उनमें 50 प्रतिशत चांदी होती थी; चांदी के मूल्य में वृद्धि हो जाने से सिक्कों का धातु-मूल्य बढ़ जाने के कारण इन सिक्कों का चलन पहले से ही, काफी कम हो गया था। अब उन्हें बा-जाब्ता वापस लिया जा रहा है।

(ख) और (ग). इन सिक्कों की जगह काफी हद तक उन सिक्कों ने ले ली है जो पिछले दस वर्षों में जारी किये गये हैं। इन सिक्कों के वापस लिये जाने से, जिसकी घोषणा अब की गयी है, पैदा होने वाली आवश्यकताओं की पूर्ति, सामान्य रूप से जारी किये जाने वाले सिक्कों से हो जायगी।

अशोक होटल तथा अन्य सरकारी होटलों के कर्मचारियों की मांगें

4162. **श्री ओंकार लाल बेरवा** : क्या **निर्माण, आवास तथा पूर्ति मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को अशोक होटल तथा अन्य सरकारी होटलों के कर्मचारियों की मांगों के बारे में कोई ज्ञापन प्राप्त हुआ है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). दिल्ली में, निर्माण, आवास तथा पूर्ति मंत्रालय के प्रशासनिक नियंत्रण में सरकार के स्वामित्व में 4 होटल हैं—अशोक, जनपथ, रणजीत तथा लोधी होटल। इन होटल के कर्मचारियों से अभी हाल में सरकार को कोई मांगों का ज्ञापन प्राप्त नहीं हुआ है। होटलों में कार्यरत श्रमिक संघ (लेबर यूनियन्ज़) समय-समय पर प्रबन्ध (मेनेजमेन्ट) को मांगें प्रस्तुत करते हैं तथा उन पर पात्रता (मेरिट) के आधार पर कार्यवाई की जाती है।

राजधानी में कोढ़ रोगियों के लिये प्लास्टिक शल्य-क्रिया अस्पताल

4163. **श्री ओंकार लाल बेरवा** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने कोढ़-रोगियों के लिये राजधानी में एक प्लास्टिक शल्य-क्रिया अस्पताल खोला है;

(ख) यदि हां, तो देश में ऐसे कुल कितने अस्पताल हैं और कहां-कहां पर हैं ; और

(ग) उन पर कितना व्यय हो रहा है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) जी नहीं। तथापि दिल्ली के निकट शाहदरा कुष्ठ गृह में हिन्द कुष्ठ निवारण संघ ने हाल ही में एक कृत्रिम शल्य-चिकित्सा एकक खोला है।

(ख) देश में 30 ऐसे अस्पताल हैं जहां कृत्रिम शल्य-चिकित्सा भी की जाती है।

ऐसे अस्पतालों का राज्यवार वितरण नीचे दिया गया है :—

आंध्र प्रदेश	3
बिहार	2
केरल	1
मध्य प्रदेश	2
मद्रास	7
महाराष्ट्र	7
मैसूर	3
उत्तर प्रदेश	2
पश्चिम बंगाल	2
दिल्ली	1
कुल	30

(ग) इन अस्पतालों पर खर्च सम्बन्धित राज्य सरकारें तथा उन्हें चलाने वाले स्वेच्छिक संगठन कर रहे हैं।

DELEGATIONS TO FOREIGN COUNTRIES

4164. SHRI HARDAYAL DEVGUN : Will the Minister of FINANCE be pleased to state.

(a) the total number of delegations which were sent abroad by Government after the 16th March, 1967 so far and to which countries;

(b) the composition of each delegation;

(c) the purpose for which each delegation was sent; and

(d) the total expenditure incurred by each delegation ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The requisite information is being collected and will be laid on the Table of the House as soon as available.

SUPPLY OF ROAD ROLLERS

4165. SHRI INDRAJIT GUPTA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether any arrangement has been arrived at with Messrs Agrind & Co., Calcutta for supply to Government of the balance of road rollers due from the firm; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). M/s. UPCC (P) Ltd., Calcutta, the sellings agents of M/s. Agrind Fabrications Ltd. have offered to recommence supply of road rollers. As the firm have already drawn 90% advance payment, their offer is being considered subject to obtaining necessary safeguards.

FOREIGN TOURS BY MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT

4166. SHRI BABURAO PATEL : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of foreign trips and countries visited by the Minister of State in his Ministry since the day he joined the Cabinet upto the 31st December, 1967;

(b) the expenditure incurred on each trip in Indian and foreign currency, separately, with the air fare of each trip; and

(c) the benefit which accrued to the country by each foreign trip of the Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c). The requisite information is given in the Annexure laid on the Table of the House. [*Placed in Library. See* No. LT—485/68].

DEVELOPMENT OF TOWNS AROUND DELHI

4167. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Master Plan provides for the development of a number of towns around Delhi such as Loni, Gurgaon, Narela, etc.; and

(b) if so, the reasons for the fast development of Ghaziabad and Faridabad while the other towns are lagging behind ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) Master Plans for Ghaziabad and Loni have been prepared by the Government of Uttar Pradesh. The Government of Haryana have prepared the Master Plan for Faridabad. The Delhi Development Authority have prepared the Master Plan for Narela and it is being published shortly for inviting objections/suggestions from the public. Master Plans for other towns surrounding Delhi are also under preparation by the State Governments concerned. Ghaziabad and Faridabad have developed fast as they are well situated on the main highways and the State Governments have taken interest in their Development.

MASTER PLAN OF DELHI

4168. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Master Plan of Delhi only extends the radial pattern adopted by Sir Edwyn Lutyens for planning of New Delhi; and

(b) whether any attempt has been made to change the pattern to provide scope for high speed transportation ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No, Sir. The pattern adopted by Sir Edwyn Lutyens for planning of New Delhi had been found to be obsolete. The Master Plan for Delhi has been prepared according to the requirements of the population as in the year 1981, the basic principle being the achievement of proper physical inter-relationship of functions.

(b) Yes, Sir. Definite values have been allocated to the various roads indicating their functions and by providing a 250 feet wide Ring Road the requirements of high speed transportation have been taken care of.

EXPENDITURE ON RURAL HOUSING SCHEMES

4169. SHRI GADILINGANA GOWD : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the amount spent on Rural Housing Schemes in various States, State-wise, during 1965-66 and 1966-67; and

(b) the method of selection of villages under the Scheme ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). The information is given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—486/68].

CENTRAL SOCIAL WELFARE BOARD

4170. SHRI GADILINGANA GOWD : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the amount of grants paid by the Central Social Welfare Board to the various States during 1965-66 and 1966-67;

(b) the basis for sanction of grants; and

(c) whether there is any proposal to allocate grants on the population basis?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The amounts disbursed as grants in the various States and Union Territories during 1965-66 and 1966-67 are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—487/68].

(b) Grants are sanctioned under the various schemes of the Central Social Welfare Board to Voluntary Organisations which satisfy the conditions for payment of grants;

(c) No.

NAGARJUNASAGAR DAM

4171. SHRI GADILINGANA GOWD : Will the Minister of IRRIGATION AND POWER be pleased to state whether second stage of Nagarjunasagar Project is proposed to be included in the Fourth Five Year Plan?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Andhra Pradesh Government has reported that the Fourth Five Year Plan to commence from 1969-70, has not yet been drawn up.

RURAL ELECTRIFICATION SCHEMES IN RAJASTHAN

4172. DR. KARNI SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are satisfied with the implementation of the rural electrification schemes in Rajasthan;

(b) the number of villages so far electrified and the number still remain to be covered; and

(c) the steps being taken by the Central Government to enable the State Government to make full use of about 800 MW power that would be available by the end of 1970-71, when the new installations are completed including the atomic power station in Rajasthan?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). In spite of the constraint on financial resources the progress of rural electrification schemes in Rajasthan has been encouraging. Out of 32,241 villages, 1679 were electrified up to March, 1967 and 30,562 have to be covered. Since the beginning of 1966-67, the emphasis in rural electrification has shifted towards energisation of pump sets. As against 6962 pump sets energised up to the end of Third Plan, 4003 pump sets have been energised during the year 1966-67. During the period 1.4.67 to 31-12-67, additional 1672 pump sets were energised.

(c) In order to utilise the generating capacity in Rajasthan by the end of 1970-71, the 220 KV Hissar-Khetri-Jaipur transmission line is under construction and is expected to be completed by June, 1968. A 132 KV line from Sirsa to Hanumangarh is also under construction and is expected to be completed by June, 1968. Proposals have also been formulated by the Rajasthan State Electricity Board for the construction of a number of 220 KV and 132 KV transmission lines and sub-stations and the construction of about 150 miles of 220 KV transmission lines from Rajasthan Atomic Power Station to Jaipur. A number of transmission lines are already under erection under the Chambal Stage II Transmission System. A preliminary assessment of load demand by 1970-71 in Rajasthan indicates that the entire power which will be available in this State by that period could be expected to be utilised.

POWER UTILIZATION IN RAJASTHAN

4173. DR. KARNI SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the total power available at present in Rajasthan and whether Government are satisfied with the power transmission system in the State to utilise all the present available power;

(b) if not, whether any survey has been conducted to find out the deficiencies and suggestions made to the State Government in this connection;

(c) whether the State Government made any departure from the original plans for the utilization of the power supply and whether funds allocated were spent on schemes originally approved by the Central Government; and

(d) whether any demand was made by the State Government for additional financial assistance to make full use of the available power and if so, how far this demand has been met by the Central Government ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). At present, a total of 133 MW of power is available in Rajasthan and the existing transmission lines in the State are adequate to utilise the same. Additional transmission lines from Punjab to Rajasthan to carry the full share of power from Bhakra Nangal are under construction. Similarly, additional transmission lines from Madhya Pradesh to carry the full share of Satpura power to Rajasthan are under active consideration.

(c) No departures from original Plan has been made and funds allocated have been spent accordingly.

(d) The State Government had requested for accelerated Central Assistance for construction of certain transmission lines. Due to constraint on resources it was not possible for the Government of India to accede to the request for additional funds.

सान्ता क्रुज हवाई अड्डे पर सोने का पकड़ा जाना

4175. **श्री हुकम चन्द कछवाय** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फरवरी, 1968 के तीसरे सप्ताह में कोचीन जा रहे एक यात्री से सान्ता क्रुज हवाई अड्डे पर सोने की कुछ छड़ें बरामद हुई थीं;

(ख) यदि हां, तो यह कितने मूल्य का था; और

(ग) इस यात्री के विरुद्ध क्या कार्यवाही की गई है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). बम्बई सीमा शुल्क प्राधिकारियों ने 20-2-68 को कोचीन को जाते हुए एक यात्री के पास से सान्ता क्रुज हवाई अड्डे पर विदेशी मार्का का 3898 ग्राम सोना पकड़ा । इस सोने का अन्तर्राष्ट्रीय दर पर मूल्य लगभग 30,000 रुपये होता है । यात्री को गिरफ्तार किया गया था और बाद में जमानत पर छोड़ दिया गया । जांच-पड़ताल पूरी होने पर अदालत में मुकदमा दायर किया जायगा ।

तस्कर व्यापार

4176. **श्री हुकम चन्द कछवाय** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारी मात्रा में तस्करी का माल देश के विभिन्न भागों में पकड़ा गया है;

(ख) यदि हां, तो 1963 से लेकर अब तक बम्बई, दिल्ली, पश्चिम बंगाल, राजस्थान, आसाम और जम्मू और काश्मीर में कुल कितने मूल्य का तस्करी का माल पकड़ा गया और कितना सोना पकड़ा गया; और

(ग) इस मामले में कितने व्यक्तियों को गिरफ्तार किया गया और उनके विरुद्ध क्या कार्यवाही की गई है ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी हां ।

(ख) बम्बई, दिल्ली, पश्चिम बंगाल, राजस्थान, असम, जम्मू तथा कश्मीर में 1 जनवरी, 1963 से 29 फरवरी, 1968 की अवधि के बीच तस्करी आयात के सोने की मात्रा तथा तस्करी आयात की सुवर्ण-

भिन्न अन्य वस्तुओं के मूल्य की रकमें निम्न प्रकार हैं :—

सोने के अतिरिक्त पकड़ी गई वस्तुएं

पकड़े जाने का स्थान	मूल्य
	रुपये
बम्बई .	17,28,34,845
दिल्ली .	78,75,386
पश्चिम बंगाल .	2,94,43,051
राजस्थान .	14,39,870
आसाम .	16,04,847
जम्मू तथा कश्मीर .	1,95,419

पकड़ा गया सोना

पकड़े जाने का स्थान	मात्रा
	किलोग्राम
बम्बई .	5,766.5
दिल्ली .	1,666.5
पश्चिम बंगाल .	207.0
राजस्थान .	55.7
असम .	7.5
जम्मू और काश्मीर .	4.3

(ग) इन अभिग्रहणों के सिलसिले में 2780 व्यक्ति हिरासत में लिये गये थे। इन में से 1240 व्यक्तियों पर मुकदमा चलाया गया। अभी तक 604 व्यक्तियों को सजाएं हुई हैं और 345 व्यक्ति बरी हो गये हैं।

मैकेन्जीज लिमिटेड

4177. **श्री सूरज भान** : क्या वित्त मंत्री 7 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 3342 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मेसर्स ओरियंटल टिम्बर ट्रेडिंग कारपोरेशन तथा मेसर्स मैकेंजीज लिमिटेड ने किस प्रकार के तथा कितने-कितने मूल्य के ठेके लिये थे; और

(ख) सरकार ने प्रत्येक ठेके पर कितना कर निर्धारित किया ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) भवन निर्माण के ठेकों का काम करने के लिये इन दो कम्पनियों के बीच में भागीदारी है। भागीदारी में निम्नलिखित रकमों के चार ठेके लिये गये :—

	रुपये
सारावती .	1,35,00,000
ऊटकमण्ड .	89,00,000
रांची .	61,00,000
राउरकेला .	2,27,89,000

(ख) नियमित कर-निर्धारिणों की कार्यवाही पूरी नहीं हुई है, इसलिये निर्धारित किये गये करों की रकमों का प्रश्न ही नहीं उठता। कर का निर्धारिण प्रत्येक ठेके के सम्बन्ध में अलग अलग नहीं किया जाता, अपितु प्रत्येक वर्ष की कुल आय के बारे में किया जाता है।

मैसर्स ओरियंटल टिम्बर ट्रेडिंग कारपोरेशन और मैसर्स मेकेंजीज लिमिटेड

4178. **श्री सूरज भान** : क्या वित्त मंत्री 7 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 3342 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मैसर्स ओरियंटल टिम्बर ट्रेडिंग कारपोरेशन तथा मेकेंजीज लिमिटेड द्वारा गत दस वर्षों में कितनी धनराशि विनियोजित की गई तथा कितना मुनाफा कमाया गया; और

(ख) गत दस वर्षों में कितना आयकर निर्धारित किया गया, उनके द्वारा कितने आयकर का भुगतान किया गया, कितना आयकर उनकी ओर अभी बकाया है और

उसे वसूल करने के लिए सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) तथा (ख). सूचना तत्काल सुलभ नहीं है । इसे एकत्र करके सदन की मेज पर रख दिया जायेगा ।

जीवन बीमा निगम में स्वचालित मशीनें

4179. **श्री मधु लिमये :**
श्री रामावतार शास्त्री :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय जीवन बीमा निगम की शाखाओं में स्वचालित मशीनें लगाने के लिये क्या कार्यवाही की गई है;

(ख) निगम की उन शाखाओं के नाम क्या हैं; जिनमें स्वचालित मशीनें लगाई गई हैं और कितनी;

(ग) इसके परिणामस्वरूप कितने व्यक्ति बेरोजगार हो गये हैं अथवा रोजगार पाने की संभावना से वंचित हो गये हैं;

(घ) क्या जीवन बीमा निगम के कर्मचारियों ने स्वचालित मशीनों के प्रयोग का विरोध किया है; और

(ङ) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). जीवन बीमा निगम ने केवल दो स्थानों पर अर्थात् बम्बई और कलकत्ता में संगणक लगाने का निश्चय किया है । बम्बई में लगाया गया संगणक जुलाई 1967 से काम करने लगा है । उपर्युक्त दो स्थानों पर संगणक लगाए जाने से केवल 158 पदों के कम होने की संभावना है जो संगणकों द्वारा काम संभालने की प्रक्रिया के पूरे होने के पश्चात् होगा और इसमें लगभग तीन वर्ष लग जायेंगे । जीवन बीमा निगम तथा सरकार दोनों ने यह आश्वासन दिया है कि फालतू पाये जाने वाले कर्मचारियों में से किसी की भी छंटनी नहीं की जायगी, यहां तक कि जिन शहरों में वे काम कर रहे होंगे वहां से उनको स्थानान्तरित भी नहीं किया जायगा; उनको अन्य पदों पर लगा दिया जायगा । संगणक लगाने से जीवन बीमा निगम में नियोजन के अवसरों पर कोई विशेष प्रभाव पड़ने की संभावना नहीं है ।

(घ) अखिल भारतीय बीमा कर्मचारी संघ संगणक लगाए जाने के विरुद्ध आन्दोलन कर रहा है ।

(ङ) छंटनी नहीं करने का जो स्पष्ट आश्वासन सरकार तथा जीवन निगम दोनों ने दिया है उसे देखते हुए सरकार कोई कदम उठाने का विचार नहीं रखती ।

INCOME-TAX CASES OF MESSRS RAM NARAIN AND SONS, BOMBAY

4180. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in the period relating to the income-tax cases of M/s. Ram Narain & Sons, Bombay mentioned in the letter of a Member of Parliament to him in August, 1967, the son of the former Chairman of the Board of Direct Taxes, Shri J. P. Singh, was an employee in a concern controlled by the Ruias;

(b) whether the said Shri J. P. Singh was related to or had friendly relations with the then Director of Inspection (Investigation), Shri Kanhaiya Singh; and

(c) whether Government have investigated whether any influence was brought to bear upon the Director of Inspection (Investigation) in this case?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) There is no information that Shri J. P. Singh was related to late Shri Kanhaiya Singh.

(c) Shri Kanhaiya Singh died about 10 years back. There is no evidence of

any influence having been brought on him.

HALBA KOSHTIS OF MAHARASHTRA

4181. SHRI DEORAO PATIL : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that 'Halba Koshtis' in Maharashtra are treated by the Maharashtra Govt. as belonging to the Scheduled Tribes and are given all concessions admissible to the Scheduled Tribes including the Post-matric scholarships under the Centrally sponsored scheme;

(b) whether it is also a fact that the 'Halba Koshtis' are not in the existing list of Scheduled Tribes of Maharashtra State according to the Scheduled Castes and Scheduled Tribes order;

(c) whether it is further a fact that the Post-matric scholarships under the Centrally sponsored scheme are only admissible to the students belonging to Scheduled Tribes; and

(d) if so, how the Maharashtra Government is treating this community as Scheduled Tribes and giving all concessions admissible to Scheduled Tribes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (d). Under the law, no community which is not included in the Constitution (Scheduled Tribes) Order, is eligible to be treated as a Scheduled Tribe. The community known as "Halba Koshtis" is not included in the Constitution (Siheduled Tribes) Order, 1950. It is possible that some members of the Halba Koshti Community may have, by declaring themselves as belonging to the "Halba" community (which is recognised as a Scheduled Tribe under the aforesaid Order), obtained the type of concessions referred to in the question. It is not legally open to the Maharashtra Government to add to the list of communities recognised as Scheduled Tribes. Cases of misrepresentation by a few individuals belonging to certain communities may not be interpreted as an event arising out of a sanction by the State Government.

1967-68 में मध्य प्रदेश को नियत राशि का उपयोग

4182. **श्री गं० च० दीक्षित** : क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश की वर्ष 1967-68 की वार्षिक योजना के लिये नियत राशि का पूरा उपयोग किया गया है;

(ख) यदि नहीं, तो मद-वार, कितनी कम राशि का उपयोग हुआ है;

(ग) क्या वर्ष 1967-68 में राज्य के लिये नियत राशि उसे पूरी दी गयी थी अथवा कुछ राशि अभी तक नहीं दी गई है;

(घ) यदि हां, तो उसका ब्यौरा क्या है; और

(ङ) क्या धनाभाव के कारण कुछ काम अधूरे रह गये हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). यह सूचना चालू वित्त-वर्ष समाप्त होने के बाद ही मिल सकेगी ।

(ग) और (घ). आयोजना-गत योजनाओं के लिए केन्द्रीय सहायता देने की वर्तमान कार्यप्रणाली के अनुसार, सम्मत सहायता का 5/6 वां भाग 10 मासिक अर्थोपाय-अग्रिमों के रूप में पहले ही दिया जा चुका है । बाकी रकम, वर्ष की पहली तीन तिमाहियों में हुए वास्तविक व्यय और चौथी तिमाही के प्रत्याशित व्यय के आधार पर, मार्च 1968 के अन्त तक दे दी जायगी ।

(ङ) यह सवाल पैदा ही नहीं होता ।

बिहार में तेल की सम्भावनायें

4183. **श्री क० मि० मधुकर** : क्या **पेट्रोलियम और रसायन मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बिहार के चम्पारन जिले में तेल तथा खनिजों की खोज के लिये कोई सर्वेक्षण कराया है; और

(ख) यदि हां, तो सर्वेक्षण के क्या परिणाम निकले हैं और उपर्युक्त क्षेत्र में तेल की खोज के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

पैट्रोलियम और रसायन तथा समाज-कल्याण मंत्रालय में राज्य मंत्री (श्री रघु-रमैया) : (क) और (ख). तेल तथा प्राकृतिक गैस आयोग ने वायु चुम्बकीय, भूवैज्ञानिक, गुरूत्व, चुम्बकीय और भूकम्पीय सर्वेक्षण किये, जिससे यह पता लगता है कि इस क्षेत्र में बड़े मोटाई के तलछटी शैल समूह और चम्पारन जिले के उत्तर पश्चिम भाग में अपनत रचनाएं उपस्थित हैं। रक्साल के दक्षिण में खोदा गया एक कुंआं तेल अथवा प्राकृतिक गैस या निचले तृतीय युग के समुद्री शैल समूह (जो भारत में आम तौर पर तेल और प्राकृतिक गैस के लिए स्रोत शैल समझे जाते हैं) की उपस्थिति दर्शाने में असमर्थ रहा है।

FERTILIZER FACTORY AT KOTHAGUDAM

4184. SHRI ESWARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 775 on the 16th November, 1967 and state :

(a) whether any decision has since been taken to set up a fertiliser factory in the public sector at Kothagudam; and

(b) if so, the nature thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) No, Sir.

(b) Question does not arise.

PLAN ALLOCATION FOR 1968-69 FOR ANDHRA PRADESH

4185. SHRI ESWARA REDDY : SHRI GADILINGANA GOWD :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Plan allocation for Andhra Pradesh for 1968-69 has been cut by Rs. 20 crores;

(b) whether the Finance Minister of Andhra Pradesh has recently stated in Delhi that the State Government would find it difficult to carry out even its normal work if their cut in allocation of funds is not restored; and

(c) if so, whether Government propose to restore the cut?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No cut has been made in the Plan allocation for Andhra Pradesh for 1968-69. Out of the total Central assistance of Rs. 590 crores to all the States, the amount allocated to Andhra Pradesh for 1968-69 is, however, lower than that for 1967-68 by about Rs. 20 crores. This was because accelerated Central assistance had been given in the previous two years to Andhra Pradesh.

(b) No such statement of the Finance Minister of Andhra Pradesh has come to the notice of the Government of India.

(c) It has recently been decided to give Rs. 25 crores more to the States for accelerating the work on selected major irrigation projects and Andhra Pradesh may get a share of this amount.

SOCIAL WELFARE

4186. SHRI JAGESHWAR YADAV: Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government have reviewed the activities of Government agencies as well as private organisations in the field of Social Welfare during the last two years;

(b) if so, the results thereof;

(c) whether there is any proposal to expand the scope and activities of the Central Social Welfare Department in the coming years; and

(d) if so, the broad details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The activities of Government agencies are under constant watch of the Government. In regard

to private organisations, the Government get reports and audited statement of accounts from such organisations to whom grants are paid.

(b) Satisfactory.

(c) and (d). There are proposals to expand the social welfare activities. In view of constraint on resources, it has not been possible to finalise details of various programmes.

ALLOCATIONS FOR SOCIAL WELFARE ACTIVITIES

4187. SHRI JAGESHWAR YADAV: Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the total allocation made for Social Welfare activities in 1966 and 1967;

(b) whether the amount allocated for the purpose has been fully utilised during the above period;

(c) if not, the reasons therefor; and

(d) the extent of shortfall during the above period?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a)

Year	*Allocation*
1966-67	Rs. 4,80,29,900
1967-68	Rs. 4,95,52,900

(b) The allocation for 1966-67 was not fully utilised. During 1967-68 it is expected that the amount allocated will almost be fully utilised.

(c) The reasons for not utilising the provision during 1966-67 are mainly as follows :—

(i) Economy cut in expenditure;

(ii) Non-filling of certain posts in subordinate offices;

(iii) Non-receipt of expenditure-statement from the State Governments; and

(iv) Non-implementation of certain programmes as a measure of economy.

(d) Extent of shortfall in 1966-67 was Rs. 55,47,400.

FINANCIAL ASSISTANCE FOR SOCIAL WELFARE ACTIVITIES

4188. SHRI JAGESHWAR YADAV: Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the number of volunteer organisations given financial assistance for carrying out social welfare activities in 1966-67 and 1967-68;

(b) the total assistance given during the above period;

(c) whether Government are convinced that the assistance given has been properly utilised by these organisations; and

(d) if not, the action taken against such organisations which have failed to use the assistance properly?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) :

Year	No. of organisations
(a) 1966-67	4524
1967-68	3382

(b) Rs. 1,90,69,856 so far.

(c) Yes.

(d) Does not arise.

CARE FOR CHILDREN OF WORKING WOMEN

4189. SHRI JAGESHWAR YADAV: Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware of the difficulties experienced by working women to go for work since there are no arrangements in the country to take care of their children while they work;

(b) whether Government have ever considered about this problem; and

(c) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) and (b). Yes, Sir.

(c) The various Labour Laws in the country make it obligatory on the employers to provide creches for the children of working women. Assistance is also given to voluntary organisations to run Balwadies and creches. Recently a beginning has been made in Delhi to provide creches for the children of the Central Government Employees.

बिहार में नदी घाटी योजनाएं

4190. **श्री क० मि० मधुकर** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार सरकार ने गंडक, कोसी और अछवाड़ा नदी घाटी योजना के लिये हाल में कितना धन मांगा है; और

(ख) इसके बारे में सरकार की क्या प्रतिक्रिया है ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) और (ख). गण्डक परियोजना के लिये 11.18 करोड़ रुपये की मांग के प्रति 10.33 करोड़ रुपये दे दिये गए हैं ।

कोसी परियोजना के लिये 4.51 करोड़ रुपये की मांग के प्रति 3.53 करोड़ रुपये की राशि के लिए स्वीकृति दे दी गई है ।

अछवाड़ा स्कीम के लिये कोई निर्धारित ऋण सहायता नहीं दी जा रही है किन्तु इस स्कीम को योजना में सम्मिलित समस्त स्कीमों के लिये राज्य सरकार को दिए गए फुटकर विकास ऋणों में से धन उपलब्ध होगा ।

बिहार को केन्द्रीय सहायता

4191. **श्री क० मि० मधुकर** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने बिहार सरकार को पिछले वर्ष कितना ऋण मंजूर किया था;

(ख) बिहार सरकार ने अब तक इस ऋण की कितनी राशि लौटाई है; और

(ग) पिछले सूखे की अवधि के दौरान सब मदों के बारे में बिहार सरकार को दी गई धन राशि का ब्यौरा क्या है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) 86.33 करोड़ रुपये ।

(ख) 1967-68 के दौरान चुकाये गये ऋणों की सूचना इकट्ठी की जा रही है और उसे सभा की मेज पर रख दिया जायगा ।

(ग) राज्य-सरकारों द्वारा सूखा-सहायता सम्बन्धी उपायों और संकटकालीन जल पूर्ति योजनाओं पर किये गये खर्च के लिये, उन्हें 1966-67 और 1967-68 के दौरान दी गयी रकमों का ब्यौरा नीचे दिया गया है :—

करोड़ रुपयों में

वर्ष	ऋण	अनुदान	जोड़
1966-67 .	16.50	2.00	18.50
1967-68 .	29.00	9.25	38.25

बिहार में दलित वर्गों को आवास की सुविधाएं

4192. **श्री क० मि० मधुकर** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अन्य राज्यों की तुलना में बिहार में दलित वर्गों को आवास की सुविधाएं उपलब्ध करने के बारे में केन्द्रीय सरकार ने न्यूनतम कार्य आरम्भ किये हैं;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) यदि नहीं, तो इस वर्ष बिहार में भूमिहीन व्यक्तियों के लिये आवास की अधिक सुविधाएं उपलब्ध करने के लिये सरकार की क्या योजना अपनाने का विचार है ?

निर्माण, आवस तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) से (ग) दलित वर्ग के लिए कोई अलग से केन्द्रीय आवास योजना नहीं है। इस मंत्रालय की ग्रामीण आवास परियोजना स्कीम में भूमिहीन खेतिहर मजदूरों के लिए निःशुल्क आवास स्थान आवंटित करने की व्यवस्था है। योजना के अंतर्गत, राज्य सरकारें, कुल परिव्यय (आउटले) का 1/3 तक भूमिहीन खेतीहर मजदूरों को मकान के स्थान की व्यवस्था करने के लिए उपयोग कर सकती हैं। इस व्यय को केन्द्रीय सरकार सम्बन्धित राज्य सरकार को अनुदान के रूप में प्रतिपूर्ति कर देती है। बिहार सरकार से प्राप्त अधुनातम प्रगति रिपोर्ट (30 सितम्बर, 1967 को समाप्त होने वाले तिमाही की) के अनुसार उन्होंने इस प्रयोजन के लिए 18,297 रुपए की लागत से 9.92 एकड़ भूमि अर्जित कर ली है। यदि बिहार सरकार चाहे तो भूमिहीन खेतीहर मजदूरों को और अधिक रिहायशी प्लाट दे सकने के लिए अपने वार्षिक प्लान तथा बजट में योजना के अंतर्गत नियतन को बढ़ायें।

TAXES ON RURAL AND URBAN SECTORS

4193. **SHRI R. BARUA** : Will the Minister of FINANCE be pleased to state :

(a) whether the direct-tax liabilities of the rural and urban sectors have changed during the last 15 years;

(b) if so, whether this change is in keeping with the taxable capacity of the respective sectors; and

(c) the steps, if any, taken to rectify the imbalance and mop up the extra gain for productive investment?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) Information relating to the direct tax liabilities of the rural and urban sectors separately is not available. However, the tax burden borne by the agricultural and non-agricultural sectors can be interpreted as corresponding broadly to that borne by the rural and urban sectors. The principal direct taxes (*viz.* taxes on income and corporation and wealth tax) imposed by the Central Government fall entirely on the non-agricultural sector, and as a proportion to national income originating from non-agricultural sources rose from 3.8% in 1951-52 to 5.4% in 1966-67. On the other hand, the principal direct taxes levied by State Governments include land revenue and agricultural income tax and as a proportion to national income orginating from agricultural sources declined from 1.1 per cent in 1951-52 to 0.9 per cent in 1966-67.

(b) It is difficult to answer this question in the absence of any well defined concept of taxable capacity. Also, in comparing the relative tax burden borne by the urban and rural sectors, account has to be taken not only of direct taxes but also of indirect taxes.

(c) It is the constant endeavour of Central and State Governments to mobilise increments in the national income for productive investment.

TAXATION ON AUTOMOBILE INDUSTRY

4194. **SHRI N. K. SANGHI** : Will the Minister of FINANCE be pleased to state :

(a) whether the automobile manufacturers have made any representation to Government for the reduction of direct taxes which account for nearly 45 per cent of the price of a vehicle; and

(b) whether Government propose to reduce or exempt the levy of excise

duty on the components that go into the production of automobiles as automobiles are again subject to this levy?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Presumably, the reference is to indirect taxes. Representations have been received from the Automobile Manufacturers for exemption or reduction of the excise duty on the original equipment tyres and the finished vehicles.

(b) No such proposal is under the consideration of the Government.

MEDICINE FOR SNAKE-BITE

4195. SHRI SHIVA CHANDRA JHA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have not been able to make any effective medicine for snake-bite;

(b) if so, the reasons therefor; and

(c) if the reply to the part (a) above be in the negative, the name of the effective medicine for snake-bite?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) No.

(b) Does not arise.

(c) The name of the effective medicine is "Antivenin-Lyophilised Polyvalent Anti-Snake Venom Serum".

सरकारी उपक्रमों का कार्य संचालन

4496. **श्री मृत्युंजय प्रसाद** : क्या वित्त मंत्री 19 फरवरी, 1968 के अतारांकित प्रश्न संख्या 942 के उत्तर के सम्बन्ध में लाभ अर्जित करने वाले सरकारी उपक्रमों के नाम, उनमें विनियोजित पूंजी तथा पिछले तीन वर्षों में उन्हें हुए लाभ तथा हानि का ब्यौरा दिखाने वाला एक विवरण सभा-पटल पर रखेंगे ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : जीवन बीमा निगम के अलावा, अन्य सरकारी प्रतिष्ठानों में से 34 प्रतिष्ठानों ने 1966-67 में, मूल्य-ह्रास, ब्याज और करों की कटौती के बाद शुद्ध लाभ अर्जित किया है । 1966-67, 1965-66 और 1964-65 में सरकारी प्रतिष्ठानों में लगी पूंजी और उनको हुए लाभ/हानि का विवरण सभा की मेज पर रख दिया गया है । [पुस्तकालय में रखा गया । देखिये संख्या LT-488/68] ।

UNEMPLOYMENT AMONG DENTISTS

4197. SHRI D. C. SHARMA :
SHRI BENI SHANKAR SHARMA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that many qualified dentists continue to remain unemployed;

(b) if so, the reasons therefor; and

(c) the steps envisaged to utilise their services ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) No statistical information regarding unemployment among qualified dentists is available, but there is a general assessment by the Dental Council of India that there is such unemployment.

(b) The dental health services have not expanded, and the dentists have not gone into private practice.

(c) The dental health services will expand to the extent financial resources are available with the States.

PURCHASE OF FERTILIZERS

4198. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India lend money at 4½ per cent per annum to commercial banks to finance purchase of fertilizers;

(b) whether the same facility is also made available to co-operative marketing societies and co-operative apex banks; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) On the 29th January, 1968, the Reserve Bank announced the decision to charge a concessional rate of 4½ per cent to scheduled commercial banks for any refinance obtained by them in respect of the increase in their advances for this purpose over a base period in 1966-67.

(b) and (c) : The question of providing credit for purchase and distribution of chemical fertilizers at a concessional rate to State co-operative banks for financing marketing societies is under active consideration.

INCOME TAX ASSESSMENTS

4199. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of income-tax assessments made in 1966-67, along with the years of assessments;

(b) the number of cases completed for the assessment year 1962-63 during the above period where the income assessed exceeded Rs. 25,000 along with the amount returned by the assessees; and

(c) the number of 1962-63 assessments completed during the period from April, 1966 to December, 1966 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The number of Income-tax assessments made in the financial year 1966-67 was 24,18,066. Out of these (i) 1,39,381 pertained to time-barring assessment including assessments for assessment year 1962-63; (ii) 3,95,107 assessments pertained to assessment years 1963-64 and 1964-65; (iii) 5,50,934 assessments pertained to the assessment year 1965-66 and (iv) the balance of 13,32,644 assessments pertained to assessment year 1966-67.

(b) Information is not readily available.

(c) The number of time-barring assessments completed from April, 1966 to December, 1966 was 86,724. This will include assessments for 1962-63 and assessments for earlier years reopened u/s. 34/147 which were to get barred by time on 31-3-1967. Separate figures for 1962-63 assessments are not readily available.

INCOME TAX ASSESSEES IN WEST BENGAL

4200. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of assessments made during the years 1965-66 and 1966-67 under the jurisdictions of the Commissioners of Income-tax, West Bengal I, II, III, and Central, Calcutta where the income assessed was more than thrice the amount returned;

(b) the number of appeals filed against such assessments in which the assessees were considerably successful;

(c) whether pending the disposal of the said appeals, the assessees were allowed to "stay" in the matter of payment of the tax assessed and if so, the percentage of such cases; and

(d) the number of cases in which penalty proceedings were started imposing penalties for non-payment of the tax assessed ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (d). The information is not readily available and its collection will take considerable time and labour.

INCOME TAX APPEALS

4201. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the amount of penalties imposed under various Sections of the Income-tax Act in the years 1965-66 and 1966-67 and the relief allowed in appeals and or in revisions consequential to the reliefs allowed against quantum appeals; and

(b) the number of appeals filed against the penalties imposed during the above period ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The information is not readily available. It will have to be collected from the Income-tax Officers all over the country. This would entail enormous time and labour and involve scrutiny of lakhs of files and various registers and records. The results will not be commensurate with the efforts involved.

EXAMINATION UNDER SCHEME OF EDUCATIONAL COUNCIL FOR FOREIGN MEDICAL GRADUATES

4202. SHRI M. S. MURTI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that holding of examinations under the scheme of Educational Council for Foreign Medical Graduates has been abandoned;

(b) if so, since when and the reasons therefor; and

(c) whether there is any proposal to reintroduce it ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes.

(b) The E.C.F.M.G. Examination has been stopped in this country since February, 1967, with a view to reducing the drain of medical personnel from the country.

(c) No.

CENTRAL ASSISTANCE TO MADHYA PRADESH

4203. SHRI G. C. DIXIT : Will the Minister of FINANCE be pleased to state :

(a) the total contribution made by the Central Government to Madhya Pradesh during 1966-67 for the famine relief works; and

(b) the extent to which it was utilised ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) An amount of Rs. 16 crores was paid to the Government of Madhya Pradesh by way of Central assistance towards the expenditure incurred by them on draught relief measures during 1966-67.

(b) The assistance given to the State Government was fully utilised.

मध्य प्रदेश में उर्वरक कारखाना

4204. **श्री ग० च० दीक्षित** : क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने राज्य में गेहूं के उत्पादन को बढ़ाने के लिए उर्वरक कारखाने स्थापित करने के लिये केन्द्रीय सरकार से तकनीकी सहायता मांगी है; और

(ख) यदि हां, तो उस का ब्यौरा क्या है और उसके सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) :

(क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

CONFERENCE ON PETROLEUM AT DULIAJAN (ASSAM)

4205. SHRI DHIRESWAR KALITA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether there was a Conference on Petroleum at Duliajan on the 22nd February. 1968;

(b) the expenditure incurred thereon and who borne it; and

(c) the main decisions arrived at towards developing the use of indegeneous products for oil exploration ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) The First Indian Petroleum Conference (Exploration and Production) was held at Duliajan from February 18 to 22, 1968.

(b) The expenses on travelling etc. of the Delegates were borne by the sponsoring organisations concerned. Only local expenses *e.g.* secretarial assistance, stationery etc. which are nominal were borne by the hosts for this session *viz.* Oil India Limited. Details of the foregoing expenses are not readily available.

(c) The following conclusions were drawn at the Conference :—

(i) A "Cell" should be constituted to go into the design and fabrication of major items of equipment with the facilities available within the country;

(ii) the operating companies should get together more closely and find out ways and means of reducing the diversity of equipment in use; and

(iii) manufacturers must institute reliable manufacture/inspection systems at every stage of production and ensure that they can offer units at reasonable prices.

FERTILIZERS AND CHEMICALS TRAVANCORE LTD.

4206. SHRI VISWANATHA MENON :

SHRI K. ANIRUDHAN :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the management of the Fertilizers and Chemicals Travancore Ltd., Kerala conducted Religious Offerings last week by special Poojas so as to increase the production of the plant;

(b) the amount spent thereon;

(c) whether this was in accordance with some policy laid down by Government in this regard; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) No, Sir.

(b) to (d). Do not arise.

OVERTIME ALLOWANCE TO CUSTOMS STAFF

4207. SHRI VISWANATHA MENON : Will the Minister of FINANCE be pleased to state :

(a) whether new overtime rates, according to the Second Pay Commission, have been implemented for the staff of the Customs Department;

(b) if so, the details thereof; and

(c) the date from which the new overtime rates are being implemented for the Customs Staff ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Orders regarding revision of overtime allowance rates of staff of the Customs Department who receive the bulk of the overtime allowance paid in the department, have been issued. However, the question of revising the overtime allowance rates of some other categories of staff *viz.* Class IV, Boat Establishment, Appraisers and Inspectors of Customs, is under consideration.

(b) The details of the revised rates are given in Annexure 'A' which is laid on the Table of the House. [*Placed in Library. See* No. LT-489/68].

(c) With effect from 1st March, 1968.

EMPLOYEES OF CUSTOMS DEPARTMENT WORKING AT COCHIN

4208. SHRI VISWANATHA MENON : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Class IV (out-door) employees of the Customs Department working at Cochin are not getting any overtime allowance for the night duty;

(b) if so, whether it is in violation of the Second Pay Commission's Recommendations; and

(c) if so, the steps Government propose to take to give overtime allowance to these employees with retrospective effect ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) No Sir. The Class IV (out-door) employees of the Cochin Customs House are already being paid overtime allowance when posted on overtime duty.

(b) Does not arise.

(c) Does not arise.

SEATS IN MEDICAL COLLEGES

4209. SHRI HEM RAJ : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of seats available in the Medical Colleges in the country;

(b) the number of students obtaining 50 per cent and above marks who were refused admission to such colleges during 1967; and

(c) whether Government propose to open more medical colleges for more intake of medical students ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The admission capacity of the Medical Colleges in the country was about 11,170 in the year 1967.

(b) The information is being collected from State Governments and Medical Colleges and will be placed on the Table of the Sabha.

(c) A proposal for the establishment of 25 new medical colleges was included in the draft Fourth Five Year Plan. The Fourth Plan proposals are being reviewed.

शास्त्री भवन के द्वार का सजावट कार्य

4210. **श्री नीतिराज सिंह चौधरी** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि नई दिल्ली में शास्त्री भवन के द्वार पर किये जा चुके तथा किये जा रहे सजावट कार्य का डिजाइन किस वास्तुशास्त्री ने तैयार किया था, उसे इस सजावट कार्य के लिये कितनी धनराशि दी गई तथा उस पर कुल कितना व्यय होगा ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : कलाकार श्री सतीश गुजराल शास्त्री भवन के 'ए' ब्लाक के मुख्य प्रवेश द्वारा पर भित्तिचित्र (मुराल्स) बना रहेहैं । इस कार्य के लिये उनका परिश्रमिक 1,19,845 रुपये से अधिक नहीं होगा, जोकि भवन की लागत का 1 प्रतिशत है । अभी तक उन्हें इस कार्य के लिये 48,000 रुपये की राशि दी जा चुकी है तथा कार्य अभी चल रहा है ।

रिजर्व बैंक भवन, नई दिल्ली

4211. **श्री नीतिराज सिंह चौधरी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) रिजर्व बैंक भवन, नई दिल्ली के बाहर लगाई गई यक्ष और यक्षिणी की मूर्त्तियों का डिजाइन तैयार करने वाले वास्तुशास्त्री (आर्किटैक्ट) का नाम क्या है; और

(ख) उसे इस काम के लिये कितना धन दिया गया तथा इन पर कुल कितना खर्च हुआ ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) विश्व भारती, शांतिनिकेतन के .....श्री रामकिंकर ।

(ख) इस काम पर कुल 3.38 लाख रुपया खर्च किया गया था। इसमें श्री राम किंकर को पत्थर की कीमत तथा मजदूरी और सेवा सम्बन्धी अन्य व्यय के लिये दिया गया 2.20 लाख रुपया शामिल है ।

HOSTELS FOR SCHEDULED CASTES AND SCHEDULED TRIBES IN COOCH-BEHAR

4213. SHRI B. K. DASCHOWDHURY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government propose to start hostels for students belonging to the Scheduled Castes and Scheduled Tribes in Cooch-Behar District as suggested by the West Bengal Government;

(b) if so, whether Government have finalised a scheme in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) No specific proposal in this regard has been received from the State Government.

(b) and (c). Do not arise.

INCOME OF THE FRUIT MERCHANTS AND FRUIT COMMISSION AGENTS OF SUBZIMANDI, DELHI.

4214. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the names of the Fruit Merchants and Fruit Commission Agents of Subzimandi, Delhi, who have income more than ten thousand rupees during the last five years;

(b) if so, whether Government are aware that they evade full Income-tax in connivance with officials of the Income-tax Department, as income of commission agents and fruit merchants is more than a thousand rupees a day; and

(c) whether any action has been taken so far against the staff of the Income-tax Department ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-490/68].

(b) No, Sir.

(c) Does not arise.

हरिजनों के लिये मकान

4215. श्री रामचन्द्र वीरप्पा : क्या समाज-कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) तीसरी पंचवर्षीय योजना अवधि में कितने मकान बनाये गये तथा हरिजनों और अन्य पिछड़ी जातियों के लोगों को दिये गये;

(ख) मैसूर राज्य के प्रत्येक जिले में दिये गये ऐसे मकानों का ब्यौरा क्या है ?

(ग) चौथी पंचवर्षीय योजना अवधि में मकान बनाने और उन्हें उपर्युक्त जातियों के लोगों को देने के लिये कितना धन नियत करने का विचार है; और

(घ) मैसूर राज्य को कितना धन नियत करने का विचार है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) तथा (ख). अनुसूचित आदिम जातियों के लिये 13,102 मकान। अनुसूचित जातियों के लिये 42,458 मकान ।

मैसूर राज्य के सम्बन्ध में आंकड़े इस प्रकार हैं :—

अनुसूचित जातियाँ—865 मकान

अनुसूचित आदिम जातियां—625 मकान

सूचना जिले वार नहीं रखी जाती है।

(ग) तथा (घ): चतुर्थ योजना अब तक तैयार नहीं हुई है।

करंजा परियोजना

4216. **श्री रामचन्द्र वीरप्पा** : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसूर सरकार ने करंजा परियोजना का प्रारूप स्वीकृति के लिये केन्द्रीय सरकार को भेजा है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) क्या सरकार ने इसकी स्वीकृति दे दी है ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) जी हां।

(ख) इस परियोजना में मैसूर के विदर जिले के भल्की तालुक में वेल्हल्ली ग्राम के निकट एक मिट्टी का बांध बनाने का विचार है जिसके मध्य में एक उमड़ मार्ग भी होगा। इस परियोजना से 67,000 एकड़ भूमि की सिंचाई होगी और इस पर 10 करोड़ रुपये व्यय होने का अनुमान है।

(ग) इस परियोजना की केन्द्रीय जल तथा विद्युत् आयोग में जांच हो रही है।

MANUFACTURE OF ALKYLATE

4218. **SHRI R. BARUA** : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have held negotiations recently with soap merchants and some American firms for setting up of a plant for manufacture of alkylate in the country;

(b) whether the negotiations have been concluded; and

(c) if so, whether any tentative decision on this project has been taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) to (c). A letter of intent has been issued to M/s. Atlantic Richfield Company, U.S.A. for the setting up of a plant for manufacture of Detergent Alkylate at Barauni, Bihar State. This proposal envisages the setting up of a wax cracker there to obtain the requisite feedstock. In January 1968, representatives of the American firm together with their proposed Indian collaborators in the venture, discussed the project with the Government and have now submitted the draft collaboration agreements. These are being examined in consultation with the appropriate authorities.

विदेश यात्रा पर जाने वाले अधिकारी

4219. **श्री मोलह प्रसाद** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के प्रथम श्रेणी के कितने अधिकारियों को गत पांच वर्षों में (मार्च, 1967 तक) स्वायत्तशासी निकायों तथा अन्य समितियों और आयोगों आदि में नियुक्त किया गया;

(ख) उनमें से कितने अधिकारी विदेश यात्रा पर गये; और

(ग) उनकी विदेश यात्राओं और वेतन तथा भत्तों आदि पर कितना कितना व्यय हुआ ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग) : अपेक्षित सूचना इकट्ठी की जा रही है और यथा सम्भव शीघ्र ही सदन की मेज पर रख दी जायगी।

मंत्रियों के निवास स्थानों के सम्बन्ध में बिजली, पानी और टेलीफोन पर व्यय

4220. **श्री मोलह प्रसाद** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि प्रधान मंत्री, उप प्रधान मंत्री, मंत्रीमण्डल स्तर के मंत्रियों, राज्य मंत्रियों तथा

उप-मंत्रियों के निवास स्थानों पर, पृथक्-पृथक् बिजली, पानी और टेलीफोन पर 1966-67 में कुल कितना व्यय हुआ ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : सूचना एकत्रित की जा रही है तथा सभा पटल पर रख दी जायेगी ।

भूतपूर्व मंत्रिमंडल सचिव की बीमा सम्बन्धी समिति के चेयरमैन के रूप में नियुक्ति

4221. **श्री मोलहू प्रसाद** : क्या वित्त मंत्री 10 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8662 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) भूतपूर्व मंत्रिमण्डल सचिव की सेवा निवृत्ति के पश्चात् उनकी नियुक्ति पर अब तक कुल कितना व्यय हुआ है;

(ख) बीमा सम्बन्धी समिति के चेयरमैन के रूप में उनकी नियुक्ति करने में किन विशेष बातों को ध्यान में रखा गया था; और

(ग) क्या उन्होंने इस सम्बन्ध में कोई प्रतिवेदन प्रस्तुत किया है और यदि हां, तो उसका ब्यौरा क्या है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). भूतपूर्व मंत्रिमण्डल-सचिव श्री एस० एस० खेड़ा को जनवरी 1965 में जीवन बीमा तथा सामान्य बीमा की समस्याओं की समीक्षा करने के लिये एक व्यक्तिक-अध्ययन दल के अध्यक्ष के रूप में नियुक्त किया गया था, जिसने जुलाई 1967 में यह पद छोड़ दिया। उक्त अधिकारी का चुनाव उसके दीर्घ तथा विविध अनुभव के कारण किया गया था ।

श्री खेड़ा ने जीवन बीमा निगम की प्रशासनिक व्यवस्था, जीवन बीमा निगम के निवेश-तंत्र तथा सामान्य बीमा में पुनर्बीमा की समस्या तथा 'टैरिफों" पर अपने अध्ययनों के परिणाम प्रस्तुत किये । श्री खेड़ा की रिपोर्टें ऐसे दस्तावेज हैं जो केवल मंत्रालय में ही प्रयोग के लिये हैं, प्रकाशन के लिये नहीं ।

उक्त कार्य के लिये श्री खेड़ा को 15,000 रुपये का मानदेय देने का निर्णय किया गया है । इसके अतिरिक्त, श्री खेड़ा द्वारा की गयी यात्रा पर तथा मंत्रालय के जिन अधिकारियों ने उनके कार्य में सहायता की थी उन पर लगभग 24,300 रुपये का खर्चा हुआ ।

National Water Supply and Sanitation Schemes for Rural Areas

4222. **SHRI S. A. AGADI** : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state the amount utilised, year-wise under National Water Supply and Sanitation Schemes for rural areas in Madras, Mysore, Andhra Pradesh and Maharashtra States since the inception of the Scheme upto the end of 1967 ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : The information is being collected from the State Governments concerned and will be laid on the Table of the Sabha, as early as possible.

नसबन्दी आपरेशन

4223. **श्री नाथू राम अहिरवार** : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों में परिवार नियोजन योजना के अन्तर्गत कितने (एक) 18 वर्ष से कम आयु के व्यक्तियों (दो) 50 वर्ष से अधिक आयु के व्यक्तियों (तीन) विधवाओं (चार) विधुरों तथा (पांच) अविवाहित व्यक्तियों के नसबन्दी आपरेशन किये गये;

(ख) क्या सरकार को इस आशय की शिकायतें प्राप्त हुई हैं कि स्वास्थ्य विभाग के कर्मचारियों ने अविवाहित व्यक्तियों तथा नाबालिगों के भी आपरेशन किये हैं; और

(ग) यदि हां, तो सम्बन्धित व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीपति चन्द्रशेखर) : (क) 10-3-1968 तक प्राप्त रिपोर्टों के अनुसार नवम्बर, दिसम्बर, 1967 और जनवरी 1968 के महीनों में, 5,37,242 नसबन्दी आपरेशन किये गये। स्थाई अनुदेशों के अनुसार नसबन्दी आपरेशन तभी किये जाते हैं जब पत्नी प्रजनन आयु के वर्ग में आती हो और दम्पत्ति के कम से कम तीन बच्चे हों।

जिस प्रकार के आंकड़े पूछे गये हैं वे उपलब्ध नहीं हैं।

(ख) ऐसी कुछ रिपोर्टें सरकार को मिली हैं।

(ग) कानून और नियमों के सम्बन्धित उपबन्धों के अनुसार ऐसे मामलों पर कार्यवाही की जाती है। ऐसे मामलों की पुनरावृत्ति रोकने के लिये इस सम्बन्ध में कड़ी हिदायतें जारी कर दी गई हैं।

परिवार नियोजन शिविर

4224. **श्री नाथू राम अहिरवार** : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों में राज्यवार कितने परिवार नियोजन शिविर आयोजित किये गये;

(ख) उन पर कुल कितना धन व्यय किया गया; और

(ग) क्या राज्य सरकारों ने भी कुछ धन व्यय किया था और यदि हां, तो कितना?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्यमंत्री (डा० श्रीपति चन्द्रशेखर) (क) से (ग). सूचना एकत्र की जा रही है और उपलब्ध होते ही सभा पटल पर रख दी जायेगी।

केन्द्रीय लोक निर्माण विभाग का पार्लियामेंट वर्क्स डिवीजन के कर्मचारी

4226. **श्री हुकमचन्द कछवाय** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पार्लियामेंट डिवीजन ने चौथी श्रेणी के उन कर्मचारियों को बालक भत्ता देना बन्द कर दिया है, जिनके बच्चे दिल्ली से बाहर शिक्षा प्राप्त कर रहे हैं;

(ख) यदि हां, तो इनकी संख्या कितनी है और इस भत्ते का दिया जाना बन्द करने के क्या कारण हैं;

(ग) क्या भविष्य में इन कर्मचारियों को यह भत्ता देने का सरकार का विचार है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) जी नहीं।

(ख) से (घ). प्रश्न ही नहीं उठता।

अदन से भारतीय लोगों द्वारा लाया गया सामान

4227. **श्री नाथू राम अहिरवार** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे भारतीय राष्ट्रजनों की संख्या कितनी है जो कुछ महीनों पहले अदन में दंगे होने के परिणामस्वरूप आप्रवासियों के रूप में भारत आये;

(ख) वे अपने साथ कितने मूल्य का सामान लाये तथा उस सामान पर कितना सीमा-शुल्क लिया गया;

(ग) क्या उपर्युक्त सामान को राज्य व्यापार निगम ने खरीद लिया था; और

(घ) यदि हां, तो उसका कितना मूल्य दिया गया ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) अदन में कुछ मास पूर्व हुए दंगों के कारण आप्रवासी के रूप में भारत लौटने वाले भारतीय राष्ट्रिकों की वास्तविक संख्या के बारे में सूचना उपलब्ध नहीं है, किन्तु 1 सितम्बर 1967 और 29 फरवरी 1968 तक अदन से 2538 भारतीय भारत वापस आये हैं।

(ख) जो माल निःशुल्क लाने दिया जाता है उसके अलावा उनके द्वारा लाये गये माल का मूल्य लगभग 92,000 रुपये है और उनसे वसूल किया गया सीमा-शुल्क लगभग 84,000 रुपये है।

(ग) उक्त माल को राज्य व्यापार निगम को बेचने की बंदिश नहीं है।

(घ) यह सवाल पैदा नहीं होता।

मध्य प्रदेश की बड़ी और छोटी सिंचाई योजनाएं

4228. **श्री नाथूराम अहिरवार** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 में मध्य प्रदेश द्वारा कौन-कौन सी बड़ी तथा छोटी सिंचाई योजनाएं केन्द्रीय सरकार के पास स्वीकृति के लिये भेजी गईं;

(ख) कौन-कौन सी सिंचाई योजनाओं की स्वीकृति दी गई और प्रत्येक योजना के लिये कितनी-कितनी धनराशि मंजूर की गई; और

(ग) उन सिंचाई योजनाओं के बारे में जो इस समय सरकार के विचाराधीन हैं कब तक अन्तिम निर्णय कर लिये जाने की सम्भावना है ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) मध्य प्रदेश सरकार से 1967-68 में कोई वृहत्त अथवा मध्यम सिंचाई स्कीम प्राप्त नहीं हुई।

(ख) तथा (ग). प्रश्न नहीं उठता।

कीटनाशी दवाइयां बनाने का कारखाना

4229. **श्री नाथूराम अहिरवार** : क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गैर-सरकारी क्षेत्र में कीट-नाशी दवाइयां बनाने का कारखाना स्थापित करने के लिये सरकार द्वारा कोई सुविधा दी जा रही है; और

(ख) यदि हां, तो किस रूप में ?

पैट्रोलियम और रसायन तथा समाज-कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) और (ख). निजी क्षेत्र में कीटनाशक कारखानों को सब सम्भव सहायता दी जा रही है। यह उद्योग औद्योगिक-लाइसेंस के लिये योग्यता-सूची में सम्मिलित है और विदेशी सहयोग शर्तों की मंजूरी तथा पूंजी पदार्थ लाइसेंसों के जारी करने के लिये इसको मुख्य उद्योगों में शामिल किया गया है। आयातित फालतू पुर्जे आदि और कच्चे माल की सप्लाई के लिये इसकी गणना अग्रता उद्यागों में की जाती है।

WHITE-WASHING OF SERVANTS' QUARTERS IN NORTH AND SOUTH AVENUES

4230. **SHRI MAYAVAN :**
SHRI DEIVEEKAN :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether the servants' quarters in North and South Avenues, New Delhi

whitewashed only on requisition from the Members of Parliament;

(b) whether any servants quarter has not been whitewashed since last year; and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No. These servants' quarters are white-washed once a year like any other building. Sometimes, however, whitewashing is done before the usual period, if so desired by any Member of Parliament.

(b) and (c). White-washing could not be done in about 45 servants' quarters, as these were not made available by the tenants.

MANAGERS OF PUBLIC UNDERTAKINGS

4231. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether any suggestion has been mooted out that successful private sector Managers should be put incharge of public sector concerns; and

(b) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Even now it is the practice of Government to draw available talent from all sources, including the private sector, to man top management posts in Public Enterprises.

TAX LAW ON FOREIGN COLLABORATION

4232. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government proposes to make changes in the tax law regarding foreign collaboration; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

COMPLAINT AGAINST OFFICERS OF CENTRAL EXCISE

4233. SHRI E. K. NAYANAR :
SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :

Will the Minister of FINANCE be pleased to state :

(a) whether during September/October, 1966, any complaint was received from the Dry Cell Battery manufacturers of North Calcutta (which included Lok Nath Dry Cell Battery Manufacture) against certain officers of the Central Excise;

(b) if so, the nature of the complaint;

(c) whether any enquiry has been instituted in the matter; and

(d) if so. by whom and with what results ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The complaint alleged demand and acceptance of illegal gratification by an Inspector of Central Excise belonging to Calcutta & Orissa Collectorate from certain Dry Cell Manufacturers.

(c) and (d). Yes, Sir. Departmental enquiries were instituted in the matter which indicated *Prima facie* that the allegations of demand of illegal gratification were correct. The investigation was thereafter referred to the C.B.I. (S.P.E.). Their investigation report has since been received by the Department and disciplinary proceedings are being initiated against the Inspector concerned.

BUDGE BUDGE FIRE

4234. SHRI E. K. NAYANAR :
SHRI BHAGABAN DAS :
SHRI SATYA NARAYAN SINGH :
SHRI JYOTIRMOY BASU :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any Government property was involved in the recent Budge Budge fire;

(b) if so, the details thereof; and

(c) the circumstances under which the fire took place?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No.

(b) Does not arise.

(c) Petrol in 1430 drums was unloaded from a ship into barges at Budge Budge on 28-12-67, 29-12-67 and 30-12-67. The barges were moored in Chitraganj Anchorage, Budge Budge. These caught fire at about 2310 hours on 1-1-1968. Leaking drums are reported to have been the cause of the fire.

LIC INVESTMENT IN PRIVATE SECTOR

4235. SHRI C. K. CHAKRAPANI :
SHRI K. RAMANI :
SHRI K. ANIRUDHAN :
SHRI UMANATH :

Will the Minister of FINANCE be pleased to state :

(a) the total investment made by the Life Insurance Corporation in the private sector from 1960 to 1967;

(b) if so, the break up of such investments industrywise; and

(c) the company-wise break-up of such investments from 1960 to 1967 giving the names of the companies in each case and the names of persons having controlling shares in such companies?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Total net investment made by the Life Insurance Corporation of India in the private sector from 1-1-61 to 31-3-67 was Rs. 97,45.40 lakhs.

(b)

	Name of the Industry	Net Investment in lakhs of Rupees
1.	Aluminium	2,44·57
2.	Banks	3,77·56
3.	Cement	4,58·60
4.	Coal	1,49·26
5.	Cotton Textiles	15,28·86
6.	Dyes, Chemicals and Pharmaceuticals	6,62·59
7.	Electricity	3,21·67
8.	Electrical Goods	6,80·00
9.	Engineering	24,87·11
10.	Food, Drink and Tobacco	85·25
11.	Insurance	(—)26·77
12.	Investment Trust	10·05
13.	Iron and Steel	9,40·23
14.	Jute	2,00·88
15.	Matches	26·72
16.	Mining	17·10
17.	Mineral Oils	(—)3,12·06
18.	Paper and Boards	3,50·54
19.	Plantations	76·32
20.	Railways	6·08
21.	Rubber Products	1,76·53
22.	Shipping and Transport	(—)20·28
23.	Sugar & Breweries	3,74·86
24.	Textiles (other than Cotton)	4,29·05
25.	Vegetable Oils	1,10·22
26.	Miscellaneous	3,90·46
	TOTAL	97,45·40

(c) It is not in public interest to disclose the investments of the Life Insurance Corporation of India in individual companies.

N.B. (1) Information for the year 1960 is not readily available.

(2) Net Investment means purchases *less* sales and redemption.

EFFECT OF HYDROGENATED OIL ON HUMAN SYSTEM

4236. SHRIMATI SUSEELA GOPALAN :

SHRI JYOTIRMOY BASU :

SHRI P. P. ESTHOSE :

SHRI GANESH GHOSH :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether any research has been conducted on the effect of hydrogenated oil on human system; and

(b) if so, the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes.

(b) A statement is attached.

STATEMENT

The effects of hydrogenated oils have been studied in detail. As a result of these studies it has been shown that vegetable oils like groundnut oil, sesame oil and their hydrogenated products with m.p. 37°C and butter have almost the same nutritive value. Hydrogenated oils have similar digestibility as non-hydrogenated oils. Butter and hydrogenated fats as sold in India are good sources of vitamin A.

Experiments on human beings and monkeys have indicated that whereas butter, coconut oil and hydrogenated oils tend to increase serum cholesterol levels, vegetables and marine fish oils, rich in polyunsaturated fatty acid, lower these levels when they are high because of high fat intake. The increased levels of serum cholesterol has been associated with atherosclerosis. There is evidence to show that increase of serum cholesterol levels can be brought about by a wide variety of factors. Of great current interest is the influence of certain dietary constituents like proteins and vitamins and fats. Cholesterol levels have been shown to increase with high fat diets or with fats deficient in polyunsaturated fatty acids. On the contrary, cholesterol levels tend to decrease on a low fat diet or a diet rich in polyunsaturated acids. From these experiments there can be little room for doubt that the nature of the fatty acids in diet has an effect on serum cholesterol levels. It must be remembered, however that most experiments thus far reported have been of a comparatively short-term duration. Whether such manipulations can maintain such an effect for years and particularly whether the cholesterol lowering effect are beneficial for atherosclerosis or even are preventive in the context of coronary heart disease are problems still open for investigation. Moreover, much of the evidence on the relationship between diet and atherosclerosis has been indirect equating atherosclorosis with high levels of serum cholesterol. Therefore, while it is rather premature to arrive at a definite conclusion, it can be said that it is better to consume a mixed pattern of fats like butter, hydrogenated oils on the one hand and raw vegetable oils like sesame, groundnut, etc., on the other. This will ensure an adequate intake of calories and polyunsaturated acids in the diet.

PESTICIDES

4237. SHRI SATYA NARAIN SINGH :

SHRI JYOTIRMOY BASU :

SHRI NAMBIAR :

SHRI K. ANIRUDHAN :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have studied German Pesticide Law *Vs.* U.S. Farm Trade as published in the National Agricultural Chemical Association and Pesticide Review (NAC News) Vol. 25, No. 5 June, 1967 under the heading German Pesticide law may pose problems for U.S. Farm Trade; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes.

(b) The Government is seized of the situation and tolerances for pesticidal residues on edible materials are being fixed under the Pure Food Act.

ALLOTMENT OF M.Ps' QUARTERS TO NON-M.Ps.

4239. SHRI K. M. KOUSHIK : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the number of M.Ps. quarters now occupied by non-M.Ps.;

(b) the reasons which prevailed with the Government for such allotment;

(c) whether they are paying rents at the rate at which the M.Ps. pay;

(d) if not, the rent they are paying; and

(e) how many of them are bungalows and how many of them are flats of the type of North and South Avenues ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) to (e). 21 flats in North and South Avenue have been surrendered as surplus by the Lok Sabha/Rajya Sabha Secretariat on temporary basis for utilisation in the general pool. Out of these, 16 flats have been allotted to eligible Government employees on payment of full pooled standard rent under FR. 45-A without any rebate as is admissible to the Members of Parliament, in order to avoid loss of revenue to the Government. One flat each in North and South Avenue has been placed at the disposal of Delhi Administration for use as a Police Post. Two flats have been placed at the disposal of the Director General, Health Services for use as Central Government Health Scheme Dispensary. One flat has been allotted to a Surgeon of Lady Hardinge Medical College and Hospital, New Delhi on payment of market rent. No bungalow from the M.Ps. pool has been allotted to non-M.Ps.

PUMPED STORAGE SCHEME IN ANDHRA PRADESH

4240. SHRI G. S. REDDI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have received from the Government of Andhra Pradesh the Pumped Storage Scheme to be set up at Nagarjunasagar to generate 100 mv. of power; and

(b) If so, whether Government and the Planning Commission have given clearance to the same ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes.

(b) The proposal is under examination.

RISE IN PRICES ON PRESENTATION OF BUDGET

4241. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that within minutes of the announcement of the taxation proposals under the Budget for 1968-69 several items recorded an instant spurt in prices, such as jute goods, chemicals, cigarettes and liquors and the stocks of these items went underground;

(b) if so, the steps which have been taken by Government to ensure that no disproportionate rise in the prices of these and other articles is allowed; and

(c) whether the prices of these articles have since come down and if so, to what extent ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Specific information regarding these commodities is not available. Such price fluctuations, before and after the budget, are, however, an annual occurrence; but this is a temporary phenomenon and prices tend to adjust themselves in due course. In the case of essential commodities, State Governments and Union Territories have been delegated powers under the Essential

Commodities Act, 1955 and it is for State Governments to resort to the provisions of that Act in order to check unwarranted increases in the prices of essential commodities.

I.T.O. EXAMINATION

4242. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Public Service Commission conducted a test for selection of candidates to fill some posts of Income-tax Officers in December, 1966;

(b) if so, whether its results have not so far been announced with reasons therefor; and

(c) the time by which its results are likely to be declared ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The publication of the results was held up in view of the order of injunction passed by the West Bengal High Court. The stay order has been vacated by the Court only recently. The further course of action is being examined by the Union Public Service Commission.

(c) It is expected that the results will be announced shortly.

SHRAMDAN SCHEME IN NANDIGAMA (ANDHRA PRADESH)

4243. SHRI G. S. REDDI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Shramdan Scheme started in Nandigama by the Minister of State for Irrigation and Power has proved successful; and

(b) if so, to what extent and in what manner ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes.

(b) A group of 15 inaccessible and under-developed villages in the Nandigama Taluka in Andhra Pradesh was covered by the Shramdan Scheme. As a result of voluntary offers of free labour by the villagers and free transport of materials to site, the cost of electrifying these villages was reduced by about Rs. 80,000 thus making it economical for the State Electricity Board to take up this work for implementation. Up to December, 1967, 13 villages have been electrified. Because of the success of this scheme, Shramdan and cash advances have been offered by the farmers to the State Electricity Board in order to augment their resources for taking up extension of rural electrification to other villages in the area.

REMOVAL OF STATUE OF KING GEORGE V FROM INDIA GATE

4244. SHRI MAHANT DIGVIJAI NATH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether there is any proposal under consideration to remove the statue of King George V at the India Gate, New Delhi in the near future;

(b) if so, whether there is also a proposal under consideration to erect the Statue of Maharana Pratap in its place; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) No.

(c) Does not arise.

UNCTAD—II

4245. SHRI K. P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there has been a steep fall in the amount of foreign exchange currency being offered for conversion at the official exchange counters by the UNCTAD delegates;

(b) whether it is also a fact that this fall in the conversion of foreign cur-

rency is due to the fact that exchange racketeers are offering higher exchange rates to the delegates; and

(c) if so, the steps taken by Government in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The conversion of foreign exchange into Indian currency at the special counters opened for UNCTAD delegates does not show any marked downward trend.

(c) The measures to prevent illegal foreign currency deals are already in force. The general surveillance has been stepped up over touts and known illegal foreign exchange racketeers in order to thwart their efforts to acquire foreign exchange illegally.

CONTRABAND GOLD FROM DUBAI INTO INDIA

4246. SHRI K. P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the article appearing in the *Times of India* of the 29th February, 1968 regarding flow of contraband gold into India from Dubai; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The following are some important steps taken by the Government to check smuggling, including the smuggling of gold from Dubai : systematic collection and follow-up of information, setting up of reliable informers and keeping a watchful eye on the various gangs of smugglers, rummaging of suspected vessels and aircraft, patrolling of vulnerable sections of the coastal waters, and the coastline and land frontiers, launching of prosecution in suitable cases in addition to departmental adjudication.

CONGRESS TO FIGHT RHEUMATISM

4247. SHRI NANJA GOWDER : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the first Congress of the South-East Asia and Pacific Area League against rheumatism was inaugurated in Bombay recently; and

(b) if so, the recommendations made thereat and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes.

(b) No recommendations have been received by Government.

TALCHER THERMAL POWER STATION

4248. SHRI CHINTAMANI PANIGRAHI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the additional power generated from the Talcher Thermal Power Station is going to be fully utilised;

(b) if so, the details of the power utilisation survey made;

(c) whether there will be any shortage of power in Orissa after the Talcher Thermal Station has started generating electricity; and

(d) the total cost of the project and Government's share in it ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes.

(b) According to recent studies made by the Central Water and Power Commission, the power position of Orissa during the next three years is anticipated as follows :

Year	Installed capacity (MW)	Firm capacity (MW)	Peak Demand (MW)	Surplus (+) or Deficit (—)
(1)	(2)	(3)	(4)	(5)
1968-69 . . .	554	383	285	(+)95
1969-70 . . .	554	383	312	(+)71
1970-71 . . .	554	383	358	(+)25

(c) No.

(d) The estimated cost of the Talcher Thermal Power Station Project is Rs. 29.67 crores. The Project is being wholly financed by the Government of Orissa.

ACCOUNTING OF OVERSEAS RECEIPTS BY MULLAJI OF DAWODI BOHRAS

4249. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that Indian citizens have been appointed as agents by the Mullaji of Dawodi Bohras in overseas territories and these agents are collecting substantial gifts and *nazranas* in cash for the Mullaji;

(b) whether the Mullaji is subject to foreign exchange rules;

(c) if so, whether receipts from overseas have been accounted for by the late Mullaji, Dr. T. Saifudin and the present Mullaji, Dr. M. Burhanuddin Saheb to the Reserve Bank of India and/or to the Income-tax Department during the years 1961-62, 1962-63, 1963-64, 1964-65 and 1965-66; and

(d) if so, the amounts accounted for?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The Government are aware that gifts have been offered abroad in the past to the religious head of Dawodi Bohra community and accepted by him. The position as to whether any Indian citizens have been appointed as "agents" in overseas territories to collect "gifts and *nazranas*" in cash, is being ascertained.

(b) Yes, Sir.

(c) and (d). Information is being collected and will be laid on the Table of the Sabha.

ESTATE DUTY PAYMENT IN RESPECT OF LATE DR. T. SAIFUDIN'S PROPERTIES

4250. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether the valuation of estate for the purposes of estate duty of late Dr. T. Saifudin has been completed;

(b) if so, the nature of his estate and the total estate duty due; and

(c) if not, when is it likely to be completed ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No Sir, the Estate Duty assessment has not been completed.

(b) Does not arise.

(c) The assessment will be made as early as possible after completion of the investigations at present in progress.

FAMILY PLANNING SCHEMES IN MANIPUR

4251. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the details of Family Planning Schemes in Manipur at present;

(b) the Family Planning Centres so far opened in Manipur;

(c) the number of Doctors trained in Family Planning and their names; and

(d) the amount of allocation for 1967-68 and the expenditure incurred thereon so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b) A statement containing the required information is enclosed.

(c) Six doctors have been trained in Family Planning.

Their names are :—

1. Dr. N. G. Budhimanta Singh
2. Dr. Satya Bati Devi
3. Dr. (Smt.) Pam Ghosh
4. Dr. Y. Ibema Devi
5. Dr. A. Jugeshwar Singh
6. Dr. Krishna Chandra Singh

(d) The amount allocated for 1967-68 is Rs. 0.224 million. The expenditure reported up to 31st December, 1967 was about Rs. 14,000/-.

STATEMENT

The family planning schemes in Manipur follow the general pattern for the Family Planning Programme evolved for the country *i.e.* motivating and educating the people in favour of acceptance of small family norm and making available to them Family Planning services and supplies as near to their homes as possible through Family Planning Centres and sub-centres in the urban and rural areas and through mobile units. Mass education and motivation is done through all available media. For the purpose of provision of services, the State Government have so far established one Urban and 11 Rural Family Welfare Planning Centres. Besides, three other medical institutions also give advice on various methods of contraception. One mobile-*cum*-sterilization unit is also functioning. According to the reports received up to 10-3-1968, during the year 1967-68, 108 sterilization operations and 784 IUCD insertions have been made. Efforts are being made to intensify the programme in the State.

INCOME-TAX ARREARS IN MANIPUR

4252. SHRI M. MEGHACHANDRA : Will the Minister of FINANCE be pleased to state :

(a) the names of the firms and industries of Manipur paying Income-tax beyond the amount of Rs. 5,000 per year;

(b) the names of the firms/industries having an income-tax arrear of Rs. 10,000 or more; and

(c) the measures taken to improve the collection of Income-tax ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The required information is being collected and will be laid on the Table of the House as early as possible.

HIGH SPEED DIESEL OIL PRODUCTION BY I.O.C.

4253. SHRI CHENGALRAYA NAIDU : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the total production of high speed diesel so far by the Indian Oil Corporation;

(b) the quantities of high speed diesel so far exported by India to countries abroad; and

(c) the export programme which has been envisaged ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Total quantity of diesels available to the Indian Oil Corporation during 1967 was about 1.8 million tonnes.

(b) The total quantity of High Speed Diesel Oil exported from India so far (up to 1967) was 152,000 tonnes.

(c) There are no immediate export commitments but the export programme will be finalised in the light of the product availability from time to time.

NAPHTHA PRODUCTION

4254. SHRI CHENGALRAYA NAIDU : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the production programme of the Refineries in India of naphtha and the share of the Indian Oil Corporation Ltd.;

(b) the total production achieved so far; and

(c) the exports of naphtha made so far and the foreign exchange earned ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). During 1968, the total production of light distillates is estimated to be 2.8 million tonnes; the share of I.O.C. in that is likely to be about 32%. Total production of light distillates during 1967 was 2.4 million tonnes of which the share of I.O.C. was 22%.

(c) The total export of naphtha from 1964 to 1967 was 1,276,663 tonnes valued at Rs. 12.80 crores.

SOCIAL WELFARE BOARDS

4255. SHRI CHENGALRAYA NAIDU : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that only rich institutions are being benefited by the Social Welfare Boards;

(b) whether it is also a fact that the Social Welfare Boards have provided employment to the richer classes rather than the poor and deserved; and

(c) the number of Scheduled Castes employees working in the Boards ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) and (b). No. Sir.

(c) In the Central Social Welfare Board, there are seven employees belonging to the Scheduled Caste. We have no information about State Boards.

ALLOCATION TO STATES AND UNION TERRITORIES IN THREE PLANS

4256. SHRI RAJDEO SINGH : Will the Minister of FINANCE be pleased to state :

(a) the total amount allocated during the Three Five Year Plans to all the States and Union Territories;

(b) the *per capita* allotment in different States and Union Territories in all the three Plans;

(c) the criteria for *per capita* or per State allocation in different States and Union Territories in all the three Plans; and

(d) the State in different three Plans which is the lowest, second and third recipient ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A statement showing the total and *per capita* Central assistance to the States and the total and *per capita* plan outlays of Union Territories during the three Five Year Plans is laid on the Table of the House. [*Placed in Library. See No.* LT-491/68].

(c) The allocation of Central assistance is not made on *per capita* consideration. As far as Union Territories are concerned, their plan outlays form part of the expenditure of the Central Government and are fixed on the basis of their developmental needs, keeping in view the resources available at the Centre.

As far as the distribution of Central assistance between the States during the first three Plans is concerned, the view taken was that no single criterion or set of formulae applied uniformly to all States would be satisfactory. However, the following general considerations were kept in view ,in determining the plan outlays and making the allocation of Central assistance :

(i) Population;

(ii) Commitments carried forward from before the commencement of the plan period with particular reference to the needs of major irrigation and power projects;

(iii) The level of development attained in the individual States and its growth potential; and

(iv) The capacity of the States to finance their development Plans from their own resources.

(d) This information is contained in the statement laid on the Table of the House with reference to parts (a) & (b) above.

DEMOLITION SCHEME OF GOLE MARKET NEW DELHI

4257. SHRI RAM SWARUP : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the residential population/units in Gole Market areas are decreasing due to mass demolition of Government residential quarters for the construction of Schools, Parks, Car Parks and Community Centre;

(b) the time by which this scheme of demolition and construction will be completed;

(c) whether any areas in this scheme are termed as Conforming and Non-conforming Areas; and

(d) if so, what they stand for ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The area has to be redeveloped, in convenient phases, in accordance with the zonal plan of the Delhi Development Authority. Quarters declared dangerous or needing heavy repairs or in the areas allotted for schools, institutions, etc., are being demolished.

(b) Redevelopment under the Master Plan of Delhi is to be completed by 1981. It is not possible to say when redevelopment of the Gole Market area will be completed.

(c) and (d). Yes. The areas whose existing land use is the same as prescribed in the zonal plan are termed as 'conforming' areas. The 'non-conforming' areas are the areas whose existing land use is different from that prescribed in the zonal plan.

EFFECT OF BUDGETARY PROPOSALS ON GROSS NATIONAL PRODUCT

4258. SHRI N. SHIVAPPA : Will the Minister of FINANCE be pleased to state :

(a) whether in view of the budget proposals on corporate taxes and processing industries and the reduction in the bank rate from 6 to 5 per cent the present credit policy will continue to be liberalised; and

(b) whether the gross national product is likely to go up as a result of the budget proposals ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The credit policy is kept under constant review by Government and the Reserve Bank and changes are made if and when necessary. Government cannot announce in advance the prospective changes in the credit policy.

(b) A major objective of the budget proposals is to aid economic revival and as a result thereof Government expects increase in the gross national product.

HOUSING CONSTRUCTION PROGRAMME WITH PRIVATE SECTOR

4259. SHRI R. R. SINGH DEO :

SHRI BEDABRATA BARUA:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government propose to enter into housing construction programme with the private sector in the urban areas to solve the housing problems; and

(b) if so, the broad details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). The feasibility or otherwise of undertaking housing construction along with the private sector in urban areas is being examined.

MEDICINE FOR CANCER

4260. SHRI BEDABRATA BARUA:
SHRI R. R. SINGH DEO:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether a medicine has been discovered in Japan to control and eradicate cancer; and

(b) if so, the efforts made to develop such a medicine in India?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). As far as we are aware the following medicines have been introduced in Japan to control and treat cancer during the last ten years:

1. Nitromin.
2. Sarkomycin.
3. Mitomycin 'C'.
4. Merphyrin.

These medicines are proprietory drugs which are not manufactured in India.

SHORTAGE OF SPIRIT IN DELHI

4261. SHRI BEDABRATA BARUA:
SHRI R. R. SINGH DEO:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that there is an acute shortage of spirit in Delhi;

(b) if so, the causes thereof and the steps taken to meet the situation; and

(c) when the situation is likely to be eased?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) There is shortage of spirit (alcohol) throughout the country including Delhi. Comparatively speaking, the availability position in Delhi is better than in some other States.

(b) Production of spirit depends on the availability of molasses which is a by-product of the sugar industry. The shortage is due to less production of sugar during the last season 1966-67 and the estimated production during the current season 1967-68. Arrangements have been made to import spirit to increase the overall availability, certain priorities have been laid down for the distribution of spirit and inter-State allocations have been made to meet, to the extent possible, the demands of the deficit States including Delhi.

(c) The situation is not expected to improve to any appreciable extent during the current sugar season (November 1967 to October 1968). It is too early to forecast the production during the next saeson 1968-69.

SELF-SUFFICIENCY IN CONTRACEPTIVES

4262. SHRI RAMACHANDRA VEERAPPA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that even though Government have launched the Family Planning Programme in a big way, the country will depend on imported contraceptives for a long time; and

(b) if so, the long-term measures which have been taken or are proposed to be taken to gain self-sufficiency in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) Except condoms, the country is self-sufficient in other types of contraceptives used in the Family Planning Programme. Imports of condoms may have to be continued for some time, since the indigenous production will take time to catch up with the requirements.

(b) The licensed capacity for production of condoms in the private sector has been increased and encouragement is being given for production to come up as early as possible. A condom production factory is also being set up at Trivandrum by M/s. Hindustan Latex

Limited, a public sector company, which will start producing 144 million condoms annually towards the end of 1968. This factory has provision to double the production capacity. Steps are also being contemplated to further augment indigenous production of condoms to match with the likely demand.

LOAN REQUEST FROM ANDHRA PRADESH GOVERNMENT

4263. SHRI GADILINGANA GOWD : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Government of Andhra Pradesh have asked for a loan of Rs. 10 crores a year for 5 years for irrigation projects and promised to the Central Government to give an additional one lakh tonnes a year if the assistance is given; and

(b) if so, the decision taken thereon ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No such request has been received from the Government of Andhra Pradesh.

(b) Does not arise.

ORGANISATIONAL CHANGES IN FERTILIZER INDUSTRY

4264. SHRI RAMACHANDRA VEERAPPA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that a Committee appointed by the Government including some U.S. Experts has suggested certain organisational changes in the Public Sector Fertiliser industry;

(b) if so, the broad details thereof;

(c) whether these have been examined by Government; and

(d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) A summary of the conclusions and recommendations of the report is attached.

(c) and (d). The report is under the examination of the Government.

Statement

1. There should be a single Public Sector Fertilizer Corporation.
2. The Corporation should be directed by a Board of six or seven Members, made up of full-time Functional Directors and two Government Representatives.
3. The Corporation Headquarters should be made up of the Heads of Functioning Divisions who service and control Unit and Regional Activities under a Policy of wide Decentralisation.
4. Complete Administrative separation should be maintained between Research, Design and Engineering Groups on the one hand and Production Units on the other.
5. P & D and FEDO should be continued as entities under a technical Director, who will be responsible for Research, Design and Engineering functions.
6. Separate Engineering of Sub-Plants at some Projects by P & D and FEDO is feasible.
7. A post of Director of new Projects should be established to be responsible for construction of all new Projects and Major Expansions.
8. Indigenous Design, Engineering, and Construction should be further developed by engaging Indian organisations outside the Corporation to design and build structures and works not directly involved in Chemical Processes.
9. Separate Groups should be established in the Technical Division to inspect and expedite the manufacture, Fabrication, and transport of equipment made in India or abroad.

10. A single marketing Division should be established to market the products of all the manufacturing Units of the Corporation and such Fertilizers as may be produced by Plants in other Public Sector Corporations as incidental to their major functions.

11. The Marketing Division should be organised by regions and areas to cover the country and these should function under the direction of the Central Headquarters.

गांवों में बिजली लगाना

4265. **श्री चन्द्रशेखर सिंह** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में कुल कितने गांव हैं, और

(ख) उन सब में कब तक बिजली लगा दी जायेगी ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) 1961 की जनगणना के अनुसार भारत में 5,66,878 गांव हैं ।

(ख) 30-9-1967 तक 57,660 गांवों को बिजली दी गई है जो कि कुल गांवों का 10.19 प्रतिशत भाग है । तीनों पंचवर्षीय योजनाओं में जिन अतिरिक्त गांवों को बिजली दी गई उनकी संख्या निम्नलिखित है :—

प्रथम योजना	6,072
द्वितीय योजना	16,286
तृतीय योजना	24,623

जब से चौथी योजना आरम्भ हुई है, ग्राम विद्युतीकरण में सिंचाई पम्पों को ऊर्जित करने पर बल दिया जाने लगा है ताकि कृषि उत्पादन बढ़ाया जा सके । 1-4-66 से 31-3-68 तक लगभग 12,300 अतिरिक्त गांवों को बिजली दिये जाने की सम्भावना है । यह बताना कठिन है कि भारत के सभी गांवों में कब तक बिजली लगाई जा सकेगी, क्योंकि यह चौथी और उसके बाद की योजनाओं में इस कार्य के लिये किये गए धन के प्रबन्धों और निर्धारित लक्ष्यों पर निर्भर करेगा ।

Ten-Rupee Silver Coins

4266. **SHRI MAHANT DIGVIJAI NATH** : Will the Minister of FINANCE be pleased to state :

(a) the steps Government propose to take to prevent the hoarding of the proposed ten-rupee silver coin by the public; and

(b) the extent to which it will have effect on the Indian economy ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Government intend to issue only a specified limited number of the commemorative coin (This number is yet to be decided). This will be for issue both within the country and sale abroad. Apart from the likelihood of some foreign exchange being earned by sale of these coins abroad, which would benefit the economy, no other significant effect on the economy is expected. As the face value of the coin will be higher than the value of the metal content there is not likely to be any incentive for hoarding the coins.

केन्द्रीय सरकार के कर्मचारियों के लिये स्टाफ कार

4267. **श्री चन्द्रशेखर सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में दूरस्थ बस्तियों में रहने वाले अपने कर्मचारियों के लिये जो कार्यालय में देर तक काम करते हैं जब कोई अन्य सवारी उपलब्ध नहीं होती, स्टाफ

कार की व्यवस्था करने का सरकार का विचार है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) सवाल ही नहीं उठता ।

(ग) जहां जिस प्रकार का काम हो उसकी आवश्यकता को देखते हुए, कुछ विभागों में जिन कर्मचारियों को रात में ड्यूटी देनी पड़ती है उनके लिये स्थायी प्रबन्ध के तौर पर सरकारी वाहन उपलब्ध किया जाता है । दूसरे विभागों में, काम के सामान्य घंटों के अलावा समय में काम करने वाले अराजपत्रित कर्मचारियों को अतिरिक्त समय का भत्ते के रूप में मुआवजा दिया जाता है । कुछ परिस्थितियों में सवारी खर्चा भी दिया जाता है । लेकिन, जब कर्मचारियों को रात में बहुत देर तक काम करना पड़ता है और जब परिवहन का अन्य कोई साधन उपलब्ध नहीं होता है तो ऐसी विषम हालत में स्टाफ-कार के प्रयोग पर कोई प्रतिबन्ध नहीं है । लेकिन ऐसे मामलों में स्टाफ-कार देना उसके उपलब्ध होने पर तथा अन्य प्रशासनिक कारणों पर, जैसे ड्राईवर के अतिरिक्त समय-भत्ते पर होने वाले व्यय आदि पर भी निर्भर करती है ।

Food Adulteration Cases

4268. SHRI HEM RAJ : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of food adulteration cases that have been detected by Government during the period from 1965 to 1967 State-wise; and

(b) the number of cases challaned and convicted ?

L17LSS/68--8

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). A statement giving the requisite information for the years 1965 and 1966 is laid on the Table of the House. [*Placed in Library. See* No. Lt-492/68]. The information for the year 1967 is being collected and will be laid on the Table of the Sabha in due course.

12.17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Pakistani Claim to Territory on Rangpur-Cooch Behar Border

SHRI K. N. TIWARI (Bettiah): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

The reported Pakistani claim on Indian territory on the Rangpur-Cooch Behar border.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : Government have seen newspaper reports of the Radio Pakistan broadcast on 8th March 1968 to the effect that India was in illegal possession of what it called a "sizable chunk" of Pakistani territory near Rangpur District in the Chilahati Sector.

Presumably, the reference is to an area of about 512 acres in Chilahati village. The position about this area was explained in the House by the then Prime Minister on 29th November 1963. It was pointed out on that occasion, and I quote:—

> "The West Bengal Government had themselves intimated to us in 1957 that 512 acres of Chilahati village of Debiganj Thana were adversely held territory".

[Shrimati Indira Gandhi]

In the same statement, it was also pointed out that, I quote again :—

> "This question of the status of the Chilahati village and of the area of 512 acres of this village adversely held by West Bengal Government since the Partition, has no connection with the Indo-Pakistan Agreement on the boundary dispute concerning Berubari. The demarcation, so far as Chilahati area is concerned, follows the Radcliffe Award, which states that the international boundary in this region 'shall then continue along the Northern corner of the Thana Debiganj'."

The boundary in this region has not yet been demarcated and the area has been in our possesslon.

In 1964, some residents of Berubari and the adjacent areas of Chilahati, filed a petition in the Calcutta High Court contending that the area in question was not the North-east corner of Debiganj Thana, but was really a part of Jalpaiguri Thana and was thus a part of India. The Calcutta High Court rejected this contention. On appeal, the High Court Judgement was upheld by the Supreme Court in August 1965.

The Directors of Land Records and Surveys of West Bengal and East Pakistan had agreed to undertake demarcation in the Chilahati area. The work was expected to commence in November last year but no progress could be made since the East Pakistani representative unilaterally withdrew his field staff. There has been no further progress in the matter since.

श्री क० ना० तिवारी : मैं जानना चाहता हूं कि पाकिस्तान के साथ हमारी जो सरहदें हैं, उन पर डिमार्केशन अभी तक कम्पलीट क्यों नहीं किया जा रहा है ? दूसरे—जब इस इलाके के बारे में डिस्प्यूट है और हिन्दुस्तान इसके लिये तैयार है कि उसका डिमार्केशन किया जाय और पाकिस्तान वहां से भाग गया, वह उसका डिमार्केशन नहीं करना चाहता, उसके बाद मामले को तय करने के लिये भारत सरकार ने क्या कदम उठाये हैं ?

श्रीमती इन्दिरा गांधी : अभी तो कोई कदम नहीं उठाया है । कुछ जगहें ऐसी हैं, जिनके विशेष कारण हैं, जैसे मीजो हिल्ज के पास की जगह है, जिनका डिमार्केशन नहीं हो सकता है । इसके बारे में कुछ बातचीत बीच में हुई थी, लेकिन . . .

SHRI HEM BARUA (Mangaldai) : Is it not demarcated on the ground according to the Radcliffe award ?

MR. SPEAKER : Order, order. Shri Daschowdhury.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : The Calling Attention is regarding the reported Pakistani claim on Indian territory on the Rangpur-Cooch Bihar border. But the statement laid by the hon. Prime Minister is something else. I want to know whether at least a part of the Government's attention has been drawn to the fact: it is said about the Dabiganj Thana and Chilahati,—even on the basis of the statement, that while the matter is still under consideration of the Supreme Court and that no part of the Indian territory can be given to any other nation without giving proper compensation to the citizens of those particular areas, I cannot understand how the Government of India or the Government of West Bengal can come to an agreement for transferring this boundary by this conference of the Director of Land Records and others. That is one aspect.

The whole thing has been suppressed by the Government and by the hon. Prime Minister. Here is a big report. I come from that constituency. I know this particular area. There is a big report published on the 13th March in *Basumati*, a Calcutta paper. It has been said that on the entire Rangpur-Cooch-Bihar district border area Pakistan has concentrated a large number of troops and high tension is running in those areas. Not only that.

MR. SPEAKER: Put your question.

SHRI B. K. DASCHOWDHURY: There is one interesting report. Allow me to say that. It says that Pakistanis are supplying arms as freely as possible to the Pak nationals in the border areas. I will make it short. It is very important. They are sending infiltrators to the Indian border under the guidance of one Iftikar Ali Khan, a Pathan leader who provoked the whole situation in 1965 in the western sector. What happened is, in view of the high tension, on the 26th February, last, there was a border conference between the two sector commanders of India and Pakistan and this border conference failed in their mission. They could not come to an amicable settlement to minimise and lessen the high tension. And at the end of the conference the Pakistan sector commander demanded . . .

MR. SPEAKER: Please come to your question; otherwise, I will have to call other Members.

SHRI B. K. DASCHOWDHURY: I am coming to the question. He demanded that a vast area of Indian territory in the border of Rangpur-Cooch-Bihar, known as Tistanadi-Payasthi of the Tista delta that is the main problem —should go to Pakistan. Thereby these Pakistan officials are creating another ground for border clashes. I am placing all these facts before the House, and I would like to ask the hon. Prime Minister whether the Government have any specific policy to stop all such baseless and unfounded claims of Pakistan. May I know whether this particular area Tista Nadir Payosthi or Tista alluvial land or Tista Delta was ever claimed by the Pakistani official during the Radcliffe Award or the Bagge Award or in any other high-power conference held between India and Pakistan? Lastly, may I know what steps Government propose to take to restore confidence in the minds of the people in the local area and to defend our territory from any possible and immediate attack by Pakistan?

SHRIMATI INDIRA GANDHI: Sir, the question, as you have rightly remarked yourself, is not at all clear.

MR. SPEAKER: She may say whether it was in the Radcliffe or in any other award.

SHRIMATI INDIRA GANDHI: One point he raised was about this being in the court. It is the Berubari question that is in the court and not the Chilahati question. Chilahati comes within the Radcliffe Award.

SHRI B. K. DASCHOWDHURY: What about the Tista Delta?

SHRIMATI INDIRA GANDHI: Newspaper reports of unusual concentration of Pakistani forces have not been corroborated by our own reports. I am told that whenever tension arises, the area Commanders of the two sides meet and talk the matter over and also take action under the ground rules to bring down tension.

SHRI B. K. DASCHOWDHURY: The last conference held at Tinbigha on 26th February between the sector commanders of India and Pakistan failed and the Pakistani sector commander demanded large areas of Indian territory.

SHRIMATI INDIRA GANDHI: This is just what Pakistan Radio has said. We have not got any information.

श्री स० मो० बनर्जी (कानपुर) : अध्यक्ष महोदय, मुझे अफसोस है कि आज यह तीसरी मर्तबा हम सुन रहे हैं। मैं यहां यह साफ कर दूं—मैं नहीं चाहता कि पाकिस्तान से हम युद्ध करें, हमारी युद्ध की भावना नहीं है, लेकिन पहली मर्तबा बेरूबाड़ी, फिर लाठी-टीला, दूमाबाड़ी, उसके बाद कच्छ और कच्छ के बाद अब चीलाहाटी का एरिया हम पाकिस्तान को नजराना देने वाले हैं। इसलिये मैं पूछना चाहता हूं कि क्या वाकई इन तमाम एरियाज के डिमार्केशन के नाम से या बंगाल गवर्नमेंट या सैन्ट्रल गवर्नमेंट के यह कह देने से कि ये एरियाज डिमार्केटेड नहीं है, पाकिस्तान और चीन दोनों फायदा उठा रहे हैं। ऐसी अवस्था में डिमार्केशन के काम को जारी रख कर, क्या हमारी

[श्री स० मो० बनर्जी]

प्रधान मंत्री साहिबा ऐसा करने के लिये तैयार हैं कि अयूब साहब से बातचीत कर के हमेशा के लिये इस मामले को तय करें और अगर वह तय नहीं करना चाहते तो आर्मी के जोर से या लोगों के मनोबल के जोर से अपनी धरती की हिफाजत कर सकें, क्या कोई ऐसी योजना सरकार की है ?

SHRIMATI INDIRA GANDHI: Sir, this Calling Attention relates to a very limited question regarding Chilahati. It has nothing to do with the other questions which the hon. Member has mentioned. He has also tried to mislead the House by saying that this is a new issue. This is not a new issue.

SHRI S. M. BANERJEE: Sir, she has not answered my question.

MR. SPEAKER: That is a separate question and a much bigger issue. He wants to know whether a meeting will be fixed regarding this issue. I do not know whether the Prime Minister will be able to say off hand.

SHRIMATI INDIRA GANDHI: I am not at all averse to meeting President Ayub Khan and discussing matters with him. In each matter we have to see what useful results will come about. If the proper atmosphere exists we will certainly do whatever is necessary.

श्री बलराज मधोक (दक्षिण दिल्ली) : प्रधान मंत्री महोदया, हर समय अलग-अलग ईशू को लेकर चलती हैं । मेरा यह कहना है कि यह जो नया क्लेम पाकिस्तान का है, यह नया क्लेम नहीं है—इट इज ए पार्ट आफ दी सेम पैटर्न—किसी भी क्षेत्र को जिसको वह अपने लिये सामरिक दृष्टि से या आर्थिक दृष्टि से महत्वपूर्ण समझता है, उस पर दावा करता है और दावा करने के बाद गवर्नमेन्ट आफ इण्डिया कहती है कि वह डिस्प्यूटेड एरिया है, डिमार्केशन नहीं हुआ है, उसके बाद वे फौजें भेज देते हैं और उस पर कब्जा कर लेते हैं । इस सबसे जो दावे किये जाते हैं और पाकिस्तान जो ऐसी जुर्रत करने पर तुला हुआ है उस के पीछे जैसे अभी शेख अब्दुल्ला ने काश्मीर में कहा है कि अगर मेरी बात नहीं मानी गई तो 1965 की पुनरावृत्ति होगी—यह बात आज पेपर्ज में नोटिस में आई है—इन हालात में मैं जानना चाहता हूं कि जब पाकिस्तान इस प्रकार के क्लेम कर रहा है और युद्ध का वातावरण पैदा कर के देश के ऊपर एक नये आक्रमण की पृष्ठभूमि तैयार कर रहा है तो हमारा ऐसा कितना इलाका है, वैस्टर्न बार्डर में, और ईस्टर्न टैरिटरी में, जो कि पाकिस्तान के एडवर्स आक्यूपेशन में है ।

दूसरे क्या यह तथ्य नहीं है कि बहुत सारे क्षेत्र जो भारत के हैं और जो भारत को मिलने चाहियें जैसे करीमगंज के 10 थाने, थरपारकर का इलाका, नगरपारकर का इलाका जो कि भारत का है, जिस आधार पर पार्टीशन हुआ वह भारत का है तो क्या उनके ऊपर भारत सरकार ने अपना दावा किया है और अगर दावा नहीं किया है तो क्या भारत सरकार थरपारकर, नगरपारकर और यह करीमगंज के दस थानों पर दावा करने वाली है ताकि हम अपना क्लेम मंजूर करवायें ? अगर आज वे हमारे क्लेम को नहीं मानें तो कल को हम उनसे उसे मनवा सकेंगे ।

तीसरी बात यह है कि जो लोग यहां पर इनफिल्ट्रेट कर रहे हैं, काश्मीर के अन्दर डुमाबाड़ी के इलाके में या चिलाहाटी के इलाके में, और जैसा कि माननीय सदस्य ने बतलाया कि शेख अब्दुल्ला इस तरह की बातें कर रहे हैं तो उन पर कोई रोक लगाई जायेगी ताकि 1965 के हालात की पुनरावृत्ति न हो ताकि प्रधान मंत्री जी को यह न कहना पड़े कि **वी आर सरपराइज्ड, वी आर एम्बेज्ड, वी नैवर नियू** । मैं जानना चाहता हूं कि क्या इन तथ्यों के प्रकाश में शेख अब्दुल्ला के खिलाफ कार्यवाही की जायेगी, क्या करीमगंज के ऊपर, थरपारकर और नगरपारकर इत्यादि जो इलाके ऐडवर्स कब्जे में हैं, उनको वापिस लेने के लिए

कार्यवाही की जायेगी ? वह मेरे तीन प्रश्न हैं इन का उत्तर दिया जाय ।

SHRIMATI INDIRA GANDHI: Sir, it will be a....

SHRI SHEO NARAIN *rose*—

MR. SPEAKER: The Prime Minister is answering. I think Mr. Sheo Narain can wait.

SHRIMATI INDIRA GANDHI : Sir, it will be a long statement if I were to give all these areas which are in adverse possession either of Pakistan or of India. I am told that a list of the areas which are in the adverse possession of Pakistan was supplied to the House in answer to Starred Question No. 1484 on 31st July 1967. If necessary, the hon. Members could look it up.

SHRI KANWAR LAL GUPTA (Delhi Sadar): You can put it on the Table of the House.

SHRIMATI INDIRA GANDHI : What is the point of putting it on the Table of the House ? It was supplied to the House and it is there.

We have laid claim to some of those areas which we think are ours. Some hon. Members have referred to areas like Nagarparkar which are not ours. Obviously we cannot lay any claim to them.

With regard to Sheikh Abdullah's statement, I have only seen what has appeared in the newspapers. He has made some statements which are unfortunate to say the least. But I do not think that we should get provoked by them. If Pakistan is going to behave as it behaved in 1965, I can assure this hon. House that we will meet it in a much stronger way. (*Interruptions*). The question raised here is a limited question. It was raised earlier also in 1963 and at that time we had accepted the position—both the Central Government and the West Bengal Government—that these 512 acres with which we are concerned just now is an adversely held territory.

SHRI S. M. BANERJEE : She has once spoken like Lakshmi Bai.

SHRI A. SREEDHARAN (Badagora) : Sir, almost every week, some foreign power or other, hostile or friendly, lays unjustified, irresponsible and illegal claims to our territory. There is a Malayalam proverb which says, 'Rivers burn, earth quakes and territories vanish when sinners rule'. Sir, in this country, Ganga burns, Koyna quakes and Kutch vanishes when Indraji rules.

With this background to my question, Pakistan has always adopted a set pattern in grabbing our territory. First comes the radio broadcast, then they create border incidents which are followed by naked aggression and western pressurisation. During the first aggression in Kashmir, Indian Army was within a stone-throw of victory when Britain pressurised us to withdraw our troops. Again when Pakistan committed the aggression in Kutch, then also Britain poked her nose.

MR. SPEAKER : Will the hon. Member come to the question ?

SHRI A. SREEDHARAN: During the last aggression, our brave boys were at the doors of Lahore. Again Western pressurisation compelled us to withdraw our troops. This nightmare has been continuing for a long time and India's image is distorted and India is played up before the world as a weak country. I would like to ask the Prime Minister whether the Government of India has the courage and spine to go before the world and declare categorically and unequivocally that India's frontiers are not mobile and cannot be played with, that India's frontiers are permanent and we are not going to negotiate over our frontiers and unless Pakistan returns the territory of Kashmir which it has illegally grabbed from us, India will take drastic steps.

MR. SPEAKER : There is no question to be answered. He has not asked about Cooch Bihar though he has asked so many other questions.

SHRI A. SREEDHARAN: Sir, I want a categorical declaration regarding our firm stand.

MR. SPEAKER: Now, papers to be laid on the Table.

AN HON. MEMBER: Sir, that question has not been answered.

MR. SPEAKER: He is asking about Pakistan and Kashmir. How can I expect the Minister to answer such a general question? Now, papers to be laid on the Table.

श्री शशि भूषण वाजपेयी (खारगोन) : अध्यक्ष महोदय, दिल्ली शहर में 400 कांग्रेसमैन गिरफ्तार किये गये हैं, टियरगैस फेंकी जा रही है और यह सब .....

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री इसहाक साम्भली (अमरोहा) अध्यक्ष महोदय, कलकत्ते अभी प्राइम मिनिस्टर साहबा होकर आई हैं और यह बेहतर होगा कि वहां पर .....

MR. SPEAKER: He must sit down. I would not allow him to continue like this. It is not proper. Let him resume his seat. Nothing that he says will be recorded.

SHRI ISHAQ SAMBHALI: * * *

MR. SPEAKER: I have already allowed a discussion. You cannot have a discussion on that subject every third or fourth day and then everyday stand up in the seat and raise it. Does he want to create the same trouble which is in Calcutta in this Parliament also? I do not know.

SHRI S. M. BANERJEE: Let the Home Minister make a statement.

MR. SPEAKER: I can understand his raising it once in a way. But every day if he gets up and creates the same trouble, it is not proper. Does he want to whip up communal frenzy? I will not permit it.

SHRI S. M. BANERJEE: It is the moral responsibility of the Central Government. Let him make an inquiry into what is happening there.

MR. SPEAKER: I have passed on to the next subject.

12.37 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT AND CENTRAL EXCISES & SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 409 published in Gazette of India dated the 2nd March, 1968.

(ii) G.S.R. 413 published in Gazette of India dated the 1st March, 1968.

(iii) G.S.R. 414 published in Gazette of India dated the 1st March, 1968.

(iv) G.S.R. 415 published in Gazette of India dated the 1st March, 1968.

(v) G.S.R. 416 published in Gazette of India dated the 1st March, 1968.

(vi) G.S.R. 417 published in Gazette of India dated the 1st March, 1968.

(vii) G.S.R. 418 published in Gazette of India dated the 1st March, 1968.

(viii) G.S.R. 419 published in Gazette of India dated the 1st March, 1968.

(ix) G.S.R. 420 published in Gazette of India dated the 1st March, 1968.

(x) G.S.R. 421 published in Gazette of India dated the 1st March, 1968.

(xi) G.S.R. 422 published in Gazette of India dated the 1st March, 1968.

*** Not recorded.

(xii) G.S.R. 423 published in Gazette of India dated the 1st March, 1968.

(xiii) G.S.R. 424 published in Gazette of India dated the 1st March, 1968.

(xiv) G.S.R. 425 published in Gazette of India dated the 1st March, 1968.

(xv) G.S.R. 426 published in Gazette of India dated the 1st March, 1968.

(xvi) G.S.R. 469 published in Gazette of India dated the 9th March, 1968.

(xvii) G.S.R. 470 published in Gazette of India dated the 9th March, 1968.

(xviii) G.S.R. 477 published in Gazette of India dated the 7th March, 1968.

[*Placed in Library. See* No. LT- 469/68]

2. A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises & Salt Act, 1944:-

(i) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 466 in Gazette of India dated the 9th March, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1968, published in Notification No. G.S.R. 467 in Gazette of India dated the 9th March, 1968.

(iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1968, published in Notification No. G.S.R. 468 in Gazette of India dated the 9th March, 1968.

[*Placed in Library. See* No. LT-470/68]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th March, 1968."

UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

FORTY-SIXTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to present the Forty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Banaras Hindu University.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-FIRST REPORT

SHRI M. R. MASANI (Rajkot): I beg to present the Twenty-first Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1965-66 and Audit Report (Civil), 1967, relating to the Department of Atomic Energy, Ministries of External Affairs, Food, Agriculture, Community Development and Corporation (Department of Community Development and Cooperation), Health and Family Planning and Works, Housing and Supply (Department of Supply).

12.39 hrs.

STATEMENT *RE.* INTERNATIONAL FINANCIAL SITUATION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Hon. Members have been concerned about the sharp increase in the private demand for gold in the London and other markets which led the British authorities to close the London gold market pending discussions at a meeting of Governors of Central Banks of active members of the gold pool held in Washington over the week-end. Hon. Members will have heard on the radio of the conclusions reached at the meeting. It has been announced that these Central Banks will not supply gold to the gold markets in which private parties can trade in gold. The effect of this measure is that gold will be available to private parties in London and elsewhere at prices determined by supply and demand in these markets. This does not in any way alter the par value of the United States dollar or of any other currency. The United States authorities have reiterated that they will continue to deal in gold with monetary authorities at the price of $ 35 per ounce.

It is a matter for satisfaction that the crisis in international financial arrangements has been resolved. The maintenance of orderly international trading and financial arrangements is essential for the smooth flow of trade and payments of India, the developing countries and the world as a whole. It is my hope that these arrangements will be strengthened by a speedy adoption of the scheme for creation of international liquidity under the aegis of the International Monetary Fund. Some progress was made in this regard at the last Annual Meeting of the Governors of the Fund, and the Executive Directors of the Fund are at present engaged on the tasks of working out the details of the Scheme for Special Drawing Rights. It is our hope that this Scheme will be fully worked out, adopted and activated without undue delay.

The establishment of dual markets for gold will not disturb India's trading and payments arrangements in any way. There may be some effect on the smuggling of gold into India. To the extent that prices of gold rise in private world markets, the profitability of smuggling gold will be reduced, at any given level of Indian prices. This will reduce the incentive for smuggling gold into India.

SHRI HEM BARUA : May I seek a clarification?

MR. SPEAKER: The Demands are coming; then you can raise it.

12.40½ hrs.

DEMANDS FOR SUPPLEMENTARY* GRANTS (GENERAL), 1967-68

MR. SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1967-68.

DEMAND NO. 1—MINISTRY OF COMMERCE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 5,11,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Commerce'."

DEMAND NO. 2—FOREIGN TRADE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 5,02,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Foreign Trade'."

DEMAND NO. 3—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF COMMERCE.

MR. SPEAKER : Motion moved :

*Moved with the Recommendation of the President.

"That a supplementary sum not exceeding Rs. 72,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Other Revenue Expenditure of the Ministry of Commerce'."

DEMAND NO. 5—DEFENCE SERVICES, EFFECTIVE-ARMY.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 18,04,99,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Defence Services, Effective-Army'."

DEMAND NO. 8—DEFENCE SERVICES, NON-EFFECTIVE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 75,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Defence Services, Non-Effective'."

DEMAND NO. 15—EXTERNAL AFFAIRS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 60,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'External Affairs'."

DEMAND NO. 17—MINISTRY OF FINANCE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 7,19,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Finance'."

DEMAND NO. 18—CUSTOMS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 6,58,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Customs'."

DEMAND NO. 19—UNION EXCISE DUTIES.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 27,72,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Union Excise Duties'."

DEMAND NO. 20—TAXES ON INCOME INCLUDING CORPORATION-TAX ETC.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 95,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Taxes on income including Corporation-tax, etc'."

DEMAND NO. 22—AUDIT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 55,21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Audit'."

DEMAND NO. 23—CURRENCY AND COINAGE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,36,64,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Currency and Coinage'."

DEMAND NO. 24—MINT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 13,13,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Mint'."

DEMAND No. 25—KOLAR GOLD MINES.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 29,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Kolar Gold Mines'."

DEMAND No. 26—PENSIONS AND OTHER RETIRMENT BENEFITS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 63,64,000, be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Pensions and other Retirement Benefits'."

DEMAND No. 29—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 19,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Grants-in-aid to State and Union Territory Governments'."

DEMAND No. 32—MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 12,44,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Food, Agriculture, Community Development and Cooperation'."

DEMAND No. 34—PAYMENTS TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Payments to the Indian Council of Agricultural Research'."

DEMAND No. 38—MINISTRY OF HEALTH AND FAMILY PLANNING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,85,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Health and Family Planning'."

DEMAND No. 41—MINISTRY OF HOME AFFAIRS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 33,88,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Home Affairs'."

DEMAND No. 42—CABINET.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,42,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Cabinet'."

DEMAND No. 44—POLICE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 8,64,63,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Police'."

DEMAND No. 49—DELHI.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Delhi'."

DEMAND No. 50—CHANDIGARH.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 79,58,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Chandigarh'."

DEMAND No. 51—ANDAMAN AND NICOBAR ISLANDS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 46,87,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Andaman and Nicobar Islands'."

DEMAND No. 52—TRIBAL AREAS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 76,73,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Tribal Areas'."

DEMAND No. 54—LACCADIVE, MINICOY AND AMINDIVI ISLANDS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 6,57,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Laccadive, Minicoy and Amindivi Islands'."

DEMAND No. 56—DEPARTMENT OF INDUSTRIAL DEVELOPMENT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 4,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Department of Industrial Development'."

DEMAND No. 58—SALT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 22,15,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Salt'."

DEMAND No. 59—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 3,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Other Revenue Expenditure of the Department of Industrial Development'."

DEMAND No. 60—MINISTRY OF INFORMATION AND BROADCASTING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,48,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Information and Broadcasting'."

DEMAND No. 61—BROADCASTING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 68,72,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1968 in respect of 'Broadcasting'."

DEMAND No. 63—MINISTRY OF IRRIGATION AND POWER.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Irrigation and Power'."

DEMAND NO. 66—MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,37,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Labour, Employment and Rehabilitation'."

DEMAND NO. 69—EXPENDITURE ON DISPLACED PERSONS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,30,17,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Expenditure on Displaced Persons'."

DEMAND NO. 73—MINISTRY OF PETROLEUM AND CHEMICALS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,82,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Ministry of Petroleum and Chemicals'."

DEMAND NO. 74—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 73,16,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st March 1968 1968 in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals'."

DEMAND NO. 75—MINISTRY OF STEEL, MINES AND METALS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 4,83,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March in respect of 'Ministry of Steel, Mines and Metals'."

DEMAND NO. 78—MINISTRY OF TOURISM AND CIVIL AVIATION.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of Ministry of Tourism and Civil Aviation'."

DEMAND NO. 80—AVIATION.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,23,75,000 be granted to the President to defray the charges which will come in course of payment dunirg the year ending the 31st day of March, 1968 in respect of 'Aviation'."

DEMAND NO. 81—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 6,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

DEMAND NO. 82—MINISTRY OF TRANSPORT AND SHIPPING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceedings Rs. 7,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1968 in respect of 'Ministry of Transport and Shipping'."

DEMAND NO. 85—LIGHTHOUSES AND LIGHTSHIPS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 14,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Lighthouses and Lightships'."

DEMAND NO. 86—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TRANSPORT AND SHIPPING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,35,27,000 be granted to the President to defrary the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Other Revenue Expenditure of the Ministry of Transport and Shipping'."

DEMAND NO. 87—DEPARTMENT OF WORKS AND HOUSING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,04,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Department of Works and Housing'."

DEMAND NO. 88—PUBLIC WORKS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,72,41,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Public Works'."

DEMAND NO. 93—DEPARTMENT OF COMMUNICATIONS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 45,000 be granted to the President to defrary the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Department of Communications'."

DEMAND NO. 95—POSTS AND TELEGRAPHS—WORKING EXPENSES.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 12,16,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Posts and Telegraphs—Working Expenses'."

DEMAND NO. 96—POSTS AND TELEGRAPHS—DIVIDEND TO GENERAL REVENUES AND APPROPRIATION TO RESERVE FUNDS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,000 be granated to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of—Posts and Telegraphs' Dividend to General Revenues and Appropriation to Reserve Funds'."

DEMAND NO. 103—DEPARTMENT OF SUPPLY.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,56,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in resptct of 'Department of Supply'."

DEMAND NO. 104—SUPPLIES AND DISPOSALS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 8,48,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Supplies and Disposals'."

DEMAND NO. 105—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SUPPLY.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 4,31,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Other Revenue Expenditure of the Department of Supply'."

DEMAND NO. 110—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 80,000 be granted to the President to defray the charges which will come in course of payment during

the year ending the 31st day of March, 1968 in respect of 'Capital outlay of the Ministry of Commerce'."

DEMAND No. 117—COMMUTED VALUE OF PENSIONS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 58,51,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1968 in respect of 'Commuted Value of Pensions'."

DEMAND No. 119—CAPITAL OUTLAY ON GRANTS TO STATE AND UNION TERRITORY GOVERNMENTS FOR DEVELOPMENT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 8,18,48,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Capital Outlay on Grants to State and Union Territory Governments for Development'."

DEMAND No. 120—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 80,00,00,000 be granted to President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Loans and Advances by the Central Government'."

DEMAND No. 121—PURCHASE OF FOODGRAINS AND FERTILISERS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 86,44,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Purchase of Foodgrains and Fertilisers'."

DEMAND No. 124—CAPITAL OUTLAY IN UNION TERRITORIES AND TRIBAL AREAS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,66,44,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

DEMAND No. 127—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 2,40,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

DEMAND No. 131—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 3,72,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'."

DEMAND No. 135—CAPITAL OUTLAY ON ROADS.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 5,48,45,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Capital Outlay on Roads'."

DEMAND No. 138—DELHI CAPITAL OUTLAY.

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 78,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of 'Delhi Capital Outlay'."

MR. SPEAKER : The Demands are now before the House. We have got one hour for this.

SHRI S. M. BANERJEE (Kanpur): There are so many Demands; so, it will be better if you will kindly increase the time to two hours.

MR. SPEAKER: The Business Advisory Committee gave one hour for this. I do not mind increasing time here and there but ultimately other Demands will suffer. If you want to discuss only one Demand throughout the session, you can do so; I have no objection, but you will be the losers. There are no cut motions to these Demands.

श्री भारत सिंह चौहान (धार) : अध्यक्ष महोदय, मैं आप की मार्फत फाइनेन्स मिनिस्टर का ध्यान दिलाना चाहता हूं कि जब से भारत आजाद हुआ तभी से यह योजना थी कि देश को खादी के जरिये आत्म-निर्भर बनाया जाये व लाखों देहातों को आर्थिक संकट से मुक्त किया जाये ।

12.42 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

लेकिन आज भारत की आजादी के इतने वर्षों बाद हम देखते हैं कि जिस पवित्र उद्देश्य के साथ खादी उद्योग को हाथ में लिया गया था उसकी दुर्दशा हो रही है और यह बात आज देश के सामने साफ जाहिर है । आजादी के बीस सालों के बाद खादी की जो लोकप्रियता होनी चाहिये वह आज नहीं है और इस उद्योग की दिन प्रति दिन अवनति हो रही है । आज हम देखते हैं कि शासकीय सहायता के जरिये जो खादी उद्योग चलाया जा रहा है उसमें 20 करोड़ रु० की खादी पड़ी हुई है जिसका कोई उपयोग नहीं किया जा रहा है । मैं जानना चाहता हूं कि इस तरह से खादी उद्योग कब तक आत्म-निर्भर हो सकेगा । केन्द्रीय शासन की सहायता इस उद्योग को आज वर्षों से चली आ रही है, लेकिन उसका परिणाम जो बीस सालों में हुआ उससे हम को ऐसा लगता है कि जिस खादी के जरिये हम भारत की और उसके पांच लाख गांवों की आर्थिक अवस्था को ठीक करना चाहते थे, आज उस लघु उद्योग की लोकप्रियता घटती जा रही है और जो करोड़ों रुपया इस उद्योग को बढ़ाने के लिये शासन द्वारा दिया गया था वह आइडल पड़ा हुआ है । इस बजट में इस पर कोई विचार नहीं किया गया है । इसलिये मैं शासन का ध्यान इस तरफ दिलाना चाहता हूं कि इस उद्योग को लोकप्रिय बनाया जाय, उसको आत्म-निर्भर बनाया जाये, वर्ना बीस सालों से इसी तरह से उसको सहायता देते रहने से कोई फायदा होने वाला नहीं है । आप इस बात का अन्दाजा लगाइये कि यदि यह 25 करोड़ रु० किसी प्राइवेट आदमी के पास होता तो उससे कितना अच्छा परिणाम निकल सकता था । हम जो करोड़ों रुपयों की सहायता दे रहे हैं उसके तरीके के सम्बन्ध में कोई परिवर्तन लाया जाये, कोई न कोई योजना बनाई जाय जिससे अपने देश की जो रकमें हम ऐसे पवित्र उद्देश्यों के लिये देते हैं उनका हम ठीक से उपयोग कर सकें और धीरे धीरे उनको कम कर सकें । हम देखते हैं कि जो भी हमारे ट्रेड हैं उनमें हम फारेन कंट्रीज की तरफ माल भेजने की तरह ज्यादा ध्यान देते हैं । अगर हम उन चीजों को एक्सपोर्ट कर सकते हैं, तो कोई कारण नहीं है कि इस चीज की ओर भी ध्यान न दें जिससे यह खादी उद्योग लोकप्रिय बनता जाय और जो रकमें आज हम दे रहे हैं इसके लिये वह व्यर्थ न होने पाये ।

दूसरी बात मैं यह कहना चाहता हूं कि इस वक्त जो चीजें एक्सपोर्ट की जा रही हैं, उन के पीछे मुझे एक बड़ा भारी षड्यन्त्र मालूम पड़ता है । आज रशिया जैसा मुल्क हमारे यहां से उन चीजों को सस्ते दामों पर खरीदता है और ऊंचे दामों पर बाहर बेच कर उससे फायदा उठाना चाहता है । इस सम्बन्ध में जो हमारा स्विच ट्रेड चलता है क्या कभी उस पर विचार किया गया है ? जिस तरह से अंग्रेजी राज्य के बारे में

[श्री भारत सिंह चौहान]

हम देख रहे हैं कि वह लोग भारत में व्यापार करने आये थे, लेकिन धीरे-धीरे सत्ताधारी हो गये और उन्होंने यहां पर 200 वर्षों तक राज्य किया, उसी तरह से इन व्यापारियों में भी कई तरह के षड्यन्त्र हुआ करते हैं। इसके सम्बन्ध में जो मुदालियर कमेटी की रिपोर्ट है, उस पर विचार किया जाना चाहिये। आज जिस बात की शुरुआत हुई है, उस ढंग की बातों में हमारे देश को स्वाधीन रहना है और इस षड्यन्त्र के बारे में भारत को बराबर सजग रहना है और उसको रोकने के लिये कोई न कोई उपाय करना जरूरी है। कहीं ऐसा न हो कि फारेन एक्सपोर्ट के लिये हम जो स्विच देते हैं उसमें अपनी रीति-नीति के कारण धोखे में आ जायें। आज हमारा भारत आत्म-निर्भर बनने जा रहा है, लेकिन हमारी मेहनत और परिश्रम का फायदा कहीं दूसरे देश, जो कि बड़े देश हैं, न उठा लें। इसके लिये हमारे वित्त मंत्री को पूर्णतया सजग रहना चाहिये। यही मेरा निवेदन है और इन्हीं दो बातों की तरफ मैं मंत्री महोदय का ध्यान आकर्षित करना चाहता था।

श्री देवराव पाटिल (यवतमाल) : उपाध्यक्ष महोदय, मैं पूरक मांगों के सम्बन्ध में मांग सं० 110 और 119 की तरफ मंत्री महोदय का ध्यान दिलाना चाहता हूं। इस मांग में जो सूती वस्त्र मिलें हैं उनको सरकार के अधिकार में लेने के लिये निगम की स्थापना करने का प्रस्ताव है। जिन मिलों की वित्तीय हालत खराब है, उनके लिये जो कारण दिये गये हैं उनमें एक कारण यह भी है कि मिलें कपास लेने के बारे में अपनी दिलचस्पी नहीं रखती हैं। इसके बारे में कई दफे कहा गया है कि रूई पर जो प्रतिबन्ध लगाया गया है उसको हटाया जाय। लेकिन आज तक उसके बारे में कोई भी कदम नहीं उठाये गये हैं। चूंकि रूई पर प्रतिबन्ध है इसलिये बाजार में कपास लेने के लिये कोई भी खरीदार नहीं आता है। देअर इज नो बायर इन दि मार्केट। आज की अवस्था ऐसी हो गई है कि जब तक यह परिस्थिति नहीं सुधरेगी तब तक कमजोर मिलें कभी भी ताकतवर नहीं बन सकेंगी। जो सलाहकार समिति है उसने भी यह सुझाव दिया है कि रूई के आधार पर ऋण दिया जाना चाहिये और मार्जिन की व्यवस्था होनी चाहिये। आज कपास का उत्पादन करने वालों की हालत बहुत खराब है।

पिछले साल जो दाम थे उनसे भी अब दाम घट गए हैं। मैं समझता हूं कि मिलों और उत्पादन दोनों ही के हित के लिये आपको यह जो प्रतिबन्ध है, इसको हटाना चाहिये। इसका फायदा न तो मिल मालिकों को और न ही कंज्यूमर्स को मिल रहा है।

अब मैं राष्ट्रीय जल पूर्ति और स्वच्छता के लिए जो अनुदान है इसके बारे में कुछ कहना चाहता हूं। इसके अन्तर्गत जो ग्रामीण क्षेत्र घोषित किये गये थे वे वही किये जा सकते थे जिनकी जनसंख्या बीस हजार तक हो। ऐसे ग्रामीण क्षेत्रों के लिए ऋणों की व्यवस्था की जाती है और उनको वापिस लिया जाता है। अब इस स्कीम का विस्तार किया गया है। मैं इसके बारे में यह कहना चाहता हूं कि सैंट्रल गवर्नमेंट स्टेट गवर्नमेंट्स को जो ऋण और सहायता देती है उनका अगर सर्वेक्षण किया जाए तो आपको पता चलेगा कि इसका पूरा उपयोग नहीं किया जा रहा है। जो पैसा जलपूर्ति और स्वच्छता योजनाओं के लिए दिया जाता है उसका स्टेट गवर्नमेंट्स इन कामों के लिए इस्तेमाल न करके दूसरे कामों के लिए इस्तेमाल कर लेती हैं। आपको ऐसे कई उदाहरण देखने को मिल जायेंगे जिनमें इस पैसे का इस तरह से दुरुपयोग किया गया है।

जहां तक महाराष्ट्र का सम्बन्ध है, महाराष्ट्र ने यवतमाल और दारव्हा क्षेत्रों के लिए आपके पास स्कीम्ज भेजी हैं और

कई सालों से वहां जल पूर्ति के लिए मांग की जा रही है । इस वक्त स्थिति यह है कि जल पूर्ति के कार्य के लिए वहां जो आदमी रहते हैं, कर्मचारी रहते हैं उनको पचास रुपये महीना भत्ता देना पड़ता है । इन दो में एक क्षेत्र की जनसंख्या तो बीस हजार से कम है और एक की बीस हजार से अधिक है । मैं आपसे प्रार्थना करता हूं कि महाराष्ट्र सरकार ने यवतमाल और दारव्हा के लिए जल पूर्ति के बारे में जो योजना सैंट्रल गवर्नमेंट के पास भेजी है, उसकी तरफ पूरा ध्यान दिया जाए और उसको जहां तक हो सके और जितने कम समय में हो सके, पूरा करने की कोशिश की जाय ।

SHRI LOBO PRABHU (Udipi): Mr. Deputy-Speaker, Sir, the importance of these Supplementary Demands seems to be obscured by the time given to them, that is, only one hour. These Demands involve an amount of Rs. 325 crores which we cannot dismiss in a few words and which we cannot leave entirely to the discretion or the mercy of the Government.

My first objection is this. This is the third Budget in the year. We had an interim Budget, we had a General Budget and this is a Supplementary Budget. Only three months have elapsed since the General Budget. What is the exact competence of the Finance Minisry that within three months, they have discovered that their Budget is wrong to the extent of Rs. 325 crores? This country must wonder at the Finance Minister who flung a challenge at our Party last week that we are incorrect in our figures and we are not correct in our assumptions of the guardianship of the common people as to what competence the Finance Minister himself has in respect of facts and figures. Now, I cannot during the time available to me, deal with the many—I would not call them attrocities —very very grave evasions which are contained in these Supplementary Demands.

I would deal with only five of them.

Firstly, I would like to take up the question of the luxurious attitude of Government or attitude to luxury of the Government even in the period of three months since the last Budget. I would like the Minister of State to explain the necessity of providing three staff cars to the Commerce Ministry, two cars each to the Ministry of Supply and the Ministry of Petroleum and Chemicals and one car to another Ministry within the short period. I would like the Minister to explain the justification in the short time of providing Rs. 39.5 lakhs for the President's garden and the house. I would like him to explain why the President was so urgent about getting Rs. 1.25 lakhs for his furniture. These are items which could wait. They could wait for the budget, they could wait for better times; they did not have the urgency of a supplementary demand.

The second point that I would like to raise is the extravagance on staff. We were told some time ago that the staff in the Ministries was 35 or 30 per cent in excess and that a Committee was working on this. We have been told by the Finance Minister repeatedly that he had exercised the greatest economy in framing his budget, but what are we faced with in these Supplementary Demands? We are faced with an increase in staff of 28 persons headed by a Secretary on Rs. 4,000 in the Ministry of Petroleum and Chemical; we are faced with an increase of 16 persons headed by a Joint Secretary in the Cabinet Secretariat; we are faced with an increase of 42 persons or thereabout in the Ministry of . . . .

AN HON. MEMBER: Which Ministry?

SHRI LOBO PRABHU: Just a minute. . . . .

We are also faced again with the President deciding that he should have one more Deputy Secretary, one more Personal Assistant and one more Private Secretary. Where is the necessity for the staff in this short period of three months?

[SHRI LOBO PRABHU]

Now I come to the third main source of wastage, that of committees. We have got this UNCTAD here; we have heard what it is doing; we have been told that under no circumstances would it take a decision. We had allotted Rs. 25 lakhs before, and now another Rs. 50 lakhs have been added since then on D.A. to the staff. There are other committees; there is a committee on licensing enquiry, on which Rs. 3.25 lakhs are being spent; there is a committee on job evaluation of the Air Corporation on which Rs. 1.87 lakhs are being spent; then there is a committee on transport taxation enquiry on which Rs. 1.87 lakhs are being spent. I would like to know what purpose these committees serve. These subjects have been served time and again, and every time the Government wants to evade the decision of one committee, it proceeds to appoint another. We have had so many committees on licensing procedure; we have had the Estimates Committee, we have had the Public Accounts Committee, and even so, we have had the Hazari Report. Another committee is being appointed as if a sum of Rs. 8.50 lakhs or so which is reserved for it for the whole term is justified. I would like the Government to consider why such committees should be appointed when the questions are simple enough if they would care to apply their minds

. . .

MR DEPUTY-SPEAKER: Is he finishing now?

SHRI LOBO PRABHU: I would require another four minutes. I can either continue now or resume after Lunch.

MR. DEPUTY-SPEAKER : He may resume after Lunch. I would like to point out to the hon. Member and others that, as far as possible, direct reference to the President should be avoided. They can say, 'President's establishment'. . .

SHRI LOBO PRABHU: He is also a personal friend of mine. But I have a duty....

MR. DEPUTY-SPEAKER: He is perfectly well within his rights to mention when the demands are there, but in this House we do not bring in the President; he can say, 'President's establishment' or something like that...

SHRI LOBO PRABHU: Then that can be amended like that.

MR. DEPUTY-SPEAKER: The House stands adjourned till 2.00 P.M.

13 HRS.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Five Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair.*]

DEMANDS FOR SUPPLEMENTARY GRANTS (*General*), 1967-68—*Contd.*

MR DEPUTY-SPEAKER: Shri Lobo Prabhu may now continue his speech.

SHRI LOBO PRABHU : I now come to the fourth line of waste, the expenditure of Rs. 109 crores on capital. The thing to notice here is this—and it has not been noticed by Government—that investments, particularly in imports ignore the fact that prices are falling. The British pound has been devalued and it is quite likely the American dollar will follow suit. In these circumstances, the undue haste which is noted in some of the demands to take capital goods implies that the Government have not considered their own bargaining position. It is public money which is involved, and some little knowledge of economics is what one could expect of Government when these large figures are involved.

The fifth line of waste is in respect of loans. The sum is the staggering one of Rs. 130 crores. One must enquire why the Finance Ministry could not foresee this requirement when it framed the budget in November. Among these items, those which are notable are payments to the revolving capital for the East Eureopean countries and UAR. Why do we have trade with these countries when they cannot find their own finance? Why, if we have to finance their trade, do we not make them pay interest? It is

stated that some portion is interest free and some interest-bearing. Government should explain this concession to these communist countries.

Then the loans to the public sector enterprises. It is very very shocking that after all these years Hindustan Steel should still work on loans, that they are short of resources to the exent of Rs. 30 crores since November. One has to enquire whether Government have a right to continue an enterprise like HSL which, the Minister himself admitted, was over-capitalised, which was suffering from piling inventories and which has no prospect in the future of a market to absorb its whole capacity.

This is bad enough. But what is shocking is that Government having these white elephants, having to finance them all the time, are thinking of Bokaro. The explanation the Finance Minister gave was that Rs. 69 crores have already been spent—this is the figure the Minister gave, but another figure is Rs. 80 crores—and that would be lost if we did not pursue the Bokaro project. One wonders whether it is better to lose Rs. 80 crores or to spend another Rs. 1100 crores which the steel factory involves.....in the next few years. If Rs. 80 crores have been spent, it may be possible to stall the project till such time as prices come down and there is a demand for steel. But to go ahead with Bokaro when the existing three steel factories are involving Government in continual loans, which will never be repaid and which will have to be added to capital, is a real disservice to the country.

I would like to make two general observations before I pass to my conclusion. The first, as I mentioned before, is about the reckless purchase of staff cars. Government have to enquire what purpose these staff cars are serving, how many of them are sick, how many are without parts, how many are subjected to thefts in the central workshop; what is their average life, and then decide whether this system of staff cars introduced since 1947 deserves to be retained. It would be of advantage if all staff were allowed to use their own cars on an allowance when official duties are involved.

The second point which I would like to raise is also in respect of staff. I mentioned a Secretary has been appointed in the petro-chemical industries on Rs. 4,000. There was no increased work in this Ministry and I understand the Secretary had to be appointed as he was a senior Secretary and a job had to be found for him. One would like to find out from Government whether they could not have reverted a Junior Secretary and made room for him instead of saddling the tax-payers with this amount of Rs. 4,000.

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI LOBO PRABHU: Sir, two more minutes. It is a very important subject. I come to the issue whether the Finance Minister was justified in in blaming the Swantantra party for inaccuracy in figures and inaccuracy in its claim that it represents the consumers. The Finance Minister made much of the fact that in respect of the Planning Commission there was a slight misstatement arising from a confusion in respect of the expenditure on the staff of the Planning Commission. I think it shows a very weak objection because no one in this country denies that the Planning Commission is overstaffed; no one in this country denies that the Planning Commission is serving any good purpose. Even the Administrative Reforms Commission has stated that the Planning Commission is overstaffed : that its establishment pattern should be changed.

In respect of the second charge made by the Finance Minister that the Swatantra party cannot represent the consumers because Mr. Masani had recommended exemption of tax on dividends up to Rs. 5,000, may I make it clear to this House that the Swatantra party is not for industrialists but the Swantantra party is for industries so that the common man, the consumer, gets articles which are cheap and good. The only incentives that the party would recommend are those in favour of the

[Shri Lobo Prabhu].

consumer. This is the exact position of my party. My party has received no money from Mr. Birla; my party has received no money from any except those who believe in its principles.

So, here and now, I would ask the Finance Minister to meet my objections, because if they are not corrected at this stage, they will be carried into the budget; this is a fact they are designed to add or to supplement the general budget in a hurried way so that in the short period of one hour we may not be in a position to criticise them. If this is the form of budget we are going to discuss later, I am afraid the Finance Ministry has tried to deceive this house and to deceive this country about its representation of the common people.

SHRI KIRUTTINAN (Sivaganga) : Mr. Deputy-Speaker, Sir, I am very glad of getting this opportunity at least during the discussion of the supplementary demands for grants for the year 1967-68 and to express my feelings on the actions of this Government. I am representing one part of the Ramanathapuram district, a most backward area in India, and where the Kachchativu is hanging without any protection.

SHRI RANDHIR SINGH (Rohtak): Madras is most forward.

SHRI KIRUTTINAN : I am speaking about Ramanathapuram district.

MR. DEPUTY-SPEAKER : He is referring to his own district.

SHRI RAJARAM (Salem) : It is politically more forward than Haryana.

SHRI RANDHIR SINGH : I am proud of Madras.

SHRI KIRUTTINAN : During my speech last year, I appealed to this Government to irrigate the vast lands which are lying fallow, to renovate thousands of tanks which are lying waste and help the people, the poor farmers in my district.

But no action was taken during the year 1967-68. Still there are three taluks—Muthukulathur, the birth place of Thiru Muthuramalinga Thevar, the great freedom fighter, the martyr of this country, the benevolent leader of the south and an hon. Member of the Indian Parliament; Thiruvadanai and Thiruppathur taluks, the people of which have not been able to get railway lines even after twenty years rule of the Congress Party in the Centre.

Sir, railway lines are not merely a means of transportation. It is a means of communication. It feeds industrialisation and thus it leads to economic growth of the backward areas. In the report of the Joint Study Team under the Planning Commission it is said:

> "In view of the basic importance of the policy of balanced regional development in the country's progress towards a socialistic pattern of society, it is high time that the responsibility for the development of the backward areas is more specifically laid on the Government of India and the State Government concerned. Such an arrangement will also imply a periodic check on progress and the utilisation of funds placed at the disposal of the State Government by the Centre. The Central Parliament and the State Legislature will also have to be furnished from time to time information about the progress achieved under the annual plans.
>
> The study undertaken by the Team in the four eastern districts has underlined the importance of rapid rate of growth in agriculture and allied sectors and laying the foundation for development of industry, trade and commerce at a quicker pace in future years through the development of the necessary infrastructure *e.g.*, development of power, facilities for transport and communications and formation of skill through the provision of training facilities."

MR. DEPUTY-SPEAKER : May I point out to the hon. Member that we are not having a general discussion on the Budget. Only some specific Demands are before the House. I would request him to be brief.

SHRI KIRUTTINAN : It goes on to say:

> "It may, however, be stated that the pattern of natural resources of the various areas will determine the approach to development in each case. There will be areas where there are possibilities of agricultural development but endowed with other resources *e.g.*, occurrence of mineral resources etc. There may be even more difficult areas like Ramanathapuram in Madras. Apart from investigations, exploitation of natural resources will have to be undertaken even though, on purely economic criteria, such exploitation may not be desirable. There is no doubt that for the growth of any backward region there is a certain natural rhythm and natural sequence."

For this purpose the State Governments were asked to list out the backward areas. The Government of Madras recommended several taluks which are actually backward in almost all cases. But in this list Sivaganga taluk has been left out by the Central Government. Sivaganga Taluk is also really a backward taluk. It is also situated in the middle of the other taluks which have been acceped by the Central Government as backward areas. So I request the hon. Finnace Minister to include Sivaganga taluk also.

Sir, the Finance Minister needs more money. He needs more money through new taxation. He needs money through supplementary budget. He needs more money through deficit finance. Through these Supplementary Demands our Finance Minister is asking for Rs. 325 crores. There would be no point in giving the Minister of Finance more money through new taxation or revised taxation or through any other measure. With the great deal of money he got in the past, he and his Government have not been able to produce proper results. Yes, Sir, show us that you are capable of using well what you got from us in the past and we shall even bear hardships and give you more.

Even if Mr. Morarji Desai could have shown that substantial economy had been effected, the mistakes of the past in the State enterprises had been remedied, wasteful practices had been given up, prices had been held and reduced and deficit financing ended, then it is all right, Sir, the people of this country are ready to give more money to the Finance Minister. But had all these things happened? Has economy been effected? Have the mistakes in the state enterprises been remedied? Had the wasteful practices been given up? Have the prices been held and reduced? Has the deficit financing been ended? No, Sir. Nothing has been changed. Everything goes on as before.

Sir, that the economy of our country is in serious trouble to-day is obvious. Our foodgrains production this year is estimated at about 95 million tonnes which is barely 6 million tonnes above the previous high of 1964-65. But, considering the increase of 40 million in our population since then and the necessity, I doubt as to how the Finance Minister is going to stabilise the price level of foodgrains.

Sir, a little less than 20% of the area under crops is irrigated.

Though the demand for fertilisers has increased so much that it is very difficult to meet it with the available supply, the consumption of fertilisers is still very low. According to 1964-65 data it was as low as 17 kgs. of nitrogenous fertilisers and 6 kgs. of phosphates per hectare of cropped lands.

Sir, with regard to power, nearly seven out of ten units of electricity are sold to industries. Only 2 units are utilised for commercial buildings, public lighting and irrigation.

MR. DEPUTY SPEAKER: The hon. Member's speech is relevant, but not on this occasion. He should conclude now.

श्री शिवनारायण (बस्ती) : उपाध्यक्ष महोदय, आपकी इजाजत से मैं इस समय केवल तीन ग्रान्ट्स पर बोलना चाहता हूं। सब से पहले तो ग्रान्ट नं० 29 को ले लीजिये—चूंकि उत्तर प्रदेश की सरकार आज सैन्ट्रल गवर्नमेंट के हाथ में है, इस लिये मैं इस सरकार

[श्री शिवनारायण]

से कहना चाहता हूं कि पिछली सरकार ने वहां का सारा कारोबार बन्द कर रखा था, यहां तक कि जो ट्यूब-वेल्स हम लोगों ने सिंक कर रखे थे, वे आसमान में त्रिशंकु की तरह से लटक रहे हैं, किसानों को उस के लिये सबसिडी नहीं मिल रही है । इस लिये मैं आप से कहना चाहता हूं कि जो सबसिडी आप पहले दे रहे थे, वह उन को फिर से देना शुरू कर दें, उन के लिये खम्भे और बिजली की सुविधायें वहां पर प्रदान करें, ताकि हम किसान अपनी धान की पैदावार को बढ़ा सकें । मैं चाहता हूं कि आप उत्तर प्रदेश के कामों को थोड़ा टाइम-अप करें ताकि काम तेजी से आगे बढ़ सके तथा जो कुछ आप इस ग्रान्ट में दे रहे हैं, मैं उस को वेलकम करता हूं ।

सुबह फूड एण्ड एग्रीकल्चर के बारे में एक सप्लीमेन्ट्री प्रश्न अपने फाइनेन्स मिनिस्टर साहब से पूछना चाहता था । आज जब गल्ले के दाम पैदावार के बढ़ने से कम होते जा रहे हैं तो सरकार का यह कर्त्तव्य है कि जो इण्डस्ट्रीयल चीजें हैं, जैसे कपड़ा वगैरह, उन के दामों में भी कमी होनी चाहिये, उनको भी आप उसी स्तर पर नीचे लायें, अगर आप ऐसा करेंगे तो कन्ट्रोल की जरूरत नहीं पड़ेगी और हम जहां भी चाहेंगे अपने गल्ले को बेच सकेंगे । आज 80 फीसदी किसान इस देश का मालिक है, उसी के बल पर हम अपना सिर ऊंचा कर के चलना चाहते हैं, इस लिये मैं सरकार को सावधान करना चाहता हूं मैंने कल भी सावधान किया था कि यह जो हाथ में बाउल लेकर हम अमरीका या दूसरी कन्ट्रीज में भीख मांगने जाते हैं, वह भीख हम देश से मांगें, सोने को बाहर मत भेजिये, उस से हम यहां पर अनाज खरीद कर अपने बफर स्टाक को पूरा करें ।

मैं अपने फूड मिनिस्टर साहब को भी धन्यवाद देना चाहता हूं, उसका इकबाल बुलन्द है, जिसकी वजह से आज काफी अच्छा अनाज देश में पैदा हुआ है । उस ने शुगर के सम्बन्ध में कानपुर में जो इन्तजाम किया, उस से अफसरों के कान खड़े हों गये । आज असल में किसान का बेटा फूड-मिनिस्टर है, जो किसानों के दुखदर्द को अच्छी तरह से जानता है, वह नंगा और भूखा रहने वाला है, वह आई० सी० एस० की औलाद नहीं है, वह देश की कठिनाई को जानता है, भगवान उसकी मदद करे, उसके इकबाल को बुलन्द करे । चीनी में उसने लाखों रुपया किसानों के घर पहुंचाया । इसलिये मैं सरकार से कहना चाहता हूं कि यह आपकी प्राइम ड्यूटी है—आज तमाम सूबों के लोग कहते हैं—उत्तर प्रदेश मीन्ज भारत । वह हिन्दुस्तान है, और आज हिन्दुस्तान की हुकूमत उत्तर प्रदेश में है, इस लिये आपकी जिम्मेदारी है कि इन सब चीजों को ठीक करें ।

मैं डिफेन्सवालों से भी कहना चाहता हूं—यहां डिफेन्स के डिप्टी मिनिस्टर बैठे हुए हैं—मैं नेपाल के बार्डर से आता हूं, आज पाकिस्तान और चीन हमारे ऊपर नजर लगाये हुए बैठे हैं, इस लिये आप सचेत रहिये, गाफिल रहने की जरूरत नहीं है । दुनिया में हमारा कोई दोस्त नहीं है—छागला साहब ने भी इस बात को इसी हाउस में कहा था—आज हमारी प्राइम मिनिस्टर ने ठीक ही जवाब दिया था, जब बनर्जी साहब ने कहा कि रानी झांसी की तरह से बोल रही हैं, वह वास्तव में रानी झांसी की ही अवतार हैं ।

पुलिस के बारे में भी मैं कुछ कहना चाहता हूं—पुलिस का मिसमैनेजमेन्ट उत्तर प्रदेश में बहुत ज्यादा है, आज वहां पर रायट्स हो रहे हैं । हमने सिकुलरिज्म का नारा लगाया है, हम चाहते हैं कि इस देश में हिन्दू, मुसलमान, सिख, ईसाई सब इतमिनान से रह सकें—यह नारा हमारे बाप-दादा गांधी और नेहरू ने दिया था, इस लिये मैं अपील करना चाहता हूं कि जरा इलाहाबाद पर नजर डालिये, आज बिहार में क्या हो रहा है, बंगाल में क्या हो रहा है—दानिश्ता दुश्मन नादान दोस्त से अच्छा होता है—इस लिये मैं

गवर्नमेंट को सावधान करना चाहता हूं कि जरा मेहरबानी करके अपनी बागडोर को ठीक करो, इसमें किसी प्रकार की रियायत नहीं करनी चाहिये—चाहे वह अटल बिहारी वाजपेयी हो या शिवनारायण हो—सब को एक डन्डे से हांको, तब जाकर शासन ठीक चलेगा ।

श्री शिवचरण लाल (फिरोजाबाद) : उपाध्यक्ष महोदय, मैं चाहता हूं कि इन मांगों का रुपया इन को नहीं मिलना चाहिये । मैं इसका विरोध इसलिये कर रहा हूं कि साधारण जनता को इससे कोई लाभ नहीं है । आज भी उत्तर प्रदेश में भूमिहीन हरिजनों की मांग को लेकर एक लड़ाई चल रही है सदियों से उन हरिजनों को कोई भूमि नहीं मिली है । वर्षों से वे लोग कामना कर रहे थे कि हम को आजादी मिलेगी, हम को जमीन मिलेगी, लेकिन आज भी उन भूमिहीन हरिजनों को जमीन नहीं मिल रही है, 8 परसेन्ट से गांव में जमीन कम है, इस बहाने से उन को काट दिया जाता है, अगर किसी हरिजन को किसी वाल्मीकि को जमीन मिल भी जाय तो 8 परसेन्ट के नाम पर उस को काट दिया जाता है । इस लिये मैं मांग करता हूं कि यह जो नाजायज कानून फिरकापरस्ती को लेकर, 8 प्रतिशत को लेकर उत्तर प्रदेश में लागू है, इस को खत्म किया जाना चाहिये और उन भूमिहीनों को अवश्य जमीन मिलनी चाहिये ।

उपाध्यक्ष महोदय, इन की सारी समस्यायें आज सरकार के, विचाराधीन हैं, इन को नौकरी नहीं मिलती, शिक्षा नहीं मिलती, हर प्रकार से ये सदियों से दबे हुए हैं और आज भी इन को दबाया जा रहा है । आजादी की लड़ाई के जमाने से ये लोग आशा लगाये बैठे थे कि कब अंग्रेज यहां से भागें, कब भारत आजाद हो, तो हम भी यह अनुभव करें कि अब हम आजाद हैं । सारे उत्तर प्रदेश में, बल्कि सारे भारत में इन भूमिहीन हरिजनों समस्या, जिनमें विशेषकर वाल्मीकियों की समस्या बड़ी जटिल है । इस लिये मैं आपसे मांग करता हूं कि इनकी समस्याओं को हल कीजिये, इन की शिक्षा का प्रबन्ध कीजिये, इनको मकान दीजिये, इनको हर प्रकार की सुविधायें दीजिये, ताकि यह भी अनुभव कर सकें कि हम एक आजाद देश में रह रहे है ।

दूसरी बात मुझे यह निवेदन करनी है कि किसान की लूट दो तरफा होती है । सरकार की दुमुही नीति से भाव चढ़ते, उतरते रहते हैं । होता यह है कि जब किसान की खेत पैदावार आती है तब तो किसान के भाव गिर जाते हैं लेकिन जब वही गल्ला किसानों से ले लिया जाता है तो दुकानों पर उस के भाव चढ़ जाते हैं । खेत पैदावार की फसल पर दाम गिरते हैं लेकिन मिल में बनने वाली वस्तुओं के दाम चढ़ते हैं । किसान से 2 रुपया 4 आने मन गन्ने की खरीद हो फिर साढ़े 6 रुपये किलो चीनी गरीब किसान को मयस्सर हो । दोनों तरफ पूंजीपतियों का फायदा कराते हो फिर जनता का राज बताते नेक नहीं शरमाते हो । और क्या प्रमाण दें, गरीबों पर टैक्सों की भरमार है और दरअसल समाजवाद की आड़ में यह आप पूंजीपतियों की सरकार है ।

मैं सिंचाई की व्यवस्था के बारे एक बात कहूंगा । मैं उस क्षेत्र से चुन कर आया हूं जोकि फिरोजाबाद क्षेत्र है जिसमें कि बटेश्वर-बाह का हमारा पवित्र तीर्थस्थान है और जहां कि पिछले 400–500 साल से मेला लगा करता है । उस मेले में हर साल लाखों पशु और व्यक्ति आदि एकित्रित होते हैं । वहां जमना के घाट की जो बिसरात है वह कट रही है और परिणामस्वरूप पानी मेले की जगह पर आ रहा है । इस बारे में मैंने उत्तरप्रदेश के सिंचाई मंत्री को कई बार सूचित किया और उनको वह जगह ले जाकर मैं ने दिखलायी लेकिन अभी तक उस बारे में कोई आवश्यक प्रबन्ध नहीं किया गया है और इस साल वहां पर मेला नहीं लगेगा । मैं

[श्री शिवचरण लाल]

चाहूंगा कि उधर ध्यान दिया जाय और उस बिसरात को सम्भाला जाय । मैं सिंचाई मंत्री और इस सरकार से यह प्रार्थना करूंगा कि उत्तर प्रदेश की सरकार तो अब इन के हाथ में है वहां कोई राज्य सरकार इस समय नहीं है और इसलिये मंत्री महोदय यहां से जाकर उस को देखें । मेरा फिरोजाबाद क्षेत्र जहां से मैं आ रहा हूं वह फिरोजाबाद वाला क्षेत्र एक पिछड़ा हुआ इलाका है और वहां पर बिजली और ट्यूबवैल की कोई व्यवस्था नहीं है । जब वर्षा हो जाती है तब उसमें कुछ न कुछ अनाज पैदा हो जाता है । वहां बटेश्वर के इलाके में सदा से अकाल रहता है क्योंकि वहां पर बिजली और ट्यूबवैल नहीं है और इसलिये मैं मंत्री महोदय से फीरोजाबाद, टूंडला आदि क्षेत्र के लिए बिजली और ट्यूबवैल की मांग करता हूं साथ ही हमारे फीरोजाबाद के कांच उद्योग के लिये कोयला चाहिए । यह सब सुविधायें हमारे क्षेत्र के किसानों को उपलब्ध की जायं ताकि वह अच्छे तरीके से सुख, सुविधा के साथ अनाज आदि पैदा कर सकें । मैं सिंचाई मंत्री से जोरादार शब्दों में मांग करता हूं कि वह मेरे क्षेत्र का निरीक्षण करें । मैंने उनको बटेश्वर के मेले में आवाहन किया था लेकिन वह वहां पर नहीं पहुंच सके वरना वह खुद देख लेते कि वहां की क्या हालत हो रही है । मैं आप से पुन: यह प्रार्थना करूंगा कि आप मेरे क्षेत्र का निरीक्षण करके वहां पर बिजली और ट्यूबवैल की व्यवस्था करें ।

उपाध्यक्ष महोदय : माननीय सदस्य समाप्त करें ।

श्री शिवचरण लाल : बस मैं समाप्त कर रहा हूं ।

"सारी योजनाओं का नकशा है मंत्रियों की तकरीरों में और तस्वीरों में, निर्माण हो रहा है कागज पर तामीर हो रही तहरीरों में, जनता की कोई स्कीम नहीं है, स्कीम तो पूंजीवादी है । अब भी तो योजना के पर्दे में सैय्यादी है जल्लादी है । निर्माण के झूठे नारों पर महसूल बढ़ायें जाते हैं, महसूल की बोझल वर्षा में कंगाल बहाये जाते हैं । जब आप के महलों में उजाला होता है तो उन किसानों, मजदूरों की झोंपड़ियों में अंधेरा बसता है । धनवानों की मिट्टी महंगी है, मजदूर किसान का खून भी सस्ता है । यह देश के लोगों से देश की हालत छिपायी जाती है हर वक्त विदेशी नीति की दाद सुनाई जाती है । वस रूप अभी तो बदला है बदलेगी हकीकत भी जल्दी । जनता की समझ में आयेगा रंग सियासत भी जल्दी । नारों की गरज से हर दिल की फरियाद बदलने वाली है । दीवार बदलना क्या मानी, बुनियाद बदलने वाली है । सब तार बदलने वाले हैं झंकार बदलने वाली है । वह दिन भी नजदीक है दिल्ली की सरकार बदलने वाली है । दुख, दर्द वही अपना, अपना, दुख दर्द का कुछ चारा न हुआ । इस देश का बंटवारा तो हुआ दुख दर्द का बंटवारा न हुआ ।

इस देश के खेवनहारों पर टूट पड़ा है घन कैसे ?

इतने उजले कपड़ों में इतने गंदे मन कैसे ?

जिनको था जगाना देश अभी वह ऐश के मारे सोते हैं,

आकाश के तारे हंसते हैं, धरती के सितारे रोते हैं ।

मैं बात छिपा कर रखता नहीं, मुझ से खुशामद आती नहीं,

जिस रास्ते पर यह नेता जा रहे हैं वह मरघट से आगे जाता नहीं ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On a point of order. May I know on which Supplementary Demand the Hon. Member is speaking?

MR. DEPUTY-SPEAKER: Several times I have said. He would not listen. It is not fair. It is absolutely irrelevant.

श्री शिवचरण लाल : मेरा निवेदन यह है कि आप गरीब हरिजनों को भूमि नहीं दे सके, बैघरों को मकान नहीं दे सके, उन के आवास का आप इंतजाम नहीं कर सके । मेरा कहना यह है कि जिस तरह से किसानों की अनाज की फसल के दाम गिरते हैं उसी तरह से मिल की चीजों के दाम भी गिरने चाहिएं । खेत की पैदावार के दाम तो गिर जायं और मिलों की चीजों के दाम बढ़ जायं तो यह किसानों के साथ अन्याय होगा ।

हरिजनों की मूल समस्या मकानों की है जिसे कि आप को सुधारना चाहिये । यह अनुदान जो होते हैं न मालूम कौन-से हरिजन कागजी होते हैं जोकि उन्हें खा जाते हैं और जो वास्तविक हरिजन हैं, गरीब मेहतर कंजर और धानुक आदि हैं वह उससे वंचित रह जाते हैं । मैं चाहता हूं कि मंत्री महोदय इन बातों पर गम्भीरतापूर्वक सोचें और चूंकि अभी आवश्यक व्यवस्था सरकार द्वारा नहीं हो पाई है इसलिए मैं उनके द्वारा पेश किये हुए अनुदानों का विरोध करता हूं बाकी जैसा मैं ने निवेदन किया मैं सरकार से आशा करूंगा कि वह गरीबों की समस्या को हल करेगी ।

SHRI S. M. BANERJEE (Kanpur): Sir, I shall confine myself to Demand Nos. 5, 6, 21, 44, 51 and 59.

In respect of Demand No. 6, some amount is being provided to be paid towards the retirement benefits given to the Emergency Commission Officers. Sir, I want to know from the Hon. Minister what has happened to those six thousand emergency commission officers. We were assured in the House by the Defence Minister and his Deputy that everything was being done to absorb them in alternative jobs but I am told like this. I was meeting some of the junior officers who sacrificed their studies for the sake of the country and they defended every inch of the land during the Chinese aggression and when there was attack from Pakistan and the net result was somebody else was given the award or reward. They have been given the *Param Vir Chakra*. But these emergency commission officers have been given a retrenchment notice and a discharge notice. I want to know what has happened to those officers, whether they have been provided with alternate, jobs and if so how many of them; and if not, what steps Government contemplate to take to provide them with jobs.

Then, Sir, coming to the pensioners, I want to bring to the notice of the Hon. Minister, Shri K. C. Pant the glaring instance of discrimination. Now, discrimination is there in the case of granting family pension to the civilian employees. Family pension has been granted to all those who are holding supervisory or other posts, that is, on the non-industrial cadre, but about the industrial employees who produce more, nothing has been done. The workers who work on the machines are not entitled to have any family pension which is one type of discrimination and I would request the Hon. Minister, Shri K. C. Pant to do the necessary thing in consultation with the Defence Minister and I hope he will be able to evolve some method by which this kind of discrimination would come to an end.

Coming to Demand No. 26, regarding retirement benefits, I wish to say this. I would remind him, Sir, that in this House we have been fighting hard to improve the lot of the Government pensioners. We were assured by Shri Morarji Desai that he was considering certain points as to how to help the pensioners. I would like to know from the Hon. Minister whether in respect of these pensioners who are getting paltry amounts of Rs. 40 or Rs. 30 or Rs. 20, anything has been done to improve their lot, whether the quantum of pension has been increased and whether they have been given more dearness allowance.

Then, coming to Demand No. 44, about Police, I wish to say this. I am all in favour of giving money to the Police who can control communal riots, burglary, theft etc. But unfortu-

[SRI S. M. BANERJEE]

nately, Sir, what has happened in this country? I fully appreciate the sentiments expressed by my hon. friend, Shri Sheo Narain, when he said what was happening in Calcutta, what was happening in Allahabad, what happened in Kanpur yesterday and what happened in Meerut. Who is responsible for these communal riots? Unfortunately, in this country, when we rely on the police, the police has also become communal; they are becoming communal. It is high time, when there is the President's Rule in West Bengal, when the assembly has been suspended in Uttar Pradesh....

MR. DEPUTY SPEAKER: May I point out to the hon. Member that to charge the police, the whole of it....

SHRI S. M. BANERJEE: I am not charging the whole of it.

MR. DEPUTY SPEAKER: To say they are getting communal is rather not proper. Don't put it that way in a general manner.

SHRI S. M. BANERJEE: I never meant that. The communal bias is there. Even this morning, I requested that a statement be made. When there is the President's Rule in West Bengal, when there is the President's Rule in Uttar Pradesh, I would request the hon. Minister that he should ask the Home Minister, Shri Shukla, to make a statement here and now as to what are the causes leading to the communal riots. If any political party is interested, if some goondas are interested who are harboured by the politicians, then all the political parties to combine to fight out the menace which is going to ruin this country and every Member in this House is scared about it. What is happening today in Uttar Pradesh may happen tomorrow in Madhya Pradesh. All our planning, everything, will go phut if the communal sentiment is allowed to exist. That is exactly why the hon. Minister should make a statement on that. Some statement must come from the Home Minister so that the minorities, whatever the minorities may be, should feel secure in the hands of the Central Government also when there is the President's Rule.

Coming to Demand No. 51 about Andamans, I have received many telegrams from the Government Employee Association from the various units in Andamans. Mr. Prasad, one of the reputed trade union leaders is on hunger-strike. Even today, the contractors are exploiting the workers. The strike is going on in the timber industry, in the timber factories, in Andamans. I am sorry the Home Minister is not here. Otherwise, he would have made the statement on that and saved the life of the great leader, Mr. Prasad who is championing the cause of those workers in Andamans.

Coming to Demand No. 59, they want some money for the Thacker Committee. Sir, as you remember, after the Hazari Report, another Committee was appointed known as the Thacker Committee. I do not mind giving money to the Thacker Committee. I am happy that at least the Thacker Committee has been appointed....

MR. DEPUTY SPEAKER: What demand is it?

SHRI S. M. BANERJEE: It is Demand No. 59 p. 73. I may read it:

> "In pursuance of the assurance given by the Minister of Industrial Development and Company Affairs in the Rajya Sabha on the 31st May, 1967 in connection with the discussion on the Report of Prof. Hazari on Industrial Planning and Licensing Policy, the Government of India decided to appoint an Expert Committee to enquire into the working of the industrial licensing system.."

MR. DEPUTY SPEAKER: It is all right; it is limited.

SHRI S. M. BANERJEE: I am relevant. I do not mind giving the money to the Thacker Committee. But what is this particular Department of Industrial Development doing? I am very unhappy that the Minister of Industrial Development and Company Affairs is not here. What happened in the Birla industry is being investigated by the Thacker Committee. The Committee

should be instituted to see what was happening and what is still happening in the British India Corporation headed by Bajurias employing nearly 50,000 workers. Today, they are closing one unit after another. They threatened to close the Cooper Allen Co., the Flex Company, which was known for manufacturing good shoes. We reported this matter to Shri F. A. Ahmed, the Minister of Industrial Development and Company Affairs and he said that the factory will not be closed. What is happening today? Unless the British India Corporation is taken over by the Government, I am sure, today it is the Cooper Allen Co. and tomorrow it will be Lal Imli or Dhariwal and all these units will be closed.

I may remind my hon. young friend, the young Minister, Shri K. C. Pant on whom I rely more to realise that in 1958, the late lamented Shri Jawaharlal Nehru said that these factories under the British India Corporation, because they are manufacturing shoes for the army, boots for the army, the blankets for the army, Angola for the army, clothings for the army, should be taken over by Government. 39 per cent is owned by the Government, by the President, by the LIC, and still this Government cannot take it over! I may say in all humility that today it is Cooper Allen and tomorrow it will be Lal Imli, and unless some immediate action is taken by the Department of Industrial Development, nothing is going to happen.

I am surprised that at the time when we talk so much of economy, a factory with 4,000 or 5,000 employees in Kanpur is going to be closed, but another factory is being opened in Rae Bareli, the constituency of our Prime Minister, for manufacturing shoes by the STC; Rs. 2½ crores will be spent in starting a new factory for the manufacture of shoes for export purposes with Soviet collaboration in Rae Bareli, which is not a leather centre at all; some dead animal may be there, but Rae Bareli was never a leather centre at all, but because it is our Prime Minister's constituency, the Commerce Minister has thought it fit to open a leather factory or shoe factory in Rae Bareli. I want the shoe factory in Kanpur to continue; the shoe factory should remain in Kanpur and not in Rae Bareli. This particular factory in Kanpur which is manufacturing shoes, 'Flex', and which has 60 years of standing, is being closed. Why? Because they want that there should be a factory in Rae Bareli. I appeal to the Finance Minister, I would request the Finance Minister, to consider this in the larger interest of economy. I have great regard not only for Mr. K. C. Pant but also for Mr. Morarji Desai for his honesty and straight dealings. Let them consider whether it is not better to take over Cooper Allen and after spending Rs. 50 lakhs, to save 5,000 lives in Kanpur, or they should just please the Prime Minister and to have more and more polling agents for the next elections, they should have another factory involving Rs. 2½ crores in Rae Bareli.

With these words, I would request the Finance Minister to reply to my points and the Home Minister to make a statement here and now so that the minorities get confidence in the Government.

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, मैं डिमान्ड नं० 5, 34, 44, 50, 60, 63, 120 और 121 पर एक एक मिनट अपने खयालात का इजहार करूंगा।

डिमान्ड नं० 5 डिफेन्स सर्विसेज की बाबत है और उसके बारे में सिर्फ इतना कहना चाहूंगा कि फौज के सिपाहियों और अफसरों की जो तनख्वाह बढ़ाई है उसके लिये मैं फाइनेन्स मिनिस्टर को मुबारकबाद देना चाहता हूं। जो बात रह गई है उसकी तरफ मैं उन की तवज्जह खास तौर पर दिलाना चाहूंगा। एक तो यह जो एक्स-सर्विसमैन हैं, चाहे वह नेवी के हों या एअर फोर्स के हों या लैंड फोर्सेज के हों, उनकी पेंशनों में जो इन्सेन्टिव दिये गये हैं उन का कोई असर उन पर नहीं पड़ा। मैं चाहूंगा कि इस पर खास तौर पर ध्यान दिया जाये कि जिन लोगों के पहले के पेन्शन रेट हैं उन को बड़ी शिकायत है, और लाखों आदमी ऐसे हैं जिन को एन्करेज करना

[श्री रणधीर सिंह]

चाहिये ताकि उन लोगों की शिकायत दूर हो जो कि पेन्शन-होल्डर्स हैं ।

दूसरी बात जो मैं डिफेन्स के सिलसिले में कहना चाहूंगा वह यह कि हमारी फौज के जितने भी पर्सोनेल हैं, चाहे वह एअर फोर्स के हों, चाहे नेवी के या लैंड फोर्स के, उन के लिये सिविल ऐडमिनिस्ट्रेशन की तरफ से पहले इन्सेंटिव हुआ करते थे । मैं और स्टेट्स की तरफ तो नहीं जाऊंगा, पंजाब और हरियाना की बाबत कहता हूं कि जब श्री प्रताप सिंह कैरों वहां के चीफ मिनिस्टर थे तब उन्होंने कुछ कंसेशन्स दिये थे, एजुकेशनल स्कालरशिप्स के कंसेशन दिये हुए थे । खास तौर पर जब इंडिया पाक कांफिलक्ट हुई तो उस के बाद एम्प्लायमेंट वगैरह के इन्सेन्टिव दिये गये, खास तौर पर बच्चों को जो बड़ी आपार्चुनिटीज हुआ करती थीं, वह आज कल कम हो गई हैं ।

लैंड ग्रांट्स के सिलसिले में पहले बहुत अपरचुनिटीज थी फौजियों के लिए और एक्स सर्विसमैन के लिए लेकिन अब कम हो गई हैं । इस तरफ भी आपका ध्यान जाना चाहिये ।

पहले जो केसिस कंसालिडेशन आफ लैंड होल्डिंग के चलते थे उन केसिस का फैसला तब तक नहीं होता था जब तक कि फौजी वहां हाजिर नहीं होते थे । लेकिन आजकल यह होता है कि उनकी गैर हाजिरी में ही उन केसिस का फैसला कर दिया जाता है और इस कारण से जो फौजी हैं उनके इंटरेस्ट्स बहुत बुरी तरह से हार्म होते हैं । मैं चाहता हूं कि इसके बारे में भी आप स्टेट गवर्नमेंट्स को हिदायतें भेजें ।

जो मुजायरे उनकी खेती पर उनकी गैर हाजिरी में काश्त करते हैं वे लोग उनकी जमीन को छोड़ने के लिए तैयार नहीं होते हैं जब ये फौजी वापिस आ जाते हैं । उनकी जमीन को बचाने के बारे में खास रूल्ज बने हुए हैं लेकिन उस तरफ गवर्नमेंट द्वारा ध्यान नहीं दिया जाता है । मैं चाहता हूं कि इस तरफ भी स्टेट्स का ध्यान दिलाया जाये ।

जहां तक वेस्ट लैंड्स की एलाटमेंट का ताल्लुक है पहले एक्स सर्विसमैन को कुछ कंसेशन मिले हुए थे, लेकिन अब उन कंसेशंज को स्टेट गवर्नमेंट्स नहीं दे रही है । मैं चाहता हूं कि इस तरफ भी स्टेट गवर्नमेंट्स का ध्यान दिलाया जाए ।

इसी तरह से जहां एक कोर्ट फीस, स्टैम्प ड्यूटी और रजिस्ट्रेशन फीस का सम्बन्ध है, जहां तक मुझे मालूम है कि पंजाब और हरियाणा में इसके बारे में भी कुछ कंसेशन दिये गये थे । इनको पहले कंडोन कर दिया जाता है । लेकिन अब इस तरफ भी गवर्नमेंट का ध्यान कम है । ये जो कंसेशन सर्विसमैन और एक्स सर्विसमैन को मिला करते थे ये उनको बाकायदा मिलते रहने चाहियें ।

अब मैं कुछ ट्रेवल फैसिलिटीज के बारे में भी कहना चाहता हूं । इन में भी कमी हुई है । जब लड़ाई होती है तब तो हर कोई जवान को सलाम करता है और तब तो जय जवान, जय किसान का नारा लगाया जाता है लेकिन जब लड़ाई नहीं होती है तो इन बेचारों को फालतू समझ लिया जाता है । मैं चाहता हूं कि जहां तक राशंज, सिमेंट, शुगर और कमोडिटीज आफ लाइफ का सम्बन्ध है, उनके डिस्ट्रीब्यूशन में खास तौर से इनका ख्याल रखा जाना चाहिये और इसकी तरफ स्टेट गवर्नमेंट्स का ध्यान दिलाया जाना चाहिये, चीफ मिनिस्टर्ज का ध्यान दिलाया जाना चाहिये ।

जहां तक मैडीकल फैसिलीटीज का सम्बन्ध है जो मैडीकल फैसिलिटीज सरदार प्रताप सिंह कैरों के वक्त में पंजाब और हरियाणा में दी जाती थी, उन में भी कमी आई है । वहां पर हर गांव से लोग फौज में भरती हुए हैं । मैं चाहता हूं कि यह जो मैडीकल फैसिलिटीज में कमी की गई है, यह नहीं

होनी चाहिये और पहले की तरह से उनको अब भी मैडीकल फैसिलिटीज मिलती रहनी चाहिये ।

जहां तक हाउस बिल्डिंग लोंज का सम्बन्ध है, इन लोगों को खास तौर पर प्रेफ्रेंस दिया जाता था । आम तौर पर देहातों में इन लोगों को इंसेंटिव दिया जाता था । अगर कोई हाउस बिल्डिंग सोसाइटी होती तो उसको स्टेट गवर्नमेंट की तरफ से या लैंड मार्टगेज बैंक की तरफ से या एल० आई० सी० की तरफ से फंड्ज मुहैया कर दिये जाते थे। अब देखने में आया है कि इनको एन्करेज नहीं किया जाता है कि लोन लेकर ये लोग मकान बनायें । मैं चाहता हूं कि स्टेट गवर्नमेंट्स का ध्यान आप इस ओर भी दिलायें ।

अब मैं तकावी लोंज के बारे में कुछ कहना चाहता हूं । जब ये फौज से आ जाते थे तो खेती करने के लिये तकावी लोंज इनको गवर्नमेंट की तरफ से खास तौर पर दिये जाते थे । इन लोंज के बारे में मेरा खुद का तजुर्बा है । मैं अपने हल्के का दौरा करने गया था और वहां मुझ से ये लोग मिले थे । उन्होंने मुझे बताया है कि तकावी लोंज के सिलसिले में इनको कोई खास प्रेफ्रेंस नही दिया जाता है । मैं चाहता हूं कि इस ओर भी ध्यान जाए ।

अब मैं डिमांड नम्बर पचास जो चंडीगढ़ के बारे में है, कुछ कहना चाहता हूं । पंजाब यूनिवर्सिटी चंडीगढ़ में है । पंजाब यूनिवर्सिटी का चालीस परसेंट के करीब खर्चा हरियाणा देता है । आप कहेंगे कि मैं बार-बार हरियाणा की बात करता हूं । हरियाणा की बात मुझे करनी पड़ती है क्योंकि हरियाणा में अब तो लैजिस्लेचर भी नहीं है और पार्लियामेंट ही उसके हितों का ध्यान रखती है । हरियाणा का शेयर चालीस परसेंट है लेकिन आप देखें कि उसको चलाने वाली जो बाडी है, जो वाइस चांसलर है, या रजिस्ट्रार है उनमें से कोई भी हरियाणा का नहीं है । रजिस्ट्रार भी हरियाणा का नहीं है । यही हाल सिनेट और सिंडीकेट का है । हरियाणा की यह हिस्ट्री है दो तीन सौ साल की कि वहां का कोई भी आदमी पंजाब यूनिवर्सिटी का वाइस चांसलर नहीं बना है, कभी भी कोई आदमी रजिस्ट्रार नहीं बना है, डिप्टी रजिस्ट्रार नहीं बना है, असिस्टेंट रजिस्ट्रार नहीं बना है, कोई सुपरिंटेंडेंट नहीं बना है ।

एक माननीय सदस्य : पढ़ा लिखा कोई है भी वहां पर ?

श्री रणधीर सिंह : आप मजाक न समझें । यह दुखी दिलों की पुकार है । मेरे भाई ने मद्रास के भाई ने अभी बैकवर्ड्स की बात की है । एक और उसका यह नमूना है जो मैं पेश कर रहा हूं । हम पंजाब से अलग हुए है इसकी भी एक कहानी है । कोई दो हजार के करीब पंजाब यूनिवर्सिटी के एम्प्लाईज हैं । लेकिन आपको सुन कर ताज्जुब होगा कि इन में से एक परसेंट भी हरियाणा के लोग नहीं हैं । यह एक परसेंट भी वे नहीं होंगे । ऐसी हालत में यह हमारी यूनिवर्सिटी किस तरह से हुई । चालीस परसेंट फाइनेंसिस उसके हम बरदाश्त करते हैं । सिनेट में 19 आदमी हैं लेकिन उनमें से 3 आदमी भी हरियाणा के नहीं हैं । सिंडीकेट में अस्सी आदमी हैं, उन में से सात या आठ ही हरियाणा के हैं । यह अत्याचार है जिसको हरियाणा वाले बरदाश्त नहीं कर सकते हैं । एक पापुलर नारा है, नो टैक्सेशन विदाउट रिप्रिजेंटेशन । जब हम लोगों को वहां रिप्रिजेंटेशन ही नहीं दिया जाता है तो क्यों चालीस परसेंट खर्चा हम बरदाश्त करें । तीस लाख अभी गवर्नर यूनिवर्स्टी को देने जा रहे हैं । क्यों दिया जाए यह रुपया ? हमारे फायदे के लिए जब वह यूनिवर्सिटी है ही नहीं तो क्यों इसको रुपया दिया जाए । नाम को ही आप देख लें । इसका नाम है पंजाब यूनिवर्सिटी । जब हम चालीस परसेंट देते हैं तो इसका नाम भी तो हरियाणा-पंजाब यूनिवर्सिटी या कोई और नाम होना चाहिये । यह एक बहुत ही रीजनेबल बात

[श्री रणधीर सिंह]

है जो मैं आपसे सामने रख रहा हूं । खर्चा हम बरदाश्त करें और नाम पंजाब का हो, यह कैसे हो सकता है । यह मजाक की बात नहीं है, बड़ी सीरियस बात है । हमारे आदमी इसको बहुत महसूस करते हैं । मैं चाहता हूं कि इस तरफ आपका ध्यान जाए ।

अब मैं दिल्ली पुलिस के बारे में एक मिनट के लिए कुछ अर्ज करना चाहता हूं । आपको यह सुन कर ताज्जुब होगा कि हरियाणा के आदमियों की भरती दिल्ली पुलिस में बन्द कर दी गई है । इससे ज्यादा शर्म की, बदनामी है, माथे पर कलंक की बात और क्या हो सकती है । यह तो उनकी देशभक्ति का ही क्वेश्चन करना हुआ । शुक्ल साहब बैठे हुए हैं । मैं उनको कहना चाहता हूं कि वह इस तरफ ध्यान दें । मरने के लिए तो हरियाणा के लोग जायें, चुशूल में, सिंगापुर में, नेफा में, लद्दाख में, काश्मीर में लड़ने के लिए तो हमारे लोगों को भेजा जाता है लेकिन जहां इस तरह के राज्य कर्मचारियों का प्रश्न आता है तो उनको किक किया जाता है । हम इसको बहुत ज्यादा फील करते हैं । इसकी तरफ आपको ध्यान देना चाहिये ।

फिर आप यह भी देखें कि हजार से ऊपर आदमियों पर आज मुकदमे चल रहे हैं । उन बेचारों ने क्या पाप किया है । अगर उनसे कोई भूल हो गई है, उन्होंने कोई बात कह दी है, थोड़ा सा नारा लगा दिया है, जलूस निकाल दिया है तो यह इतनी बड़ी बात तो नहीं उन्होंने कर दी है । महात्मा गांधी ने बड़ी-बड़ी बलंडर्ज को माफ कर दिया था, लोगों की हिमालयन बलंडर्ज को माफ कर दिया था, क्या आप इनको नहीं कर सकते हैं । फिर ये आपके देश के ही बच्चे हैं, देश भक्त हैं, जान बाज हैं, सपूत हैं, किसानों और मजदूरों के बच्चे हैं, देहाती आदमी हैं । बारह सौ आदमियों को आपने घर भेज दिया है । थोड़ा सा ठंडे दिल से आप उनके केसिस पर भी गौर करें । उनको बुलायें, उन के साथ बात करें । वे लोग कुछ फैसला कराना चाहते हैं । आप इंटरव्यीन करके उनकी बात सुन लो, उनको बुला कर उन की बात को सुन लो ।

अन्त में मैं इन सप्लीमेंटरी ग्रांट्स की हिमायत करता हूं और आशा करता हूं कि मेरे सुझावों को कबूल कर लिया जायेगा ।

SHRI S. KUNDU (Balasore): At the close of the year, again we find an additional expenditure of Rs. 325 crores and a supplementary budget brought before the House. What I would like to suggest is that it would have been better if this expenditure could have been saved by observing economy in the year's spending of the Central Government. Whenever the Government in power want to resort to reckless expenditure, want to indulge in a spending spree whenever they like, they come to this forum for sanction, and in the Parliament, unfortunately due to the majority rule, by a voice vote they will be announcing yes or no to the various proposals and get them passed or rejected. Thus we will be called upon to sanction an additional expenditure of Rs. 325 crores which has arisen due to their negligence and over-expenditure.

MR. DEPUTY-SPEAKER: Have you got any other method of determining the majority and giving sanction?

15 hrs.

SHRI S. KUNDU: Well, Sir, I would like to point out by showing certain examples how this frivolous and unnecessary expenditure is being brought about. At page 2 of the Demands, there is mention of the cost of replacement of three staff cars declared unserviceable and an increase in maintenance cost of staff cars at Rs. 1.21 lakhs. Then again, at page 93, there is mention that there has been excess of expenditure due to the personal staff of

the new Deputy Minister as well as in connection with the holding of a conference of State Ministers of Mining and Geology and a meeting of Mineral Advisory Board at Srinagar and so on and so forth. This additional expenditure of Rs. 1.03 lakhs is really shocking, because every time the Government in power goes on increasing the number of Ministers after Ministers and at the end we are called upon to bear the excess burden. Therefore, as I said, it would have been much better if the quota of the Ministers of the Government is reduced and they practised such an economy, so that this sum of Rs. 325 crores would have been saved from the amount that has been sanctioned in the general budget.

There are some astonishing features of this supplementary demand. When they frame the budget, they could not even imagine that the excess of expenditure would be sometimes double or even treble of what they originally ask for. For instance, in the UNCTAD, the budgeted amount was about Rs. 25 lakhs, but now in the supplementary demands, they think it would be Rs. 75 lakhs. I do not know how; when they frame the budget, perhaps they want to show or pretend that they could have some sort of economy and fix it as Rs. 25 lakhs and then, they probably decide that through a one-hour discussion on the supplementary demands, they could get it through with an additional amount in Parliament, when there will be no time to speak at length.

SHRI K. C. PANT: The demands of the Commerce Ministry will also come later on.

MR. DEPUTY-SPEAKER: Later on you will get an opportunity to have your say.

SHRI S. M. BANERJEE: We do not know; that may be guillotined.

SHRI S. KUNDU: Therefore, this sort of expenditure should be stopped. I would now come to another item. There have been certain grants-in-aid and expenditure on the Khadi and Village Industries Commission. The Khadi and Village Industries Commission was appointed to provide some small-scale industries, but it has not provided any small-scale industry; it has on the other hand harboured some of the disgruntled Congressmen in that Board. In order to rehabilitate these disgruntled Congressmen—

SHRI S. KANDAPPAN (Mettur): ....defated and frustrated.

SHRI S. KUNDU.....defeated and disgruntled Congressmen, we have to pay crores of rupees in the form of grants-in-aid, to various bodies and organisations which this Government of India has formed. As you know, the Bharat Sevak Samaj and the Khadi and Village Industries Commission have all come under severe criticism in Parliament and these grants under these heads should have been avoided. These Commissions and these organisations should have been more purposeful and more fruitful to the needs of the country.

I will now touch certain demands for the Ministry of Industrial Development and Company Affairs. I would like to say one thing: year after year, they come with a demand, but through these demands there is no picture of any possibility of developing small-scale industries and a hope given to the common man of our country by which the development of small-scale industries could be thought of. Today, the development of industry depends on the people who have money. There is nowhere in this supplementary demand or in the earlier budget, any avenue—

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI S. KUNDU: I am finishing. I shall finish in just five minutes.

MR. DEPUTY-SPEAKER: You will get the opportunity to speak on the Demands for Grants under each Ministry. But this discussion has a very limited scope.

SHRI S. KUNDU: Therefore, while speaking on these Demands for Grants, I would just like to say that there has been no development worth recognition

[SHRI S. KUNDU]

of the small-scale industries. Our young men today do not know what sort of help they can get from the Government of India. The psychology to build up small-scale industries is lacking throughout India. It is only those who have money who get more money. More money is given to them and they make crores of rupees by building up various industries.

SHRI NAMBIAR (Tiruchirappalli): Sir, I am thankful to you for giving me this opportunity. But, at the same time, I am very sorry to see that there is serious industrial unrest that is prevailing in this country. In Madras, particularly in Coimbatore, as you too must have come to know, fifteen textile mills are threatened to be closed down thereby rendering more than a lakh of workers unemployed. The situation is very serious. The matter has been brought to the notice of the Industries Ministry and also the Commerce and Finance Ministries. But nothing so far has been done, not only with regard to these fifteen textile mills that are threatened but also with regard to the three textile mills that were closed down earlier and are lying closed down for the last two years in Coimbatore. The Chief Minister of Madras had to give an assurance to the employees that he would do everything possible to get these mills reopened. He did so on a firm assurance from the Central Government that relief would be forthcoming. But, unfortunately, we now understand that the Central Government did not honour its promise and the Government of Madras has been put into lot of difficulties. The result is that a serious situation is now prevailing there. The total working class people of Coimbatore and Madras might go into a very big strike whereby production will certainly be affected. I request the Central Government to take a serious note of the situation as otherwise the position in Madras State as well as in neighbouring States might worsen and it might develop into a law and order problem which, added to the present language problem, will lead to much more confusion. Therefore, something must be done immediately.

I would also like to mention here an issue which I wanted the hon. Finance Minister to look into at the time of the General Budget also, and that is about the label duty that is being imposed on the cigar industry in Tiruchirappalli and other areas. More than a thousand workers are engaged in this small cottage industry and earning so much foreign exchange for India. Our cigars are world famous. They are sent to foreign countries. The western countries are importing cigars only from our country. That industry is now threatened to be closed down completely due to the unhelpful attitude of the Central Government, particularly because of the ever-increasing excise duties. Year after year this is happening. Tobacco is charged at the initial stage. Apart from the cost of tobacco, excise duty is added on. The worker has to be paid more because the prices have gone up due to the unhelpful attitude of the Central Government. After cigar is produced there is the label duty put and before smoke goes out the sales tax comes in. Therefore, right from tobacco plantation up to the smoke from the cigars it is taxed. This has killed the industry. I would request the hon. Minister to have pity on this industry, have pity on the thousand families engaged in this industry and thus see that this foreign exchange earner is not killed. When we are sure of earning foreign exchange through this industry, please do something to save this.

I would also like to make a mention about the handloom industry in Madras State. Even today you must have seen in the newspapers that handloom textiles worth lakhs and lakhs are now in stock. They are unable to find market for them and further production is hampered due to unhelpful attitude of the Reserve Bank of India. It is not giving any assistance to the handloom cooperative societies. I had already mentioned this question. I had also referred this question to the hon. Minister earlier in a representation. Nothing has been done. Millions of handloom weavers who are not even having one square meal a day, who

are half-starved, and who are on the verge of complete starvation must be saved and something must be done.

Sir, from industry to industry we see the situation and unless the Central Government take a bold stand and take action, the poor men cannot be saved, leave alone the question of socialism and socialist pattern. These are in talks only but nothing in practice. People are starving and dying. Save them, otherwise the country will be in a very difficult position.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Mr. Deputy Speaker, Sir, I have listened to the whole debate that has taken place and I must say that many of the speeches that have been made could have been made with greater relevance in the General Debate on the Budget. But since some hon. Members did not get a chance there and they had to unburden themselves, they thought this to be an appropriate opportunity and I have been viewing it only in that light. Till a year ago I was only a Member and I can understand their feelings and I do not in the least mind that they have taken this opportunity.

AN HON. MEMBER: Very kind of you.

SHRI K. C. PANT: Having said that you will appreciate that I cannot possibly touch all the points that have been raised. Broadly speaking, the main criticism that has been made on these Supplementary Demands is that Rs. 325 crores are the additional requirements. First of all I would like to make the point clear. Out of the total additional requirements of Rs. 325 crores, a sum of Rs. 147 crores will be set off against additional receipts, recoveries, adjustments, surrenders, etc. and the net outgo from the supplementary demands would thus amount to Rs. 178.02 crores and not Rs. 325 crores. That is point No. 1.

Sir, regarding the criticisms, I will begin from near about the end—that is about the Khadi & Village Industries Commission. We had two hon. Members speaking in contrary terms about the Khadi & Village Industries Commission. The first speaker, Mr. Bharat Singh Chauhan, suggested that the work of the Khadi & Village Industries Commission should be stepped up and that priority should be accorded to it. He said that the work of Khadi should be expanded and another member who Spoke towards the end, Mr. Kundu, I think, on the other hand, said that a lot of money had been spent on this, and also that 'We do not know how it has been spent, etc.', but, ultimately, I thought he also accepted the importance of the work being done by the Khadi & Village Industries Commission. He was not quite right when he talked of disgruntled Congressmen having found a place in the Commission. Shri U. N. Dhebar, as far as I can remember, resigned the membership of this House in order to become Chairman of the Commission and he is one of the most eminent persons in this country and he has occupied high positions and.....

AN HON. MEMBER: But things have not improved.

SHRI K. C. PANT: But things would have been worse if he had not been there. So, it is not correct to say that this has been ignored or that any disgruntled person has been asked to take charge of this Commission. I am fully in tune with the remarks of my hon. friend, Shri Chauhan, in this matter and I do think that considering its important position to-day the work of Khadi and Villages Industries Commission deserves even greater priority. As for the practical measures, I would suggest to Shri Chauhan that perhaps one practical measure of encouraging khadi would be for his party to adopt the Congress programme and take to khaddar. That would be a very positive contribution that they could make. I dare say that Shri Kundu could also take to khaddar.

Coming to the point made by Shri Deorao Patil about accommodation being given by banks to cotton, I should like to inform him that the Reserve Bank has fixed certain margin and ceiling restrictions in respect of the

[SHRI K. C. PANT]

advances against cotton and kapas. The Indian Cotton Mills Federation has put a voluntary restraint on the purchase of cotton by their mills at levels lower than that permitted by the Government. While there has been some fall in the prices of raw cotton, they are still ruling higher than last year's ceiling prices. That is a point that is often lost sight of. I would like to assure him that the Reserve Bank is keeping this whole matter under its eye. The Reserve Bank has been scrutinising the credit limits for cotton and Kapas sanctioned by the commercial banks to traders to assess the extent to which these limits have been exhausted in the areas covered by the cotton markets. By and large, the existing limits have been found to be adequate to meet the current demands. Additional limits have, however, been sanctioned wherever the banks have already exhausted, or are due to exhaust their limits and where the traders are likely to face genuine difficulties in meeting their commitments. As regards the mills, the Reserve Bank is also granting additional limits to banks to tide over all their genuine credit needs. These measures are considered to be adequate to meet the requirements of the present situation and no general libralisation of the Reserve Bank's directive appears to be necessary at present. The position is, however, being watched by the Reserve Bank and by Government and appropriate steps will be taken as may be necessary from time to time.

My hon. friend, Shri Lobo Prabhu, made a number of points revolving round the same theme, namely wasteful expenditure. He asked the rhetorical question: how could such a large expenditure be required in three months? If I were to give him a satisfactory answer to that, I would have to reproduce the entire book of supplementary demands that is before me. I would commend to him some study of the explanations given which really bring out the main reasons why this money was required. I would only point out to him one or two items. Rs. 33.52 crores is to meet mainly the payment of dearness allowance; then Rs. 19.45 crores is payment of grants in aid to Union Territories and State Governments for their educational schemes and for scarcity relief; Rs. 8.65 crores is for Central Reserve Police and border security force and so on.

Then he referred in particular to the increase on the capital side of Rs. 109 crores and he felt that this was perhaps not necessary. He called it wasteful. I would like to draw his attention to what exactly is covered by this expenditure. This is distributed over 10 Demands and out of Rs. 109.5 crores Rs. 86.45 crores are required to meet the increased estimated cost of purchase of additional quantities of foodgrains and freight thereof. So, Rs. 86 crores out of Rs. 109 crores are required for foodgrains alone. Then, there are other items like Rs. 8.18 crores for capital grants to States for national water supply and so on. But the point is that Rs. 86 crores out of Rs. 109 crores is required for foodgrains.

SHRI LOBO PRABHU: Why did you not estimate it before?

SHRI K. C. PANT: When it was required, it was spent. Why should we provide unnecessarily if we think that it may not be required? If we find that it is required, we provide for it in the Supplementary Demands. That is what the Supplementary Demands are for.

Then he asked why we did not anticipate the loans. As regards loans, an additional provision of Rs. 130 crores has been made under 'Loans and Advances'. This is required for granting ways and means assistance to States and for meeting certain other larger demands. Quite frankly, we were hoping that the States would exercise greater discipline and it would not be necessary to give them these ways and means advances—we hope that it will not be necessary in the future—but to the extent the ways and means position of the States deteriorates beyond a point, it becomes necessary for the Government to dole them out occasionally. But we certainly hope that this will not become necessary and we are

certainly not now anticipating that in future also this will be necessary.

Then there are certain matters of detail. He referred to purchase of staff cars. We make a very strict scrutiny of the requirement of staff cars and, I think, it would be an encouragement to ministries to buy more staff cars if we made lavish provisions in the Budget; so, we deliberately do not make lavish provisions in the Budget. In fact, we prefer that in case they do have to go in for staff cars, we shall bring a Supplementary Demands, but we do not give them an opportunity to buy more staff cars than are absolutely necessary. This is the reason why cars are mentioned here.

So far as the President's Estate goes, you were good enough to remind my hon. friend, Shri Lobo Prabhu, that it might be better not to refer to this but since he has referred to it, I think, it is my duty to put the record straight. Special obligations imposed due to protocol and other considerations necessitate proper maintenance and upkeep of the Estate. An expenditure of Rs. 1.07 lakhs is for replacement of worn-out furniture and carpets as also increase in wages of workcharged staff. A provision of Rs. 29.71 lakhs is for payment of service charges to the New Delhi Municipal Committee and for maintenance work as also for additional wages for workcharged establishment, increased expenditure on repairs etc.

Then, he referred to increase in staff. I can assure him that so far as the creation or the filling up of posts is concerned, there is even now a very strict scrutiny and there is very little scope, or practically no scope, for the creation of new posts. As far as the filling up of vacant posts is concerned, there also a certain amount of scrutiny is exercised. In respect of the Ministry of Petroleum and Chemicals, to which he referred, one of the two posts of Secretaries was lying vacant. Subsequently, it was filled by an incumbent who was designated as Special Secretary. Thus, it is not a new post that has been created.

Similarly, he took objection to the appointment of Deputy Secretaries as Private Secretaries to Cabinet Ministers. That is permissible; Cabinet Ministers are entitled to have Deputy Secretaries as their Private Secretaries. So, there can be no objection on that ground.

SHRI S. KANDAPPAN: So, you first create Ministers and then Deputy Secretaries for them.

SHRI K. C. PANT: As far as I am aware, no new Ministry has been created in the last three months.

SHRI NAMBIAR: Now itself we have one Minister for every five Congressmen; do not add to it.

SHRI K. C. PANT: I thought, we should confine ourselves to the Supplementary Demands. In the last three months, I said, no new Ministry has been created and I hope, we will remain within the bounds of relevance.

Then, the familiar war-cry was taken up against Bokaro. So far as Bokaro is concerned, during my intervention in the debate on the General Budget, I had dwelt on this and the Deputy Prime Minister had also referred to it. The whole point is that although there may be certain varieties of steel which are surplus, projections reveal that so far as flat products are concerned, there is going to be a serious gap between demand and supply in the year 1970-71. Already there is the gap and that gap is being met by imports. Even while we export certain steel projects we are importing certain other steel projects, and therefore, this point has got to be appreciated. And if we do not establish Bokaro and if it does not come into production by 1970-71, we will probably have to spend something of the order of Rs. 90 crores for the import of these products from abroad. Taking into account the gestation period required to put up the steel plant it is very necessary that we should go ahead with this project if we want to meet this demand when it arises.

Regarding the Planning Commission staff I did not really think that Shri Lobo Prabhu would make a limping

[illegible] by the CPWD [illegible] to the nation

[SHRI K. C. PANT]

defence of Shri Masani's mistake in referring to the figure of the Planning Commission. Shri Masani himself had thought better of it by the end of the day. Today he had repeated the point. The point is this. The Planning Commission staff has not increased. Shri Masani misunderstood those figures. Actually the staff has gone down....

SHRI LOBO PRABHU: It should go down further.

SHRI K. C. PANT: Shri Masani said that it has increased. As a matter of fact it has decreased. There is no meeting ground there.

Then, Shri Kiruttinan of the DMK party referred to the fact that his constituency was ignored in various matters all of which refer to the State subjects.

SHRI S. KANDAPPAN : That was specially with reference to the allocation made for the relief of cyclone-affected areas. The amount given was not adequate.

SHRI K. C. PANT : He referred to certain subjects....

SHRI S. KANDAPPAN : Certain tanks were breached due to cyclonic rain. That was what the Hon'ble Member mentioned.

SHRI K. C. PANT : I am glad to get that clarification, Sir. When somebody said Madras is within the deep sea and the devil I thought they were mentioning the DMK and the Swatantra parties.

SHRI S. KANDAPPAN : It is Delhi that is between the deep sea and the devil with regard to Kachchativu.

SHRI K. C. PANT : I wish he had given back a better retort which I would have enjoyed. My hon. friend Shri Sheo Narain made a point regarding the prices of engineering commodities and industrial commodities. As a matter of fact the prices of agricultural commodities in the past years have risen fast compared to the prices of industrial commodities. This is a fact often misunderstood. He referred to the export of gold. How I wish he was right and we were able to export gold !

Sir, my hon. friend, Shri Shiv Charan Lal referred to the problem of landless Harijans, housing for Harijans and so on. While I have every sympathy for what he said and I fully agree with him, in UP, during the last few months the Government that was in existence did not, as far as I know, pay the grants that had to be paid to Harijans etc. as liberally as they were said before. I don't even know whether grants were paid. I have heard complaints to that effect, but naturally I do not have all the facts and figures with me.

SHRI SONAVANE : (Pandharpur): Do you know which Government was there ?

SHRI K. C. PANT : You know which Government was there. It is not necessary for me to attack any provincial Government, Sir. That is not my intention. But in any case I have to bring to the notice of the House certain matters. He referred to the seasonal fluctuations of the prices of agricultural commodities. We are trying to build-up he buffer stocks so far as foodgrains are concerned and that should take care of the problem to some extent so that the farmer is at least assured of getting a certain minimum price, at all times, and does not have to sell any produce cheaper and then allow somebody else to make profit by that.

My hon. friend, Shri S. M. Banerjee and later on my hon. friend Shri Randhir Singh made various suggestions in relation to the Defence Ministry.

My colleague is here; he has taken note of these suggestions. He has told me that some of the suggestions are already under consideration.

SHRI S. M. BANERJEE : About the family pension, that is your Ministry. The Finance comes in the way.

SHRI K. C. PANT : Defence Ministry and Finance Ministry together come in many of these things.

So far as police is concerned, I am glad, Sir, you pulled up my friend, Shri Banerjee, because he made, what I think, was a very dangerous remark. He said that the police has a communal

bias. I think, this House will join me in making it absolutely clear that this is not the opinion of the House and that the police which is performing sometimes a very unpleasant and difficult task and which ultimately is the task force which we have to rely upon to keep peace and order in this country is not motivated by communal considerations. They are doing their job well. So far as communal riots are concerned certainly, we share his concern and we, certainly, will do all we can to resist the tendencies that are today apparent in the country.

Then, he objected to Rae Bareli getting a factory and Kanpur not getting another factory....

SHRI S. M. BANERJEE : You have not followed it. I never objected to Rae Bareli getting a factory. Rae Bareli may have thousand factories but not at the cost of the present factory in Kanpur which is being closed. Whether to spend Rs. 2½ crores for a new setup in Rae Bareli or to spend Rs. 50 lakhs in that factory in Kanpur, it is for him to decide which is economical.

SHRI NAMBIAR : Special consideration for the Prime Minister's constituency.

SHRI K. C. PANT : A self-proclaimed socialist like Shri Banerjee knows that if we are to have socialism, those who have have to lose something so that others get something. Kanpur has a lot and Rae Bareli has nothing. I do not know how far it is consistent with the socialist principles to take objection to Kanpur losing a factory and Rae Bareli getting one.

SHRI S. M. BANERJEE : In the British India Corporation, the Government has got 39 per cent share. I say that it should be nationalised. Let that be nationalised.

SHRI K. C. PANT : So far as Shri Randhir Singh's objection to Chandigarh not having any Haryana Vice-Chancellor is concerned, I would submit, with all respect, that the election of Vice-Chancellor should be on merit and only the best people should be made the Vice-Chancellors. (*Interruption*). So long as Haryana produces men like Shri Randhir Singh, one can be sure that they will slowly edge themselves in the educational field.

So far as my hon. friend, Shri Kundu's remark regarding UNCTAD is concerned, I would like to tell him that of the increase to which he referred, Rs. 45 lakhs are required for services of U.N. personnel and that accounts mainly for the increase.

SHRI S. KUNDU : Could'nt you anticipate it ? That is what I say.

SHRI K. C. PANT : It could not all be anticipated. Again, I would repeat that even if it could be anticipated to some extent, making a low provision in the Budget so as to contain the expenditure and only providing in supplementary demand for that which is in excess is a better method of controlling expenditure than to do the other way about.

My hon. friend, Shri Nambiar, talked of labour unrest and he talked of the possibility of its deteriorating into a law and order problem. I certainly hope that with his cooperation it will not be allowed to deteriorate into a law and order problem. If he cooperates, I am sure, nobody there has the capacity to make it deteriorate into a law and order problem.

Then, he referred to the fact that cigars are exported. I am glad, that it is the best cigar in the world and I am very glad that it goes abroad. I would only like to tell him, as far as I know, these excise duties are not added on to the total value or the cost in exports and, I think, there are excise duty drawbacks, subject to correction regarding the details. But, broadly, the excise duties charged are very often drawn back that we can export our goods at a cheaper rate. If that is the case, then the excise duty will help the exports because it will raise the internal price slightly. In any case, if bidi can afford to pay a little more, I think, he will not deny the cigar the privilege of contributing to our revenues.

SHRI NAMBIAR : The purchasers must be prepared to purchase; otherwise, it will lose the market; there may be competition also .... (*Interruptions*).

SHRI S. M. BANERJEE : Why don't you lay it on the Table ?

SHRI K. C. PANT : I am glad that the hon. Member knows the nicety of competition also.... (*Interruptions*).

Finally, there was some criticism of the supplementary demand which refers to trade with East European countries...

SHRI S. M. BANERJEE : He has forgotten about Andamans.

SHRI K. C. PANT : So far as East European trade is concerned, I would like to tell the hon. Members the way it works. When the rupee finances are depleted, then we pay into the bank; in order to keep our exports moving, we pay into the bank sometimes even when they have exhausted their funds. When we export, then we get the money. We get the goods from them and we put in the money. In this particular case, as the UAR did not have adequate rupee balances in India in the current year due to delay in shipments on account of the closure of the Suez Canal, it became necessary to make additional releases to enable them to finance their purchases in India. The drawals of USSR and some other East European countries have also been heavy due to larger purchase of goods by these countries from India. Really, it is in the interest of export. Therefore, I hope that the House will appreciate all these Supplementary Demands and all the others that I have placed.

SHRI A. S. SAIGAL (Bilaspur) : As regards Madhya Pradesh, I would request him to consider giving a proper share, so that we can develop Madhya Pradesh very well. Proper share has not been given. This is my charge.

MR. DEPUTY-SPEAKER : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 3, 5, 8, 15, 17 to 20, 22 to 26, 29, 32, 34, 38, 41, 42, 44, 49 to 52, 54, 56, 58 to 61, 63, 66, 69, 73 to 75, 78, 80 to 82, 85 to 88, 93, 95, 96, 103 to 105, 110, 117, 119 to 121, 124, 127, 131, 135 and 138."

The motion was adopted.

15.37 HRS.

APPROPRIATION* BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

The motion was adopted.

SHRI K. C. PANT : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment....

SHRI MADHU LIMAYE *rose*—

MR. DEPUTY-SPEAKER : On Appropriation Bill, there is no debate. I have already extended the time for

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-3-68.
†Introduced/moved with the recommendation of the President.

Supplementary Demands. There is never a debate on Appropriation Bill.

The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. M. BANERJEE (Kanpur): We are against the long Title. It should be 'Misappropriation' and not 'Appropriation'.

SHRI K. C. PANT : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15.40 HRS.

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : We shall now take up the Delhi Municipal Corporation (Amendment) Bill.

Two hours have been allotted for this Bill. How much time shall we have for the general discussion and how much time for the other stages ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, बिजिनेस एडवाइजरी कमेटी में यह बात हुई थी कि हम इस पर दो घंटे रखते हैं और दिल्ली के हर सदस्य को इस पर बोलने का मौका दिया जायेगा । वैसे इसमें कोई बहुत ज्यादा बात तो है नहीं । इसलिये चाहे जितना समय रक्खा जाये ।

MR. DEPUTY-SPEAKER : I think we may have 1½ hours for the general discussion and the balance of the time for the other stages.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y. B. Chavan, I beg to move :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

As hon. Members are aware, the Delhi Municipal Corporation (Amendment) Ordinance was issued on the 3rd February. The House also knows the reason why we had to issue an ordinance to amend the Act.

15.41 HRS.

[SHRI BAL RAJ MADHOK *in the Chair*]

I had laid a statement on the Table of the House giving the reasons for the enactment of an amending ordinance and why it became necessary to issue it so close to the session of Parliament.

The state of the finances of the Delhi Municipal Corporation is well known to this House because this matter has been repeatedly brought up here and we have had occasion to discuss it several times in the past. There is a recurring deficit in the budget of the Delhi Municipal Corporation and we felt that it was necessary to give the power of graduated taxation to the Municipal Corporation here on the same basis and same law which give such powers to the Municipal Corporations of Bombay and Calcutta. Accordingly, this Ordinance was promulgated, and now the Delhi Municipal Corporation would have the

[SHRI VIDYA CHARAN SHUKLA]

authority to levy a graduated scale of general taxes, and the ceiling has been raised from 20 to 30 per cent.

According to the requirement we had also consulted the Metropolitan Council. They also considered this measure and they have given their approval and after such approval was obtained we have brought forward this measure.

Since it is non-controversial and non-political in character, I am sure the House will give its unanimous approval to this Bill.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

इस बिल पर दिल्ली के सभी सदस्य बोलने वाले हैं और कुछ और दलों के सदस्य भी हैं जो कि बोलना चाहते हैं । इस लिये मैं चाहूंगा कि लोग थोड़ा ही समय लें ताकि अधिक लोग इसमें अकोमोडेड हो सकें । श्री कंवर लाल गुप्त ।

श्री कंवर लाल गुप्त : सभापति महोदय, जो विधेयक माननीय मंत्री महोदय ने सदन के सामने रक्खा है, उस का मैं समर्थन करता हूं । इस के साथ-साथ मैं कुछ बातें इस आशा के साथ कहना चाहता हूं कि माननीय मंत्री महोदय उन के ऊपर विशेष ध्यान देंगे ।

जो विधेयक मंत्री महोदय ने सदन के सामने रक्खा है वह एक पीसमील लेजिस्लेशन है । इस में केवल एक चीज के बारे में कहा गया है । इस से पहले के जो विधेयक हैं नगर निगम के बारे में, जो इस से पहले तीसरी लोक सभा में इसी सदन में आये, उस समय सरकार बड़ी उत्सुक थी कि यह विधेयक पास होना चाहिये जिस के अन्दर मेयर इन कौंसिल का जिक्र किया गया था और कहा गया था कि मेयर के साथ दो तीन लोगों की कौंसिल होगी, और आज जो अधिकार कमिश्नर को है वह समाप्त होगा । मेयर ही सब कर्ताधर्ता होगा । वह तीसरी लोक सभा में आया लेकिन किसी कारण से वह उस में पास नहीं हो सका । जिस समय यह आया था उस समय कांग्रेस की मैजारिटी थी दिल्ली कारपोरेशन में । लेकिन सौभाग्य से इस देश के निवासियों के लिये, विशेषकर दिल्ली के लिये, दिल्ली से कांग्रेस खत्म हो गई । उस के बाद दिल्ली प्रशासन और दिल्ली नगर निगम के बार-बार कहने के बाद भी यह विधेयक नहीं आ पाया । दिल्ली मेट्रोपौलिटन कौंसिल ने यह विधेयक फरवरी, 1968 में पास किया और हमारे चीफ एग्जिक्यूटिव कौंसिलर ने बार-बार यह कहा कि इस विधेयक को जल्दी लाना चाहिये । लेकिन मुझे दुख के साथ कहना पड़ता है कि हमारी केन्द्रीय सरकार पालिटिक्स से खेल रही है और जो विधेयक बहुत पहले आना चाहिये था उस के अब तक आने का आसार नजर नहीं आता । हालांकि इसका कोई कारण नहीं है ।

इसी तरह से इंटरटेनमेंट टैक्स (अमेंडमेंट) बिल है, मोटर वेहिकल्स बिल है । यह बिल अगर यह सदन जल्दी से पास कर दे तो उस का परिणाम यह होगा कि एक महीने में 8 लाख रु० की आमदनी नगर निगम को हो सकेगी । लेकिन दुःख की बात है कि जितने विधेयक पड़े हैं उन के ऊपर सरकार का बिल्कुल ध्यान नहीं है । यह इस लिये नहीं कि सम्भव नहीं है । इसका एक यही कारण है । जैसा अभी मंत्री महोदय ने कहा, कारपोरेशन की आर्थिक स्थिति ठीक नहीं है । जब नये चुनाव के बाद हम लोगों, यानी जन संघ के हाथ में कारपोरेशन आया, उस के शुरू से ही 7 करोड़ रु० का घाटा है । आज तक कांग्रेस का ही राज्य कारपोरेशन के ऊपर रहा । कांग्रेस मेजारिटी में रही और उन्होंने इतना गोल-माल और मिस रूल किया कि 7 करोड़ रु० का घाटा कारपोरेशन पर हो गया । आज इस केन्द्रीय सरकार की यह नीति है कि कारपोरेशन करीब-करीब दिवालियापन की तरफ जा रहा है । आज किसी न किसी

तरह से यह देखने की कोशिश हो रही है कि अड़चनें पैदा कर के कैसे उस का आर्थिक ढांचा टूट सकता है ताकि उन लोगों को यह मौका मिल जाय कि कारपोरेशन को हम अपने ढंग से न चला सकें और उन को उस को सुपरसीड करने का अख्त्यार मिल जाये । यह कैल्कुलेटेड और प्री-प्लैन्ड मूव है, यह कांस्पिरेसी है, जो कि दिल्ली की लोकल कांग्रेस कमेटी और सेंट्रल गवर्नमेंट के बीच में है, कि किसी न किसी तरीके से इस कारपोरेशन को खत्म किया जाये और उस के हाथ में ऐसा कोई काम न हो जिस से वह दिल्ली के लोगों की सेवा कर सके । उस का आर्थिक ढांचा, जिसका पहले कांग्रेस वालों ने दिवाला निकाल दिया था, कहीं सुधर न जाये। इस प्रकार की सारी कार्रवाई होती है ।

मुझे दुःख के साथ कहना पड़ता है कि जो कांग्रेस पार्टी वहां पर है वह हर प्रकार से अफसरों को डिमारलाइज कर रही है। आप ने पढ़ा होगा कि जो वहां पर कांग्रेस पार्टी के नेता हैं, वह कमिश्नर के लिये कहते हैं कि उन को नहीं रहने दिया जायेगा । कांग्रेस पार्टी के नेता और एक जिम्मेदार व्यक्ति इस तरह से कारपोरेशन के कमिश्नर के लिये कहते हैं कि उनको वहां नहीं रहने दिया जायेगा । मैं आप के जरिये से माननीय मंत्री महोदय से पूछना चाहता हूं कि क्या सरकार की यह नीति है, क्या उन्होंने अपने पार्टी के लीडर से कहा है कि जो अफसर उन की हां में हां न मिलाये उस को नहीं रहने दिया जायेगा । दिल्ली नगर निगम में ? मैं कहना चाहता हूं कि यह बहुत गलत परम्परा होगी ।

इस के साथ साथ जनसंघ के लोगों को खरीदने की भी कोशिश हो रही है । जैसे सब राज्यों में हो रहा है, सब जगह गैर कांग्रेसी सरकारों को उखाड़ने की कोशिश हो रही है, उसी तरह से दिल्ली कांग्रेस ने भी अभी तक अपने आप को रिकंसाइल नहीं किया है । आज जो करारी हार उनकी हुई है और जो चपत पड़ी है उस को वह भूले नहीं हैं, उस से अभी वह सम्भल नहीं पाये हैं, और किस ढंग से हम को उजाड़ कर आगे जा सकते हैं इस की कोशिश कर रहे हैं । कोशिश करने में हमें बिल्कुल ऐतराज नहीं, लेकिन मैं यह जरूर कहना चाहता हूं कि कोई वैधानिक तरीका होना चाहिये इस के लिये, लेकिन डूबियस मेथड्स से, बैक-डोर मेथड्स से और साजिश बना कर के सेंट्रल गवर्नमेंट के साथ ऐसा किया जायेगा तो मैं समझता हूं कि यह डिमाक्रेसी के ऊपर एक जबर्दस्त चोट होगी और उस से देश में अच्छा परम्परा नहीं बढ़ेगी ।

उपराज्यपाल से रिपोर्ट मांगी गई और उन्होंने यह रिपोर्ट दी कि कारपोरेशन का ढांचा बहुत खराब है, इसमें यह गड़बड़ है, वह गड़बड़ है, इसलिये इसको सुपरसीड कर दिया जाए । मैं आपको बतलाना चाहता हूं कि जितने भी उदाहरण उन्होंने दिये हैं इसके पक्ष में वे इस चुनाव के पहले के उदाहरण हैं । लेकिन सुपरसेशन की बात तब की जा रही है जब जनसंघ पावर में आ गया है, जब उसका वहां बहुमत हो गया है । एक वातावरण बनाया जा रहा है ताकि इस पर वार किया जा सके ।

प्रधान मंत्री तथा वित्त मंत्री बार बार कह चुके हैं कि कांग्रेसी और गैर-कांग्रेसी राज्यों में किसी भी तरह का भेदभाव नहीं किया जाता है । परसों वित्त मंत्री जी तथा उपप्रधान मंत्री जी ने कहा कि वह जानना चाहते हैं ऐसा एक भी उदाहरण जिस में इस प्रकार से भेदभाव कांग्रेसी और गैर कांग्रेसी राज्यों में किया गया है । मैं उनके सामने तीन उदाहरण पेश करना चाहता हूं । मुझे इनको सुन कर वह बतायें कि क्या जनसंघ के शासन में और जब कांग्रेस का यहां दिल्ली नगर निगम में शासन था पोलि-टिकल डिसक्रिमिनेशन किया गया है या नहीं किया गया है ।

[श्री कंवर लाल गुप्त]

पहला उदाहरण मैं देता हूं । नगर निगम को हर साल एडहाक ग्रांट पचास लाख की मिला करती थी । यह 1961 तक मिलती रही । पिछले साल तक एक मैचिंग ग्रांट देते रहे एड हाक ग्रांट की जगह । लेकिन जब से जन संघ वहां शासन में आया है तब से मैचिंग ग्रांट को खत्म कर दिया गया है । कोई इसका कारण नहीं बताया गया है । आपको मालूम ही है कि सात करोड़ का कर्जा कांग्रेस वाले जनसंघ की कमर पर लाद कर गए हैं । जो सहायता आप मैचिंग ग्रांट के तौर पर पहले दिया करते थे उसको आपने क्यों बन्द कर दिया, यह तो आप बतलायें । क्या यह पोलिटिकल डिसक्रिमिनेशन नहीं है । मैं चार्ज करता हूं कि सैंट्रल गवर्नमेंट दिल्ली एडमिनिस्ट्रेशन के साथ और दिल्ली कारपोरेशन के साथ पोलिटिकल डिसक्रिमिनेशन कर रही है, सौतेली मां की तरह से बरताव कर रही है ।

इतना ही नहीं । यहां पर एक रेड्डी कमीशन बना था । उसने फरवरी 1968 में अपनी रिपोर्ट दी । उस रिपोर्ट को पब्लिश भी किया गया है । जब यह देखा गया कि यह रिपोर्ट तो जनसंघ के हक में जा रही है और यह पता चला कि रिपोर्ट में यह सिफारिश की गई है कि दिल्ली नगर निगम को दो करोड़ रुपया एक दम दे दिया जाना चाहिये तो इन्होंने अपने अफसरों को कहा कि इस में आप डाइसेंटिंग नोट दो। उन्होंने ऐसा ही किया । उसके बाद यह कहा गया कि इस रिपोर्ट को दुबारा देखा जाए और इस बीच में एक मोरारका कमेटी बना दी गई । इतने दिन उस कमेटी को बने हुए हो गए हैं लेकिन एक साल के बाद अब एक मीटिंग उसकी हुई है । इस तरह से डिलेइंग टैक्टिक्स जान बूझ कर करवाये जा रहे हैं नाकि सैंटर को जो ग्रांट देनी पड़ती है वह उसको न देनी पड़े और कारपोरेशन अपनी मौत आप मर जाये ।

एक तीसरा उदाहरण मैं देता हूं । दो साल पहले तक आप प्लान की ग्रांट के अन्दर दिल्ली नगर निगम को शत प्रतिशत सहायता देते थे । पिछले साल आपने दो करोड़ रुपया प्लान की ग्रांट में दिया । इस साल केवल सत्तर लाख दिया दो करोड़ के बजाय । प्लान की ग्रांट आपने शत प्रतिशत के बजाय 66 प्रतिशत दी । क्यों आपने इस को कम किया ? कोई जवाब नहीं है ।

दिल्ली में आप कितना इनकम टैक्स वसूल करते हैं, दिल्ली से आपको कितना लाभ होता है ? अगर उस हिसाब से भी दिल्ली प्रशासन और दिल्ली नगर निगम को पैसा आपकी तरफ से दे दिया जाए तो मैं समझता हूं कि हमें किसी चीज की जरूरत नहीं है, किसी प्रकार की एड की जरूरत नहीं है । लेकिन दिल्ली में जो चीज पैदा होती है, जो रेवेन्यू होता है वह तो आप अपनी जेब में रखते ह लेकिन जब देने की बारी आती है तो उसके साथ आप डिसक्रिमिनेशन करते हैं । देश में अगर प्रजातंत्र को रहना है, अगर सही मानों में देश में अच्छी परम्परायें आपको डालनी हैं तो वे इस तरह से नहीं पड़ सकती हैं । इस प्रकार का तब आपको भेदभाव नहीं करना चाहिये । पार्टियां आएंगी और पार्टियां जायेंगी लेकिन आपको इस ढंग से बरताव करना चाहिये जो डेमोक्रेसी की शान के शायां हो ।

जब से हम पावर में आए हैं हमने कोशिश की है कि नगर निगम की हालत को सुधारा जाए । आपको मालूम ही होगा कि इसी साल हमने करीब चार करोड़ रुपये के एडीशनल रेवेन्यू के साधन ढूंढे हैं । और चार करोड़ रुपये की नई आमदनी कार-पोरेशन को इस साल होगी । इसके मुकाबले में आप देखें कि 1958 से ले कर 1967 तक नौ दस बरसों में एक भी पैसा कांग्रेस वालों ने एडीशनल रेवेन्यू की शक्ल में पैदा नहीं किया था ।. हमने चार करोड़ रुपया इस साल टर्मिनल टैक्स से, हाउस टैक्स से

तथा अन्य साधनों से और पैदा किया है । जहां तक रीयलाइजेशन की बात है तीन करोड़ रुपये के एरियर्ज थे और उन में से एक साल में पौने दो करोड़ रुपये के हमने रीयलाइज किए हैं । यह एक जबर्दस्त अचीवमेंट है और इसके लिए जन संघ को शाबाश दी जा सकती है । जो पुराने एरियर्ज थे उनमें से पहले 52 परसेंट रीयलाइज होते थे और अब 65 परसेंट रीयलाइज हुए हैं ।

हम ने एडमिनिस्ट्रेशन पर एक्सपैंडीचर जो होता था उसको बीस लाख रुपया कम किया है । हम ने डी सीज़ की पोस्ट्स को कम कर दिया है । कोई नई भरती नहीं की । पहले कांग्रेस के राज में 64 साल तक लोगों को रिटायर नहीं किया जाता था लेकिन इस पिछले एक साल में ऐसा एक भी इंस्टैंस नहीं है कि जिस में 58 साल से अधिक की उम्र वाले किसी अधिकारी को रखा गया हो ।

हमने सड़कों के काम को, डी टी यू के काम को अच्छी तरह से किया है । दिल्ली के लोग उसको आज भी याद करते हैं । आप अगर हमारा गला घोटेंगे और हमें पैसा नहीं देंगे और लोकल कांग्रेस लीडर्ज से मिल कर कोशिश करेंगे कि कारपोरेशन न चले तो मैं समझता हूं कि यह दिल्ली शहर की एक बदकिस्मती ही होगी ।

अन्त में मैं दो तीन मांगें आपके सामने पेश करना चाहता हूं । सात करोड़ रुपये का कर्जा दिल्ली नगर निगम पर आया शुरू में । मैं मांग करता हूं कि एड हाक ग्रांट आप तीन करोड़ रुपये की शुरू में ही इस बात का इंतज़ाम किये बगैर कि मोरारका कमेटी क्या सिफारिशें करती हैं, नगर निगम को दे दें । इसका कारण यह है कि रेड्डी कमीशन की रिपोर्ट आपके पास है । इसी प्रकार से सात करोड़ का घाटा शुरू से ही हमारे ऊपर आया है । यह तो आपको मालूम ही है कि अगर दिल्ली को एक आदर्श नगरी बनाना है तो दिल्ली के बारे में विशेष जिम्मेवारी सेंटर की है । यहां पर फ्लोटिंग पापुलेशन है । दो लाख आदमी रोजाना आते हैं । चूंकि सेंट्रल गवर्नमेंट यहां पर है इस लिए उसकी जिम्मेदारी बहुत ज्यादा इसके बारे में हो जाती है । यहां पर जो गवर्नमेंट प्रापर्टी है उस पर हाउस टैक्स नहीं है । अगर गवर्नमेंट प्रापर्टी के ऊपर हाउस टैक्स नहीं लगना है तो दूसरी बात मैं यह कहूंगा कि कुछ न कुछ मुआवजा आपको दिल्ली कारपोरेशन को इसके लिए भी देना चाहिये ।

मैचिंग ग्रांट जो आपने बन्द करदी है उसको आप फिर चालू करें । इसको आपने हमारे पावर में आते ही बन्द कर दिया था । इस तरह का जो डिसक्रिमिनेशन हमारे साथ किया जा रहा है यह बन्द होना चाहिये ।

प्लान ग्रांट आप शत प्रतिशत देते थे और अब आप 66 प्रतिशत ही इस साल से देने लग गए हैं । मेरी मांग है कि इसको आपको शत प्रतिशत देना चाहिये । अभी आपने जो प्लान का रुपया काट दिया है, उसके बारे में मेरी मांग यह है कि पहले साल आपने जो दिया था, जितना दिया था उतना ही अब भी देना चाहिये ।

हो सकता है कि आप कहें कि आप ने किसी तरह का डिसक्रिमिनेशन कांग्रेसी और गैर कांग्रेसी राज्यों के साथ नहीं किया है। लेकिन आज कांग्रेसी भी कुछ राज्य देश में हैं और गैर कांग्रेसी भी कुछ राज्य हैं । इस वास्ते आपको कोई न कोई ऐसी मशीनरी निकालनी होगी कि अगर कोई राज्य सरकार यह कहे कि हमारे साथ डिसक्रिमिनेशन हो रहा है तो वह मशीनरी उसकी जांच पड़ताल करे । यह कोई इम्पार्शल मशीनरी होनी चाहिये । इसके पास इस तरह के केसिस रैफर हो सकते हैं और वह मशीनरी देख सकती है कि आया डिसक्रिमिनेशन हुआ है या नहीं हुआ है । अगर वह इस

[श्री कंवर लाल गुप्त]

नतीजे पर पहुंचती है कि हुआ है तो वह केन्द्र को बाध्य कर सके कि उस डिसक्रिमिनेशन को वह दूर करे ।

16 Hrs.

इस विधेयक का जहां तक सम्बन्ध है, मैं इसका समर्थन करता हूं । मैं कहना चाहता हूं कि सही मानों में अगर आपको दिल्ली को एक आदर्श नगरी बनाना है, लोगों को अगर नागरिक सुविधायें देना है, तो मेरे जो सुझाव हैं उन पर आप विचार करें और पोलिटिकल डिसक्रिमिनेशन जो हो रहा है इसको दूर करें । अफसरों को डिमारेलाइज़ करने की जो कलकुलेटिड एटेम्प्ट है, जोकि आपकी पार्टी के लीडरों की तरफ से की जा रही है उनको आप कम से कम इतना तो अवश्य कहें कि वे ऐसा न करें और अपनी तरफ से आप यह कहें कि आपकी तरफ से कोई भी इस प्रकार के आदेश उनको नहीं दिये गये हैं ।

जो अफ़सर काम कर रहे हैं, वे अपने मेरिट्स पर काम करें । न वे जनसंघ का लिहाज़ करें और न कांग्रेस का लिहाज़ करें । जो उन को ठीक लगता है, वे उस के मुताबिक काम करें । उन को इस प्रकार की खुली छूट होनी चाहिये ।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं ।

SHRI LOBO PRABHU (Udipi): Mr. Chairman, Sir, I am concerned—my party is concerned—with the tax-payer and the consumer. I propose therefore, to examine this Bill from that point of view. First of all, I must confess to being mystified about this Bill. The ordinance was brought forward on the third of February, just six days before Parliament met. It is a principle, certainly a convention, that when a piece of legislation is possible shortly Government should not resort to an ordinance. I would like the Minister of State to please explain why they disregarded this convention.

Secondly, I find that on the 11th January, the Standing Committee prepared a budget for the Corporation which showed a surplus of Rs. 5 lakhs after increasing the income by about Rs. 3 crores. This was a budget which was prepared on the basis of the report of the officials and the Commissioner and was approved by the Standing Committee. This budget involved no new taxation requiring the approval of Government. There was taxation in the form of terminal duties, entertainment tax and property tax. Now, what circumstances arose between that time and the 3rd of February that Government suddenly found it necessary to think that an ordinance should be promulgated in order to permit the Corporation to raise the tax ceiling from 20 to 30 per cent? An explanation is due to the tax-payer as to why, when the Corporation itself did not want to raise the tax, when it could balance the budget, Government itself gratuitously passed an ordinance and is now asking us to pass a Bill for raising this ceiling.

In respect of the ceiling, the hon. Minister has justified himself by reference to the Corporations of Bombay and Calcutta. It is 33 per cent in Calcutta and 30 per cent in Bombay, and both are on a graduated scale. It is a moot point whether, consistent with article 14, on the same kind of property you can make a differentiation in the rates of taxes. It is possible that this progression in tax has existed in Calcutta and Bombay Corporations, but here when we are passing a new legislation, it is incumbent on Government to examine if in this variety of taxes there is progression possible because the tax is not related to the size of the amount paid, but tax is related to the property concerned which does not change its nature because it is larger or smaller. I would like the Minister to please examine that point.

Talking for the taxpayer, thinking of his difficulties thinking of the incidence which will fall on him, I wonder if, in giving a blanket permission to raise the tax to 30 per cent, Government has at all considered the various classes which will be affected. In the first place, it is not necessary to make this big jump from 20 to 30 per cent. As far as I can find out, the taxes never touched the ceiling of 20 per cent. Even for commercial property, the Standing Committee raised

the rate from 11 to 16 per cent. Was it necessary in the circumstances to fix a ceiling both for general property and commercial houses at 30 per cent?

Even if it was necessary to do so, was it necessary to lump general property and commercial houses? The Corporation itself has made a distinction and kept the ceiling of 20 per cent in respect of general property and raised it to 26 per cent only in respect of commercial houses. There is, therefore, even now a chance for the Government to amend the Bill and to follow this distinction of 20 and 26 per cent. I am pressing for this distinction because the householders of Delhi are already oppressed by many taxes. Mr. K. L. Gupta made a reference to the exemption given to government building. In the circumstances, others have a justifiable grievance that they are going to be subjected at once to a step increase and sooner than later to a rate rising up to 30 per cent from about 11 per cent.

The tax-payers, as I see, fall into three classes. First are those whose rents are subjected to leases. They will suffer in case their leases do not provide for an increase in rent equal to the increase in taxes. It is not fair that when they were in the confidence that the tax limits were 20 and they failed to make provision for passing on the increased tax on the occupier, they are now called upon to pay this tax. I am not speaking only because of the Swatantra Party's identification with the propertied class. I am thinking of the larger interests of house construction in Delhi. If house-owners are going to be subjected to such disturbances in their expectations, the large housing programme of this city is going to be affected. This is not in the interests of the Government and of the people. There should be something to assure the person who invests in a house a due return according to legitimate expectations.

Secondly, there are those who are subject to rent control, who cannot increase their rents which are already low and which go back to 1937. Is it the intention of the Government that the rents should be nearly completely exhausted by the increased taxes? Thirdly, there is the larger class of people occupying their own houses. This is going to put an additional burden on them. They are not very rich people, particularly those living in old Delhi. Taxes which go down to the very low limit of Rs. 1800 ratable value are going to fall on people who may find that an unbearable burden put on them.

The total effect of all these taxes is to make living dearer and to have an inflationary effect.

In respect of taxes on commercial houses, one has to realise that they are already paying a multiplicity of taxes—sales tax, excise, incometax, etc. If on the top of it there is this addition, they will only pass it on to the common man; they are not going to pay it themselves. With all these factors in view, I would castigate the Government for giving a blanket permission to the Corporation to increase these taxes to 30 per cent. I would like that even at this stage, Government may freeze the taxes at the limits already imposed by the Corporation, *i.e.* 26 per cent for commercial houses and 20 per cent for ordinary houses. If they do that, then they will be representing the people as they claim themselves to be, and not be just afraid of political accusations, from a rival party which is in power. They must do what is just. They must serve the common man. Then they will be above reproach and then their taxation will be justified.

श्री महाराज सिंह भारती (मेरठ) : उपाध्यक्ष महोदय, जो यह टैक्स बढ़ाने का प्रस्ताव आया है । इस विधेयक में मैं इस का विरोध करना चाहता हूं और विरोध इसलिए कि हमेशा खर्चा बढ़ता चला जाये और आमदनी उसके हिसाब से बढ़ाई जाये तो आखिर कहां जा कर तो उस की एक सीमा आ ही जायगी । केन्द्रीय सरकार से लेकर और दिल्ली नगर निगम तक दोनों उसी में फंसी हुई हैं । सन् 1950 में योजना से पहले पूरे देश के बजट और सूबों के और दिल्ली के जोड़े जायें तो एक हजार करोड़ के करीब थे । आज वह 8 हजार करोड़ के करीब पहुंच गए हैं । मुल्क की आमदनी

[श्री महाराज सिंह भारती]

उतनी नहीं बढ़ी । वही हालत दिल्ली की भी है । कहां किफायतशारी की जाय कहां न की जाय उस में अमीर आदमी और गरीब आदमी का दृष्टिकोण हमेशा अलग अलग हुआ करता है । अमीर आदमी सोचेगा तो और ढंग से सोचेगा और गरीब आदमी सोचेगा तो और ढंग से सोचेगा । गरीब का दृष्टिकोण न कांग्रेस अपना पायी और न अब जनसंघ अपना पा रहा है । जैसे अमीर आदमी और गरीब आदमी के बजट में फर्क होता है । ऐसे ही अमीर मुल्क और गरीब मुल्क के बजट में फर्क होता है । आज चाहे कांग्रेस के लोग हों, केन्द्रीय सरकार हो या कारपोरेशन के लोग हों दिल्ली के बाबत जब कल्पना करते हैं तो पेरिस, वाशिंगटन या न्यूयार्क बनाने की कल्पना करते हैं । दिल्ली को हिन्दुस्तान की पृष्ठभूमि में बनाने की कल्पना लोग नहीं करते हैं । नतीजा यह होता है कि ज्यादा खर्चा होता है अमीरों की तरह से और आमदनी गरीबों की ही है । चुनांचे वह हिसाब किताब ठीक नहीं बैठ पाता है और जनतंत्र में खास तौर से बहुत सावधान होने की जरूरत होती है ।

बढ़त बढ़त सम्पत्ति सलिल मन सरोज
बढ़ जाय ।
घटत घटत फिर ना घटे बरु समूल
कुम्हिलाय ।।

आमदनी बढ़ने के साथ खर्च बढ़ा देना बड़ा आसान होता है लेकिन आमदनी अगर घटने लगे तो खर्च घटता नहीं है । जनतंत्र में आप खर्चे बढ़ा सकते हैं लेकिन उन खर्चों को घटाना बहुत आसान नहीं हुआ करता है । इसीलिए फंस गए । कांग्रेस के इतने दिनों के राज्य के वरासत में कई करोड़ रुपये का ऋण मिला और आज भी किफायतशारी कहां हो, कैसे हो इस में अमीर के ही दृष्टिकोण से काम लिया जा रहा है । गरीब आदमी का अगर दृष्टिकोण देखा जाय तो सब से पहले जरूरत पड़ती है मकान की जिस में वह रह सके । जिन मकानों पर आप टैक्स बढ़ाने जा रहे हैं और 30 फीसदी तक की इजाजत मांग रहे हैं शहर देहात सब के लिए उस मकान के लिए इंतजाम क्या किया है ? पहले से ज्यादा स्लम बने हैं । पहले से ज्यादा झोंपड़ियां बनी हैं । गरीब आदमी के रहने के लिए अगर दिल्ली में सिर्फ एक कमरा किराये पर लिया जाये तो सौ रुपये से कम किराये पर एक कमरा नहीं मिलता है । कैसे कोई आदमी रहेगा ? सौ रुपये जिस की आमदनी हो वह सौ रुपये किराया कहां से देगा ? लेकिन फिर भी कोई योजना ऐसी नहीं बनाई जाती जिसमें गरीब लोग जिनका प्रतिशत दिल्ली के अन्दर 80 से कम नहीं है उन लोगों के लिए एक कमरे के फ्लैट बनाये जायं चाहे कई-कई मंजिल के बनाए जायें, चाहे कारपोरेशन बनाए चाहे केन्द्रीय सरकार बनाए, कोई बनाए । लेकिन वह नहीं किया जाता । मास्टर प्लान एक मुद्दत से है । पहले ब्रह्मप्रकाश जी उस को लेकर बहुत कुछ कहा करते थे और जमीन के हेरफेर में लोगों ने करोड़ों रुपये कमाए । लेकिन जहां तक गरीब आदमी के रहने का ताल्लुक है उस को तो रहने का एक कमरा न पहले मिलता था और न आज मिलता है । और कोई चारा उस के पास नहीं है सिवाय इस के कि झोंपड़ी डाल कर रहे और स्लम बनाए ।

मकान के बाद दूसरी सब से बड़ी चीज आती है किसी भी गरीब आदमी के सामने चाहे वह फटे कपड़े पहने या भूखा रहे, लेकिन वह अपने बच्चे को तालीम देना चाहता है । हिन्दुस्तान का अमीर हो, गरीब हो, कोई भी आदमी हो शिक्षा उस के लिए प्राथमिकता नं० 1 रही है । इस मामले में दिल्ली के लिए आप क्या कर रहे हैं ? दिल्ली के हजारों बच्चे उत्तर प्रदेश में जा कर पढ़ते हैं, हरयाना में जा कर पढ़ते हैं, दिल्ली से बाहर जाकर पढ़ते हैं । वह हमारे ही बच्चे हैं । उन के पढ़ने में हमें कोई एतराज नहीं है । लेकिन एतराज मुझे इस बात पर है कि दिल्ली के

अन्दर उन बच्चों के लिए क्यों नहीं स्कूल खोले जाते ? जिन्दगी में जो सब से पहली चीज हुआ करती है कि बच्चे को तालीम मिले उस पहली चीज को भी न कांग्रेस संभाल पाई न जनसंघ संभाल पा रहा है । तालीम का इंतजाम भी आप बच्चों के लिए नहीं कर सकते तो आप कर क्या रहे हैं और फिर करोड़ों रुपये के बजट में करना क्या चाहते हैं ? आप के बच्चे को तकलीफ नहीं है, बड़े आदमियों के बच्चों को तकलीफ नहीं है, उन की पढ़ाई में कोई परेशानी नहीं है लेकिन गरीब आदमियों के बच्चे परेशान होते हैं । इस बात को भी आप महसूस नहीं करते हैं जो कि पहले नम्बर की चीज है । एक भी बच्चा अगर दिल्ली का पढ़ने के लिए दिल्ली से बाहर जाता है तो दिल्ली नगर निगम के लिए, केन्द्रीय सरकार के लिए और सब के लिए शर्म की बात है । आप क्यों नहीं उन के लिए अपने यहां स्कूल बनाते ? आप को बनाना चाहिए ।

फिर शिक्षा के बाद दिल्ली जैसे शहर में सवाल आता है यातायात का । गुप्ता जी ने कहा बसों के लिए कि बड़े फख्र की बात है और लोग बाग बहुत प्रसन्न होंगे । जब दिल्ली की अपनी ट्रांसपोर्ट सर्विस ठीक नहीं हो पायी, दिल्ली ट्रांसपोर्ट की बसें तो एक ही काम करती हैं, चलते हुए आदमी पर इतना धुआं फेंक देती हैं कि न बस वाले को वह दिखाई दे और न उस को बस दिखाई दे, तो आखिर में क्या काम किया कि अपनी वही आदत वाली बात लगा दी कि थोड़ा रुपया हम को दे दो और बाकी तुम बना कर चले जाओ । अगर यही नीति कोई बहुत बड़ी जोरदार नीति है तो मैं तो इस को नहीं समझ सकता । संकट काल में आप यह सब काम कर सकते हैं लेकिन मुस्तकिल अगर यही बनाने जा रहे हों कि क्योंकि हमारे पास अच्छी सर्विस नहीं है, हमारे पास जितनी बसें चलानी चाहिएं उतनी बस नहीं हैं इसलिए धीरे-धीरे कमीशन एजेंटी चालू कर दी जाय तो तुम काहे को कमीशन लेते हो भाई ? फिर कहो न कि हमारे बस का बस चलाना नहीं है, अब प्राइवेट लोगों को हम यह दे रहे हैं अब वह जानें और उनका धन्धा जाने । इस सिलसिले में कभी-कभी यहां चर्चा होती है अंडर ग्राउन्ड रेलवे की दुनिया के दूसरे शहरों की तरह । अरे, तुम बस तो चला नहीं सकते और अंडर ग्राउन्ड रेलवे की बात करते हो कि अंडर ग्राउंड रेलवे बनायेंगे । हिन्दुस्तान को हिन्दुस्तान ही रहने दो । जो खाने के लिए चने मांगता है उस को चने तो दे नहीं सकते और बात करोगे बिरयानी की । आज यातायात के मामले में गरीब आदमियों को इतनी परेशानी है, अमीर को कोई परेशानी नहीं है, वह खटाक से दस का नोट फेंकेगा और ठाट से टैक्सी में बैठ कर चला जायगा, लेकिन मध्यम वर्ग के और गरीब जिन को ड्यूटी पर जाना है उन को अगर आठ घंटे की ड्यूटी देनी है तो बस और रेल में दस घंटे की ड्यूटी देनी पड़ जाती है घर से दफ्तर पहुंचने और दफ्तर से घर वापस पहुंचने में और उस में भी घर वाली परेशान रहती है कि पता नहीं सही सलामत लौट कर आयेगा या नहीं आयेगा, कहीं ऐक्सीडेंट का शिकार तो नहीं हुआ या फिर बस निकल गई तो वहीं पड़ा तो नहीं रह गया ।

फिर उस के बाद बच्चों के लिए इतने बड़े शहर में दूध जरूरी होता है । और तो जिन्दगी में कुछ मिलता नहीं, कम से कम दूध ही मिल जाय और पीने के लिए दूध नहीं मिलता तो कम से कम चाय के लिए ही मिल जाय । लेकिन आज तो दिल्ली जैसे शहर में जहां नजदीक में हरियाना हो, उत्तर प्रदेश हो, राजस्थान हो, जहां कृष्ण की भूमि नजदीक में हो, जहां गायों की बात होती हो और गाय के लिए आन्दोलन हों, जहां यह सारी बातें हों वहां दूध-पाउडर का और डिब्बे का लोग चाय के लिए इस्तेमाल करें, यह हालत हो रही है क्योंकि असली दूध मिलता नहीं । दूध के लिए न तो दिल्ली नगर निगम जिम्मेदारी लेने को तैयार है न यह तैयार

[श्री महाराज सिंह भारती]

हैं क्योंकि 4 करोड़ का धन्धा करते हैं तो एक करोड़ का उस में घाटा उठाते हैं। चार करोड़ का धन्धा दिल्ली दुग्ध योजना करेगा और उसमें एक करोड़ का घाटा पूरे हिन्दुस्तान के टैक्स पेयर के पैसे से सब्सिडाइस कर के पूरा करेगा। फिर भी गरीब आदमियों को वह दूध मिल नहीं पा रहा है। ऐसे हजारों केसेज पड़े हुए हैं जिन के यहां एक मास्टर है, छोटे-छोटे बच्चे हैं, कोई रोगी भी घर में है लेकिन दिल्ली मिल्क स्कीम उस को कार्ड नहीं दे पाता है क्योंकि दूध का शार्टेज है। तो एक मामूली चीज का भी आप इन्तजाम नहीं कर पाते हैं। फिर किस तरह से आप टैक्स बढ़ाना चाहते हैं। देहात पर भी और शहर पर भी।

देहात का दिल्ली का मामला बड़ा मजेदार और अजीब है क्योंकि दिल्ली में जितने बड़े लोग हैं सरकार के प्रधान मंत्री से लेकर और दूसरे बड़े-बड़े लोग जितने भी हैं सब को एक चीज सवार हुई है कि सब का अपना एक फार्म होना चाहिए। लोगों ने फार्म अपने-अपने बनाए हुए हैं और घटिया जगह फार्म बनाए हैं। मुझे दिल्ली के किसानों ने बताया। मैंने कहा कि मैं देखना चाहता हूं प्रधान मंत्री के फार्म को और बड़े-बड़े लोगों के फार्म को कि कैसा बढ़िया वह पैदा करते हैं। वह कहने लगा कि उस की पहचान आसान है, जहां चार-चार गज पर पेड़ दिखाई पड़ें वही प्रधान मंत्री का फार्म है और ऐसे ही और लोगों के फार्म हैं क्योंकि उन के यहां पैदावार बिलकुल नहीं होती। केवल फार्म वह लोग बना कर रखते हैं। बेकार जमीन है, उस जमीन पर बस्ती नहीं बसाना चाहते हैं। जहां किसानों ने बहुत बढ़िया-बढ़िया फसलें पैदा की हैं, जितना कम्पेन्सेशन आप उन्हें देना चाहते हैं, उस से दस गुना पैसा वह फसलों में पैदा करते हैं, लेकिन वहां पर आप चाहते हैं कि मकान बनाये जायें, आपको वहां से टैक्स मिलेगा---इस के बारे में सोचना पड़ेगा। आपको मकान ऐसी जगहों पर बनाना चाहिये, जहां की जमीन बेकार है, जहां पानी का इन्तजाम नहीं है, जहां सिचाई का इन्तजाम नहीं है, न वहां पर आपको नींव खोदनी पड़ेगी, वहां के पत्थर को उड़ाइये और उस नींव पर दस-दस मन्जिला मकान बनाते चले जाइये, लेकिन इस तरह से आप सोचना नहीं चाहते।

देहात में आज आप 20 प्रतिशत टैक्स की मांग कर रहे हैं, लेकिन इस में आपका काम नहीं चलेगा, अगर 100 फीसदी टैक्स भी मांगिये, तो भी काम नहीं चलेगा। इस तरह से काम चलने वाला नहीं है, काम अगर चलेगा तो किफायतशुआरी से चलेगा। जैसे गरीब आदमी आपना बजट बनाता है तो दुनिया भर की किफायतशुआरी करने का प्रयत्न करता है, सब से पहले वह चाहता है कि झोंपड़ी मिले, फिर बच्चे को तालीम मिले, बीमार के लिये इलाज की व्यवस्था हो और फिर चौथी बात वह अपने बजट में यह रखता है कि कुछ अच्छा खाना-पीना मिल जाय। जिस तरह से एक गरीब आदमी सोचता है, दो सौ, ढाई सौ रुपये माहवार पाने वाला आदमी सोचता है, उसी तरह से अगर नगर निगम सोचेगा, तब आप जो भी योजना बनायेंगे, उसमें सफलता मिल सकेगी, लेकिन अगर आप लन्दन और पेरिस के हिसाब से चलना चाहेंगे तो यह गरीब देश आपको पैसा नहीं दे सकेगा, चाहे आप सौ फीसदी टैक्स लगा दें। इसलिये मेरा आप से अनुरोध है कि टैक्स को बढ़ाने के बजाय, खर्च को घटाने की बात कीजिये, तभी तो उस से आप का कल्याण हो सकेगा।

इन शब्दों के साथ मैं इस बिल का विरोध करता हूं।

श्री मोहम्मद इस्माइल (बैरकपुर) : चेयरमैन साहब, दिल्ली म्युनिसिपल कारपोरेशन के सिलसिले में जो बिल यहां पर लाया गया है, इसमें जहां टैक्स बढ़ाने की बात की गई है, वहां यह भी मिसाल दी जा

रही है कि मुखतलिफ कारपोरेशनों में टैक्स की जो दर हैं और जहां तक टैक्स बढ़ा है, उस लिहाज से दिल्ली में टैक्स की दर बहुत कम है, इसलिये इस को बढ़ाया जाय, इस दर को उन जगहों के मुकाबले में लाया जाय । इसलिये जहां तक टैक्स बढ़ाने का सवाल है, मैं इस का विरोधी हूं और यह कहना चाहता हूं कि दिल्ली की म्युनिसिपल कारपोरेशन को जिम्मेदारी केन्द्रीय सरकार की है और जैसा हमारे जनसंघ के साथियों ने कहा है कि उन्हें ग्रान्ट मिलनी चाहिए, मैं भी यही महसूस करता हूं कि उनकी यह मांग बिलकुल जायज है, उन को जो भी घाटा होता है, उस को पूरा करने की जिम्मेदारी केन्द्रीय सरकार की है ।

अब जहां तक कारपोरेशन का सम्बन्ध है, मुझे अभी हाल में मालूम हुआ है और जिसकी वजह से मैंने आपसे इस बिल पर बोलने की इजाजत मांगी—कि दिल्ली म्युनिसिपल कारपोरेशन ने अभी हाल में एक टैक्स लगाया है—1 करोड़ 81 लाख रुपये का टरमिनल टैक्स । वह इस टैक्स को इन्ट्रोड्यूस करने जा रहे हैं—इस के मायने यह हैं कि रोजाना के इस्तेमाल की तमाम चीजों की कीमतें जो आज हैं, वे इस टैक्स के लग जाने से बढ़ जायेंगी और इस तरह से इसका ज्यादा से ज्यादा असर गरीब आदमियों पर पड़ेगा । यह काम आपके कारपोरेशन ने किया है ।

इस के साथ-साथ एक और चीज भी मुझे अर्ज करनी है—आप जानते हैं कि दिल्ली में बहुत सी दुकानें ऐसी हैं जो नालियों पर तख्ते और चबूतरे रख कर बना ली जाती हैं, बहुत छोटी-छोटी दुकानें हैं और दिल्ली में यह सिलसिला करीब 40-50 वर्षों से चला आ रहा है, वे लोग इस के लिये कुछ पैसा भी देते हैं, मगर अब उन के ऊपर टैक्स का जो सिलसिला लगाया गया है, उस के मुताबिक उन का टैक्स 300 से 400 फीसदी हो जायेगा, जिनको अब एक रुपया देना पड़ता है, अब उन को बहुत ज्यादा देना पड़ेगा । इस के खिलाफ वहां आन्दोलन हो रहा है, उनकी मीटिंग्ज हुई हैं, उन्होंने केन्द्रीय सरकार के मंत्रियों के पास अपनी दरख्वास्तों को भेजा, वहां के एडमिनिस्ट्रेशन के पास भेजा, नगर निगम के पास भेजा मगर उनकी सुनवाई कहीं नहीं हुई । वे लोग उस के बाद कोर्ट में भी गये कोर्ट से उन को स्टे-आर्डर भी मिला है ताकि कारपोरेशन रेजोल्यूशन पास कर के उस किराये को बढ़ा न दे, क्योंकि उस का ताल्लुक रेन्ट-कन्ट्रोल से है ।

इसी तरह से आपको मालूम होगा कि जितने साइन बोर्ड लगाये जाते हैं, कानून के 142 धारा के मुताबिक वे टैक्स से एक्जेम्पटेड हैं, उन पर टैक्स नहीं लगता है, लेकिन इस निगम में अभी हाल में इन साइन-बोर्डों पर भी टैक्स लगाने का सिलसिला शुरू किया गया है । इन्स्पैक्टर लोग जाते हैं और साइन-बोर्ड वालों पर टैक्स लगा देते हैं, तुम को 25 रु० देना होगा, तुम को 20 रुपया देना होगा, अगर किसी ने कुछ पैसा दे दिया तो 10 पर टीक से लगा दिया और पांच कम कर दिया, किसी को छोड़ दिया और बाकियों पर लगा दिया—इस तरह का सिलसिला वहां पर शुरू हुआ है जो बन्द हो जाना चाहिये । इस के खिलाफ भी आन्दोलन हो रहा है । दिल्ली की जनरल मर्चेण्ट्स एसोसियेशन है, उस ने इसका प्रतिवाद किया है, जब हम लोग इस के लिये कानून के अनुसार एक्जेम्पटेड हैं, तो यह क्यों हम पर लगाया जा रहा है । लेकिन उनकी कोई सुनवाई नहीं हो रही है—इस लिये मैं इस बात को भी यहां पर मेन्शन करना चाहता था ताकि इसकी रोकथाम हो सके ।

फिजूल खर्ची का जहां तक ताल्लुक है, जिन पर इस वक्त कारपोरेशन को चलाने की जिम्मेदारी है, मैं उनको बताना चाहता हूं कि कारपोरेशन के कई बड़े-बड़े गोडाउन्ज

[श्री मोहम्मद इस्माइल]

हैं, जिनमें पुराने लोहे का सामान रखा जाता है, लेकिन उनका कोई रजिस्टर नहीं है, कहीं पर उनकी डिटेल नहीं लिखी जाती है, नतीजा यह होता है कि जो लाखों रुपये की चीजें वहां रखी जाती हैं, वे सब बिक जाती हैं और उस का पैसा किस के पौकेट में जाता है, यह नहीं मालूम, मगर कारपोरेशन को उस का पैसा नहीं मिलता है । करीब-करीब कारपोरेशन के ऐसे 16 गोदाम हैं, जिनमें इन चीजों को रखा जाता है लेकिन उन के बिकने का कोई हिसाब नहीं है, इसलिये मैं चाहता हूं कि आप इस तरफ ध्यान दें ।

करप्शन का भी मैं यहां जिक्र करना चाहता हूं । इस वक्त कारपोरेशन को जनसंघ पार्टी चला रही है, इसलिये मैं अपने जनसंघ के साथियों को बताना चाहता हूं कि दो-तीन बड़े-बड़े अफसरों को ही हटा कर आप कारपोरेशन से करप्शन को खत्म नहीं कर सकते । अगर पहले लगे हुए टैक्सों को ही ठीक से वसूल किया जाय तो आपको ज्यादा टैक्स बढ़ाने की जरूरत नहीं पड़ेगी । हमारे जनसंघ के दोस्त इस बात का जिम्मा लें, चूंकि उनकी पार्टी कारपोरेशन को चलाती है, इसलिये वह इन तमाम चीजों में जायं और देखें कि किस तरह से टैक्स ठीक से वसूल हो सकते हैं, तो काफी दिक्कतें हल हो सकती हैं । आज वहां पर इतनी बदइन्तजामी है कि अगर कोई निष्पक्ष कमेटी बनायें तो लोग बतलाने को तैयार हैं किस तरह से वहां पर टैक्सों की चोरी होती है । हमारे यहां कलकत्ता में भी यही हालत है, वहां की कारपोरेशन को "चोरपोरेशन" कहा जाता है, मैं उस नाम से तो आपकी कारपोरेशन को नहीं पुकारना चाहता, क्योंकि मैं भी कलकत्ता कारपोरेशन का चार साल तक मेम्बर रहा हूं । इसलिये ये तमाम चीजें मुझे मालूम हैं—आज अगर करप्शन का सब से बड़ा अड्डा है, तो ये कार-पोरेशन हैं, इसलिये सिर्फ कांग्रेस पर ही इसकी जिम्मेदारी डालना ठीक नहीं है, लेकिन यह बात ठीक है कि कांग्रेस आजादी के बाद जिस ढंग से चली है, उस ने घूसखोरी को बढ़ाया है, अब अगर हमारे जनसंघ के भाई इस को खत्म करना चाहें, तो इस को खत्म किया जा सकता है, मगर इस काम के लिये उनकी पार्टी पूरी तरह से लगे, तब ही ऐसा हो सकता है ।

आपको मालूम है बम्बई कारपोरेशन की तरफ से गरीबों को रहने के लिये मकान बनाये जाते हैं, यह एक ऐसे इलाके में बनाये जाते हैं, जहां गरीब लोग रहते हैं, हमारी कलकत्ता कारपोरेशन में भी ऐसा हुआ है कि उन्होंने गरीबों के रहने के लिये, मजदूरों के रहने के लिये छोटे-छोटे मकान बनाने की बात मानी है, ताकि उन लोगों को जो शहरों में काम करते हैं, कम किराये पर रहने की जगह मिल सके । हमें इस के लिये वहां पर आन्दोलन करना पड़ा था, वहां पर ऐसा हुआ था कि बस्ती उठा दी जायेगी और शहरों में जो गरीब आदमी रहते हैं, उन को बाहर दूर चला जाना पड़ेगा ।

इसके मानी यह हैं कि रोजाना 4 आने पैसे खर्च करके नौकरी पर आना पड़ेगा । यह तमाम बातें होने के बाद वहां यह ठीक हुआ है कि जो बस्तियां हटायी जायेंगी वहां पर पक्के मकान बनाये जायेंगे । गरीबों के रहने के लिये जिनमें कि वे कम किराया देकर रह सकें । मैं चाहूंगा कि इस तरह की स्कीम वहां पर हो ।

मुझे यह अर्ज करना है कि दिल्ली में बच्चों के दूध का मुनासिब व माकूल इंतजाम दिल्ली म्युनिससिपल कारपोरेशन को करना चाहिये । दिल्ली का इंतजाम चूंकि जनसंघ के हाथ में आया है इसलिए मैं उनसे यह उम्मीद रखता हूं कि वह इस का बन्दोबस्त करेंगे । महज कांग्रेस को गाली देने से काम नहीं बनने वाला है और उन को कुछ काम करके और दिल्ली की हालत बेहतर करके भी दिखाना पड़ेगा क्योंकि दिल्ली का बन्दोबस्त करने की जिम्मेदारी अब आप पर आई है ।

दिल्ली पर 1 करोड़ 81 लाख का टैक्स होने से जाहिर है जिससे दिल्ली में सब चीजों के दाम बढ़ेंगे और याद रखियेगा कि चूंकि दिल्ली में जनसंघ का प्रशासन चल रहा है इसलिए लोग बाग आपको पकड़ेंगे। पटरी वाले, चबूतरे वाले अगर इन पर अन्याय हुआ और उनकी कठिनाइयां बढ़ीं तो यह तमाम जिम्मेदारी आप पर ही आयेगी और इसलिये आप को यह सब बातें देखनी होंगी और मुनासिब और माकूल कदम उठाने होंगे। चूंकि मेरा वक्त खत्म हो गया है इसलिये और ज्यादा न कह कर बिल में जो टैक्सेंशन बढ़ाने का प्रस्ताव है उसका मैं विरोध करता हूं।

श्री हरदयाल देवगुण (पूर्व दिल्ली): सभापति महोदय, यह विधेयक जो यहां रक्खा गया है उसके उद्देश्यों में उसके रखने के कारण बतलाये गये हैं। मुझे खेद है कि जिन माननीय सदस्यों ने इस विवाद में भाग लिया है उन में बहुतों ने उन उद्देश्यों का अध्ययन अच्छे तरीके से नहीं किया है।

इस में सन्देह नहीं है कि नगर निगम का प्रशासन पिछले साल से जनसंघ के हाथ में आया है। जब यह प्रशासन जनसंघ के हाथ में आया उस समय नगर निगम की आर्थिक स्थिति बहुत खराब थी। लगभग 7 करोड़ रुपए का कर्जा था और यह कर्जा भी उस स्थिति में, जब उसे केन्द्र से अच्छी सहायता मिला करती थी। कारपोरेशन की हालत, जैसे दूसरे भाइयों ने बताया है, इस प्रकार की थी कि शहर की व्यवस्था करने में पूर्ण रूप से और पिछली फरवरी से 6 महीने पहले तक हम हर रोज अखबारों में पढ़ा करते थे कि कारपोरेशन के पास अपने कर्मचारियों तक को देने के लिए पैसा नहीं था। लेकिन फरवरी 1967 के बाद दिल्ली की तस्वीर बदलनी शुरू हुई। भले ही वह धीरे-धीरे क्यों न बदल रही हो हम ने कारपोरेशन की आय के साधनों और स्रोतों का ठीक ढंग से प्रयोग करके और उस में भ्रष्टाचार को कम करके उस की स्थिति को ठीक करने की कोशिश की है। यद्यपि केन्द्रीय सरकार से जो मदद मिलनी चाहिए थी वह हमें नहीं मिल सकी। मन्त्री जी ने अभी कहा है कि यह विधेयक राजनीतिक प्रश्न नहीं है और यह कोई विवाद का भी प्रश्न नहीं है। मैं चाहूंगा कि इसी भावना से दिल्ली नगर निगम की स्थिति पर विचार होना चाहिए। दिल्ली सारे देश की राजधानी है और दिल्ली पर सारे देश का अधिकार है और दिल्ली की सेवा करना सारे देश की सेवा करना है। इसलिए दिल्ली नगर निगम की स्थिति को सुधारने के लिए केन्द्रीय सरकार को दिल्ली नगर निगम में सत्तारूढ़ जनसंघ दल को पूरा सहयोग देना चाहिए। दिल्ली का सत्तारूढ़ दल जनसंघ पूरी ईमानदारी से दिल्ली की स्थिति को और कारपोरेशन की स्थिति को सुधारने के लिए लगा हुआ है और आय के स्रोतों से जितना रुपया कमाया जा सकता है वह कमाने की कोशिश कर रहा है। बिल के जो उद्देश्य में लिखा हुआ है :

"While ensuring at the same time that *the burden of the tax is distributed on a* graduated scale according to the principle of ability to pay."

मैं चाहता था कि श्री लोबो प्रभु और दूसरे भाई बोलने से पहले इसे पढ़ लेते और इसका अध्ययन कर लेते।

कारपोरेशन के कमिश्नर ने यह प्रस्ताव किया था कि यहां की नगर निगम की आर्थिक स्थिति को सुधारने के लिए हाउस टैक्स की दर 11 प्रतिशत से बढ़ा कर 16 प्रतिशत कर दी जाए। इस प्रस्ताव में सभी मकान आ जाते थे। वे सब का रेट बढ़ाना चाहते थे लेकिन जनसंघ के दल ने सारे बजट पर पुनर्विचार करके उस के आय के स्रोत को ठीक करने का प्रयत्न करते हुए यह सुझाव दिया कि हर मकान पर यह हाउस टैक्स नहीं बढ़ाना चाहिए बल्कि केवल ऐसे मकानों पर हाउस टैक्स की दर बढ़ानी चाहिए जो मकान व्यवसाय के काम आते हैं, जो कमर्शियल परपजैज के

[श्री हरदयाल देवगुण]

लिए इस्तेमाल होते हैं। ऐसे मकानों की दर बढ़ानी चाहिए और वह भी ग्रेजुएटेड स्केल पर बढ़ायी जाय। जितनी मालिक मकान की देने की क्षमता है उस क्षमता के हिसाब से उन पर टैक्स लगाना चाहिए। जहां देने की क्षमता अधिक हो वहां पर अधिक टैक्स लगाया जाय और जहां कम हो वहां पर कम टैक्स लगाया जाय। उस के बाद वह सारा मामला स्थायी समिति द्वारा सोचा गया और उस के बाद स्थायी समिति ने इस के बारे में अपनी सिफारिश की कि इस प्रकार का टैक्स लगाया जाय उस निर्णय को वैध करने के लिए यह बिल लाया गया है। उस में पहले कार-पोरेशन के कमिश्नर ने जो टैक्स लगाने का प्रस्ताव किया था उस के अनुसार शहरी क्षेत्रों में सामान्य कर की दर 11 प्रतिशत : से 16 कर दी गई थी और अग्नि कर, फायर टैक्स आधे प्रतिशत: से बढ़ा कर 1 प्रतिशत कर दिया गया था। प्रोफैशन टैक्स लगाया गया था। गाड़ियों और बसों पर टैक्स लगाया गया था। लेकिन वह सभी टैक्स रद्द करके स्थायी समिति ने जो टैक्स मन्जूर किए वह इस प्रकार से थे कि इंटरटेनमैन्ट टैक्स 25 प्रतिशत से बढ़ा कर 40 प्रतिशत कर दिया गया। मोटर वैहकिल्स टैक्स में वृद्धि की गई। जो विकास की वस्तुएं हैं उन पर चुंगी की दर बढ़ा दी गई। इसी प्रकार से बड़े-बड़े व्यापारिक कामों में आने वाले भवनों पर हाउस टैक्स की दर 11 प्रतिशत से बढ़ा कर 16 प्रतिशत कर दी गई। साइकिल टैक्स एक रुपए से घटा कर 4 आने कर दिया गया। मैं उन तथा कथित समाजवादी भाइयों को बतलाना चाहता हूं कि हमारे द्वारा सोशलिज्म का दावा न करने के बावजूद कोई भी सोशलिस्ट सरकार इस प्रकार की बात नहीं कर सकी जो कि दिल्ली में जनसंघ ने कर दिखाई है। भारती जी का यह आरोप कि दिल्ली के छात्रों को दिल्ली से बाहर पढ़ने के लिए जाना पड़ता है पिछले साल तक के लिए ठीक है क्योंकि दिल्ली के बच्चे पढ़ने के लिए प्राय: यू० पी०, पंजाब और हरियाणा में जाया करते थे लेकिन पिछली फरवरी के बाद दिल्ली में यह क्रान्ति हो गई है कि यहां के बच्चों के लिए शिक्षा का यहीं प्रबन्ध हो गया है। इस वर्ष से दिल्ली के स्कूल और कालिजों में स्थान खाली रहे और यहां के किसी बच्चे को पढ़ने के लिए बाहर जाने की जरूरत नहीं पड़ी है। अलबत्ता अब केवल वही बच्चे यहां से बाहर पढ़ने के लिए जाते हैं जिनको 40 प्रतिशत से कम अंक प्राप्त होते हैं और यूनिवर्सिटी के कायदे के अनुसार 40 प्रतिशत से कम अंक प्राप्त करने वाले छात्र दिल्ली के किसी कालिज में दाखिल नहीं हो सकते हैं और इसलिए ऐसे बच्चों को अब भी दिल्ली के बाहर जाना पड़ता है। यह यूनिवर्सिटी हमारे कब्जे में नहीं है। लेकिन इस से पहले 40 प्रतिशत अंक से अधिक अंक प्राप्त करने वालों को भी दिल्ली से बाहर जाना पड़ता था। अब ऐसे छात्रों को दिल्ली के बाहर नहीं जाना पड़ता। यह परिवर्तन हुआ है।

16.37 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

बड़े-बड़े भवनों से यह जो कर वसूल किए जायेंगे उन का प्रयोग भी दिल्ली के सुधार के लिए किया जायेगा। 1000 नए कर्मचारी रक्खे जायेंगे। स्कूल जो आजकल टैंटों में चलते हैं उन के लिए पक्की इमारतें बनाई जाएँगी। उन में फ्लश और पानी की

व्यवस्था की जायेगी और जहां पार्क और दूसरी सुविधाएं आवश्यक हैं वहां उन का विधान किया जायेगा। यह सब चीजें की जा रही हैं।

जब दिल्ली में दिल्ली को खूबसूरत बनाने के लिए, दिल्ली में तमाम सुविधाएं उपलब्ध करने के लिए कारपोरेशन का सत्तारूढ़ दल कटिबद्ध है तो केन्द्रीय सरकार का भी यह दायित्व है कि उन की सहायता करे। सरकारी इमारतों से कारपोरेशन को जो टैक्स मिलना चाहिए वह दर के हिसाब से उस को नहीं मिलता है। अगर वह ही मिल जाय तो किसी और सहायता की जरूरत न रहे। उसी से यहां का इंतजाम बेहतर करके हम दिखा सकते हैं। हम यह दावे के साथ कह सकते हैं कि यहां पर कारपोरेशन का इंतजाम सम्भालते ही हमने आगे की ओर और सुधार की ओर कदम बढ़ाया है। कारपोरेशन का इंतजाम सम्भालते ही पहले तीन-चार दिनों में एक विभाग से ही हम ने 14,000 रुपए रोज की इनकम बढ़ा कर दिखाई। इसी तरीके से अनेक विभागों में आमदनी बढ़ा कर दिखाई। फैक्टरियों के लाइसेंस देकर आमदनी को बढ़ाया। हाउस टैक्स से होने वाली आमदनी बढ़ा कर दिखाई। इसी तरह चुंगी के जरिए आमदनी बढ़ा कर दिखाई है।

यहां पर कारपोरेशन में करप्शन और भ्रष्टाचार का भी जिक्र किया गया है। यह सर्वविदित है कि पिछले 20 सालों में वहां पर करप्शन और भ्रष्टाचार का बोलबाला था लेकिन अब करप्शन में कमी आई है। हम ने 20 बड़े-बड़े अधिकारियों को रंगे हाथों पकड़ा है और इस तरीके से करप्शन कम करने की कोशिश की है। आज मैं दावे के साथ कह सकता हूं कि म्युनिसिपल कारपोरेशन में एक साल में काफी करप्शन कम हुआ है और मुझे पूरा विश्वास है कि उसी हिसाब से यदि हमारी प्रगति रही तो हम यह करप्शन वहां खत्म कर देंगे। हमारा उद्देश्य यह है कि दिल्ली को एक शानदार नगर बनाया जाय। हमारा उद्देश्य यह है कि दुनिया की राजधानियों में दिल्ली एक सुन्दर और शानदार राजधानी हो। यह दायित्व केवल हम पर, दिल्ली के नागरिकों पर ही नहीं है अपितु यह दायित्व सारे देश के ऊपर है और इसलिए पूर्ण देश का प्रतिनिधित्व करने वाली यहां पर जो केन्द्रीय सरकार विद्यमान है उस पर भी यह दायित्व है जो मैचिंग ग्रांट पहले केन्द्रीय सरकार दिया करती थी वह ग्रांट बन्द नहीं होनी चाहिए वह मिलनी चाहिए और उदारता से मिलनी चाहिए। जो सरकारी सेवक हैं, उन की जो सेवा होती है उस का प्रतिकर उन को मिलना चाहिए और दूसरे लोगों को जो हाउस टैक्स मिलता है उसी दर से म्यूनिसिपल कारपोरेशन को भी हाउस टैक्स मिलना चाहिए, केन्द्र से।

मैं दावे के साथ कहता हूं कि यदि सरकार ने अपना दायित्व पूरा किया तो यहां पिछले सालों से कारपोरेशन के बारे में लोगों को जो शिकायतें रही हैं, वह अगले पांच सालों में दूर हो जायेंगी। यह तो पहला साल था। बरसात में जो सड़कें खराब हो गई थी, वह एक हफ्ते के अन्दर ठीक कर दी गईं। पहले तीन-तीन महीनों तक वह ठीक नहीं हुआ करती थीं। यहां नई दिल्ली में सड़कें खराब पड़ी रहती हैं क्योंकि वहां का इन्तजाम नई दिल्ली म्युनिसिपल कमेटी का है जिस पर श्री शुक्ल का राज्य है। लेकिन जो कारपोरेशन की सड़कें थीं वह एक हफ्ते के अन्दर सब ठीक कर दी गई थीं। अगर नई दिल्ली का इन्तजाम भी कारपोरेशन के नीचे आ जाये तो यहां के लोगों की शिकायतें भी न रहें। मैं समझता हूं कि दिल्ली की सेवा करने के लिए जो दल कारपोरेशन में काम कर रहा है उसे हम सब लोग सहयोग दें। आप ने उन को सहयोग देने के लिए कुछ काम किया है, लेकिन वह पूरा नहीं है। इस

[श्री हरदयाल देवगुण]

के लिए आप को और भी करना पड़ेगा, और वह आप करें।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री इसहाक साम्भली (अमरोहा): उपाध्यक्ष महोदय, दिल्ली की यह बदकिस्मती रही कि यहां तरक्की के नाम पर हिन्दुस्तान भर में टैक्सपेयर्स की जेबें काट कर के खर्च किया गया। दिल्ली के अन्दर जो टैक्सेज बढ़े, जिस रफ्तार से बढ़े, वह श्री भारती बतला चुके हैं, इस लिए मैं उस में नहीं जाऊंगा। लेकिन आप ने यह तो देखा ही होगा कि जिस रफ्तार से टैक्स बढ़े, शायद उसी रफ्तार से, बल्कि उस से ज्यादा रफ्तार से यहां पर करप्शन भी बढ़ा है।

मुझे दुःख के साथ यह कहना पड़ता है कि कांग्रेस ने हमेशा दिल्ली को खूबसूरत बनाने के नाम पर, यहां के लोगों को उजाड़ने की स्कीमें बनाई, उस ने दिल्ली को खूबसूरत बनाने के नाम पर टैक्स बढ़ाये। और उस का जो नतीजा रहा वह हमारे और आप के सामने यह रहा कि रात-दिन सरकार से यही निवेदन होता रहा, सैंट्रल गवर्नमेंट से यही दरख्वास्त होती रही कि पैसा दिया जाये। उस के बाद जब जनसंघ की सरकार आई, तो मैं आप से क्या कहूं, जिस की आज बड़ी तारीफ की जाती है, किस तरह पर जिस पैसे से कारपोरेशन की आमदनी बढ़ाई जा सकती थी, आवाम के जिन टैक्सों से कारपोरेशन की माली हालत बेहतर बनाई जा सकती थी, वही आज दे दिया गया उन सरमायेदारों को जो एक नहीं दर्जनों बसें चलाते हैं। आज बसों की बड़ी तारीफ की जाती है। लेकिन मुझे बड़े दुःख के साथ कहना पड़ता है, और आप को मालूम होगा, कि जो ज्यादा पेइंग रूट्स हैं, वह प्राइवेट बस ओनर्स को दिए गए। कितने पर? गालिबन 25 रु० रोज पर। उन की आमदनी क्या है? 400 रु० रोज या 450 रु० रोज। मैं नहीं जानता कि यह कहां तक सही है, लेकिन जहां तक मैंने सुना है रूट नं० 3 पर 400 और 450 रु० रोजाना के दर्म्यान आमदनी है। उन से क्या लिया जाता है? 25 रु० रोज। अगर यह उन को पालना और फायदा पहुंचाना नहीं है तो फिर क्या है?

आज दिल्ली के कारपोरेशन ने एक बहुत बड़ा काम अपना लिया है, कि बेजबान लोगों को, गरीबों को, यहां से उजाड़ कर ऐसी जगह पर फेंका जाय जहां न उन को पानी मिले, न बिजली मिल सके और न जिन्दगी की कोई दूसरी सहूलियत मयस्सर हो सके। कौन नहीं जानता कि नई दिल्ली रेलवे स्टेशन के पास और दूसरी जगहों से लोगों को उजाड़ा गया और उजाड़ कर के कहां डाला गया? पंखा रोड पर, नांगलोई में, जिन के बारे में मेरी इत्तला यह है कि जब सख्त कोल्ड वेव आई थी उन को जमीन पर आस्मान के नीचे डाल दिया गया। इस सदन में भी उन लोगों का जिक्र आया, जिन के लिए रात में सर्दी से बचने का कोई इन्तजाम नहीं था। न उन के लिए पानी का इन्तजाम था और न रोशनी का ही इन्तजाम था। न जाने कितने बूढ़े लोग वहां सर्दी से मर गए और न जाने कितने बच्चे मर गए, और यह सिलसिला खत्म नहीं हुआ, जारी है।

पंडित जवाहरलाल नेहरू के जमाने में यहां पर जब अनआथराइज्ड आकुपेशन को खाली करवाने का सवाल पेश हुआ तब यह तय हुआ था कि पहले मकान बनायें जायेंगे और उस में अकोमोडेशन दी जायेगी। वहां के रहने वालों को वहीं पर जगह दी जायेगी। मैं मिसाल के तौर पर बतलाऊं कि दोजाना हाउस में यहां एक तीन मंजिला बिल्डिंग बनाई गई और उस में रहने वालों को वहां पर बसाया गया। लेकिन बदकिस्मती यह है कि अब हालत दूसरी है। पुरानी दिल्ली के रहने वालों को दिल्ली के पुराने बाशिन्दों को मायूसी है और वह समझते हैं कि शायद राजनीतिक तौर पर, सयासी तौर पर उन के काम वह नहीं आ सकती। आप को सुन कर

दुःख होगा कि पुरानी दिल्ली के मोहल्ले के लोगों को तुर्कमान गेट और भोजरा पहाड़ी और दूसरी जगहों के लोगों को, जहां इत्तफाक से ज्यादातर मुसलिम आबादी है, कुछ नान-मुसलिम भी है, ठीक उस रात को जिस की सुबह ईद थी, नोटिस सर्व किया गया। हालांकि वह नोटिस गलत थे कानूनी तौर पर, लेकिन यह जरूरी समझा गया कि जब सुबह ईद थी तो उन को नोटिस सर्व किए जायें और उन को 48 घन्टों के भीतर उजाड़ देने का आर्डर दे दिया गया। उन के लिए आल्टरनेटिव अकोमोडेशन का कोई सवाल नहीं था। इसी तरह पर नांगलोई और पंखा रोड की तरह के उजाड़ इलाकों पर फेंक देने की तैयारी की गई।

मैं जानना चाहता हूं कि आखिर यह पैसा किस चीज के लिए बढ़ाया जा रहा है। वक्त होता तो मैं तफसील से बतलाता। फिर भी इतना तो कह ही सकता हूं कि बड़े लोगों पर जितना टैक्स बकाया है, अगर वह रियलाइज कर लिया जाय तो शायद आइन्दा एक पैसा भी टैक्स लगाने की जरूरत न हो। दिल्ली के बारे में किसी पार्टी की मोनोपोली नहीं, कांग्रेस पार्टी की भी मोनोपोली नहीं है। सारे हिन्दुस्तान के टेक्सपेयर्स का पैसा जो सैंट्रल गवर्नमेंट की तरफ से रिलीफ के तौर पर जाता है, वह इस में लगता है। इसलिए हम सब को इस का ख्याल करना होगा और यह देखना होगा कि किस तरह से वह पैसा जो कारपोरेशन की जेब में आ सकता था और जिस से तरक्की दी जा सकती थी, बड़े-बड़े सरमायेदारों को लुटाया जा रहा है। दिल्ली मिल्क स्कीम के दूध की कीमत बढ़ाकर प्राइवेट ठेकेदारों की आमदनी बढ़ाई जाती है। इसी तरीके से मैं यह कह सकता हूं कि दिल्ली अच्छाई की तरफ नहीं, दिल्ली तबाही की तरफ ले जाई जा रही है।

इसलिए मैं इस बिल का सख्ती के साथ विरोध करता हूं।

(شری اسحاق سمبھلی) : اپادھیکش مہودے - دھلی کی یہ بدقسمتی رہی ہے کہ یہاں ترقی کے نام پر ہندوستان بھر کے ٹیکس پیئرس کی جیبیں کاٹ کر خرچ کیا گیا - دھلی کے اندر جو ٹیکسیز بڑھے - جس رفتار سے بڑھے - وہ شری بھارتی بتلا چکے ہیں - اس لئے میں اس میں نہیں جاونگا - لیکن آپ نے یہ تو دیکھا ہی ہوگا کہ جس رفتار سے ٹیکس ہے - شائد اسی رفتار سے - بلکہ اس سے زیادہ رفتار سے یہاں پر کرپشن بڑھا ہے - مجھے دکھ کے ساتھ کہنا پڑتا ہے کہ کانگریس نے ہمیشہ دھلی کو خوبصورت بنانے کے نام پر - یہاں کے لوگوں کو اجاڑنے کی اسکیمیں بنائیں - اس نے دھلی کو خوبصورت بنانے کے نام پر ٹیکس بڑھائے - اور اس کا جو نتیجہ رہا وہ ہمارے اور آپ کے سامنے یہ رہا کہ رات دن سرکار سے یہی نیویدن ہوتا رہا - سینٹرل گورنمینٹ سے یہی درخواست ہوتی رہی کہ پیسہ دیا جائے - اس کے بعد جب جن سنگھ کی سرکار آئی - تو میں آپ سے کیا کہوں - جس کی آج بڑی تعریف کی جاتی ہے - کس طرح پر جس پیسے سے کارپوریشن کی آمدنی بڑھائی جا سکتی تھی - عوام کے جن ٹیکسوں سے کارپوریشن کی مالی حالت بہتر بنائی جا سکتی تھی - وہی آج دے دیا گیا ان سرمایہ داروں کو جو ایک نہیں درجنوں بسیں

گیا ۔ اس سدن میں بھی ان لوگوں کا ذکر آیا ۔ جن کے لئے رات میں سردی سے بچنے کا کوئی انتظام نہیں تھا ۔ نہ ان کے لئے پانی کا انتظام تھا اور نہ روشنی کا ہی انتظام تھا ۔ نہ جانے کتنے بوڑھے لوگ وہاں سردی سے مر گئے اور نہ جانے کتنے بچے مر گئے ۔ اور یہ سلسلہ ختم نہیں ہوا ۔ جاری ہے ۔

پنڈت جواہر لال نہرو کے زمانے میں یہاں پر جب انآتھرائزڈ اکوپیشن کو خالی کروانے کا سوال پیش ہوا تب یہ طے ہوا تھا کہ پہلے مکان بنوائے جائیں گے اور اس میں اکوموڈیشن دی جائے گی ۔ وہاں کے رہنے والوں کو وہیں پر جگہ دی جائے گی ۔ میں ہال کے طور پر بتلاؤں کہ روزانہ ہاؤس میں یہاں ایک تین منزلہ بلڈنگ بنائی گئی اور اس میں رہنے والوں کو وہاں پر بسایا گیا ۔ لیکن بد قسمتی یہ ہے کہ اب حالت دوسری ہے ۔ پرانی دھلی کے رہنے والوں کو ۔ دھلی کے پرانے باشندوں کو مایوسی ہے اور وہ سمجھتے ہیں کہ شائد راجنیتک طور پر سیاسی طور پر ان کے کام وہ نہیں آ سکتی ۔ آپ کو سن کر دکھ ہوگا کہ پرانی دھلی کے محلے کے لوگوں کو ترکمان گیٹ اور بھوجرا پہاڑی اور دوسری جگہوں کے لوگوں کو ۔ جہاں اتفاق سے زیادہ

[شری اسحاق سمبھلی]

چلاتے ہیں ۔ آج بسوں کی بڑی تعریف کی جاتی ہے ۔ لیکن مجھے بڑے دکھ کے ساتھ کہنا پڑتا ہے ۔ اور آپ کو معلوم ہوگا ۔ کہ جو زیادہ پیٹینٹ روٹس ہیں ۔ وہ پرائیویٹ بس اونرس کو دئے گئے ۔ کتنے پر ۔ غالباً ۲۵ روپیہ روز پر ۔ ان کی آمدنی کیا ہے ۔ ۴۰۰ روپیہ روز یا ساڑھے ۴۰۰ روپیہ روز ۔ میں نہیں جانتا کہ یہ کہاں تک صحیح ہے ۔ لیکن جہاں تک میں نے سنا ہے روٹ نمبر ۵۸ اور روٹ نمبر ۳ پر ۴۰۰ اور ۴۵۰ روپیہ روزانہ کے درمیان آمدنی ہے ۔ اس سے کیا لیا جاتا ہے ۔ ۲۵ روپیے روز ۔ اگر یہ ان کو پالنا اور فائدہ پہنچانا نہیں ہے تو پھر کیا ہے ۔

آج دھلی کے کارپوریشن نے ایک بہت بڑا کام اپنالیا ہے ۔ کہ بے زبان لوگوں کو ۔ غریب لوگوں کو ۔ یہاں سے اجاڑ کر ایسی جگہ پر پھینکا جائے جہاں نہ ان کو پانی ملے ۔ نہ بجلی مل سکے اور نہ زندگی کی کوئی دوسری سہولت میسر آ سکے ۔ کون نہیں جانتا کہ نئی دھلی ریلوے اسٹیشن کے پاس اور دوسری جگہیں سے لوگوں کو اجاڑا گیا اور اجاڑ کرکے کہاں ڈالا گیا ۔ پنکھا روڈ پر ۔ نانگلوئی میں ۔ جن کے بارے میں میری اطلاع یہ ہے کہ جب سخت کولڈ ویو آئی تھی اس وقت ان کو زمین پر ۔ آسمان کے نیچے ڈال دیا

سے وہ پیسہ جو کارپوریشن کی جیب میں آ سکتا تھا اور جس سے ترقی دی جا سکتی تھی - وہ بڑے بڑے سرمایہ داروں کو لٹایا جا رہا ہے - دھلی ملک اسکیم کے دودھ کی قیمت بڑھا کر پرائویٹ ٹھیکداروں کی آمدنی بڑھائی جاتی ہے - اسی طریقہ سے میں یہ کہہ سکتا ہوں کہ دھلی اچھائی کی طرف نہیں - دھلی تباہی کی طرف لے جائی جا رہی ہے - اس لئے میں اس بل کا سختی سے - ویرودھ کرتا ہوں -)

श्री ओंकार लाल बोहरा (चित्तौड़गढ़) : उपाध्यक्ष महोदय, दिल्ली हमारे देश की राजधानी है और दिल्ली की गतिविधि की, दिल्ली के कार्या-कलापों की, दिल्ली के ऐडमिनिस्ट्रेशन और कारपोरेशन की, सारे देश में चर्चा होती है। पिछले चुनाव के पहले यह बड़ी आसान सी बात थी क्योंकि कांग्रेस के द्वारा या कांग्रेस पार्टी के द्वारा शासन चलता था। लोगों को बड़ी आशा थी कि कांग्रेस से निकलने के बाद जब जनसंघ के हाथ में यहां का कारपोरेशन आया है तो दिल्ली के शासन में जो गन्दगी है दिल्ली के करप्शन में और दिल्ली के अन्दर जो गड़बड़ियां हैं, उन में तेजी से कमी हो जायेगी। लेकिन लोगों की निराशा बढ़ गई है। दिल्ली के अन्दर जनसंघ को एक मौका मिला कि वह कारपोरेशन के अन्दर अच्छे से अच्छा शासन कर सके और अनुशासन से काम कर सके, लेकिन आप लोगों ने पिछले दिनों देखा होगा कि लोगों की मायूसी बढ़ी है, निराशा बढ़ी है।

मैं निवेदन करना चाहता हूं कि आर्थिक दृष्टि से हमारे देश की जो हालत है, जिस तरह का बजट हमारे यहां प्रस्तुत होता है, जिन कठिनाइयों में से हम गुजर रहे हैं, उस को देखते हुए केवल दिल्ली कारपोरेशन को ही अगर

تر مسلم آبادی ہے - کچھ نان مسلم بھی ہیں - ٹھیک اس رات کو جس کی صبح عید تھی - نوٹس سرو کیا گیا - حالانکہ وہ نوٹس غلط تے قانونی طور پر - لیکن یہ ضروری سمجھا گیا کہ جب صبح عید تھی تو ان کو نوٹس سرو کئے جائیں اور ان کو ۴۸ گھنٹوں کے بھیتر اجاڑ دینے کا آرڈر دے دیا گیا - ان کے لئے الٹرنیٹو اکوموڈیشن کا کوئی سوال نہیں تھا - اسی طرح پر نانگلوئی اور پنکھا روڈ کی طرح ہے کے اجاڑ علاقوں پر پھینک دینے کی تیاری کی گئی -

میں جاننا چاہتا ہوں کہ آخر یہ پیسا کس چیز کے لئے بڑھایا جا رہا ہے - وقت ہوتا تو میں تفصیل سے بتلاتا - پھر بھی اتنا تو کہہ ہی سکتا ہوں کہ بڑے لوگوں پر جتنا ٹیکس بقایہ ہے - اگر وہ ریپلائز کر لیا جائے تو شائد آئیندہ ایک پیسا بھی ٹیکس لگانے کی ضرورت نہ ہو - دھلی کے بارے میں کسی پارٹی کی مونوپولی نہیں ہے - کانگریس پارٹی کی بھی مونوپولی نہیں ہے - سارے ہندوستان کے ٹیکس پیئرس کا پیسہ جو سنٹرل گورنمنٹ کی طرف سے ریلیف کے طور پر دیا ہے وہ اس میں لگتا ہے - اس لئے ہم سب کو اس کا خیال کرنا ہوگا اور یہ دیکھنا ہوگا کہ کس طرح

[श्री ओंकार लाल बोहरा]

सेंटर द्वारा सारा या अधिक से अधिक धन दे दिया जाये, तो मैं जानना चाहता हूं कि आखिर हमारे देश के लाखों गांवों ने क्या अपराध किया है ? दिल्ली के अलावा क्या हिन्दुस्तान में कोई और दूसरे स्थान नहीं हैं, दूसरे बाशिन्दे नहीं हैं, जिनको सहायता की आवश्यकता है। इसलिए मैं नहीं समझता कि हिन्दुस्तान के लोगों की कास्ट पर, लाखों-करोड़ों लोगों की कास्ट पर, मध्यम और साधारण श्रेणी के लोगों की कास्ट पर हम केवल दिल्ली को ही धन देते रह सकते हैं या दिल्ली को सरसब्ज बनाते रह सकते हैं। मैं समझता हूं कि दिल्ली के अन्दर शासन करने वाले कारपोरेशन की, उस में काम करने वाले लोगों की यह बड़ी भारी जिम्मेदारी है कि वह इस सम्बन्ध में स्रोतों का पता लगाएं और शासन के लिए अधिक से अधिक पैसा इकट्ठा करने का प्रयत्न करें।

यह बिल दिल्ली प्रशासन की शक्ति को बढ़ाने वाला है। इसलिए मैं समझता हूं कि जनसंघ के सदस्य इस बिल का हृदय से स्वागत करेंगे क्योंकि यह वस्तुतः उन की शक्ति और क्षमता को बढ़ाने के लिए लाया गया है। कारपोरेशन का शासन किसी की बपौती नहीं है। आज वहां किसी दूसरी पार्टी का राज्य है, कल तीसरी पार्टी का शासन हो सकता है। लेकिन यह ऐक्ट बना रहेगा और यह जो शक्ति कारपोरेशन को दी जा रही है वह बनी रहेगी।

मैं समझता हूं कि यह कहना अपनी अकर्मण्यता और असफलता का प्रदर्शन करना है कि केन्द्र की ओर से किसी राजनैतिक कारण से कारपोरेशन को पैसा नहीं दिया जा रहा है। ऐसी बात कह कर माननीय सदस्य अपना राजनैतिक चेहरा दिखाने की चेष्टा करते हैं।

दुर्भाग्य से चौथे चुनाव के बाद जहां-जहां भी नान-कांग्रेस पार्टीज की गवर्नमेंट्स बनीं, उन्होंने अपनी अकर्मण्यता, असफलताओं और कमजोरियों के लिए सीधा कांग्रेस को जिम्मेदार ठहराया। लेकिन हिन्दुस्तान की जनता बड़ी आसानी और खूबी के साथ वास्तविकता को समझ रही है। मैं विरोधी पार्टियों से निवेदन करना चाहता हूं कि कल तक वे विभिन्न बातों को लेकर कांग्रेस की आलोचना करते थे, लेकिन आज जब वे शासन में आए हैं, तो उन की नीतियों और कार्यों से जो परिस्थितियां पैदा हुई हैं, उन के लिए कांग्रेस को जिम्मेदार ठहराना उचित नहीं है। मैं बंगाल और अन्य प्रदेशों का उदाहरण देना चाहता हूं। अगर वहां के सत्तारूढ़ गैर-कांग्रेस दल चाहते, तो अच्छे से अच्छा शासन कायम कर सकते थे, लेकिन ऐसा न कर के उन्होंने अपनी कमजोरियों और असफलताओं के लिए केन्द्र को जिम्मेदार ठहराया। कुछ इसी तरह की मनोवृत्ति का परिचय हमारे माननीय मित्र दिल्ली कारपोरेशन के सम्बन्ध में दे रहे हैं।

जिन लोगों के हाथ में कारपोरेशन की बाग डोर है, वे इस नगर के झुग्गी-झोंपड़ी वालों की समस्या को ठीक तरह से हल नहीं कर सके, अपनी आमदनी को नहीं बढ़ा सके भ्रष्टाचार को समाप्त नहीं कर सके, सड़कों की सफाई और शहर की दूसरी बुनियादी जरूरतों को पूरा करने में सफल नहीं हो सके। इस बिल के द्वारा कारपोरेशन की आर्थिक क्षमता बढ़ेगी, उस की आय के स्रोत बढ़ेंगे और वह अपने बजट को संतुलित कर सकेगी। मैं निवेदन करना चाहता हूं कि जहां तक कारपोरेशन को चलाने और राजधानी की नागरिक समस्याओं को हल करने का प्रश्न है हम को राजनैतिक या दलगत दृष्टिकोण से नहीं सोचना चाहिए, यह नहीं कहना चाहिए कि चूंकि इस समय जनसंघ के हाथों में कारपोरेशन की बागडोर है, इसलिए उस को पैसा नहीं दिया जा रहा है। इस तरह की दलील तो कहीं भी दी जा सकती है और इस तरह की दलीलों का कोई अन्त नहीं है। हमें इस प्रकार के प्रश्नों को राजनैतिक चश्मे से नहीं, बल्कि राष्ट्रीय दृष्टिकोण से देखना चाहिए।

मैं यह भी निवेदन करना चाहता हूं कि यह केवल दिल्ली का ही हक नहीं होना

चाहिए कि केन्द्र उस को अधिक से अधिक धन मुहैया करे। हिन्दुस्तान की अधिकांश जनता गांवों में बसती है, शहरों में नहीं। इस पार्लियामेंन्ट को यह कानून बनाना चाहिए कि देहात के पैसे से कुछ शहरों की सुख-समृद्धि को न बढ़ाया जाये। आज स्थिति यह है कि देहात के पैसे से कुछ शहर चमन हो रहे हैं और वहां के बड़े-बड़े लोग आनन्द और उल्लास से जीवन व्यतीत कर रहे हैं। वह मनोवृत्ति खत्म होनी चाहिए। शहरों के विकास के लिए शहरों की जनता से पैसा इकट्ठा किया जाना चाहिए। एक दिन आयेगा कि जब गांवों की जनता और किसान इस मांग को लेकर बगावत करेंगे कि उन के पैसे और दौलत गांवों के विकास के लिए व्यय की जानी चाहिए।

इन शब्दों के साथ मैं इस बिल का हार्दिक समर्थन करता हूं। यह अत्यन्त आवश्यक है कि दिल्ली की समस्याओं को हल करने के लिए, यहां के प्रशासन को सुधारने के लिए, यहां की आम जनता की दिक्कतों को दूर करने के लिए, कारपोरेशन के अपनी आय के स्रोत ज्यादा से ज्यादा बढ़ने चाहिएं। केवल केन्द्र के भरोसे पर इस नगर के विकास की बात नहीं सोचनी चाहिए। इस समय कारपोरेशन को और वहां पर सब दलों को पार्टी के लेबल पर नहीं, बल्कि राष्ट्रीय दृष्टिकोण से काम करना चाहिये।

श्री बलराज मधोक (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, अभी माननीय सदस्य, श्री बोहरा, ने जो कुछ कहा है, मैं चाहता हूं कि कांग्रेस के मन्त्री और कांग्रेस के नेतागण उस की ओर ध्यान दें। उन्होंने जो यह सीख दी है कि दिल्ली प्रशासन और कारपोरेशन के मामले में दलगत स्वार्थ न लाया जाये, वही हमारा कहना है। लेकिन दुर्भाग्य यह है कि सीख देना आसान है, उस पर अमल करना मुश्किल है। अगर कांग्रेस वाले इस पर अमल करना सीख लें, तो बहुत सी समस्यायें हल हो सकती हैं।

बीस सालों के कांग्रेस के राज के बाद दिल्ली का प्रशासन अप्रैल, 1967 में जनसंघ के हाथ में आया। इन बीस सालों में यहां बहुत से कांटे बोये गए। वे कांटे भी हमारे हिस्से में आये। इन बीस सालों में दिल्ली की आबादी बढ़ी, दिल्ली के खर्च बढ़े और दिल्ली की समस्यायें बढ़ीं। यहां के पहले प्रशासन ने ठीक ढंग से काम नहीं किया। हालांकि उस को ग्रान्ट्स भी अधिक मिलती थी, लेकिन जब उन्होंने हमारे हाथ में कारपोरेशन दी, तो उस में सात करोड़ रुपए का घाटा था। हम ने कोशिश की कि नए टैक्स लगाए बिना, पुराने टैक्सों को अच्छी तरह से इकट्ठा कर के, कुछ किफायत कर के, कम खर्च कर के, इसघाटे को पूरा किया जाए। लेकिन केन्द्र वाले लाठी ले कर हमारे पीछे पड़ गए कि नए टैक्स लगाओ; अगर नहीं लगाओगे, तो हम कारपोरेशन को ससपेंड कर देंगे। इस प्रकार के टैक्सों की योजना बनने लगी, जिन का बोझ छोटे आदमियों पर पड़ता था।

इस स्थिति में मजबूर हो कर हम ने कुछ पग उठाए। कमिश्नर का सुझाव यह था कि हम प्रापर्टी टैक्स 16 परसेंट कर दें। हमने कहा कि टैक्स इस ढंग से बढ़ाया जाये कि उस का बोझ कामन मैन पर, छोटे आदमियों पर, कम से कम पड़े और जो लोग उस को सह सकते हैं, उन्हीं पर वह बोझ डाला जाए।

मुझे दुःख है कि हमारे कम्युनिस्ट मेम्बरों ने इस का विरोध किया है। मैं समझता हूं कि हाथी के दांत खाने के और दिखाने के और की लोकोक्ति ठीक बैठती है। यह कम्यूनिज्म या इन का सोशलिज्म केवल गरीब आदमियों को उल्लू बनाने के लिए, बुद्धू बनाने के लिए है। अन्यथा जो कुछ भारतीय जनसंघ ने दिल्ली में किया है, उस की सब से अधिक प्रशंसा, यदि ये वास्तव में समाजवादी हैं, समाज का हित चाहने वाले हैं, इन की ओर से होनी चाहिए। जनसंघ के कार्य-कलापों का विरोध कर के इन्होंने केवल यह सिद्ध किया है कि ये गरीब आदमी, कामन मैन, के साथी

[श्री बलराज मधोक]

नहीं हैं, ये गरीब के बल पर पलते हैं, गरीब का नाम लेते हैं, परन्तु सर्व करते हैं रूस या चीन को या बड़े-बड़े लोगों को। कामन मैन से इन का कोई सम्बन्ध नहीं है।

इस बिल में कहा गया है कि ग्रेजुएटिड ढंग से हाउस टैक्स बढ़ाने की इजाजत दी जाए। यह ऐसी बात है, जिस पर किसी को कोई आपत्ति नहीं हो सकती है। इसलिए हम उस का समर्थन करते हैं। परन्तु बेहतर होता, यदि एग्जेम्प्टेबल लिमिट को बढ़ा कर 250 रुपए कर दिया जाता। क्लाज 114 का सैकण्ड पार्ट इस प्रकार है :

"The Corporation may exempt from the general tax lands and buildings of which the rateable value does not exceed Rs. 100."

आज हालत यह है कि सौ रुपयों की कोई कीमत नहीं रही है। दिल्ली में कीमतें बहुत बढ़ गई हैं। अगर एग्जेम्प्टेबल लिमिट को बढ़ा कर 250 रुपए कर दिया जाये, तो अधिक गरीब लोग इस छूट में आ जाते हैं। मैं मन्त्री महोदय को सुझाव देना चाहता हूं कि अब भी अगर एग्जेम्प्टेबल लिमिट को बड़ा कर 250 रुपए कर दिया जाये, तो ज्यादा अच्छा होगा।

जहां तक साइकल टैक्स का प्रश्न है, हम ने उस को एक रुपए से कम कर के चार आने कर दिया है। यह कोई टैक्स नहीं है। हम चाहते हैं कि हम साइकल टैक्स को बिल्कुल माफ कर दें, क्योंकि दिल्ली गरीब और आम लोगों का शहर है, जिस में लाखों साइकल हैं, इसलिए उन पर चार आने का बोझ भी क्यों डाला जाये। लेकिन हम इस टैक्स को बिल्कुल माफ नहीं कर सकते, क्योंकि कानून इस की इजाजत नहीं देता है। मन्त्री महोदय इस बारे में एक्ट का एमेंडमैन्ट करें, ताकि हम साइकल टैक्स को बिल्कुल माफ कर सकें।

हमें अपने टैक्सेशन स्ट्रक्चर को इस प्रकार बनाना चाहिए, जिस से गरीब को राहतें मिले और जो लोग अधिक दे सकते हैं, हम उन को देने के लिए बाध्य कर सकें। हम ने कामर्शल हाउसिज और सिनेमा हाउसिज पर प्रापर्टी टैक्स की योजना बनाई है, ताकि जो दे सकते हैं, वे दें। मैं समझता हूं कि अगर केन्द्र का सहयोग रहे और कांग्रेस पार्टी का भी सहयोग रहे, तो इस तरह घाटे को पूरा कर सकते हैं। आखिर यह एक सिविक मामला है। दिल्ली शहर सब का है। अगर यह शहर उन्नत होगा, तो यहां पर जो कांग्रेसी या जनसंघी रहते हैं, उन सब का लाभ होगा। अगर वे सहयोग दें और इस बारे में दलगत भावना न लायें, तो हम करप्शन को बहुत कुछ कम कर सकते हैं, पुराने एरियर्ज को इकट्ठा कर सकते हैं और अपनी आमदनी बढ़ा सकते हैं।

17-00 Hrs.

आज दिल्ली की आबादी और फैलाव बहुत बढ़ गए हैं और उस के खर्चे भी बहुत बढ़ गए हैं। यहां पर डीयरनेस एलाउंस बार-बार बढ़ाया गया है। दिल्ली कारपोरेशन के पैंतीस हजार एम्पलाईज हैं। उन को सैंटर का डी० ए० मिलता है। पिछले पांच सात सालों में केन्द्र की गलत नीतियों के कारण कीमतें बढ़ गई और इस कारण डी० ए० भी बढ़ाना पड़ा। कारपोरेशन को केवल डी० ए० के रूप में तीन करोड़ रुपए अधिक खर्च करने पड़ते हैं। यहां पर शिक्षा आदि पर कुछ कमिटिड एक्सपेंडीचर भी है। मिडल और हायर सैकन्डरी शिक्षा दिल्ली प्रशासन के पास होनी चाहिए, लेकिन वह भी कुछ अंश में कारपोरेशन के पास है, जिस पर उस को खर्च करना पड़ता है। इस के अलावा उस को प्राइमरी शिक्षा पर भी खर्च करना पड़ता है, जिस पर शेयर केन्द्र को देना चाहिए। यह 1,40 लाख रुपया है, जो केन्द्र को देना चाहिए, लेकिन वह नहीं दे रहा है। फिर इस प्रकार यहां पर बहुत सी स्लम क्लीअरेंस की स्कीमें हैं जो डी०डी०ए० की हैं जो उन्होंने ट्रांसफर कर दी कारपोरेशन को और खर्चा दिया नहीं। इन स्कीमों पर कारपोरेशन को 70 लाख खर्चा करना पड़ रहा

है जिस के लिए कारपोरेशन जिम्मेदार नहीं जिस का खर्चा केन्द्रीय सरकार को या डी० डी० ए० को उठाना चाहिए। दिल्ली कारपोरेशन ऐक्ट जब बनाया गया तो बहुत से गांव उस में जोड़ दिए गए। उस को वहां से आमदनी कुछ नहीं परन्तु वहां पर खर्चा उसे करना पड़ता है। इस प्रकार 50 लाख रु० का खर्चा और बढ़ गया। सब मिला कर करीब साढ़े-पांच करोड़ रुपए का खर्चा कारपोरेशन का बढ़ गया। जो न्यू डेलही म्युनिसिपल कमेटी है उस को कारपोरेशन बल्क में पानी और बिजली वगैरह देता है। उस के लिए किराया उसे देना चाहिए लेकिन वह पूरा किराया नहीं देते हैं। इस से भी उसे घाटा होता है। इस प्रकार दिल्ली म्युनिसिपल कारपोरेशन सीरिअस हैंडीकैप में काम कर रहा है। उस को पांच-छः करोड़ का जो खर्चा मिलना चाहिए जो जायज खर्चा है जिस के लिए केन्द्र कमिटेड है देने को वह केन्द्र देता नहीं है। इतना ही नहीं, इसके अन्दर कुछ खर्चे ऐसे हैं कारपोरेशन के जैसे सड़कों का खर्चा है, एजूकेशन का खर्चा है उस के लिए मैचिंग ग्रान्ट मिलनी चाहिए। इसी प्रकार कारपोरेशन की कोई 2 करोड़ 30 लाख की स्कीमें हैं शिक्षा की और सड़कों इत्यादि की खास कर जिस की यहां बहुत ज्यादा चर्चा है ओवर ब्रिजेज की। दिल्ली आज बहुत बढ़ गया है और जगह-जगह रेलवे लाइनें सड़कों को काटती हैं। आप जायें रोहतक रोड पर, पटेल रोड पर, विनय नगर की ओर, जगह-जगह क्रासिंग है और वहां पर सुबह-शाम जब लाखों लोग जाते हैं गेट बन्द मिलते हैं और लाखों लोगों का कितना समय, मूल्यवान समय नष्ट होता है, कितनी और तकलीफ होती है, इसलिए सब से पहले आवश्यक है कि वहां पर ओवर ब्रिज बनाए जाए। अब ओवर ब्रिज बनाएगी रेलवे लेकिन उस की अप्रोच रोड बनानी है कारपोरेशन को। इसकी एक योजना बनी थी और सराय रुहैला पर, पटेल रोड पर ओवर ब्रिज बनाने के लिए फैसला हुआ था लेकिन इस बजट में हम देखते हैं कि वह सारा खर्चा काट दिया गया है। अब मैं केन्द्रीय सरकार से पूछना चाहता हूं कि अशोक होटल में रिवाल्विंग टावर के लिए 50 लाख रुपया निकाल सकते हैं लेकिन दिल्ली के लाखों लोगों को जो रोज घन्टों तकलीफ होती है रेलवे क्रासिंग पार करने के लिए उस के लिए कारपोरेशन अप्रोच रोड बना सके इस काम के लिए 50 लाख देने को आप तैयार नहीं हैं। यह सरकार का ऐटीच्यूड कितना ऐंटी सोशल है कितना ऐंटी पीपुल है, इस से बढ़ कर इस का और कोई सबूत नहीं हो सकता। इसलिए आवश्यकता यह है कि सरकार इन मामलों में कारपोरेशन को सहयोग दे और मिल कर कारपोरेशन डी० डी० ए० और सैंट्रल गवर्नमैन्ट दिल्ली की जो समस्या है उस को हल करने में लगे। हम ने कुछ समस्या हल करने की कोशिश की है। अभी एक भाई कह रहे थे स्कूलों के बारे में कि यहां के बच्चे बाहर पढ़ने के लिए जाते हैं। हम ने सात-आठ कालेजेज खोले और आज कोई पढ़ने के लिए बाहर नहीं जाता है। अभी कुछ भाइयों ने झुग्गी-झोपड़ियों का सवाल उठाया। यह कारपोरेशन के अधिकार में नहीं है। इस की योजना बनाई जा रही है केन्द्र की ओर से। बहुत सारी केन्द्र की जमीन उस में है, रेलवे की जमीन है, डी०डी०ए० की जमीन है। गवर्नमैन्ट की जमीन है जिस के ऊपर स्क्वैटर बैठे हुए हैं। पहले तो जब यह स्क्वैटर बैठे तो यह उन का फर्ज था कि उन को वहां बैठने नहीं देते। लेकिन तब तो रेलवे ने या गवर्नमैन्ट ने उन को वहां बैठने दिया। अब वह जमीन उन को वापस चाहिए इसलिए उन को वहां से हटाया जा रहा है और दूसरी जगह बसाया जा रहा है। हम चाहते हैं कि उन को दूसरी जगह बसाने के पहले आप वहां पर नालियां बना लें, सड़कें बना लें। अभी आप सीमापुरी में ले गए जमुना के इलाके के लोगों को। मैं सीमापुरी परसों गया था। वहां पर सड़कें नहीं बनी हैं, नालियां नहीं बनीं हैं, मैं हैरान हूं कि किस तरह लोग

[श्री बलराज मधोक]

वहां बसाए गए हैं। क्या गवर्नमैन्ट यह नहीं देख सकती कि जहां लोग बसाये जाने वाले हैं वहां सड़कें पहले बना दी जाएं, नालियां बना दी जाएं और दूसरी सिविक एमेनिटीज प्रोवाइड कर दी जाए। यह काम डी०डी०ए० का है। आज हालत यह है कि सेंट्रल गवर्नमैन्ट कांग्रेस की है और कांग्रेस सरकार की नीति के मुताबिक यह झुग्गी-झोपड़ियां हटायी जा रही हैं, पब्लिक लैंड खाली किया जा रहा है और दिल्ली के अन्दर जो दिल्ली की कांग्रेस कमेटी है वह जाकर सत्याग्रह कर रही है, डिमांस्ट्रेशन कर रही है। आप इन से पूछिए यही हालत शिक्षकों के बारे में है, स्ट्राइक के बारे में है। केन्द्र वाले कहते हैं कि हम दे नहीं सकते और दिल्ली कांग्रेस वाले स्ट्राइक को बढ़ावा देते रहे हैं। मैं पूछना चाहता हूं कि क्या मोरैलिटी है यह ? क्या नैतिकता है यह ? यह क्या आप का डिसिप्लिन है ? अगर केन्द्र की एक नीति है और दिल्ली प्रदेश कांग्रेस की दूसरी नीति है, केन्द्र के नेता एक बात कहते हैं और दिल्ली कांग्रेस के लोग दूसरी बात कहते हैं तो इस की जिम्मेदारी जनसंघ पर तो आप नहीं डाल सकते।

इसलिए मैं आप से कहूंगा कि यह जो समस्याएं हैं दिल्ली की यह बहुत ही मुश्किल हैं। इन को मिल कर हम हल करें। आप भी बैठें, हम भी बैठें। इस के अन्दर किसी प्रकार की दलगत भावना न लायें। हम चाहते हैं कि सभी मामलों के अन्दर किसी भी प्रकार का पालिटिक्स न लाया जाय। दिल्ली देश की राजधानी है। इस विशाल देश के और महान् देश के अनुरूप ही इस को बनाया जाय। मैं नहीं चाहता कि दिल्ली पैरिस या लन्दन बने। यह आप चाहते होंगे। दिल्ली के जो आम आदमी हैं, छोटे आदमी हैं, उन की जो कठिनाइयां हैं, यातायात की, सड़कों की, मकानों का, उन को हल करने में सहयोग दीजिए। हम मिल कर काम करें ताकि उस के अन्दर सब को लाभ हो। उस के लिए हमें कुछ साधन चाहिए। हम वह साधन जुटाने का कुछ प्रयत्न कर रहे हैं। यह बिल उस में कुछ सहायक होगा। लेकिन इस के साथ साथ मैं सरकार से प्रार्थना करूंगा कि थर्ड प्लान के अन्दर वह कार्पोरेशन की ग्रान्ट कुछ बढ़ाए ताकि यह जो समस्याएं हैं इन का हम मिल-जुल कर सही रूप में हल निकाल सकें। धन्यवाद।

श्री रा० स्व० विद्यार्थी (करोल बाग) : उपाध्यक्ष महोदय, मैं, जो बिल सरकार लायी है उस का स्वागत करता हूं। मुझे दुख है कि इस पर चर्चा करते हुए माननीय सदस्यों ने ऐसी बातें कहीं जिस का कारपोरेशन के साथ कोई सम्बन्ध नहीं है। झुग्गी-झोंपड़ियों की स्कीम को काफी उछाला गया और कहा गया कि कार्पोरेशन इस में नाकामयाब साबित हुई है। अभी जैसा मेरे से पहले माननीय सदस्य बता रहे थे झुग्गी-झोंपड़ी की स्कीम से कार्पोरेशन का कोई सम्बन्ध नहीं है। होम मिनिस्ट्री के तहत एक कमेटी होम मिनिस्टर साहब ने बना रखी है जो उस की देख-रेख करती है और यह सीधा केन्द्र का काम है। कार्पोरेशन इस के बीच में नहीं आता। बसेज की बाबत बड़ी बात उछाली गई कि जब से दिल्ली कार्पोरेशन में भारतीय जनसंघ का अधिकार आया बसेज सरमायादारों को दे दी गई और इस तरह से उन के पैसे में और बढ़ोतरी करने की कोशिश भारतीय जनसंघ ने की। यह बिल्कुल एक सफेद झूठ है। मुझे दुख है यह कहते हुए कि जिस वक्त भारतीय जनसंघ प्रभुत्व में नहीं था तो हर प्राइवेट आपरेटर से 50 रुपया फी बस कांग्रेस फंड के लिए लिया जाता जाता था। वह उन्होंने माना। एक बस आपरेटर से 50 रुपये प्रति माह कांग्रेस फंड के लिए लिए जाते थे। वह हम ने चाहा कि उनसे कार्पोरेशन ले। शुरू में वह पैसा देने के लिए तैयार न थे। हम चाहते थे कि यहां यातायात की हालत सुधरे। और कोई रास्ता नहीं था। प्राइवेट आपरेटरों से कहा गया। यह हम को कहते हैं कि दलगत बातें नहीं आनी चाहिए। लेकिन उस उक्त

कुछ ऐसी बातें चलीं कि कांग्रेस पार्टी को जिस के लिए 50 रुपये फी बस थी आपरेटर से वह लेते थे, काफी बड़ी आमदनी थी, उन्हें एक धक्का लगा और उन्होंने उस में रुकावटें डालीं । प्राइवेट आपरेटरों को बहकाया गया । कहा गया कि 100 रुपये रोजाना हम एक बस के आपरेट के लिए लेंगे लेकिन जब यह चीज हमारे सामने आई, हम ने प्रयास किया, मद्रास गवर्नमेंट से मिले, यू० पी० गवर्नमेंट के पास गए और जब यह तय हो गया कि वह कम पैसे के ऊपर बस देने के लिए तैयार हैं उस वक्त फिर हम ने प्राइवेट आपरेटरों को बुलाया क्योंकि आखिर में वह दिल्ली में रहते हैं, उनका पहला हक है, उन से कहा कि आप इसके लिए तैयार हों तो बताएं लेकिन हम ने कहा कि हम एक पैसा देने के लिए तैयार नहीं हैं । आप यह बताएं कि आप कितना पैसा देंगे कार्पोरेशन को तब 25 रुपये रोजाना देने को तय हुआ और इस तरह से कार्पोरेशन जो है वह फायदे में रही और परिवहन के अन्दर सुविधा मिली । (**व्यवधान**) ..... मैं आप से निवेदन करना चाहता हूं कि जिस वक्त प्राइवेट आपरेटर्स को यह बसें नहीं दी गई थीं उस वक्त पैट्रोल का लीकेज एक महीने का 90 लाख के करीब था जो कि खत्म हो गया । अब लीकेज नहीं है पैट्रोल का । अब उन की जिम्मेदारी है । जैसी अभी बात आई थी, दलगत भावनाओं से यह सब चीजें चलती हैं और वह नहीं चाहते कि शहर का कुछ उद्धार हो, वह तो चाहते हैं कि पार्टी का कुछ लाभ हो । इसी बात को मद्देनजर रखते हुए सारी स्कीमें चलती थीं और उस के लिए जिस वक्त यह कुछ परिवर्तन लाने का प्रयास किया गया तो स्ट्राइक करवाने की कोशिश की गई । प्राइवेट आपरेटरों को बहकाया गया और इस तरह से और भी कई चीजें कांग्रेस की तरफ से हुई जो नहीं होनी चाहिए थीं ।

उपाध्यक्ष महोदय, जिस वक्त भारतीय जनसंघ के सदस्य कार्पोरेशन में शपथ ले रहे थे उसी दिन 16 मार्च को अगर मैं गलती नहीं करता तो होम मिनिस्ट्री के अन्दर एक फाइल खोली गई सुपरसेशन आफ दि डेलही म्युनिसिपल कार्पोरेशन के लिए । तो उस वक्त तो जनसंघ ने कुछ किया नहीं था । बजट जो था वह दिल्ली कार्पोरेशन का था । लेकिन उस वक्त कांग्रेस ने कुछ किया नहीं ।

20 साल और 1958 से जब से कार्पोरेशन वजूद में आई है, कार्पोरेशन को केन्द्रीय सरकार ने काफी सहायता दी, लेकिन उस का सदुपयोग नहीं हो सका । जो भी बजट बनाया गया, वह आंकड़ों के हेर-फेर से बनाया गया, असली लौस को नहीं दिखाया गया । इस समय भी स्यूएज-बोर्ड को सैन्ट्रल गवर्नमेंट का पांच साढ़े पांच करोड़ रुपया लोन का देना है, जब भी उस को यह रुपया मिला, बजाय इस मद में उस रुपये को खर्च करने के, वे किसी और मद में उस रुपये को खर्च कर देते थे । इस तरह से जो रुपया सैन्ट्रल गवर्नमैन्ट की तरफ से आता था, उस में गोल-माल होता रहा और उस का ऐसे लोगों को फायदा मिलता रहा, जो कांग्रेस के हितैषी थे और जिनको कांग्रेस फायदा पहुंचाना चाहती थी । लेकिन भारतीय जनसंघ ने ऐसा कुछ नहीं किया ।

टैक्सेशन की बावत मेरे कम्यूनिस्ट भाइयों ने कहा कि इससे गरीब जनता का कचूमर निकल गया है । मैं आपको बतलाना चाहता हूं कि हमारे सामने दो रास्ते थे—एक तरफ तो केन्द्र चाहता था कि किसी न किसी बहाने कार्पोरेशन को सस्पेन्ड किया जाय, दूसरी तरफ उन की यह डिमाण्ड थी कि टैक्स बढ़ाये जायें । अब या तो हम कार्पोरेशन को सस्पेन्ड होने देते और लोगों को सामने जा कर कहते कि हम नकारा हैं, नाअहल हैं, काम नहीं चला सकते और कांग्रेस को उनकी अपनी मर्जी करने देते और दूसरी तरफ यह था कि टैक्स बढ़ाते, लिहाज़ा कार्पोरेशन

[श्री रा० स्व० विद्यार्थी]

सस्पेन्ड न हो, इस चीज़ को ध्यान में रखते हुए और टैक्सेज़ को बढ़ाते हुए, हम ने कार्पोरेशन का जो बजट पेश किया है, अगर ईमानदारी से उस का अध्ययन करें, तो इस से अच्छा और बेहतर कार्पोरेशन का बजट कभी नहीं आ सकता था। हाउस टैक्स को ही ले लीजिये—जिसके लिये कि यह बिल आया है, 15 लाख ऐसे डवैलिंग-यूनिट्स हैं, जिनको 1 परसेन्ट की रियायत मिलेगी और जो टैक्स बढ़ा है वह सिर्फ 6,962 प्रापर्टीज पर बढ़ा है। मैं नहीं समझता कि जहां लाखों लोगों को फायदा हो और चन्द हजार लोगों पर टैक्स उस से मेरे कम्यूनिस्ट और सोशलिस्ट भाइयों को आपत्ति क्यों है?

श्री इसहाक सम्भाली : बड़े लोगों से वसूल नहीं किया गया है।

श्री रा० स्व० विद्यार्थी : इस से पहले 11 परसेन्ट टैक्स हर एक प्रापर्टी पर था, एक आदमी जिसके मकान का किराया 15 रुपये था वह भी 11 परसेन्ट देता था और एक व्यक्ति जिसके मकान की आमदनी 1 लाख रुपये थी, वह भी 11 परसेन्ट देता था, हम नहीं चाहते थे कि इस ढंग का टैक्सेशन हो, इसलिये जिस व्यक्ति का 100 रु० से 1800 रु० तक का रेटेबिल वैल्यू का मकान है, उस का हाउस टैक्स कम किया गया है, 11 परसेन्ट से घटा कर 10 परसेन्ट किया गया है, इससे कार्पोरेशन को 15 लाख रुपये का घाटा हुआ। 1800 रु० से लेकर 8 हजार रुपये तक जिनकी रेटेबिल वैल्यू थी, उन पर कोई टैक्स नहीं बढ़ाया गया, 8 हजार से 12 हजार तक के मकानों पर 12½ परसेन्ट लगाया गया और इस तरह से जो एक लाख रुपये से ऊपर वाले मकान थे, उन पर 30 परसेन्ट लगाया गया—इस से ज्यादा लोगों का हित किस तरह से हो सकता है—यह मैं नहीं समझ सकता।

इन शब्दों के साथ, उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूं।

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : उपाध्यक्ष महोदय, मुझे इस बात का खेद है कि इस बहस में माननीय सदस्य श्री कंवर लाल गुप्त ने और एक-दो अन्य माननीय सदस्यों ने केन्द्रीय सरकार के ऊपर अवांछनीय और गलत आरोप लगाये हैं कि हम लोग दिल्ली नगर निगम को खराब नाम देकर या उस को बदनाम कर के सुपरसीड करना चाहते हैं या उसे मिटाना चाहते हैं। इस तरह के दिमागी फितूरों की दवा तो हमारे पास नहीं है। यह मामला पहले ही साफ कर दिया गया है कि इस तरह का कोई इरादा केन्द्रीय शासन का नहीं है। जिस समय हमारे पास इस के बारे में चिट्ठी आई, तो उसी वक्त अधिकृत रूप से इस का जवाब दे दिया गया था कि केन्द्रीय शासन का ऐसा कोई इरादा नहीं है। इतना होते हुए भी इस माननीय सदन में इस बात को कहा गया और जिम्मेदार सदस्य उस बात को बार-बार दोहरायें कि सरकार ऐसा करना चाहती है या करना चाहती थी या करने का इरादा था, तो इसे एक दुखद बात के सिवा और क्या कहा जाय।

जब मैंने इस बिल को सदन के सामने पेश किया हमारा इरादा बिल्कुल स्पष्ट था कि हम सच्चाई से दिल्ली नगर निगम की सहायता करना चाहते हैं, और जहां तक बन पड़ता है, उसके लिये प्रयत्न करते हैं, और हमारे द्वारा इस बिल को यहां लाना इस बात का नमूना है कि हम नगर निगम की सहायता करना चाहते हैं। यदि हमें नगर निगम की सहायता नहीं करनी होती तो जिस तरह का अध्यादेश लोक सभा के शुरू होने से कुछ ही दिन पहले हम लाये और उस के बाद जो विधेयक हम सामने लाये, उस के लाने की जरूरत न पड़ती, कई तरीके थे, जिस से हम उस को टाल

सकते थे, लेकिन जैसे ही यह मामला हमारे सामने आया, हम ने सोचा कि इस में देर नहीं होनी चाहिये, नगर निगम को 15 फरवरी से पहले अपने प्रस्ताव बनाने थे, यदि 15 फरवरी से पहले प्रस्ताव नहीं बनते तो एक साल के लिये मामला और टल जाता, इस लिये सदन की बैठक 13 फरवरी को शुरू हो रही थी, तभी हम ने 2-3 फरवरी को अध्यादेश जारी कर के इस तरह की शक्ति नगर-निगम को दी, जिस से कि वे अपनी आमदनी को बढ़ा सकें और अपना काम ठीक से चला सकें। यह सब होते हुए भी इस तरह के जो आरोप हम लोगों पर लगाये गये हैं, मैं समझता हूं कि काफी गैर जिम्मेदाराना बात है, गलत बात है, इस तरह की बात किसी भी माननीय सदस्य को नहीं करनी चाहिये थी।

जहां तक अनुदान देने का सम्बन्ध है, मैं कहना चाहता हूं कि अनुदानों में कोई कमी नहीं की गई है। जो बजट प्रावीज़न किया गया है, वह केवल अन्तरिम बजट प्रावीज़न है। उस में यह बात साफ की गई है कि मोरारका कमीशन की सिफारिशें आने वाली हैं, जोकि हम उम्मीद करते हैं मई-जून तक हमारे सामने आ जायेंगी, उस को देख कर हम चाहते थे कि उस को बढ़ाते। यह बात कही गई है कि 77 लाख रुपया दिया गया है—मैं यह स्पष्ट कर देना चाहता हूं कि मोरारका कमीशन की रिपोर्ट जब हमारे सामने आ जायगी, उस पर सोच-विचार कर के, तब हम पर्याप्त साधन निगम को देना चाहेंगे, क्योंकि हम इस चीज को राजनीतिक दृष्टि से नहीं देखते हैं, हम इसको दिल्ली के नागरिकों की सुविधाओं की दृष्टि से देखते हैं।

श्री बल राज मधोक : मैंने जो स्पेसिफिक बात कही है कि आप ओवर-ब्रिजेज के लिये दे सकते हैं, उस के लिये आप किस तरह से देने के लिए तैयार हैं ?

श्री विद्या चरण शुक्ल : मैं उस पर भी आ रहा हूं। मैं आपसे कह रहा था कि बजट में जो प्रावीज़न किया गया है, उस के लिये माननीय सदस्यों को चिन्ता नहीं होनी चाहिये—मैंने उस के सम्बन्ध में बताया है कि सब से बड़ी बात यह है कि हमें नगर निगम का पूरा आर्थिक ढांचा करना ठीक है। उसके लिए एक एन्क्वायरी कमीशन बैठा हुआ है, उस की रिपोर्ट कुछ ही महीनों में आने वाली है, उस का इन्तजार किये बिना हम ऐसा कर दें कि बाद में रिपोर्ट के अनुसार एडजस्टमैन्ट की गुंजाइश न रहे, यह उचित नहीं है। इस लिये हम ने अन्तरिम प्रावीज़न इस साल के बजट में किया है।

जहां तक रेलवे ओवर ब्रिजेज का सवाल है, आपको याद होगा इस के बारे में एक बड़ी भारी मीटिंग गृह मंत्री महोदय ने बुलाई थी, उस में रेलवे मंत्री जी भी आये थे, और भी बहुत से लोग आये थे और इस बात की कोशिश की गई कि किसी तरह से हम इस में इतना पैसा दे सकें कि जहां ओवर-ब्रिजेज की आवश्यकता है, वे बन सकें। इसके लिये गृह मंत्रालय की तरफ से काफी जोर लगाया गया, यह आप सब जानते हैं, लेकिन इस समय हमारे देश की जो वित्तीय स्थिति है, जिस तरह का बजट इस समय हमारे सामने आया है उस में यह बात नहीं पाई गई कि पचास-साठ लाख रुपया एक साथ इस में लगाया जाय। इस लिये इस साल 17 लाख रुपये का प्रावधान इस काम के लिये किया गया है। इस से शुरूआत हो सकती है और मुझे उम्मीद है कि यह काम जल्दी ही दिल्ली में पूरा हो जायगा। यह हमारी खुद की इच्छा है, भारत सरकार की इच्छा है, गृह मंत्रालय की इच्छा है, कि ये जो तकलीफें यहां के नागरिकों को हो रही हैं, ये जल्दी से जल्द दूर की जायं और इस के लिये यह प्रावीज़न हम लोगों ने किया है।

[श्री विद्या चरण शुक्ल

जहां तक मेअर-इन-काउन्सिल बिल का सवाल है, मुझे आश्चर्य हुआ कि कैसे गुप्ता जी ने, जो कि एक जिम्मेदार सदस्य हैं इस तरह की गैर जिम्मेदारी की बात कही कि हम जान-बूझ कर इसमें देर कर रहे हैं। उन्होंने यह बात स्वयं ही कही कि पिछली लोक सभा में यह बिल आया था, लेकिन लैप्स हो गया, पास नहीं हो पाया, आप कारण जानते हैं, किस तरह से ऐसी बातें हुईं। उस के बाद मैट्रोपोलिटन काउन्सिल बनी, यह बिल मैट्रोपोलिटन काउन्सिल के पास कानून जाना था, इसलिये वहां भेजा गया, जहां पर माननीय सदस्य का जो राजनैतिक दल है, उन का बहुमत है, वहां यह बहुत दिन पड़ा रहा। मैं आपको बतलाना चाहता हूं कि अभी 20-25 दिन पहले गृह मंत्रालय में इन लोगों के पास यह बिल आया है और जो उन की प्रोसीडिंग्ज हैं—बहस आदि की, वह 10 दिन पहले आई हैं।

बहुत से संशोधन उस के ऊपर मैट्रोपोलिटन कौंसिल ने सुझाये हैं। इन संशोधनों के ऊपर हमें गम्भीरतापूर्वक विचार करना पड़ेगा और जहां तक हो सकेगा यदि वह स्कीम जो विधेयक की स्कीम है, योजना है उसमें यदि वह जमते हैं तो हम जमाने की कोशिश करेंगे। सोच विचार करके हम अपनी तरफ से उस को जल्दी से जल्दी काम में लाना चाहते हैं। यह कहना बड़ा दुर्भाग्यपूर्ण है कि चूंकि दिल्ली में जनसंघ का प्रशासन है इसलिए हम जानबूझ कर देर कर रहे हैं। यह बात गलत है। इस तरह की बातें करनी माननीय सदस्य को शोभा नहीं देतीं। मैं उम्मीद करूंगा कि भविष्य में जब इस तरीके की बातें सामने आयें तो कम से कम इस तरीके की जो संकीर्ण दलीय राजनीति है उस से ऊपर उठ कर वह यहां की नागरिक समस्याओं के ऊपर अपने विचार हम लोगों के सामने पेश करें।

श्री लोबो प्रभु ने एक, दो छोटे, मोटे सवाल सामने उठाये। उन्होंने यह पूछा कि जब लोकसभा का अधिवेशन शुरू होने वाला था तो हम लोगों ने यह अध्यादेश क्यों पास किया? इस के बारे में मैंने एक वक्तव्य कुछ दिन पहले लोकसभा में दिया था जिसमें मैंने बतलाया था कि चूंकि 15 फरवरी के पहले नगर निगम को अपने प्रस्ताव तैयार करने थे और यदि हम इस अध्यादेश को जारी नहीं करते तो निगम यह प्रस्ताव तैयार करके अपना काम पूरा नहीं कर सकता था और इस से एक साल का नुकसान हो जाता। इसलिए हम ने यह अध्यादेश जारी किया जिससे कि नगर निगम इस चीज का फायदा इसी वित्तीय वर्ष में उठा सके।

उपाध्यक्ष महोदय, और भी दूसरी बातें माननीय सदस्यों ने कहीं। उन में खास बात टैक्स के बारे में थी। अब जहां तक टैक्स का सवाल है तो यह निगम को देखना है कि कितना उस में खर्चा करना है और किस तरीके से कितना टैक्स वसूल करना है? जहां तक प्लानिंग ग्रान्ट्स का सवाल है उस में कोई कमी नहीं की गई है। प्लानिंग ग्रांट जैसे की तैसी रहेगी उसमें कोई कम करने का सवाल नहीं है।

श्री कंवरलाल गुप्त : पहले आप 100 परसेंट देते थे अब 66 परसेंट क्यों देते हैं?

श्री विद्या चरण शुक्ल : मैं आप को यह आश्वासन देना चाहता हूं कि किसी भी तरीके से अथवा राजनीतिक विचारधाराओं के कारण नगर निगम के साथ कोई किसी तरीके का पक्षपात या उसकी खिलाफत नहीं की जायगी।

श्री कंवरलाल गुप्त : बर्ताव भी तो करिये।

श्री विद्या चरण शुक्ल : बर्ताव भी अभी अच्छे तरीके से किया गया है और मैं समझता हूं कि जनसंघ के कार्पोरेशन में सत्ता में आने के बाद हम लोग अपेक्षाकृत

कार्पोरेशन को ज्यादा सुविधाएं देते हैं और जैसे भी हो खुश रखने की कोशिश करते हैं ।

श्री कंवरलाल गुप्त : 100 परसेंट से 66 परसेंट क्यों कर दिया है ?

श्री विद्या चरण शुक्ल : दरअसल बात यह है कि हमारे उन माननीय सदस्यों को विरोधी बैंचों में बैठ कर इस तरह की बातें कहने की एक आदत सी हो गई है और इसी कारण हम देख रहे हैं कि उनके दिल्ली प्रशासन में शासक दल के रूप में आने के बाद भी इस तरह की बातें वे यहां पर कहते हैं ।

श्री बल राज मधोक : हम लोग मंत्री महोदय से इस समय स्पैसिफिक सवाल पूछ रहे हैं और हम चाहेंगे कि वह इस तरह से एक जनरल बात कह कर उस सवाल को टाल न जायं । अगर उन के पास उस हमारे सवाल का जवाब हो तो स्पैसिफिक जवाब दें वरना कह दें कि उसका जवाब नहीं है ।

श्री विद्या चरण शुक्ल : सरकार के पास हर स्पैसिफिक बात का जवाब है और वह जवाब देती रहती है ।

श्री कंवरलाल गुप्त : हमें बतलाया जाय कि वह 66 परसेंट क्यों कर दिया गया ?

श्री विद्या चरण शुक्ल : कम नहीं किया गया है । माननीय सदस्य रेकार्ड में देख लें कुछ कम नहीं किया गया है ।

श्री कंवरलाल गुप्त : क्या 66 परसेंट आपने नहीं किया है ?

श्री विद्या चरण शुक्ल : जहां तक मैं समझता हूं उस में कोई कमी नहीं की गई है ।

उपाध्यक्ष महोदय, इस सिलसिले में एक खास बात मैं अपने माननीय मित्रों को कहना चाहता हूं कि वह इस बात को भूल जायें कि केन्द्रीय सरकार कांग्रेस की है या दिल्ली कार्पोरेशन जनसंघ का है । यहां कोई प्रतियोगिता दिल्ली नगर निगम और भारतीय सरकार के बीच में नहीं है और हम लोगों में से कोई यह नहीं चाहता कि नगर निगम को यहां तोड़ करके दिल्ली के नागरिकों को तकलीफ पहुंचा करके यहां जनसंघ को बदनाम करने की इस तरीके की छुद्र मनोवृत्ति हम अपनायें और न ही आप को कोई संदेह करना चाहिये । मैं आपको, माननीय सदन को और खास करके गुप्ता जी को आश्वासन देना चाहता हूं कि जब कभी इस तरीके की कोई बात आप के ध्यान में आये तो हमें वह अवश्य बतलायें । यदि कभी गलती से किसी से कहीं कोई बात हो जाती है तो हम उस को ठीक करने के लिए तैयार हैं । अभी तक कोई ऐसी बात नहीं हुई है । यदि कोई इस तरह की बात होने की आशंका हो तो हम उस को दूर करने के लिए तैयार हैं । मैं आप से अन्त में यह कहूंगा कि इस प्रश्न को जरा भी राजनीतिक दृष्टिकोण से न देखें । यह नागरिकों की सुविधा का प्रश्न है, दिल्ली निवासियों के सुख-सुविधा का प्रश्न है और दिल्ली के विकास का प्रश्न है । हम इस दृष्टि से इस चीज को देखते हैं, यह जनसंघ और कांग्रेस की दृष्टि से नहीं देखते हैं और मैं उम्मीद करता हूं कि माननीय सदस्य भी उसी दृष्टि से इस प्रश्न को देखेंगे और हम लोगों के साथ पूर्ण सहयोग करेंगे ।

श्री बल राज मधोक : क्या मैं यह अपेक्षा करूं कि आप कारपोरेशन में जो कांग्रेस पार्टी के लोग हैं उन को भी प्रेरणा देंगे कि वह इस प्रकार का रवैय्या वहां पर अपनायें ?

श्री विद्या चरण शुक्ल : मैं भारत सरकार की तरफ से बोल रहा हूं कांग्रेस पार्टी की तरफ से नहीं बोल रहा हूं ।

श्री कंवरलाल गुप्त : कार्पोरेशन में आप की कांग्रेस पार्टी के लोगों ने कहा था कि हम कमिश्नर को नहीं रहने देंगे तो क्या आप अपनी पार्टी को इस तरह का कोई डायरेक्शन देंगे कि वह ठीक से वहां पर व्यवहार करें ?

श्री विद्या चरण शुक्ल : मैं कोई पार्टी की तरफ से नहीं बोल रहा हूं बल्कि मैं भारत सरकार की तरफ से बोल रहा हूं ।

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we take up Clause 2. There is an amendment by Shri Salve. He is not present. So it is not moved. There is also another amendment by the same Member. As he is not present they are not moved. The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 *was added to the Bill.*

Clause 3, *Clause* 1, *the Enacting Formula and the Title were added to the Bill.*

SHRI VIDYA CHARAN SHUKLA: I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : Motion moved:

"That the Bill be passed."

SHRI SONAVANE (Pandharpur): Sir, I would like to take this opportunity for congratulating the Hon. Minister for providing a good opportunity to the Delhi Corporation and coming to their aid in passing an ordinance and to get them out of the predicament of the Jan Sangh party which is the ruling party in the Metropolitan Council. I intervened earlier and said that they should be thankful to the Government, but instead of doing that, they started abusing and attributing motives which was not a very healthy sign.

Now, looking to their record of about ten months and the way the buses are being run, I think, it does not give them any credit, even the slightest credit. In the buses people are herded like sheep. The passengers have to go on hanging and travel in the buses in such a pitiable condition. I don't know whether Shri Madhok has travelled in the buses in this condition....

SHRI BAL RAJ MADHOK . The position is better today. You should compare the position today with the position a year back.

SHRI SONAVANE: Today it is worse. I have travelled before also. It was very much better earlier than what it is today. This state of affairs is going on right under the noses of these Jan Sangh people who are sitting there. If any Member of Parliament tries to ride in these buses from here and returns back, I will pay Rs. 5 to him for returning safely. (*Interruptions.*) Since they came into power I have never tried to travel by that bus. I have never tried to travel because the sight of the travelling passengers in the buses is very very bad. And now, Sir, let them take advantage of this Bill. Let them raise their taxes and take out money from the rich people. They were saying that the rateable value should be increased from Rs. 100 to Rs. 250. But those people who pay Rs. 100 are sufficiently rich. My hon. friend Shri Madhok should not say that they are poor. The tactics of the Jan Sangh is this, that they don't want to incur the displeasure of the rich people because they are their supporters.

SHRI BAL RAJ MADHOK: Rs. 100 is the rateable value in one year. If there is a man who pays Rs. 100 in one year and if you call him rich then I doubt who is poor.

SHRI SONAVANE : If Shri Madhok cares to see a poor man, I think he will find one. What all they want is this. They want cheap popularity.

By not raising taxes, they want only to draw upon the Reserve Fund of the Government of India. Therfore, let

them take the tax and then try to improve the lot of the people and try to improve first the running of the buses which is a sign of their inefficiency as clear as day-light.

Mr. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

17.31 Hrs.

JAMMU AND KASHMIR REPRESENTATION OF THE PEOPLE (SUPPLEMENTARY) BILL

MR. DEPUTY SPEAKER: We shall now take up the consideration of the Jammu and Kashmir Representation of the People (Supplementary) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : Mr. Deputy speaker, Sir, on behalf of Shri Govinda Menon, I beg to move :

"That the Bill to supplement the Jammu and Kashmir Representation of the People Act, 1957 be taken into consideration."

Sir, the Representation of the People Act of 1951 was suitably amended by an Act, 47 of 1966, and one of the important changes which were introduced by that amendment was that the election tribunals were abolished and the jurisdiction of trying the election petitions was given to the High Court and against the order of the High Court, an appeal was provided to the Supreme Court.

So far as the question of election to the House of the People was concerned, in Jammu and Kashmir also, the Representation of the People Act of 1951 was applicable. But regarding the Assembly elections, the Jammu and Kashmir Representation of the People Act of 1957 was enforced and after the amendment of 1966 in the Representation of the People Act of 1951 was introduced, the Jammu and Kashmir Representation of the People Act was also amended by the Jammu and Kashmir Government and the amendment was passed by the Legislature of the State of Jammu and Kashmir with a view to incorporating such of the changes in the Jammu and Kashmir Representation of the People Act, 1957, as were incorporated in the Representation of the People Act of 1951.

17.34 HRS.

[MR. SPEAKER *in the Chair*]

This amendment was introduced with a view to putting the State of Jammu and Kashmir on the same footing as the rest of India in the matter of law relating to elections. One of the important changes to effect the Jammu and Kashmir Representation of the People Act was that the provision was made for an appeal to the Supreme Court against the orders of the Jammu and Kashmir High Court in respect of election petitions. Just as under the amendment of 1966 appeals were provided to the Supreme Court against the orders of other High Courts similarly, the appeals were provided against the orders of the Jammu and Kashmir High Court to the Supreme Court. But, incidentally, to provide an appeal to the Supreme Court was beyond the competence of the Legislature of the State of Jammu and Kashmir because it is within the purview of this House, the Parliament, to enlarge the jurisdiction of the Supreme Court. Therefore, in order to meet this situation which was created by the above provisions of the Jammu and Kashmir Representation of the People Act of 1957, Entry 72 of the Union List in the Seventh Schedule to the Constitution was extended and for this purpose a Presidential Order was issued on 9th February, 1968 under article 370 of the Constitution. The extension of the entry with suitable modification was, by itself, not sufficient because an enactment by the Parliament was necessary. When this change took place, the Parliament was not in session and, therefore, in order to meet the situation, an Ordinance called the Jammu & Kashmir Representation of the People Supplementary Ordinance of 1968 was promulgated by the President. The Jammu and Kashmir Representation of the People (Supplementary) Bill seeks to replace the Ordinance and when enacted, would confer jurisdiction on the

[SHRI M. YUNUS SALEEM]

Supreme Court to entertain appeals against the orders of the Jammu & Kashmir High Court which may be passed disposing of the election petitions at present pending before the High Court. When this Bill to introduce this amendment was introduced in Parliament in the third week of February, certain hon. members raised objections and they made a reference to some of the provisions of the Jammu & Kashmir Representation of the People Act as amended by the amending Act of 1957 which sought to confer appellate jurisdiction on the supreme court in respect of the orders made by the Jammu & Kashmir High Court in election petition, and the hon. Law Minister who then introduced the Bill said on the floor of this House that a suitable amendment, in order to meet, this objection, would be introduced. Consequently, an amendment to Clause 2 of the Bill has been submitted for consideration and approval of this House, namely,

"The provisions of sections 116A, 116B and 116C of the Representation of the People Act, 1951, shall, so far as may be, apply to every order made by the High Court of Jammu and Kashmir subject to the following modifications, namely :—

(a) references therein to the High Court shall be construed as including references to the High Court of Jammu and Kashmir,

(b) references therein to the State Legislature or to the Speaker or Chairman thereof, shall be construed as including references to the Legislature of the State of Jammu and Kashmir and to the Speaker or Chairman thereof, and

(c) references therein to the provisions of the Representation of the People Act, 1951, shall, in relation to the State of Jammu and Kashmir, be construed as references to the corresponding provisions of the Jammu and Kashmir Representation of the People Act, 1957."

With this amendment, now there will be no difficulty for the aggrieved persons against whom the High Court of Jammu and Kashmir may decide the election petitions to go to the Supreme Court; they would be entitled to move the Supreme Court by way of appeal. The Constitutional impediment which was created on account of the lack of a suitable legislation would be removed and all the persons who are interested in going to the Supreme Court on appeal will be able to go to the Supreme Court against the orders of the Jammu and Kashmir High Court.

Therefore, I submit that this Bill be taken into consideration.

MR. SPEAKER : Motion moved :

"That the Bill to supplement the Jammu and Kashmir Representation of the People Act, 1957, be taken into consideration."

SHRI BAL RAJ MADHOK (South Delhi) : I would not take much time of the House because another Member of my party is going to speak on this Bill later, and I would like to say just a few words only.

This Bill has been brought forward to extend the Act which has already been passed for the rest of India to Jammu and Kashmir also and to provide that an election petition should go to the High Court and an appeal may lie with the Supreme Court against the decision of the High Court. I want to know what need is there for extending every Bill that is passed here for the rest of India to Jammu and Kashmir and for bringing forward a separate legislation for the purpose here and thereby wasting the time of this House.

Either Kashmir is a part of India or it is not. In my opinion it is legally, constitutionally, politically and historically a part of India. Therefore, there is no reason why any measure enacted by this Parliament should not *ipso facto* become a law governing Jammu and Kashmir State as well. If there are any legal or constitutional impediments, they should be removed. For instance, there is article 370 of the Indian Constitution which is a transitional and temporary provision, and it must be removed. Any other hurdle in the way should also be removed.

I say that there is no need for having a separate Constitution for the Jammu and Kashmir State. That Constitution must be scrapped. If the Indian Constitution which was enacted by the people of this country and to which Sheikh Abdullah and the other leaders of Kashmir were original signatories is good enough for the 500 million people of India, surely it is good enough for the 1½ million people of Kashmir as well. These days I hear the phrase 'Five million Kashmiris'. I want to make it clear that it is a very misleading statement, because there are no 5 million people there; Kashmir valley has a population of 18 lakhs; besides there are Dogras and there are Ladakhis. So, when we say 'Kashmir', it means Kashmir valley which has a population of only 18 lakhs. If there is any opposition being raised or any objection being made, it is being made by some people in the Kashmir valley and not by the people of the whole State. Therefore, I say that if this Constitution is good enough for five hundred million people of India including the 50 million Muslims here, surely it is good enough for 1½ million people of Kashmir; I cannot understand if anybody says it is not good enough for them. The whole trouble is due to this equivocation on the part of the Government of India, to their allowing Kashmir to have a separate Constitution, to their keeping article 370 of the Constitution as a barrier between Kashmir and the rest of India, and to their keeping this festering sore to continue. I think the time has come when this kind of equivocation must end. If this kind of thing continues then we shall have the phenomenon which we are seeing today.

Sheikh Abdullah who was a signatory to the Indian Constitution is talking as though Kashmir is a separate State and he is saying that Kashmir cannot be forcibly kept and that there might be recurrence or repetition of the war of 1965.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : He has talked of forcible occupation.

SHRI BAL RAJ MADHOK : Yes, he has talked of forcible occupation. He has said it only yesterday.

The time has come when Sheikh Abdullah must be pulled up. I want to ask those people who were signing statements urging his release what they have to say on this now. I was not in favour of keeping Sheikh Abdullah in jail because nobody should be kept in detention without trial, but then the Unlawful Activities (Prevention) Act is there and there is also the Constitution (Sixteenth Amendment) Act. I want to ask the hon. Minister and the Government of India whether the statements being made by Sheikh Abdullah and the threats that he is making are going to be met by these enactments or not. As a matter of fact, when Sheikh Abdullah was released, I had made a statement in a press conference that I had a hunch that he was trying to create conditions analogous to those which prevailed in September, 1965 and prepare the ground for Pakistan's invasion of Kashmir as it happened in 1965. Then some people said that I was scare-mongering. I said then that I was not getting scared but that was what Sheikh Abdullah had in mind. Now, the cat has come out of the bag and the whole thing is clear now.

Therefore, whatever the merits of this Bill may be and surely Members can discuss it—I want to say that there is no need for this Bill, and every law passed by this House should automatically become the law of Kashmir as well, and the impediment in the way of it such as article 370 and the separate Constitution of Jammu and Kashmir must be scrapped. That is the proper remedy and not the bringing forward of a Bill like this again and again.

श्री गुलाम मुहम्मद बख्शी (श्रीनगर) : जनाबेवाला, ला मिनिस्टर की तरफ से जो बिल रखा गया है हाउस के सामने मैं समझता हूं कि 116(ए), 116(बी) और 116(सी) की एप्लीकेशन से यह मामला पूरे तौर से दुरुस्त नहीं होगा, ठीक नहीं होगा। सब से पहले तो मैं यह कहना चाहता हूं कि मैंने कुछ एमेंडमेंट्स भी दी होती लेकिन कवायद और ज़वावत क्योंकि रास्ते में आते हैं इस वास्ते मैं वह नहीं कर सका हूं।

[श्री गुलाम मुहम्मद बख्शी]

अगर मैं ऐसा कर सकता तो मेरी तजवीज यह होती कि रिप्रिजेंटेशन आफ पीपल एक्ट को इन राइट्स एंटायरटी जम्मू काश्मीर पर लागू कर दिया जाए ताकि बार-बार यह जो कनफ्यूजन पैदा होता है, न हो और इसका इमकान हमेशा-हमेशा के लिए खत्म हो जाए । आपको इस एवान के सामने इस बिल को लाने की क्यों जरूरत पड़ी ? इसकी वजह यह है कि जम्मू काश्मीर गवर्नमेंट और वहां की लेजिस्लेचर के उस अनकांस्टीट्यूशनल इकदाम को वैलिडेड किया जाए जिसके जरिए से उन्होंने पार्लिमेंट के अखत्यारात खुद बरतना शुरू किया और पार्लिमेंट के अखत्यारात को बरतते हुए सुप्रीम कोर्ट को आडर्ज दे दिये कि हमारी हाईकोर्ट की अपील्ज तुम्हारे पास जायेंगी और तुम इनको सुनना । इस बिल की बुनियाद में यही है । आपने जो प्रेजीडेंशल आर्डर इशू किया था उसको इस एक्ट के जिरिये से वैलिडेट करने आप जा रहे हैं ।

अगर इतना ही हुआ होता और इसके जरिये से यह सब बात खत्म हो जाती तो मुझे कबूल था । लेकिन जब पहली बार इसका यहां पर इंट्रोड्यूश किया गया था तब बहुत से मैम्बरों ने इसकी मुखालिफत की थी और कहा गया था उस वक्त कि एक कम्प्रिहैंसिव बिल एवान के सामने लाया जाएगा । लेकिन आज भी मैं देख रहा हूं कि यह कम्प्रिहैंसिव बिल नहीं है । आपको फिर परेशानियां रहेंगी ।

सुप्रीम कोर्ट का जहां तक ताल्लुक है मेरा स्टैंड यह है कि रिप्रिजेंटेशन आफ पीपल एक्ट जैसा कि सारे हिन्दुस्तान पर लागू है, उसको जम्मू काश्मीर पर भी लागू कर दिया जाए । इस में कोई दिक्कत आपको नहीं होनी चाहिये ।

जब आप यह करेंगे तो दो तीन बातें आपकी तवज्जह के लिये मैं आपके सामने रखना ही अपना फर्ज समझता हूं । जो जम्मू काश्मीर का एमेंडिंग बिल है उसको आप अच्छी तरह से पढ़ें तो आप देखेंगे कि इस बिल के जरिए से जिस बिल को आप वैलिडेट कर रहे हैं, सुप्रीम कोर्ट के पास अपील्ज जायेंगे । लेकिन इसी बिल में दर्ज है कि सुप्रीम कोर्ट का प्रोसीजर जो होगा वह यह होगा जो जम्मू काश्मीर हाई कोर्ट का प्रोसीजर है, सिविल प्रोसीजर है । एवान की आगाही के लिए मैं कहना चाहता हूं कि वहां का सिविल प्रोसीजर और है और रैस्ट आफ दी कंट्री का जो सिविल प्रोसीजर है वह और है । दोनों में फर्क है । अपीलें जो सुप्रीम कोर्ट सुनेंगी तो आप देखें कि यहां का प्रोसीजर कुछ और है और वहां का कुछ और । इस वास्ते कोई कनफ्यूशन न हो इस तरफ आपकी तवज्जह जानी चाहिये । मैं आपके सामने सैक्शन 95 पढ़ कर सुनाना चाहता हूं ।

Sec. 95 : *Procedure before the High Court* : Subject to the provisions of this Act and any rules made thereunder, every election petition shall be tried by the High Court as nearly as may be in accordance with the provisions applicable under the Code of Civil Procedure Samvat 1977, to the trial of suits".

अब यह संवत् 1977 का सिविल प्रोसीजर है । आपके यहां और है । मैं जानना चाहता हूं कि सुप्रीम कोर्ट कौन सा सिविल प्रोसीजर वहां इस्तेमाल करेगी, हमारी हाई कोर्ट वाला या अपना सिविल प्रोसीजर कोड ।

इसी में 95(2) को आप देखें ।

"95(2) : The provisions of the Evidence Act, Samvat 1977, shall, subject to the provisions of this Act, be deemed to apply in all respects to the trial of an election petition."

वहां के एविडेंस एक्ट और यहां के एविडेंस एक्ट में तफ़ावुत और फ़र्क है । वहां का

एविडेंस लेने का प्रोसीजर और तरीका-ए-कार एक है और यहां पर उस से मुख्तलिफ़ है । इस सूरत में जब सुप्रीम कोर्ट के पास अपील जायेंगी, तो वह क्या करेगी ? एक तो इस बिल में यह ख़ामी है ।

जैसा कि मैंने पहले ही अर्ज़ किया है, इस मसले का इलाज पीसमील तरीके से न कीजिए, इस से इस का इलाज नहीं हो सकेगा, बल्कि इससे कनफ़्यूज़न पैदा होगा और इश्यूज़ और कम्पलीकेट होंगी । मिनिस्टर साहब ने फ़रमाया है कि वह जम्मू काश्मीर को रैस्ट आफ़ दि कन्ट्री के एट पार ला रहे हैं, लेकिन ऐसी बात नहीं है । मेरे सामने वहां का प्रिसिपल एक्ट है । वहां और यहां के एविडेंस के मुताल्लिक प्रोसीजर में तफावुत है ।

मिनिस्टर साहब ने फ़रमाया है कि अगर कोई पैंडिंग अपीलें हों, तो वे सीधे सुप्रीम कोर्ट को जायेंगी । मैं जानना चाहता हूं कि किस कायदे, किस कानून, किस आर्टिकल और किस सैक्शन के तहत । जो एक्ट यहां पर नाफ़िज़ है, उस के पेज 135 पर मुताल्लिका सैक्शन में कहा गया है :

"Any reference in this Act to a law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State."

मैं मिनिस्टर साहब की इत्तिला के लिए और ऐवान की आगाही के लिए अर्ज़ करना चाहता हूं कि यह सैक्शन वहां पर न तो इस वक्त तक लागू है और न आज इस कानून के ज़रिये लागू किया गया है । फिर इस पर किस तरह से अमल किया जायेगा ?

मिनिस्टर साहब का जवाब होगा कि वहां कोई पैंडिंग अपीलें हैं ही नहीं, लिहाज़ा यह सवाल ही पैदा नहीं होता । मैं अर्ज़ करना चाहता हूं कि यह जो कानून पास किया जा रहा है, वह कोई एक, दो या तीन साल के लिए नहीं है, बल्कि वह तो आने वाले सालहा-साल के लिए है । यह 1967 के जैनेरल इलैक्शन्ज़ के लिए भी है और 1972 के जैनेरल इलैक्शन्ज़ के लिए भी होगा । जैसा कि मैं ने अभी अर्ज़ किया है, सैंट्रल एक्ट का यह सैक्शन आज तक स्टेट में लागू नहीं है और न ही वह इस बिल के ज़रिये लागू किया जा रहा है । इस लिए इस बिल का तकाज़ा पूरा नहीं हो रहा है ।

वहां पर हाई कोर्ट के सामने अपीलें वहां के प्रोसीजर, वहां के एविडेंस एक्ट और वहां के कवानीन के मुताबिक जायेंगी । आप डिसक्वालिफ़िकेशन्ज़ से मुताल्लिक प्राविज़न को ले लीजिए । जहां तक काश्मीर का ताल्लुक है, अगर आप इसी बिल के 24 (एफ़) को पढ़ेंगे, तो आप देखेंगे कि उस में क्या क्या प्राविज़न्ज़ हैं । पेयरेंट ऐक्ट के सैक्शन 108 के बारे में कहा गया है :

"Subject to the provisions of sub-section 2 of section 108, if the tribunal is of a opinion that on the date of his election a returned candidate was not qualified or was disqualified to be chosen to fill the seat under the Constitution or this Act or...."

and so on and so forth.

यह भी एट पार नहीं है । अगर आप 24(एफ़) को बग़ौर देखेंगे, तो आप पायेंगे कि जम्मू काश्मीर ने अपने अख्त्यारात से नजावुज़ किया है और वह यह है कि उस ने पार्लियामेंट के मेम्बर के लिए भी ला बनाया है । अपील में हम ने जाना है हाई कोर्ट के सामने । जब तक इन सब बातों को ठीक नहीं किया जायेगा, तब तक जिस ग़र्ज़ के लिए यह बिल लाया गया है, वह पूरी नहीं होगी ।

यहां पर साफ़ है कि अगर किसी शख्स को किसी कोर्ट में सज़ा हुई है, तो वह डिसक्वालिफाइड होगा । वहां लिखा है कि अगर किसी ने फैसला किया है, या किसी के ख्याल में हो कि वह मुजरिम है, तो वह

[गुलाम मुहम्मद बख्शी]

डिसक्वालिफाई किया जायेगा । इस सूरत में मिनिस्टर साहब क्या रेमैडी दे रहे हैं ?

मुझे उम्मीद है कि जो बातें मैंने बड़े अदब के साथ यहां पर रखी हैं, मिनिस्टर साहब उनकी तरफ तवज्जह देंगे और यह नहीं कहेंगे कि यह रैस्ट आफ इंडिया के एट पार है । इस में कहा गया है कि डिसक्वालिफिकेशन की वजह से एक शख्स छः साल के लिए डिसक्वालिफाइड रहेगा । वहां इस सिलसिले में दस साल रखे गए हैं । वे यहां से पांच कदम आगे हैं । वे पार्लियामेंट के मेम्बर के लिए भी कानून बनाते हैं ।

I may refer him to this section and I think the hon. Minister will read that and then come to this conclusion there are so many other lacunae in the Bill—whether the Bill is at par with the rest of the country or it will remove those difficulties which have come in our way. Now, I am not going into the details of the tribunals and elections and election petitions. I want to make one more request in this connection. We are grateful that you have come with this amending Bill.

मिनिस्टर साहब ने एन्ट्री 72 का जिक्र किया है । काश, वह सारे का सारा लागू होता, उस में भी एक रेलिवेंट पोर्शन जम्मू-काश्मीर पर लागू किया गया है और बाकी ऐसे ही रहने दिया गया है ।

रैस्ट आफ दि कन्ट्री में हुकूमत ने एक जज के पास ज्यादा से ज्यादा दस पेटीशन्ज रखी हैं । जिस के नतीजे के तौर पर पेटीशन्ज के सुनने में जल्दी हुई, उन के फैसले भी हुए और वाई-इलैक्शन्ज भी हुए । काश्मीर में 75 सीट्स में से 60 के बारे में पैटीशन्ज दाखिल की गई हैं । उन में से एक का फैसला तब हुआ, जब हम में विदड्रा किया । बाकी में से एक का भी फैसला नहीं हुआ । जैसा कि मैं ने कहा है, रैस्ट आफ दि कन्ट्री में एक हाई कोर्ट जज के पास दस से ज्यादा पेटीशन्ज नहीं रखी गई हैं ।

It is humanly impossible for him to dispose of these petitions according to his own law and directions within six months. The number of judges should be increased at least to six.

यह बहुत जरूरी है, ताकि पैंडिंग इलैक्शन पेटिशन्ज का डिसपोजल कुछ जल्दी से हो और अभी तक जो नुकसान हुआ है वह पूरा हो जाये ।

[شری غلام محمد بخشی (سرینگر) :

جناب والا ۔ لا منسٹر کی طرف سے جو بل رکھا گیا ہے ہاؤس کے سامنے میں سمجھتا ہوں کہ ۱۱۶ اے۔ ۱۱۶ بی اور ۱۱۶ سی ۔ کی ایپلیکیشن سے یہ معاملہ پورے طور سے درست نہیں ہوگا ۔ ٹھیک نہیں ہوگا ۔ سب سے پہلے تو میں یہ کہنا چاہتا ہوں کہ میں نے کچھ امینڈ منٹس بھی دی ہوتیں لیکن قوائد اور ضوابط کیونکہ راستے میں آتے ہیں اس واسطے میں وہ نہیں کر سکا ہوں ۔ اگر میں ایسا کر سکتا تو میری تجویز یہ ہوتی کہ ریپریزینٹیشن آف پیپل ایکٹ کو ان ٹس اینٹایرٹی جموں کشمیر پر لاگو کر دیا جائے تاکہ بار بار یہ جو کنفیوشن پیدا ہوتا ہے نہ ہو اور اس کا امکان ہمیشہ ہمیشہ کے لئے ختم ہو جائے ۔ آپ کو اس ایوان کے سامنے اس بل کو لانے کی کیوں ضرورت پڑی ۔ اس کی وجہ یہ ہے کہ جموں کشمیر گورنمنٹ اور وہاں کی لیجسلیچر کے اس انکسٹیٹیوشنل اقدام کو ویلیڈیٹ کیا جائے جس کے ذریعے سے انہوں نے

سامنے رکھنا بھی اپنا فرض سمجھتا ہوں - جو جموں کشمیر کا ایمینڈنگ بل ہے اس کو آپ اچھی طرح سے پڑھیں تو آپ دیکھیں گے کہ اس بل کے ذریعے جس سے بل کو آپ ویلیڈیٹ کر رہے ہیں - سپریم کورٹ کے پاس اپیلز جائینگی - لیکن اسی بل میں درج ہے کہ سپریم کورٹ کا پروسیجر جو ہوگا وہ وہ ہوگا جو جموں کشمیر ھائی کورٹ کا پروسیجر ہے - سول پروسیجر ہے - ایوان کی آگاھی کے لئے میں کہنا چاھتا ہوں کہ وھاں کا سول پروسیجر اور ہے اور ریسٹ آف دی کنٹری کا جو سول پروسیجر ہے وہ اور ہے - دونوں میں فرق ہے - اپیلیں جو سپریم کورٹ سنے گی تو آپ دیکھیں کہ یہاں کا پروسیجر کچھ اور ہے اور وھاں کا کچھ اور - اس واسطے کوئی کنفیوشن نہ ہو اس طرف آپ کی توجہ جانی چاھئے - میں آپ کے سامنے سیکشن ۹۵ پڑھ کر سنانا چاھتا ہوں -

"Sec. 95 : *Procedure before the High Court* : Subject to the provisions of this Act and any rules made thereunder, every election petition shall be tried by the High Court as nearly as may be in accordance with the provisions applicable under the Code of Civil Procedure, Samvat 1977, to the trial of suits".

اب یہ سمبت ۱۹۷۷ کا سول پروسیجر ہے - آپ کے یہاں اور ہے - میں جاننا چاھتا ہوں کہ سپریم کورٹ کون سا سول پروسیجر وھاں استعمال کرے پارلیمنٹ کے اختیارات خود برتنا شروع کیا اور پارلیمنٹ کے اختیارات کو برتتے ہوئے سپریم کورٹ کو آرڈرز دے دئے کہ ہماری ھائی کورٹ کی اپلیز تمھارے پاس جائینگی اور تم ان کو سننا - اس بل کی بنیاد میں یہی ہے - آپ نے جو پریزیڈنشل آرڈر اشو کیا تھا اس کو اس ایکٹ کے ذریعے سے ویلیڈیٹ کرنے آپ جا رہے ہیں -

اگر اتنا ھی ہوا ہوتا اور اس کے ذریعے سے یہ سب بات ختم ہو جاتی تو مجھے قبول تھا - لیکن جب پہلی بار اس کو یہاں پر انٹروڈیوس کیا گیا تھا تب بہت سے ممبروں نے اس کی مخالفت کی تھی اور کہا گیا تھا اس وقت کہ ایک کمپریھنسو بل ایوان کے سامنے لایا جائے گا - لیکن آج بھی میں دیکھ رہا ہوں کہ یہ کمپریھنسو بل نہیں ہے - آپ کو پھر پریشانیاں ہونگی -

سپریم کورٹ کا جہاں تک تعلق ہے میرا سٹینڈ یہ ہے کہ ریپریزنٹیشن آف پیپل ایکٹ جیسا کہ سارے ہندوستان پر لاگو ہے اس کو جموں کشمیر پر بھی لاگو کر دیا جائے - اس میں کوئی دقت آپ کو نہیں ہونی چاھئے -

جب آپ یہ کرینگے تو دو تین باتیں آپ کی توجہ کے لئے میں آپ کے

جائینگی ۔ میں جاننا چاہتا ہوں کہ کس قائدے ۔ کس قانون ۔ کس آرٹیکل اور کس سیکشن کے تحت ۔ جو ایکٹ یہاں پر نافذ ہے ۔ اس کے پیج ۱۳۵ پر متعلقہ سیکشن میں کہا گیا ہے ۔

"Any reference in this Act to a law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State."

میں منسٹر صاحب کی اطلاع کے لئے اور ایوان کی آگاہی کے لئے عرض کرنا چاہتا ہوں کہ یہ سیکشن وہاں پر نہ تو اس وقت تک لاگو ہے اور نہ آج اس قانون کے ذریعہ لاگو کیا گیا ہے ۔ پھر اس پر کس طرح سے عمل کیا جائیگا ۔

منسٹر صاحب کا جواب ہوگا کہ وہاں کوئی پینڈنگ اپیلیں ہیں ہی نہیں ۔ لہذا یہ سوال ہی پیدا نہیں ہوتا ۔ میں عرض کرنا چاہتا ہوں نہ یہ جو قانون پاس کیا جا رہا ہے ۔ وہ کوئی ایک ۔ دو یا تین سال کے لئے نہیں ہے ۔ بلکہ وہ تو آنے والے سالہا سال کے لئے ہے ۔ یہ ۱۹۶۷ کے جینرل ایلیکشنز کے لئے بھی ہے اور ۱۹۷۲ کے جینرل ایلیکشنز کے لئے بھی ہوگا ۔ جیسا کہ میں نے ابھی عرض کیا ہے ۔ سینٹرل ایکٹ کا یہ سیکشن آج تک سٹیٹ میں لاگو نہیں ہے اور نہ ہی وہ اس بل کے ذریعہ لاگو کیا جا رہا ہے ۔

[شری غلام محمد بخشی]

گی ۔ ہماری ہائی کورٹ والا یا اپنا سول پروسیجر کوڈ ۔

"95(2) : The provisions of the Evidence Act, Samvat 1977, shall, subject to the provisions of this Act, be deemed to apply in all respects to the trial of an election petition."

وہاں کے ایویڈینس ایکٹ اور یہاں کے ایویڈینس ایکٹ میں تفاوت اور فرق ہے ۔ وہاں کا ایویڈینس لینے کا پروسیجر اور طریقہ کار ایک ہے اور یہاں پر اس سے مختلف ہے ۔ اس صورت میں جب سپریم کورٹ کے پاس اپیل جائیگی ۔ تو وہ کیا کریگی ۔ ایک تو اس میں یہ خامی ہے ۔

جیسا کہ میں نے پہلے ہی عرض کیا ہے ۔ اس مسئلے کا علاج پیس میل طریقے سے نہ کیجئے ۔ اس سے اس کا علاج نہیں ہو سکیگا ۔ بلکہ اس سے کنفیوژن پیدا ہوگا اور اسیوز اور کامپلیکیٹ ہونگی ۔ منسٹر صاحب نے فرمایا ہے کہ وہ جموں ۔ کشمیر کو ریسٹ آف دی کنٹری کے ایکٹ پار لا رہے ہیں ۔ لیکن ایسی بات نہیں ہے ۔

میرے سامنے وہاں کا پرینسپل ایکٹ ہے ۔ وہاں اور یہاں کے ایویڈینس کے متعلق پرسیجر میں تفاوت ہے ۔

منسٹر صاحب نے فرمایا ہے کہ اگر کوئی پینڈنگ اپیلیں ہوں ۔ تو وہ سیدھے سپریم کورٹ کو

یہاں پر صاف ہے کہ اگر کسی شخص کو کسی کورٹ میں سزا ہوئی ہے ۔ تو وہ ڈسکوالیفائڈ ہوگا ۔ وہاں لکھا ہے کہ اگر کسی نے فیصلہ کیا ہے ۔ یا کسی کے خیال میں ہو کہ وہ مجرم ہے ۔ تو وہ ڈسکوالیفائڈ کیا جائیگا ۔اس صورت میں منسٹر صاحب کیا ریمیڈی دے رہے ہیں ۔

مجھے امید ہے کہ جو باتیں میں نے بڑے ادب کے ساتھ یہاں پر رکھی ہیں ۔ منسٹر صاحب ان کی طرف توجہہ دینگے اور یہ نہیں کہینگے کہ یہ ریسٹ آف انڈیا کے ایٹ پار ہے ۔ اس میں کہا گیا ہے کہ ڈسکوالیفیکیشن کی وجہہ سے ایک شخص ۶ سال کے لئے ڈسکوالیفائڈ رہیگا ۔ وہاں اس سلسلے میں ۱۰ سال رکھے گئے ہیں ۔ وہ یہاں سے پانچ قدم آگے ہیں ۔ وہ پارلیمینٹ کے میمبر کے لئے قانون بناتے ہیں ۔

I may refer him to this section and I think the hon. Minister will read that and then come to this conclusion there are so many other lacunae in the Bill—whether the Bill is at par with the rest of the country or it will remove those difficulties which have come in our way. Now, I am not going into the details of the tribunals and elections and election petitions. I want to make one more request in this connection. We are grateful that you have come with this amending Bill.

منسٹر صاحب نے اینٹری ۷۲ کا ذکر کیا ہے ۔ کاش وہ سارے کا سارا لاگو ہوتا ۔ لیکن اس میں بھی اس لئے اس بل کا تقاضا پورا نہیں ہو رہا ہے ۔

وہاں پر ہائی کورٹ کے سامنے اپیلیں وہاں کے پروسیجر ۔ وہاں کے ایویڈینس ایکٹ اور وہاں کے قوانین کے مطابق جائینگی ۔ آپ ڈسکوالیفیکیشن سے متعلق پراوزن کو لے لیجئے ۔ جہاں تک کشمیر کا تعلق ہے ۔ اگر آپ اس بل کے ۲۴ (ایف) کو پڑھینگے تو آپ دیکھینگے کہ اس میں کیا کیا پراوزنز ہیں ۔ پیرینٹ ایکٹ کے سیکشن ۱۰۸ کے بارے میں کہا گیا ہے ۔

"Subject to the provisions of sub-section 2 of section 108, if the tribunal is of opinion that on the date of his election a returned candidate was not qualified or was disqualified to be chosen to fill the seat under the Constitution or this Act or...."

and so on and so forth.

یہ بھی ایٹ پار نہیں ہے ۔ اگر آپ ۲۴ (ایف) کو بہ غور دیکھینگے تو آپ پائینگے کہ جموں ۔ کشمیر نے اپنے اختیارات سے تجاوز کیا ہے اور وہ یہ ہے کہ اس نے پارلیمینٹ کے میمبر کے لئے بھی لا بنایا ہے ۔ اپیل میں ہم نے جانا ہے ہائی کورٹ کے سامنے ۔ جب تک ان سب باتوں کو ٹھیک نہیں کیا جائیگا ۔ تب تک جس غرض کے لئے یہ بل لایا گیا ہے ۔ وہ پوری نہیں ہوگی ۔

[شری غلام محمد بخشی]

ایک ریلیوینٹ پورشن جموں - کشمیر پر لاگو کیا گیا ہے اور باقی ایسے ہی رہنے دیا گیا ہے -

ریسٹ آف دی کنٹری میں حکومت نے ایک جج کے پاس زیادہ سے زیادہ دس پیٹیشنز رکھی ہیں جس کے نتیجہ کے طور پر پیٹیشنز کے سننے میں جلدی ہوئی - ان کے فیصلے بھی ہوئے اور بائی - ایلیکشنز بھی ہوئے - کشمیر میں دے سیٹس میں سے ٦٠ کے بارے میں پیٹیشنز داخل کی گئی ہیں - ان میں سے ایک کا فیصلہ تب ہوا - جب ہم نے وڈرا کیا - باقی میں سے ایک کا بھی فیصلہ نہیں ہوا - جیسا کہ میں نے کہا ہے - ریسٹ آف دی کنٹری میں ایک ایک ہائی کورٹ جج کے پاس دس سے زیادہ پیٹیشنز نہیں رکھی گئی ہیں -

It is humanly impossible for him to dispose of these petitions according to his own law and directions within six months. The number of judges should be increased at least to six.

یہ بہت ضروری ہے تاکہ پینڈنگ ایلیکشن پیٹیشنز کا ڈسپوزل کچھ جلدی سے ہو اور ابھی تک جو کچھ نقصان ہوا ہے - وہ پورا ہو جائے -]

श्री मुहम्मद आगा (बारामुल्ला): अध्यक्ष महोदय, मुझे उम्मीद थी कि बख्शी साहब यह जो बिल आया है इस की हिमायत करेंगे और इसको वेलकम करेंगे लेकिन इन्होंने दबे अल्फाज में इसका विरोध किया और यह फरमाया कि यह बिल पूरा नहीं है, कम्प्लीट नहीं है । इस में बहुत से लैकुने हैं । मुझे यह याद आता है कि बख्शी साहब ने कभी इस बात की इजाजत नहीं दी न यह होने दिया जब यह थे कि हम उन तमाम कवानीन का जो हिन्दुस्तान में लागू हैं, उन का फायदा उठाएं । इनकी हमेशा यह कोशिश थी कि हम उस का फायदा न उठायें और यह इन की कोशिश थी कि अपना एलेक्शन हम एलेक्शन कमीशन के तहत नहीं करें । जिस वक्त हम अपोजीशन में थे हमारी हमेशा यह मांग थी और जनसंघ की भी यह मांग थी कि कम से कम हमारे यहां एलेक्शन तो एलेक्शन कमीशन के मातहत हो । अब जब कि कांग्रेस ने हकूमत बनाई हम ने यह पहला काम किया कि एलेक्शन कमीशन का जूरिस्डिक्शन अपने यहां एक्सटेन्ड किया . . . (**व्यवधान**) . . . मैं सीधी बात कह रहा हूं । मैंने यह कहा कि हम ने कोशिश की कि हम उन तमाम क्वानीन का फायदा उठायें जो और लोग और रियासतों में उठा रहे हैं । हम ने एलेक्शन कमीशन का जूरिस्डिक्शन अपने ऊपर लाग किया । अब हम यह लाए कि हाई कोर्ट की अपील भी सुप्रीम कोर्ट तक जा सके । यह एक छोटी सी बात हम पेश कर रहे हैं । अब लेजिस्लेचर को अख्तियार था नहीं था इस का जहां तक सवाल है तो इसीलिए तो यहां कन्फर्म करा रहे हैं । अख्तियार चाहे था या नहीं था लेकिन इन्टेन्शन तो दुरुस्त था । लेकिन इन का इन्टेन्शन तो अब भी मुझे यह नजर आता है कि अब भी यह चाहते हैं कि यह न हो क्योंकि यह कभी नहीं चाहते थे कि वहां एलेक्शन फेयर हो और हमेशा इन की कोशिश थी कि वहां एलेक्शन ऐसे ढंग से हो जिस ढंग से कि यह चाहते हैं । इन्होंने 1951 में एलेक्शन कराया । तमाम अनअपोज्ड आये । और इस बार कुछ सीटें अनअपोज्ड चली गई तो यहां रोज उस का सवाल उठाते हैं । जब कि इन के समय में वह सब के सब अनअपोज्ड थे . . . (**व्यवधान**) . . . अब यह सूरत है कि 53 सीट्स का एलेक्शन हम ने लड़ा और खुद बख्शी साहब का जीतना,

और हमारे बहुत से मिनिस्टर्स का गिर जाना इस बात का सबूत है कि वहां यह एलेक्शंस बहुत ही फेयर हुए और यह एलेक्शंस एलेक्शन कमीशन के तहत हुए। इस के बावजूद रोज मैं यह देखता हूं यह यहां उस का सवाल खड़ा करते हैं। मैंने हमेशा कोशिश करी कि उन को यह समझा सकूं और चुप करूं क्योंकि बख्शी साहब की मैं बड़ी इज्जत करता हूं, मगर यह पीछा ही नहीं छोड़ते हैं, रोज वही सवाल उठाते हैं। सवाल यह पैदा होता है कि कश्मीर का एलेक्शन फेयर हुआ या नहीं हुआ। मैं चन्द फिगर्स उस के लिए देना चाहता हूं। हम ने वहां 53 सीट्स पर एलेक्शन कन्टेस्ट किए। अब यह कहते हैं कि विदड्राअल्स कैसे हुए ?.....(व्यवधान).....जो बातें उन्होंने कही हैं उन्हीं का मैं जिक्र कर रहा हूं। उन्होंने कहा कि चन्द सीटें हमारी अन-अपोज्ड गईं। तो हर पार्टी अपने कैंडीडेट खड़े करती है तो अपने कवर कैंडीडेट्स रखती है। इन्होंने 6 कैन्डीडेट्स खड़े किए थे जिन के कवर कैंडीडेट्स नहीं थे और 6 में से 4 ने विदड्रा कर लिए तो इस में हमारा क्या कुसूर है ? कसूर तो इन्हीं का है कि इन्होंने कवर कैंडीडेट्स प्रोवाइड नहीं किए थे। इन्होंने कहा था कि अप्रैल से पहले यहां एलेक्शन नहीं हो सकता ..(व्यवधान)...मैं इन्हीं के अल्फाज कोट कर रहा हूं :

"Come what may, I will not allow this election before April."

यह बराबर यह कहते रहे मगर क्योंकि इनकी बात नहीं चली तो इनको फौरन से अपने कैंडीडेट्स तलाश करने पड़े। उसका नतीजा यह हुआ कि वह कुछ अन्डर एज थे, कुछ सरकारी मुलाजिम थे, कुछ ठेकेदार थे जिनको रिजेक्ट तो होना ही था.... (व्यवधान)....मैं बहुत पहले रिजाइन कर चुका था उसके बाद इलेक्शन लड़ा।.... (व्यवधान)....तो इन्होंने हमेशा यह यह कोशिश की और अब भी यह कोशिश फिर कर रहे हैं कि हम यह फायदे न उठाएं जो और रियासतें इनक्लाब से उठाती हैं। अब यह कहते हैं कि यह कानून इनकम्पलीट है। मैं कहता हूं, हम को एक कदम तो आगे जाने दो तो हम दूसरा कदम भी उठायेंगे। खुद स्टेटसमैन के एडीटोरिअल में यह बात आई, उन्होंने यह कहा कि बख्शी साहब जितना भी यह कर रहे हैं इस से मुबहा होती है ....(व्यवधान)....आई विल कोट दैट सेंटेंस :

"The tactics of Bakshi Sahib and others do not reflect well on them."

स्टेटसमैन ने एडिटोरियल में कहा कि इस से कन्फर्म होता है कि इन्होंने अपने कैंडीडेट्स सिर्फ इसलिए ऐसे रखे कि वह चाहते थे कि वह रिजैक्ट हों और वह आगे इस पर एतराज कर सकें। और यह कहें कि एलेक्शन फेयर नहीं हुआ। इस ऐलेक्शन में हमारे मिनिस्टर्स गिरे और खुद बख्शी साहब का एलेक्शन जीतना इस बात को साबित करता है कि एलेक्शंस फेयर हुए। और इन्होंने एलेक्शन कैसे जीता अगर आप इजाजत दें तो मैं यह कहूंगा कि यह ऐलेक्शन जीत नहीं सकते थे। यह सिर्फ स्ट्रेटेजी जानते हैं। इन्होंने हमेशा मुझे यह कहा अलग बुला कर कि जितनी अच्छी शतरंज मैं खेलता हूं उतना कोई नहीं खेल सकता। तो इन्होंने क्या शतरंज खेली कि नान-मुस्लिम्स को कहा कि जनसंघ को वोट दो और एक मुस्लिम प्रीस्ट के पास गए उस से खत लिखवाया मुस्लिम के नाम कि कांग्रेस को वोट मत दो और मुस्लिम जो प्लेबिसाइट फ्रंट वाले थे उन्होंने तो ऐलेक्शन का बाय-काट कर ही रखा था, इन्होंने उन से कहा कि तुम वोट मत दो और उन्होंने वोट नहीं दिए। इस्लामिया कालेज के यह सदर थे और इस तरह मुसलमान वोट जो वोट देने वाले थे, इनको उसकी वजह से मिल गए। इस स्ट्रेटेजी में जीत गए। वरना अगर टोटल वोट्स डाले गए होते तो यह कभी नहीं जीत सकते थे।

आखिर में मैं सिर्फ एक बात और कहना चाहता हूं। इन्होंने हमेशा जो प्रोपेगंडा किया

[श्री अहमद आगा]

था कि अप्रैल से पहले वहां एलेक्शन नहीं होना चाहिए क्योंकि वहां सर्दी होती है वह गल्त इसलिए साबित हुआ कि हमारे 58 परसेंट वोट पड़े जबकि हिमाचल प्रदेश में 43 परसेंट ही वोट पड़े ।

जहां तक इस बिल का ताल्लुक है उसमें मैं सिर्फ यही कहता हूं कि अगर हम एक कदम आगे बढ़ते हैं तो बढ़ने दीजिए ।

[شری احمد آغا (بارامولا) : ادھیکش مہودئے امید تھی کہ بخشی صاحب یہ جو بل آیا ہے اس کی حمایت کرینگے اور اس کو ویلکم کرینگے لیکن انہوں نے دبے الفاظ میں اس کا ورودھ کیا ۔ یہ فرمایا کہ یہ بل پورا نہیں ہے کمپلیٹ نہیں ہے ۔ اس میں بہت سے لیکنے ہیں ۔ مجھے یہ یاد آتا ہے کہ بخشی صاحب نے کبھی اس بات کی اجازت نہیں دی نہ یہ ہونے دیا جب یہ تھے کہ ہم ان تمام قوانین کا جو ہندوستان میں لاگو ہیں ان کا فائدہ اٹھائیں ۔ ان کی ہمیشہ یہ کوشش تھی کہ ہم ان کا فائدہ نہ اٹھائیں اور یہ ان کی کوشش تھی کہ اپنا الیکشن ہم ایلیکشن کمیشن کے تحت نہیں کریں ۔ جس وقت ہم اپوزیشن میں تھے ہماری ہمیشہ یہ مانگ تھی اور جن سنگھ کی بھی یہ مانگ تھی کہ کم سے کم ہمارے یہاں ایلیکشن تو ایلیکشن کمیشن کے ماتحت ہو ۔ تو اب جب کہ کانگریس نے حکومت بنائی ہم نے یہ پہلا کام یہ کیا کہ ایلیکشن کمیشن کا جورسڈکشن اپنے یہاں ایکسٹینڈ کیا ۔ .....

...(ویودھان).....میں سیدھی بات کہہ رہا ہوں ۔ میں نے یہ کہا کہ ہم نے کوشش کی کہ ہم ان تمام قوانین کا فائدہ اٹھائیں جو اور لوگ اور ریاستوں میں اٹھا رہے ہیں ۔ ہم نے ایلیکشن کمیشن کا جورسڈکشن اپنے یہاں لاگو کیا ۔ اب ہم یہ لائے کہ ہائی کورٹ کی اپیل بھی سپریم کورٹ تک جا سکے ۔ یہ ایک چھوٹی سی بات ہم پیش کر رہے ہیں ۔ اب لیجسلیچر کو اختیار تھا نہیں تھا اس کا جہاں تک سوال ہے تو اسی لئے تو یہاں کنفرم کرا رہے ہیں ۔ اختیار چاہے تھا یا نہیں تھا لیکن انٹینشن تو درست تھا ۔ لیکن ان کا انٹینشن تو اب بھی مجھے یہ نظر آتا ہے کہ اب بھی یہ چاہتے ہیں کہ یہ نہ ہو کیوں کہ یہ کبھی نہیں چاہتے تھے کہ وہاں ایلیکشن فییر ہو اور ہمیشہ ان کی کوشش تھی کہ وہاں ایلیکشن ایسے ڈھنگ سے ہو جس ڈھنگ سے کہ یہ چاہتے ہیں ۔ انہوں نے ۱۹۵۱ میں ایلیکشن کرایا ۔ تمام ان اپوزڈ آئے ۔ اور اس بار کچھ سیٹیں اور ان اپوزڈ چلی گئیں تو یہاں روز اس کا سوال اٹھاتے ہیں جب کہ ان کے وقت میں وہ سب کے سب ان اپوزڈ تھے.....

... ویودھان).....اب یہ

ہے کہ انہوں نے کور کینڈیڈیٹس پرووائڈ نہیں کئے تھے - انہوں نے کہا تھا کہ اپریل سے پہلے یہاں ایلیکشن نہیں ہو سکتا.....
(ویودھان).....میں انہیں کے الفاظ کوٹ کر رہا ہوں -

"Come what may, I will not allow this election before April."

یہ برابر یہ کہتے رہے مگر کیوں کہ ان کی بات نہیں چلی تو ان کو فوراً سے اپنے کینڈیڈیٹس تلاش کرنے پڑے - اس کا نتیجہ یہ ہوا کہ وہ کچھ انڈرایج تھے کچھ سرکاری ملازم تھے کچھ ٹھیکیدار تھے جن کو رجیکٹ تو ہونا ہی تھا...
(ویودھان)...تو انہوں نے ہمیشہ یہ کوشش کی اور اب بھی یہ کوشش پھر کر رہے ہیں کہ ہم یہ فائدہ نہ اٹھائیں جو اور ریاستیں ان قوانین سے اٹھاتی ہیں - اب یہ کہتے ہیں کہ یہ قانون انکمپلیٹ ہے - میں کہتا ہوں ہم دو ایک قدم تو آگے جانے دو تو ہم دوسرا قدم بھی اٹھائینگے - خود سٹیٹس مین کے ایڈیٹوریل میں یہ بات آئی انہوں نے یہ کہا کہ بخشی صاحب جتنا بھی یہ کر رہے ہیں اس سے شبہہ ہوتا ہے...(ویودھان).....

I will quote that sentence.

"The tactics of Bakshi Sahib and others do not reflect well on them."

سٹیس میں نے ایڈیٹوریل میں کہا کہ اس سے کنفرم ہوتا ہے کہ صورت ہے کہ ۵۳ سیٹس کا ایلیکشن ہم نے لڑا اور خود بخشی صاحب کا جیتنا اور ہمارے بہت سے منسٹرس کا گر جانا اس بات کا ثبوت ہے کہ وہاں پر ایلیکشنس بہت فیر ہوئے اور یہ ایلیکشن کمیشن کے تحت ہوئے - اس کے باوجود روز میں یہ دیکھتا ہوں یہ یہاں اس کا سوال کھڑا کرتے ہیں - میں نے ہمیشہ کوشش کری کہ ان کو یہ سمجھا سکوں اور چپ کروں کیوں کہ بخشی صاحب کی میں بڑی عزت کرتا ہوں مگر یہ پیچھا ہی نہیں چھوڑتے ہیں روز وہی سوال اٹھاتے ہیں - سوال یہ پیدا ہوتا ہے کہ کشمیر کا ایلیکشن فیر ہوا یا نہیں ہوا - میں چند فگرس اس کے لئے دینا چاہتا ہوں - ہم نے وہاں ۵۳ سیٹس پر ایلیکشنس کنٹیسٹ کئے - اب یہ کہتے ہیں کہ ودڈرالس کیسے ہوئے - .....(ویودھان).....
جو باتیں انہوں نے کہی ہیں انہیں کا میں ذکر کر رہا ہوں - انہوں نے کہا کہ چند سیٹیس ہماری ان اپوزڈ کئیں - تو ہر پارٹی جب اپنے کینڈیڈیٹس کھڑے کرتی ہے تو اپنے کور کینڈیڈیٹس رکھتی ہے - انہوں نے ۶ کینڈیڈیٹس کھڑے کئے تھے جن کے کور کینڈیڈیٹس نہیں تھے اور ۶ میں سے چار نے ودڈرا کر لئے تو اس میں ہمارا کیا قصور ہے - قصور تو انہیں کا

گئے ۔ ورنہ اگر ٹوٹل ووٹس ڈالے گئے ہوتے تو یہ کبھی نہیں جیت سکتے تھے ۔

آخیر میں میں صرف ایک بات اور کہنا چاہتا ہوں ۔ انہوں نے ہمیشہ جو پروپیگنڈا کیا تھا کہ اپریل سے پہلے ایلیکشن وہاں نہیں ہونا چاہئے کیوں کہ وہاں سردی ہوتی ہے وہ غلط اس لئے ثابت ہوا کہ ہمارے ہاں ۵۸ پرسینٹ ووٹ پڑے جب کہ ہماچل پردیش میں ۴۳ پرسینٹ ہی ووٹ پڑے ۔

جہاں تک اس بل کا تعلق ہے اس میں صرف یہی کہتا ہوں کہ اگر ہم ایک قدم آگے بڑھتے ہیں تو بڑھنے دیجئے ۔]

SOME HON. MEMBERS *rose*—

MR. SPEAKER : The point is this. We have allotted only one hour for this Bill and we have already taken 20 minutes. After this Bill, we have to take up the half-an-hour discussion. If I am to allow one hour for the general discussion itself, when am I to complete all the stages of the Bill ? Also, it is not as if every Member should participate in the discussion of this Bill. So, I will call the hon. Minister and, if possible, allow an opportunity to a member or two during the discussion on the clauses. Now, the hon. Minister.

SHRI SRINIBAS MISRA (Cuttack): Sir, on a point of order. The Bill, as it was introduced, did not mention....

MR. SPEAKER : It was corrected by the Minister.

SHRI SRINIBAS MISRA : But that amendment can come in only when the motion for consideration is yet to be passed. So, what are we discussing in the Bill now ?

[شری احمد آغا]

انہوں نے اپنے کینڈیڈیٹس صرف اس لئے ایسے رکھے کہ وہ چاہتے تھے کہ وہ رجیکٹ ہوں اور وہ آگے اس پر اعتراز کر سکیں اور یہ کہیں کہ ایلیکشن فیر نہیں ہوا ۔ اس ایلیکشن میں ہمارے منسٹرس گرے اور خود بخشی صاحب کا ایلیکشن جیتنا اس بات کو ساکت کرتا ہے کہ ایلیکشنش فیر ہوئے ۔ اور انہوں نے ایلیکشن کیسے جیتا اگر آپ اجازت دیں تو میں یہ کہونگا کہ یہ ایلیکشن جیت نہیں سکتے تھے ۔ یہ صرف سٹریٹیجی جانتے ہیں ۔ انہوں نے ہمیشہ ایک بار مجھے یہ کہا تھا کہ جتنی اچھی شطرنج میں کھیلتا ہوں اتنا کوئی نہیں کھیل سکتا ۔ تو انہوں نے کیا شطرنج کھیلی کہ نان مسلمس کو کہا کہ جن سنگھ کو ووٹ دو اور ایک مسلم پریسٹ کے پاس گئے اس سے خط لکھوایا مسلمس کے نام کہ کانگریس کو ووٹ مت دو اور مسلم جو پلیبی سائٹ فرنٹ والے تھے انہوں نے تو ایلکشن کو بائیکاٹ کر ہی رکھا تھا انہوں نے ان سے کہا کہ تم ووٹ مت دو اور انہوں نے ووٹ نہیں دئے ۔ اسلامیہ کالیج کے یہ صدر تھے اور اس طرح مسلمان ووٹ جو ووٹ دینے والے تھے ان کو اس کی وجہہ سے مل گئے ۔ اس سٹریٹیجی میں یہ جیت

MR. SPEAKER : Now it is the general discussion. After it is over, the clauses and the amendments to them will be taken up.

SHRI SRINIBAS MISRA : But the Members who took part dealt with only the amendment.

MR. SPEAKER : In the speeches Members have referred to Kashmir, Sheikh Abdullah, everything, because it is general discussion. The Minister will reply to those points which are relevant to the Bill. Let him be brief.

SHRI M. YUNUS SALEEM : Mr. Speaker, Sir, there has been some misunderstanding in correctly appreciating the importance of this Bill which is under discussion. The hon. Member, Shri Madhok, has raised certain objection about bringing this Bill up for discussion before the House because, according to him, the entire Representation of the People Act should have been enforced in the State of Jammu and Kashmir and this Bill was not necessary at all.

18.13 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

My hon. friend has not, perhaps, read the definition of the word "election" as defined in the Representation of the People Act, 1951. For his benefit I will read it :

> " 'election' means an election to fill a seat or seats in either House of Parliament or in either House of the legislature of a State other than the State of Jammu and Kashmir."

SHRI BAL RAJ MADHOK : This is what I have objected to.

SHRI M. YUNUS SALEEM : In view of this definition, it was necessary to bring a Bill to give powers to the Supreme Court to entertain appeals against the orders of the High Court of the State of Jammu and Kashmir. Now, the Jammu and Kashmir Amendment Act, not perhaps considering properly that the State Legislature had no power to enlarge the jurisdiction of the Supreme Court, incorporated certain clauses in the Amendment Act of 1967 with the result that, although the appeals were provided to the Supreme Court, those appeals could not have been heard by the Supreme Court unless the power of the Supreme Court was enlarged by Parliament. Therefore, the objection that this Bill is unnecessary is not tenable.

Then, my hon. friend, Shri Ghulam Mohammed Bakshi has perhaps not tried to understand the provisions of the Representation of the People Act, and he has raised certain objections, stating that there are certain lacunae, certain omissions, in the proper construction of the language of the Bill and, therefore, it will not be workable. For his benefit, may I quote section 116A, B and C ?

> "116A. Appeal to Supreme Court.
>
> Notwithstanding anything contained in any other law for the time being in force, an appeal shall lie to the Supreme Court on any question, whether of law or of fact, from every order made by High Court under section 98 or section 99. Every appeal under the Chapter shall be preferred within a period of thirty days from the date of the order of the High Court under section 98 or section 99.
>
> Provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within such period."

I need not waste the time of the House by reading the other sections. The language of sections 116A, 116B and 116C are word by word similar to sections 123, 124A and 124 of the Jammu and Kashmir Representation of the People Act and there is no difference in the language of these provisions. Therefore there will be no difficulty.

As regards the procedure, every order that will be passed by the High Court—either a question of fact may be involved in that order or there may be a question of law—an appeal would lie before the Supreme Court as a matter of right.

[Shri M. Yunus Saleem]

Therefore, there will be no difficulty for an aggrieved party to prefer an appeal before the Supreme Court.

Certain doubts have been expressed by the hon. Member saying that the Evidence Act of the State of Jammu and Kashmir and the Civil Procedure Code of the State of Jammu and Kashmir are different from the Indian Civil Procedure Code and the Indian Evidence Act. For his information I may submit that when an appeal is referred before the Supreme Court, the Supreme Court would consider whether the provisions of the Jammu and Kashmir Evidence Act and the relevant provisions of the Civil Procedure Code of the Jammu and Kashmir State have been properly complied with or not. The Supreme Court will not take into consideration the Indian Acts—neither the Indian Civil Procedure Code nor the Indian Evidence Act—but the Supreme Court will only see whether according to the provisions of the Jammu and Kashmir Representation of the People Act the relevant Acts have been properly complied with or not. If according to the language of that State legislation there is no point which may go in favour of the petitioner, certainly the Supreme Court will consider the point raised before it according to the language of those enactments. Therefore the objection that there is some substantial difference of language between the Indian Evidence Act and the State Evidence Act or between the Indian Civil Procedure Code and the State Civil Procedure Code, has no bearing so far as this Bill is concerned.

There is no other substantial objection raised by the hon. Member which I need reply.

He has suggested that only two Judges have been appointed and that in view of the number of election petitions which have been filed by persons who are aggrieved by the orders of the returning officer, it would not be physically possible for the Judges of the High Court to dispose of all the petitions within six months or within a reasonable time. From my personal experience I could say that if the advocates representing the parties and the parties themselves cooperate with the Judge and day-to-day hearing is held in a court of law, it is not very difficult to dispose of one petition in a week. Because once evidence is recorded, it is not difficult to conclude the evidence within 2 or 3 days and hear the arguments and dispose of the petition. It is a question of common knowledge that it is the parties and their advocates who seek adjournments and want to prolong the life of the case and then they throw responsibility on the court that on account of the several petitions having been pending before the court, the court could not dispose of the petition within a short period. Therefore, I submit if the parties who are interested in quick disposal of the petitions pending before the High Court cooperate with the Judges of the High Court, I do not find there will be any difficulty in quick disposal of the petitions and, within a reasonable time, it would be possible for both the judges to dispose of all the petitions as early as possible.

I can assure the hon. Members of this House that if it is felt that the addition of two judges is not sufficient to dispose of the petitions, certainly, the Government will give serious consideration to this matter and, if necessary, the addition of one or two judges more will be considered by the Government. But, for the time being, it is not felt necessary because in no High Court, more than two additional judges have been appointed although there are many election petitions pending in different High Courts. So, the anxiety of the hon. Member is without any substance because the quick disposal of the petitions, as I submitted, depends on the cooperation of the parties who are before the High Court. With these submissions, I submit that the Bill be taken into consideration.

MR. DEPUTY-SPEAKER : The question is :

> "That the Bill to supplement the Jammu and Kashmir Representation of the People Act, 1957, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER : Now, there is an amendment by Government.

SHRI M. YUNUS SALEEM : I beg to move ....

SHRI SRINIBAS MISRA : On a point of order, Sir. He is not the person who has given notice of it. How can he move the amendment ? He cannot move the amendment.

SHRI NAMBIAR (Tiruchirappalli) : He is not authorised to move it. It is not in his name.

SHRI SRINIBAS MISRA : Rule 86 says :

> "When a motion that a Bill be taken into consideration has been carried, any member may, when called upon by the Speaker, move an amendment to the Bill of which he has previously given notice."

He must give notice in order to be entitled to move an amendment. The definition of 'Member in-charge' is different. The Minister may be a Member in-charge but that is for the purpose of the Bill, not for the purpose of the amendment. So, he cannot move it.

SHRI NAMBIAR : It can be taken up tomorrow; the amendment can be moved tomorrow.

SHRI M. YUNUS SALEEM : Sir, Rule 2 gives the definition of the word 'Minister'. It says :

> "Minister" means a member of the Council of Ministers, a Minister of State, a Deputy Minister or a Parliamentary Secretary;"

Therefore, when the amendment has been given notice of by the Minister, in his absence, I am entitled to move the amendment on his behalf. So, there is no legal objection whatsoever and the Rule which has been pointed out by the hon. Member is not applicable.

SHRI NAMBIAR : It is in the name of Shri Govinda Menon; he is not available here.

SHRI SRINIBAS MISRA : He cannot move it; it is not in his name.

MR. DEPUTY-SPEAKER : So far as the amendment is concerned, the Rule is very clear. You will have to wait. You read Rule 2 and Rule 86 together and then you will realise that what you have submitted is a different thing.

The only alternative is for Mr. Saleem to give notice today and this can be taken up tomorrow. We can give notice. We shall admit it. That is the only solution.

SHRI M. YUNUS SALEEM : Allright. Sir, if you feel so. I will give a formal notice. It may be taken up tomorrow.

18.25 HRS.

*COMPLAINTS AGAINST CPWD ENQUIRY OFFICES

MR. DEPUTY-SPEAKER : Now we take up the half-an-hour discussion. Since we are starting five minutes earlier, we have to finish five minutes earlier.

SHRI M. L. SONDHI (New Delhi): Mr. Deputy-Speaker, Sir, this matter about the unsatisfactory condition in which the CPWD Enquiry Offices have been functioning gives to all of us who are aware of the functioning of these offices dissatisfaction. This is not to say that we do not recognise the difficulties which Government faces. We do not suggest that everything is to be recorded as being in a state of chaos. We do not suggest that our purpose here is merely to find fault with the functioning of government agencies. We recognise that there are honest and hard-working employees working in the Central PWD and, in fact, many of the people in these Enquiry Offices work against heavy odds. I do not, therefore, suggest that there is cause for reckless criticism. But there is a matter to which the Minister and the members must address themselves and that is, the important principle of management of public enterprises.

*Half-An-Hour Discussion.

[Shri M. L. Sondhi]

Has the Minister, during his term of office so far, been able to effect fundamental reforms in the system ? I ask the Minister to let us know whether our works programme in this country fits in with our concept of an efficient modern economy. The CPWD is supposed to set the pace for the country; it is supposed to suggest, for emulation by others, what works programme and what a proper maintenance programme should be, because more and more the task which faces advanced economies and developing economies like ours is to maintain equipment in a proper state of repair to do this on an economic basis. But we find instead that in the public mind this Department and its Enquiry Offices are understood as being places where procrastination rules the day; matters hang fire for weeks and months together. Therefore, I submit that, instead of mere assurances from the Minister, we would like to know what provisions he is introducing for checks, on the spot checks, checks through departmental procedures, because my apprehension is that in many matters he is wrongly advised. There is, in any bureaucratic setup, a tendency to let things go on as they are, to continue to function along habits which have been formed in the course of time, and then when criticism is made, to feel that this criticism is harsh and is wrongly meant. Therefore, I would say that the fundamental approach which we need today is to find out from the Government and from the Minister himself as to the mood of the Government, as to the resolve of the Government, to improve matters and to find out whether it is not the system which is at fault rather than the individuals who make up that system. I should, therefore, say that what we expect in such an important matter is that there should be a searching inquiry into what is happening. If we find that arguments are answered by arguments and there is no regret in their minds, then we must confess that as far as the future of our public enterprises is concerned, it cannot be very bright.

18.30 HRS.

[SHRI BAL RAJ MADHOK *in the Chair.*]

I should give illustrations of this sort of development that has taken place and I shall also make some suggestions for corrective measures. But clearly, this is a task which must belong to the experts and it is they who must think along new lines.

We do cherish ambitions about India. We do cherish ambitions about Delhi and we do cherish ambitions about New Delhi. When we go to the other countries of the world we stay there for a few hours in the capital cities and we find that everything functions effectively and everything is streamlined and especially the people working in the Government offices feel that they are working and enjoying conditions of living which give them cause for satisfaction. This applies to places like Kualalampur or Pnom Penh or Bangkok or Kabul or places in Eastern and Western Europe. But in India in the capital city of New Delhi, I think that there is a method of work here which leaves much to be desired.

I come to this question of delay in attending to repairs because I think that the Minister must address himself to the root cause of what is happening here. There simply are too many authorities who are concerned with these different problems. We do not even have an approach to maintenance. In the railways, they have a maintenance corps or gangs. But in the CPWD there is a sort of empire, an imperial outlook, and what happens is that there is a kind of maintenance system which is working, in which they draw up priority lists and then they try to find out who is in charge and how they can get him to do this work. I suppose the Additional Chief Engineer tries to look round and find out what is happening and then these various executive engineers live in their own compartments. If one of them misses an item which is the subject of a report, then I think that nothing further is done about it because there is no other way in which logically there is any attempt to find out what has gone wrong. Therefore, I think that we do not need this old system of sending one person to do one job but as is done in modern countries, we should have task forces and gangs which operate and which have the capacity,

the technical outfit and the opportunity of working with an *esprit de corps* to find out what is wrong and to rectify it.

I think that it is bureaucracy which is holding up reform in his Ministry. For, what is the history of the CPWD? As far as I am aware, it inherits a certain tradition from the MES. It was the MES engineers who came here to New Delhi to build this capital project. The mentality was that of a corps of engineers who had to do some work and who had to get it done before the battle was over. And this work had to be done in time. Whether it was done perfectly or not did not matter. Today, fortunately, the MES has changad and the MES has improved and the MES is subject to modern influences, but the CPWD hangs on to its imperial past and refuses to change. Like the Bourbons, they neither forget anything nor do they want to learn anything new. I think that this is fundamentally a certain outlook which is growing. I think that where there is a will there is a way. We saw recently that the UNCTAD conference was to be held and we found a miracle happening at Curzon Road, a beautiful set of flats was created, and I would not hesitate to congratulate the Ministry on that, but that only points to the difference that when they want to do things they can do them but otherwise there is a sort of progress which is only on paper and does not find its manifestation in reality.

Coming to this question of repairs, I think there is a philosophy behind this and that is where there is a mixing of two different roles. In other countries, we have the role of the architect; the architect looks after the use and the appearance and the comfort of a building.

It is his concern. The engineer is concerned with the economic design of the structure. These are what we find the two areas which are discussed in modern books or works on urbanisation. But the CPWD architects, if I may be forgiven for saying so, are treated by the Ministry as merely draftsmen tied to the drawing board. There is a certain outlook which should permeate the department that the engineers, who should be concerned with the economic design of the structure, are the ones who matter most and, therefore, something which goes by the name of comfort, making people live comfortably in their houses, whether they be MPs, Ministers or the various employees of the Government of India should be kept in mind as the objective.

Before I come to the basic question of repairs, I would say that there is a connection also between the original capital investment, the initial workmanship and the repairs. I submit that it is a sad story here in New Delhi in this respect. The Minister is not himself responsible; his predecessors must claim that ignominy. That is that the initial workmanship has been very poor in most of the government buildings which have been constructed and where the CPWD Enquiry Offices are located. There is the sad story of R. K. Puram; there is the sad story of Kalkaji, and the lack of co-ordination it points to—10,000 houses or apartments remaining vacant for two years. And there is a ghost town as you go to the airport. This is on account of the lack of co-ordination between the Municipal Corporation and other agencies. The point is that due to lack of intra-departmental and inter-departmental co-ordination, we build up for ourselves problems which need never be there. Because when houses lie vacant in the very beginning, you create problems of repairs, because those facilities get out of use, they are not properly attended to.

More specifically, I have a grave object on to the methods of working in the CPWD. They have standardisation of a peculiar sort, again derived from the MES Handbook. I am told the MES Handbook still rules, although the rest of the world has changed. In the result, architecturally speaking—I am coming to the question of comfort later—the most sordid-looking buildings, the most unimaginative-looking buildings, the most uneconomically designed buildings have been given to the nation by the CPWD.

[Shri M. L. Sondhi]

The construction is poor. I think on this account, any reasonable person will concede that many of the specifications require overhaul. The advancement of engineering science must be reflected in our designs, in the way in which these buildings are constructed, so that repair problems do not lead to a colossal waste of resources in this country.

Today, there are several aspects which one can point to, the aspect of pilferage of materials, that of quality control. Should not the architects be the final authority ?

There is a technical examiners' cell in the Ministry. I would say that it needs to be strengthened; it needs to make itself more effective so that we can have cross-checking. In many other countries, people feel that for 16 years or so a new building does not require repairs, but here in New Delhi, we witness the spectacle that within a year almost the entire building requires repairs of one sort or other.

There are many other problems into which I do not wish to go. But to bring out the sufferings of the people here, I must refer to some of these, because I feel there are localities here which the Additional Chief Engineer, PWD, does not visit, which the hon. Minister does not find time to visit, though people invite them and entertain high hopes...

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : I have visited a number of places.

SHRI M. L. SONDHI : He has. But there are certain places from which requests have been pending for 6-7 years. There is Thyagaraja Nagar. On this subject, I have had the honour of corresponding with the Minister and I find many of the replies though they bear his own imprint and his earnestness—are replies which have been given from year to year. That is what I have discovered. There are no new replies, but the old replies have been again given. Ordinary repairs which are reported to the CPWD Enquiry Committee have not been carried out, although the facts have been noted by the Assistant Engineer, on the plea that materials are not available. As I pointed out, materials are available. After all, the Curzon Road apartments could not have been put up without materials.

When it comes to questions like water taps, flush and overhead tanks which are leaking badly, these are not attended to on the plea that taps are out of stock. These replies, I think, do not fit in with the image this Government wants to create. As the Prime Minister said the other day, they want to prove to the world that this is a strong Government, and it has never been stronger so far. I would say : show your strength in the matter of providing taps to Government employees, providing these very elementary facilities which they require.

Then there is another set of problems which again the hon. Minister knows, which relate to the old quarters on Panchkuin Road. If any hon. Members are devotees to the Ramakrishna Mission, they might have passed that way, if they have ever sought the recesses of the sanctum sanctorum there for meditation. In these old quarters in Panchkuin Road, even minor repairs are not being carried out, because, like Alice in Wonderland, they keep on saying to these people when they come to them that they are going to demolish them, but eight years have passed and they have not been demolished. So, here you get a new type of logic, where you do not carry out even elementary repairs because one day you are going to demolish the quarters, and then you expect from the people who live there that they should be capable of working in their offices. We hear of some retired ICS diplomats who talk of lack of energy in work. I think these diplomats, when they retire, should go and spend some time in one of these Class IV quarters in Panchkuin Road, and they would be wiser when they confront the basic facts.

I have seen myself rain water accumulating there, creating flooded conditions, during the rainy season, because proper drainage system does not exist in Panchkuin Road.

And then there is the question which I think the Father of the Nation, Mahatma Gandhi, used to talk about,

the question of scavenging and clean latrines. He used to surprise people coming from America and Russia by talking with them about the problem of clean latrines. Today, the heritage of Gandhiji seems to be reserved only to deciding the Kutch issue, it does not come to clean latrines. Mahatma Gandhi today would be doubly distressed if he saw these latrines which are not properly maintained and cleaned in the Class IV areas, where separate latrines for each quarter have not been provided.

Even in the New Delhi colony of Ramakrishna Puram, which I know is the pride of this department, conditions are not better. There are doors on the staircases which have become unserviceable, exposing the lives of the allottees to trespassers. Then there is pilferage of electric bulbs, and water stagnates outside quarters which breeds mosquitoes. Everybody complains of more mosquitoes in New Delhi, and the blame which should go to the Ministry goes to the Jana Sangh for no reason whatsoever. Mosquitoes are the responsibility of the Central Government and CPWD.

Then there is the problem of security. We know that the security conditions in the city are far from desirable. When it comes to single storeyed houses I do not know why the Minister who himself should know better does not order that they be provided with proper fencing so that people may live safely.

I am just mentioning some examples. In Kidwai Nagar there are no rain shades on one side of the house; on the other side, in their side they have provided these rain shades. Rain comes from one side, and the shades remain dry on the other side.

Then there are open sanitary nullahs which again provide a health hazard, and again correspondence goes on between the various departments and yet the people who live there despair of a better lot.

The story of another area really shocks me because it has been named Thyagarajanagar, after Thayagaraja the great musician who brought peace to multitudes in this country of ours. Those who live in this Nagar have written letters time and again. I would beg your permission to quote from one of them. They say—this is their Committee there—and I quote :

> "The reply furnished by your office does not appear to be satisfactory as the same reply is being furnished by your department for the last six or seven years whenever we put forward our difficulties. In this connection it may be submitted for your information that the same type of repairs and additions and alterations which were required to be carried out in this colony in order to remove our hardship have already been carried out in other colonies."

The question then is, sometimes it is a case of discrimination and sometimes it is a case of giving paper assurances and not carrying them out.

There was a case of Aliganj recently where there was no water-supply. Then, what happened is that they decided to help them, but in fact, in helping them they put two taps in the place of one and the pressure which was already available was not strengthened and the result was no water was available. And then they sent telegrams to some Members of the House saying that they had no water. These complaints, the Ministers enquires into, and he looks into the matter. But as I said earlier, it is a question of the system and it is that system in which there is a lot of defects, and whether this system can be changed or not depends upon a certain—what I would call—resolve to make radical changes from what has gone on before.

I do not wish to dwell about the past because I do not think we in India should follow the method which people had followed during de-Stalinisation and so on. But still, honesty and truth compel me to say that in this particular Ministry, in the past, there ruled a person who set perhaps high standards of the type of politicians for which Chicago is known but in the Indian tradition left much to be desired in terms of

[Shri M. L. Sondhi]

provisions of certain facilities and a certain new outlook, as we say, "Service before Self". There are allegations against the predecessor of the hon. Minister. I do not wish here to raise this in any sensational way, but, on the other hand, would you not agree with me that these matters must be gone into —the manner in which compulsory levies were made on contractors to finance the election expenses. I have certain documents here—

SHRI JAGANATH RAO : This is just an half-an-hour discussion on Enquiry Offices.

SHRI M. L. SONDHI : These were presented by certain Congressmen to the hon. Minister of Home Affairs and I dare say to the hon. Minister here. In this it was said that a sum of Rs. 3 lakhs was collected; then again there was the allegation that Rs. 6 lakhs were collected. Then there was an allegation that a certain contractor said that "we would not pay the amount, the amount should not be put as a levy, but if we want to give we will give it on our own accord." Look at the allegations.

Then there was a further allegation about the allotment: how the allotments were made in Ramakrishnapuram and Sevanagar. If the hon. Minister wants a reform, I am sure that if he has that will, then, we must rise above party loyalties and rise above all feeling that here is something which is sacrosanct or something which will affect a particular faction in the party.

There are allegations that certain materials were used in the building of a house by the R.K. Engineering Co. If such allegations are there, they must be gone into. If they are gone into, a new atmosphere will be created in the CPWD, and in that new atmosphere, the Enquiry Offices will work with a sense of dedication, and the work of repairs will be undertaken as a part of national interests and it will be undertaken with a feeling that it is the national property which has to be preserved.

श्री रविराय (पुरी) : मैं समझता हूं कि बहुत विस्तार से माननीय श्री सोंधी जी ने सारी बात आपके सामने रख दी है। जहां तक पी० डब्ल्यू० डी० का सम्बन्ध है कुल लोगों ने इसको प्लंडर विदाउट डेंजर का नाम दे रखा है।

मैं एक सवाल मन्त्री महोदय से करना चाहता हूं। मैं जानना चाहता हूं कि दिल्ली शहर में कितने सरकारी नौकर हैं और उन में कितने सरकारी नौकर ऐसे हैं जिन की तनख्वाह पांच या पांच सौ रुपए महीना से कम है? उन में से कितने लोगों ने मकानों के लिए दरख्वास्तें दे रखी हैं और कितने लोगों को घर दिए हैं। कितने लोग अभी भी बेघर हैं। उनको घर देने की कुछ व्यवस्था हो रही है या नहीं हो रही है।

श्री रणजीत सिंह (रोहतक) : चेयरमैन महोदय, श्री रबी राय ने इस डिपार्टमैन्ट को "प्लंडर विदाउट डेंजर" कहा है। आप लोग इस डिपार्टमैन्ट को "पब्लिक वेस्ट डिपार्टमैन्ट" कहते हैं। जहां तक मिनिस्टर साहब का सवाल है, गवर्नमैन्ट ने निहायत बढ़िया आदमी इस डिपार्टमैन्ट पर बिठा रखा है और मैं उन की तारीफ करता हूं। लेकिन यह मानना पड़ेगा कि इस डिपार्टमैन्ट में नेश्न के हर सौ रुपए में से पचास रुपया भी सही मानों में खर्च नहीं होता है। अगर कोई एक लाख रुपए की बिलिडिंग है, तो मुश्किल से उस पर बीस हजार खर्च आता है। बीच में ये जो मिडलमैन ठेकेदार, आ गए हैं, वे नीचे से ले कर ऊपर तक मिले हुए हैं। अगर वे निकल जायें, तो एक लाख रुपए में से कम से कम पचत्तर हजार रुपया तो जरूर खर्च हो जाए। आखिर यह रुपया नेशनल मनी है और एक सेक्रिड ट्रस्ट है। मैं पूछना चाहता हूं कि यह रुपया पूरे का पूरा खर्च हो—सौ रुपए में सौ रुपया ही खर्च हो, क्या इस का इन्तजाम करने के लिए मिनिस्टर साहब कोई मशीनरी या एजैन्सी इवाल्व करने जा रहे हैं। इस के अलावा यह डिपार्टमैन्ट सिर्फ यही नहीं है, बल्कि स्टेट्स में भी पी० डब्ल्यू० डी० है। खुशकिस्मती से यहां पर मिनिस्टर साहब एक बेहतरीन आदमी हैं। उन की इनटेग्रिटी में कोई डाउट नहीं है। अगर

उन के बारे में कोई कुछ कहता है, तो वह झूठ बोलता है। मैं यह जानना चाहता हूं कि क्या उन को पैट्रेनेज में कोई ऐसी मशीनरी बनाने की बात सोची जा रही है, ताकि पब्लिक फंड्स को सही तौर पर खर्च किया जाये और देश का रुपया खर्च करने में कोई वेस्टेज, बेईमानी, करप्शन और लीकेज न हो।

श्री ओ० प्र० त्यागी (मुरादाबाद) : क्या यह सही नहीं है कि सी० पी० डब्ल्यू० डी० की ओर से जो मकान और सड़कें आदि बनती हैं, वे जान-बूझ कर डिफेक्टिव बनाई जाती हैं और कुछ साल के बाद फिर कोई न कोई स्कीम आ जाती है कि इस मकान में अमुक कमी है और उस सड़क को चौड़ा करना है? तीन चार साल पहले जो रिंग रोड बनी थी, उस की आज फिर खुदाई हो रही है—उस को चौड़ा किया जा रहा है। मैं यह जानना चाहता हूं कि पहले से ही सोच कर ये सब काम क्यों नहीं किये जाते हैं। अभी पेपर्ज में न्यूज आई है कि जिस बिल्डिंग में हाई कोर्ट है, उस की रिपेयर पर एक लाख रुपया खर्च किया गया, लेकिन अब कहा जा रहा है कि वह बिल्डिंग हाई कोर्ट के लिए ठीक नहीं है, उस के लिए दूसरी बिल्डिंग बनाई जायेगी। अगर पहली बिल्डिंग ठीक नहीं थी, तो उस पर एक लाख रुपया क्यों खर्च किया गया? इस की जिम्मेदारी किस पर है?

पार्लियामैन्ट के मैम्बर्ज के लिए जो क्वार्टर्ज हैं, उन में से बहुत से क्वार्टर्ज में दो दो एम० पीज० रहते हैं, लेकिन उन में सामान केवल एक एम० पी० का है। मैं यह जानना चाहता हूं कि इस का कारण क्या है।

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO), Sir, I am thankful to the hon. member, Mr. Sondhi, for having raised this half-hour discussion. The discussion by itself is confined to the functioning of the CPWD enquiry offices. But the hon. member has raised fundamental questions about the working of the CPWD and also given some valuable suggestions. I am sorry it is not possible for me to deal with each one of the suggestions about the actual working of the CPWD. There will be ample opportunity to do so when the demands of this ministry come up here and I would welcome suggestions from various sections of the House, so that we can improve the working of the department. I concede there is scope for improvement in every department. I do not say everything is perfect. I should not be misunderstood if I do not answer regarding the various suggestions made by hon. members. I will confine myself to the criticisms levelled against the functioning of the enquiry offices.

The hon. Member, Shri Sondhi, represents New Delhi. I appreciate his anxiety and sincerity to look to the conditions of his constituency. He is the representative of the people there. He wrote to me, as he himself mentioned in his speech, on two occasions about Thyagarajanagar and Panchkuin Road colonies. I examined them and sent him replies saying that some works had been completed and other works were under consideration when I replied to him. He also raised the question about R. K. Puram quarters lying vacant for over a year. It is true. Only when I came to this Department one year ago I took up this question. I said that if buildings that are ready are not occupied we will have to carry out major repairs when some officers are asked to occupy them. But the main difficulty was about the services. There was no water supply, there was no electricity. There was some difficulty for the Municipal Corporation to supply us water, to lay the mains and also supply transmission lines. My predecessor took the stand that we are not bound to give them any advance. They wanted some advance payment. I said that we would not stand on any prestige, we wanted the quarters to be occupied. Because there are so many government servants without quarters I said that having built quarters they should be occupied. So we came to some arrangement and they agreed to get water supply. Then I began allotting the quarters from October or Novem-

[Shri Jaganath Rao]

ber. I am glad to say—the hon. Member, Shri Sondhi would also be knowing it—all the quarters have been let out except Sector 12 which would be ready by the middle of next month. Electric and water lines have been laid and individual house connections for electricity also will be given by 15th April. After I came to this Department I have been trying to do whatever is possible within the limited finances available to me. I have also got some good ideas as to how to make improvements, how to build houses, how to keep people in a happy state of mind and all that. But I have got my own limitations, the main limitation being the question of finance. Therefore, I would request the House to appreciate the conditions under which a particular Minister of a particular Ministry works.

Regarding the actual working of the Central P.W.D. Enquiry Offices, which is the real subject under discussion, I have made a study. Steps have been taken even earlier, from 1963, to improve the working of the Enquiry Offices. It is true there is some slackness. I admit that. In 1963 the National Building Organisation carried out a study about the effective functioning of the Enquiry Offices and made certain recommendations. Most of those recommendations were accepted by Government and enforced. The Chief Technical Examiner also made a separate study and made some recommendations. They were circulated among the Superintending Engineers and Executive Engineers. Most of them have already been implemented. Then I made a study of the functioning of the Central P.W.D. First I will deal with the complaints made by Members of Parliament. In the month of February the total number of complaints received was 3975 and the number of complaints attended to on the same day was 2755.

SHRI ATAL BIHARI VAJPAYEE (Balrampur): I doubt.

SHRI JAGANATH RAO: But you may find out. In three days another 1029 complaints were attended to and within seven days another 183 cases. Those pending were those for which sanctions were necessary. Suppose some additions are needed, some furniture is wanted and all that, then proper sanction is necessary.

SHRI M. L. SONDHI : How many repairs are done in such a way that the complaints appear again?

SHRI JAGANATH RAO: That is a different matter. Then that will be a fresh complaint. A complaint is made today and I attend to it. If it still continues another fresh complaint is made and the old complaint goes.

Similarly, in the month of February I made a study about the various Enquiry Offices. We have 98 Enquiry Offices in old Delhi and New Delhi. In Lodhi Colony there are about 534 B-type quarters. In the month of February 1032 complaints were received and during the same day 1000 complaints were attended to. During 3 days 27 complaints were attended to and the balance at the end of February was 5. In another sector of Lodhi Colony 1348 complaints were there out of which 1,280 were attended to on the same day, 24 in 3 days and 27 in 7 days and 173 were pending at the end of the month. In the Lodhi Colony chummeries 461 were the total out of which 377 were attended to the same day, 10 in 3 days and 10 in 7 days and nothing is pending.

19 HRS.

SHRI SONAVANE (Pandharpur) : What is the definition of "complaint attended"? Does a complaint attended mean only a visit or removing the defect also?

SHRI JAGANATH RAO : I am really surprised how such a doubt arise in the mind of the hon. Member. A complaint attended to means a complaint removed or redressed. That is the English meaning. So, I do not want to read out the whole list. I have got a study of 15 enquiry offices to show this. I can pass on this information to the hon. Member.

Then, some complaints are not really complaints. Suppose an extra fan or furniture is required. That does not

come under maintenance. It goes to the Ministry for sanction which results in delay. But if it is a complaint which has to be attended to immediately, like a leaking tap or replacing a fused bulb, it is attended to immediately. But where there are other repairs or any maintenance work which may require sanction from higher officer or the Ministry, it may take a little more time. Now, apart from what has been done all these two or three years, I have asked the supervisor or overseer to visit the Enquiry Office each day, the Assistant Engineer every third day and the Executive Engineer once a week to find out whether the complaints that are received are properly attended to or not.

Then, out of the 98 enquiry offices only 39 or 49 of them have got telephones. We are not able to get extra communication because the Communications Department is not in a position to give further connections, even though we want it. Also, I want to make arrangements to see that somebody is in office even on holidays and Sundays. Now in most of the enquiry offices there is nobody on duty on Sundays and holidays. I am trying to do it so that even on holidays and Sundays the complaints can be received and attended to. Then, there is a letter box in every enquiry office. If anyone has any complaint, he can write it and put it in that box. Also, I want that the time and date of the complaint should be noted and the person who complained should be handed over the number of the complaint so that he can know when the complaint would be attended to.

These are the various measures which I am taking and I can assure the House that I am trying to improve the function of the enquiry offices. The most important point which the hon. Member has mentioned is the maintenance repairs has a relation to the construction cost. This formula was laid down some years ago. Now, it has become out of date, because of the rise in wages and cost of materials. Therefore, the percentage which has been fixed for maintenance repair long ago is not valid now. We are trying to revise and increase the percentage so that the maintenance repairs could be done more effectively.

A mention was made about the repairs to the High Court building, though it is not very relevant to this discussion. As the House knows, the Delhi High Court was located in the old Travancore House. After repairs were carried out to that building, the Delhi High Court was located there. Then, last month some plaster on the verandah fell down. When the plaster fell down, the Chief Justice wrote to me to move the High Court to another building and carry out the repairs. We are doing it expeditiously. What were the repairs done and were they correctly done or not, that is not in dispute now. But if a building outlives its utility and existence, major repairs have to be carried out. What was done before the High Court was asked to occupy that building was only maintenance repairs. Some repairs have to be done; for instance, the terrace has to be replaced, because the building is more than 40 or 50 years old.

Then, general and sweeping remarks have been made about the CPWD. Shri Rabi Ray gave a definition. An hon. Member on this side gave another definition. This is not the occasion for me to go into that; I will reply at the proper time, that is, when the discussion on the Demands of this Ministry comes up which is likely to come up in April. But today I am going to say that making these fleeting remarks against the department or all the officers is not correct. If any specific instance is brought to notice and no action is taken by me in spite of the fact that it has been brought to my notice, the hon. Member is amply justified in repeating that charge against me. These general and sweeping statements, namely, this department is a waste department or a corrupt department, with due respect to hon. Members who have made that suggestion or statement, I repudiate.

MR. CHAIRMAN: There was a question of Shri Tyagi about furniture to Members of Parliament.

SHRI JAGANATH RAO: It does not really arise out of this discussion, but several complaints have been received from Members of Parliament about the furniture supplied to them because the furniture was purchased 20 years ago.

MR. CHAIRMAN: His point was that two Members living in the same bungalow should have separate sofas.

SHRI JAGANATH RAO: They should be given that. I quite appreciate the objection. I do not think the hon. Member has brought that to my notice. He may please write to me. I concede his request that be should have it separately. I am going to do that.

SHRI SONAVANE: All the value of the furniture is already recovered.

19.01 HRS.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 19, 1968/29 Phalguna, 1889 (Saka).